

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, AT NEW DELHI
ORIGINAL APPLICATION NO. 1313 OF 2024**

IN THE MATTER OF:

V SRIKANTH

... APPLICANT

VERSUS

STATE OF ANDHRA PRADESH & ORS. ... RESPONDENTS

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FILED BY:

K. Karanjawala
D/18495/2018

**[KARANJAWALA & CO.]
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DEEN DAYAL UPADHYAY MARG,
NEW DELHI-110002**

**EMAIL: service@karanjawala.in;
karanjawala@karanjawala.in**

PLACE: NEW DELHI

DATE: 26.09.2025

Ref. No. AKPL /APPCB/TF/043/2025-26

Dated: 25.06.2025

To

The Environmental Engineer
AP Pollution Control Board
Regional Office,
Sri Potti Sriramulu Nellore.



Sub: Reply letter to directions issued by Task Force Committee meeting held on 04/04/2025 – Reg.

Ref: Order No. 804/APPCB/HO/ECS/NLR/2023 dated 26/04/2025 (Received through email from APPCB Office, Nellore on 20.06.2025).

Dear Sir,

With reference to mentioned order no, We have received subjected letter through email from APPCB, Nellore office on 20th June 2025.

We are herewith submitting compliance to the points mentioned in the 1st cited letter above.

S. No.	Direction	Compliance
1	To levy EC on past violation observed by the Joint committee and to issue directions, as per NGT order dt. 13.02.2025.	Reference to Task force meeting dated 04/04/2025 at APPCB, HO, Vijayawada, we have submitted detailed compliance of NGT judgement order for OA 69 of 2024 via Letter No. AKPL/ENVIRONMENT/APPCB/ 001/2025-26 dated 10/04/2025. Acknowledgement copy of the same attached as Annexure-A .
2	To submit revised plan of action for time bound compliance of the directions dt:14.12.2023	
a	The port shall submit time bound action	Being Complied

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S. No.	Direction	Compliance
	plan for mechanization of South berths to handle coal, within two months	<p>The Mechanization of south berth depends upon functioning of nearby power plants (M/s. Jindal Power and M/s. Vedanta limited) located in south side of port.</p> <p>Right now these power plants are not operating with its full capacity. Mechanization for transporting coal to these plants possible only when they operate with full capacity.</p> <p>We are handling very nominal quantity of coal at south side of the port because of less or no demand from these mentioned power plants.</p> <p>However, we have done multiple meetings with M/s. Jindal Power and M/s. Vedanta limited to move forward in Mechanization. Minutes of the Meeting are attached for reference as Annexure 1.</p> <p>Currently the following Environmental Control Measures are taken by AKPL at South side to mitigate the pollution:</p> <ol style="list-style-type: none"> Fixed DSS (Dust Suppression System) already installed at south side of the port. AKPL deployed Vacuum Road sweeping machines to control dust at appropriate places. Dust Suppression System (DSS) tankers fitted with pressure pumps to suppress the dust emissions at yards and progressively increased water sprinklers & other required dust containment / suppression measures to mitigate the dust emissions on vehicular movement during cargo evacuation. Ensuring 100% Tarpaulin coverage to Coal Trucks on par with the cargo handling capacity.

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S. No.	Direction	Compliance
		Truck Wheel wash system installed at exit area of south side of the port.
b	The port shall expedite installation of fixed dust separation systems (MDSS) at South berth for handling of coal and other dusty cargo.	<p>Complied</p> <p>AKPL provided Mechanical Dust Suppression System to control the fugitive emission from Coal handling and stacking yards at South side of Port.</p> <ol style="list-style-type: none"> 1. Fixed MDSS (Mechanical Dust Suppression System) installation at south side of the port completed. 2. 24 No. s of water sprinklers provided in an area of 20 Acres at South side. 3. 6 No. s of Mist cannons installed on South jetty to control fugitive emissions. 4. The area developed with MDSS can handle 3,00,000 MT of Coal. <p>Copy attached as Annexure 2</p>
c	The port shall ensure water sprinkling system and other dust suppression measures are effective for suppression / containment of the dust emissions during handling of coal.	<p>Being Complied</p> <p>AKPL is ensuring all dust suppression measures.</p> <ol style="list-style-type: none"> 1. All Hoppers and transfer points provided with Dry fog dust suppression (mist spray) system. 2. All dry cargo yards were provided with water sprinklers for dust suppression. 3. 12 Truck mounted water sprinklers arranged for continuous water spray on roads to control fugitive dust. 4. 4 Atomizers Were allotted to suppress dust on roads 5. Deployed 3 Heavy duty vacuum sweeping Machines for sweeping of roads. 6. Ensuring all the outgoing cargo carrying trucks and wagons are fully covered with tarpaulin and tightened with rope to avoid fugitive

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S. No.	Direction	Compliance
		emissions/spillage until it reaches the destination by establishing 27 tarpaulin tying platforms.
d	The port shall deploy road sweeping machines for frequent roads cleaning from berth to south gate and to deploy more no. of road-sweeping machines in consultation with RO, Nellore	Being Complied AKPL engaged 2 Heavy duty vacuum sweeping machines and 8 Tractor mounted sweeping machines for cleaning of roads, recently engaged 3 rd heavy duty vacuum sweeping machine for cleaning of coal yard roads. Additional new machine engaged effectively from 13.03.2025 via (work order No: 4802048240 issued on 18.02.2025)
e	The port shall ensure to provide cover to trucks carrying the coal from berth to destination.	Being Complied Inter carting trucks were not fully loaded for shifting from Berth to yards, coal will be loaded into trucks by leaving approximately 1-2 feet of truck body for ensuring no transit spillages.
f	The port shall expedite to provide a truck wheel wash facility on the South side.	Complied Dedicated Truck Wheel wash facility provided at South side of Port, which has been commissioned on 08.07.2024. Compliance report vide letter no. AKPL/EHS/APPCB/039/2024-25 dated 10.07.2024 submitted to APPCB RO Nellore. Photographs of the Truck Wheel wash facility installed at South is enclosed as Annexure-3
g	The port shall provide STP to cater the domestic wastewater generated at South berths	Being Complied At South Berth S4, 20 no. of employees are working shift-wise and 4 Nos. of toilets provided for the working staff.

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S. No.	Direction	Compliance
		<p>The estimated sewage generated from toilets is about 0.80 KLD is routed to septic tank and periodically maintained the tanks.</p> <p>The quantity of sewage is too low, thus septic tank/soak pit is adopted, however STP will be provided as and when required. Hence, we earnestly urge to withdraw this condition as requested while submitting the compliance status vide letters dated 07.02.2024 & 12.03.2024.</p>
h	The port shall ensure to progressively increase more No. of water sprinklers and other required dust containment / suppression measures while increasing the cargo handling capacity.	<p>Being complied.</p> <p>AKPL is progressively engaging water Tankers Based on climatic conditions and operational requirements to mitigate the fugitive emissions during Cargo handling.</p> <p>Other dust containment / suppression measures viz., deployment of Road Sweeping Machines to mitigate the dust emissions during vehicular movement during cargo evacuation on par with the cargo handling capacity are in place.</p>
i	The port shall install more No. of CAAQM stations to continuously monitor the air quality at representative locations and to implement adequate measures to prevent airborne dust pollution in the surrounding villages.	<p>Complied</p> <p>AAQ modelling studies conducted with NABET consultant and same is submitted at RO, APPCB on 12.07.2024 vide letter No. AKPL/APPCB/EHS/017/2024-25.</p> <p>Copy of submission letter is attached here with as Annexure 4</p> <p>Additional 2 conventional CAAQMS were installed at North Side and South side of Port and connected to APPCB server on 19.06.2025.</p>

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S. No.	Direction	Compliance
	The locations to install the additional CAAQM stations shall be identified through scientific modelling and shall install in consultation with RO, Nellore.	
j	The port shall furnish preparedness plan to contain the air borne dust emissions for each stock yard / zone wise and during unloading and handling of dusty cargo at berth front.	<p>Being Complied</p> <p>AKPL has been following Environment Management plan to contain the air borne dust emissions for each stock yard / zone wise and during unloading and handling of dusty cargo at berth front.</p> <ul style="list-style-type: none"> • Provided mist sprinkling system at Hoppers, Transfer Towers & at stack yards. • Provided MDSS at all yards including coal and iron ore storage area to suppress dust during stacking of cargo in yards. • Ensuring the stacks are continuously wetted with water sprinkling system to suppress the dust at source itself. • Ensuring all the outgoing cargo carrying trucks and wagons are fully covered with tarpaulin and tightened with rope to avoid fugitive emissions/spillage until it reaches the destination. • Deploying Truck mounted sprinklers, heavy-duty Atomized Sprayers, Tractor mounted hydraulic

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S. No.	Direction	Compliance
		<p>The Port is very much willing to receive water from NMC, subject to fixing necessary infrastructure (Pipeline) near to port. The Port authority has attended all the meetings called by NMC in this regard.</p> <ul style="list-style-type: none"> • Nellore Municipal Corporation (NMC) proposed to supply water to industries at Krishnapatnam node and they had conducted a meeting with the industrial representatives on 22.01.2024. • NMC clarified that they will supply raw or potable water instead of treated sewage water at a common point where all edible oil industries and AKPL can fetch water from that outlet, for which NMC will take care of every aspect of supplying the water such as Right of Way (RoW), laying pipelines and other related matters. • AKPL has expressed willingness to fetch the raw water of 10 MLD for port requirements from NMC. • Meanwhile there is another proposal from the District Collector office to supply water from Sarvepalli reservoir for which planning is already going on. AKPL also attended meeting at Collector office dated 25.04.2025. MOM Copy of the same attached as Annexure 6A. <p>Request Letter regarding the pipeline project was submitted to collector & District magistrate office, Nellore on 13.05.2025.</p> <p>Acknowledgment copy of the same attached as Annexure 6B.</p> <p>AKPL is ready to receive water from either of the proposals from NMC.</p>

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S. No.	Direction	Compliance
		<p>broom sweeping machines for dust suppression and to prevent air borne fugitive dust emissions due to vehicle moment.</p> <ul style="list-style-type: none"> • Provided 2 No. of additional heavy duty sweeping machine for deployment at strategic locations. • Ensuring all the outgoing cargo carrying trucks tires are cleaned before leaving the Port premises. • Provided 2 truck tyre washing facility for outgoing trucks
k	The port shall not draw the ground water under any circumstances. The port shall furnish time bound action plan to meet the water requirement for the port activities, from the sustainable sources	<p>Being Complied</p> <p>Presently AKPL is not withdrawing any ground water. However, a process for obtaining permission for withdrawal of ground water has been initiated recently and ground water withdrawal permission from GoAP, Ground water and water audit department obtained on 17.06.2025. Copy of the same is attached here with as Annexure-5</p>
l	The port shall submit action plan to treat the sewage generated from Nellore Municipal Corporation, as to utilize for dust suppression system in the port.	<p>Being Complied</p> <p>In accordance with the Revised Concession Agreement dated 17 September 2004 and Clause 3.15 (a) related External Infrastructure (Page-16) The Government of Andhra Pradesh shall provide external infrastructure viz. road connecting the nearest national highway to the Port Boundary, water supply up to Port Boundary and power supply from nearest substation up to port boundary.</p>

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S. No.	Direction	Compliance
m	The port shall periodically undertake de-silting of the drains and to keep them intact for free flow of the runoff.	<p>Being Complied</p> <p>All the drains established within the port premises are being cleaned on periodic interval of free flow of water.</p> <p>Photographs of the same is attached here with as Annexure 7</p>

In view of the above, kindly acknowledge receipt of the above compliance.

Yours Sincerely,

for **ADANI KRISHNAPATNAM PORT LTD.,**



(Authorized Signatory)

Copy to:

1. The JCEE, APPCB, ZO, Tirupati.

Ref. No. AKPL/ENVIRONMENT/APPCB/001/2025-26

Date: 10.04.2025

To,

The Environmental Engineer,
Andhra Pradesh Pollution Control Board,
Regional Office, SPSR Nellore,
Andhra Pradesh.

Sub: Adani Krishnapatnam Port Limited (AKPL)–Compliance status against NGT judgement dated 13.02.2025 for O.A No. 69 of 2024(SZ)-submission - Reg.

Ref: Task Force meeting held on 04/04/2025 at APPCB, HO – Vijayawada.

Respected Sir,

This is in reference to meeting held at APPCB, HO, Vijayawada dated 4th April, 2025 where in advised to submit action plan against NGT judgement recommendations dated 13.02.2025 for O.A No, 69 of 2024 (SZ), Please find detail reply against each recommendations.

We are hereby bringing to your kind notice that honourable court disposed the case stating that port has adhered to all directions and recommendations issued by authorities. Furthermore, the port has implemented environmental measures to prevent pollution.

Thanking you,

Yours faithfully,

For Adani Krishnapatnam Port Limited.,

**(Authorized Signatory)**

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Sl. No.	Direction	Status/Compliance
I.	<p>The APPCB is directed to impose environmental compensation for the past violations as noted by the Joint Committee. These alleged past violations pertain to the development of a 100-metre wide greenbelt, priority to the maintenance of storm water drains and mechanization of port operations.</p>	<p>There were no violations noted in the report of the Joint committee visit on 07.03.2024 rather it was given as observations (Ref point No. VII Field observations of Joint Committee). Joint committee report attached as Annexure-1.</p> <p>Also, in NGT final judgement dated 13.02.2025 (Annexure-2) clause no. 13, it is stated that port has adhered to all the directions and recommendations issued.</p> <p>As far as the development of a 100-metre wide greenbelt is concerned, the same is complied with and the compliance is clearly noted at paragraph 5 of the Environmental and CRZ clearance dated 11 January 2021 issued by MOEF&CC for phase-III expansion of Krishnapatnam Port (Annexure-G). A detailed reply of Greenbelt Development condition is attached as Appendix along with all relevant Annexures (7 Nos.).</p> <p>As far as priority to maintenance of storm water drains is concerned, AKPL is already maintaining the storm water drains periodically and especially before monsoon season by removing the sludge accumulated to prevent possible flooding of the surrounding areas.</p> <p>We have already addressed the aspect of mechanization of port operations in the subsequent paragraphs below.</p> <p>In view of the compliances undertaken by AKPL after making substantial monetary</p>

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Sl. No.	Direction	Status/Compliance
		investments and there being no violations, there arises no case for imposition of environmental compensation.
II.	The APPCB is directed to ensure that directions issued by them on 14.12.2023 are complied with in full, especially,	
(a)	Mechanization of South berths to handle coal, within two months.	<p>The Mechanization of south berth depends upon functioning of near by power plants (M/s. Jindal Power and M/s. Vedanta limited) located in south side of port.</p> <p>Right now these power plants are not operating with its full capacity. Mechanization for transporting coal to these plants possible only when they operate with full capacity.</p> <p>We are handling very nominal quantity of coal at south side of the port because of less or no demand from these mentioned power plants. However, we have done multiple meetings with M/s. Jindal Power and M/s. Vedanta limited to move forward in Mechanization. Minutes of the Meeting are attached for reference as Annexure 3.</p> <p>Currently the following Environmental Control Measures are taken by AKPL at South side to mitigate the pollution:</p> <p>a. Fixed DSS (Dust Suppression System) already installed at south side of the port.</p> <p>b. AKPL deployed Vacuum Road sweeping machines to control dust at appropriate places.</p> <p>c. Dust Suppression System (DSS) tankers fitted with pressure pumps to suppress</p>

Sl. No.	Direction	Status/Compliance
		<p>the dust emissions at yards and progressively increased water sprinklers & other required dust containment / suppression measures to mitigate the dust emissions on vehicular movement during cargo evacuation.</p> <p>d. Ensuring 100% Tarpaulin coverage to Coal Trucks on par with the cargo handling capacity.</p> <p>e. Truck Wheel wash system installed at exit area of south side of the port.</p>
(b)	Installation of fixed Mechanized Dust Separation Systems (MDSS) at South berth for handling of coal and other dusty cargo.	Fixed MDSS (Mechanical Dust Suppression System) already installed at south side of the port.
(c)	Utilization of sewage generated from the Nellore Municipal Corporation, for dust suppression system in the port after treatment of sewage.	<p>In accordance with the Revised Concession Agreement (Attached as Annexure 4) dated 17 September 2004 and Clause 3.15 (a) related External Infrastructure (Page-16) — The Government of Andhra Pradesh shall provide external infrastructure viz. road connecting the nearest national highway to the Port Boundary, water supply up to Port Boundary and power supply from nearest sub station up to port boundary.</p> <p>The Port is very much willing to receive water from NMC, subject to fixing of necessary infrastructure (Pipeline) near to port. The Port authority has attended all the meetings called by NMC in this regard. Copy of MOM held by NMC is attached as Annexure-5</p>

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Sl. No.	Direction	Status/Compliance
		<ul style="list-style-type: none"> • Nellore Municipal Corporation (NMC) proposed to supply water to industries at Krishnapatnam node and they had conducted a meeting with the industrial representatives on 22.01.2024. • NMC clarified that they will supply raw or potable water instead of treated sewage water at a common point where all edible oil industries and AKPL can fetch water from that outlet, for which NMC will take care of every aspect of supplying the water such as Right of Way (RoW), laying pipelines and other related matters. • AKPL has expressed willingness to fetch the raw water of 10 MLD for port requirements from NMC. <p>Edible oil companies not shown interest in this proposal so project is not going ahead. Meanwhile there is another proposal from the District Collector office to supply water from Sarvepalli reservoir for which planning is already going on. AKPL also attended meeting at Collector office dated 17.01.2025. AKPL is ready to receive water from either of the proposals from NMC.</p>
(III)	The APPCB is also directed to fix specific timelines for compliance of above conditions and levy environmental compensation for any delay in	Noted.

Sl. No.	Direction	Status/Compliance
	compliance beyond the fixed deadlines.	
(IV)	The project Proponent, while developing a 100 meter wide greenbelt, shall plant native species which are tall growing such as Bamboo Giganteus, Burflower Tree (Neolamarckia cadamba) etc.	The greenbelt development at Adani Krishnapatnam Port Limited has been provided with 100m width along the port boundary. The condition is being complied and the compliance report of Environment clearance, CFE & CFO have been submitted to SPCB, & MoEF&CC on regular basis. The detailed Chronology w.r.t. Greenbelt development of Environment clearance, CFE & CFO is given in Appendix along with all relevant Annexures (7 Nos.) .

**MINUTES OF THE MEETING (MOM)
MECHANISATION OF SOUTH BERTHS FOR JINDAL POWER LIMITED
(SIMHAPURI UNIT) AND MEENAKSHI ENERGY LIMITED (VEDANTA POWER)
UP TO THEIR PLANTS FOR HANDLING COAL**

AGENDA OF THE MEETING: MECHANISATION OF SOUTH BERTHS FOR JINDAL POWER LIMITED (SIMHAPURI UNIT) & MEENAKSHI ENERGY LIMITED (VEDANTA POWER) UP TO THEIR PLANTS FOR HANDLING COAL.

PARTICIPANTS:

ADANI KRISHNPATNAM PORT LIMITED

- | | |
|--------------------------|---------------------------------|
| 1. SHRI G J RAO | CHIEF EXECUTIVE OFFICER |
| 2. SHRI RAJAN BABU | CHIEF OPERATING OFFICER |
| 3. SHRI K M RAM | HEAD - CORPORATE AFFAIRS |
| 4. SHRI MANISH DAVE | HEAD - DRY CARGO OPERATIONS |
| 5. SHRI NAGARAJ S | HEAD - ENGINEERING SERVICES |
| 6. SHRI M JANARDHANA RAO | SENIOR MANAGER (CIVIL) |
| 7. SHRI K SANDEEP | ASSOCIATE MANAGER (PROJECTS) |
| 8. SHRI K RAMBABU | ASSISTANT MANAGER (ENVIRONMENT) |

JINDAL POWER LIMITED (SIMHAPURI UNIT)

- | | |
|-------------------------|--|
| 1. SHRI K SRINIVASA RAO | VICE PRESIDENT & PLANT HEAD |
| 2. SHRI SAROJ PADHI | VICE PRESIDENT (COMMERCIAL) |
| 3. SHRI SK KHALEED | ASSISTANT MANAGER (LIAISONING & ENVIRONMENT) |

MEENKSHI ENERGY LIMITED (VEDANTA POWER)

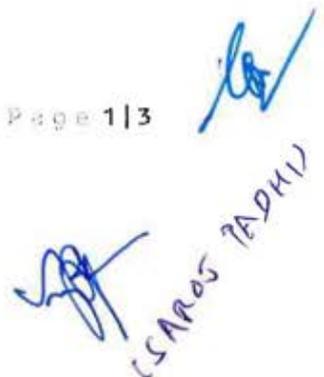
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|------------------------|----------------------------------|
| 1. SHRI ASIM DE | STATION DIRECTOR |
| 2. SHRI BINU RAPHAEL | DEPUTY STATION DIRECTOR |
| 3. M SIVA RAMA KRISHNA | HEAD - SECURITY & ADMINISTRATION |

MEETING VENUE: ADANI KRISHNAPATNAM PORT LIMITED

MEETING DATE: 08 AUGUST 2024 (THURSDAY)


G. J. RAO


K. M. RAM


SAROJ PADHI

**MINUTES OF THE MEETING (MOM)
MECHANISATION OF SOUTH BERTHS FOR JINDAL POWER LIMITED
(SIMHAPURI UNIT) AND MEENAKSHI ENERGY LIMITED (VEDANTA POWER)
UP TO THEIR PLANTS FOR HANDLING COAL**

Initiating the discussion, Adani Krishnapatnam Port Limited (AKPL) CEO emphasized for the conveyor system from South berths to Jindal Power Limited (Simhapuri Unit) and Meenakshi Energy Limited (Vedanta Power).

He has also explained that Andhra Pradesh Pollution Control Board (APPCB) officials visited the site and directed for the full conveyor system failing which they would stop road movement of coal to the above power plants.

AKPL CEO has also emphasized that this discussion both the parties had with the port earlier on two occasions and further explained that there is an extreme urgency for the conveyor system to both the plants.

Both Unit Heads have explained that they have been taking all precautions for the road movement. However based on the direction from the APPCB as communicated by AKPL CEO, they would revert back with full plan with timelines for the conveyor system in the next 15 days i.e. latest by 26 August 2024.

Concluding the meeting it was decided that

1. Both the units will give the details of precautions being taken up as on 12 August 2024 in the existing system of road movement and AKPL CEO has informed that we shall write a detailed explanation to APPCB.
2. AKPL CEO requested that action plan with timelines to be submitted by both the units by 26 August 2024.

Meeting ended with thanks to all the participants.

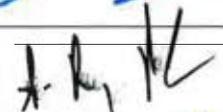
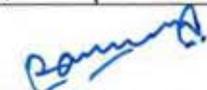
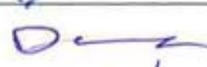
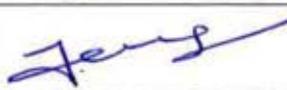
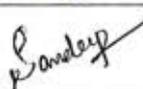
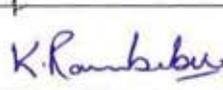
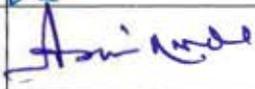
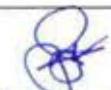
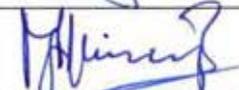

(M. S. R. K. RAO)


(K. N. RAM)


(S. A. RAO)

MINUTES OF THE MEETING (MOM)
MECHANISATION OF SOUTH BERTHS FOR JINDAL POWER LIMITED
(SIMHAPURI UNIT) AND MEENAKSHI ENERGY LIMITED (VEDANTA POWER)
UP TO THEIR PLANTS FOR HANDLING COAL

LIST OF ATTENDEES

S.NO	NAME	DESIGNATION & COMPANY NAME	SIGNATURE
1.	SHRI G J RAO	CHIEF EXECUTIVE OFFICER AKPL	
2.	SHRI RAJAN BABU	CHIEF OPERATIGN OFFICER AKPL	
3.	SHRI K M RAM	HEAD - CORPORATE AFFAIRS AKPL	
4.	SHRI MANISH DAVE	HEAD - DRY CARGO OPERATIONS AKPL	
5.	SHRI S NAGARAJU	HEAD - ENGINEERING SERVICES	
6.	SHRI M JANARDHANA RAO	SENIOR MANAGER - CIVIL	
7.	SHRI K SANDEEP	ASSOCIATE MANAGER (PROJECTS)	
8.	SHRI K. RAMBABU	ASSISTANT MANAGER (ENVIRONMENT)	
9.	SHRI K. SRINIVASA RAO	VICE PRESIDENT & PLANT HEAD JPL (SIMHAPURI UNIT)	
10.	SHRI SAROJ PADHI	VICE PRESIDENT (COMMERCIAL)	
11.	SHRI SK KHALED	ASSISTANT MANAGER (LIAISONING & ENVIRONMENT)	
12.	SHRI ASIM DE	STATION DIRECTOR MEENAKSHI ENERGY LIMITED (VEDANTA POWER)	
13.	SHRI BINU RAPHAEL	DEPUTY STATION DIRECTOR MEENAKSHI ENERGY LIMITED (VEDANTA POWER)	
14.	SHRI M. SIVA RAMA KRISHNA	HEAD - SECURITY AND ADMIN	

---- END ----

KM RAM

From: Siva Rama Krishna Rao M <SivaRamaKrishnaRao.M@cairnindia.com>
Sent: Wednesday, September 11, 2024 9:39 AM
To: KM RAM
Cc: G Venkat Reddy; Asim Kumar De; Binu Raphael; G.J. Rao; Rajan Babu
Subject: RE: MOM ON MECHANISATION OF SB FOR COAL HANDLING

***CAUTION:** This mail has originated from outside Adani. Please exercise caution with links and attachments.*

"Without Prejudice"

Dear Sir,

Please note that Meenakshi Energy Limited has been taken over by Vedanta Limited through Resolution Plan duly approved by the Hon'ble NCLT, Hyderabad in August, 2023 under the provisions of the Insolvency and Bankruptcy Code, 2016.

Since Meenakshi Energy Limited was under CIRP, therefore, Vedanta Limited is endeavoring to take all necessary steps for its revival and for stabilizing the 1000 MW capacity power plant (2x150)- phase 1 and (2x350)- phase II, appropriate steps would be taken by Vedanta Limited in accordance with the provisions of the applicable laws including the mechanization of the coal transportation system, as applicable, from the port area to the plant in due course of time as required at the time of commissioning of the plant.

This is being forwarded for your kind information please.

Best Regards,

Siva Rama Krishna Rao Mahadevu, CPP,NEBOSH
Head Security , Administration and External Affairs,
Meenakshi Energy Limited,

VEDANTA LIMITED

Thamminapatnam Village | Chillakur Mandal| Tirupati District | Andhra Pradesh - 524412.

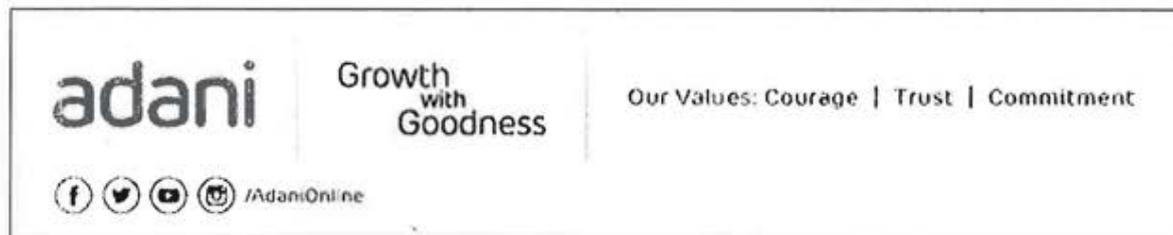
Off. Tel: +91-9963029700

Email: sivaramakrishnarao.m@cairnindia.com

SECURITY AND SAFETY ARE CONCERNS OF EVERYONE AND RESPONSIBILITY OF ALL



K. M. RAM,
HEAD – CORPORATE AFFAIRS,
ADANI KRISHNAPATNAM PORT LIMITED (AKPL),
PO Bag No.1, Muthukur Mandal, SPSR Nellore - 524 344, Andhra Pradesh, India.
Mob +91 93 91 70 7000 | Desk : 40189 | km.ram@adani.com | www.adani.com



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अगर बचपन से पूछा खाना खाया?
तो देश का कल बनाया

नंद घर की पहल



Scan the QR code
and join the
Mand Char Movement



Sensitivity: Internal (C3)

From: KM RAM <km.ram@adani.com>
Sent: Monday, August 12, 2024 6:26 PM
To: srinivas.rao@jindalpower.com; saroj.padhi@jindalpower.com; shek.khaled@jindalpower.com; Asim Kumar De <Asim.de@vedanta.co.in>; Binu Raphael <Binu.Raphael@vedanta.co.in>; Siva Rama Krishna Rao M <SivaRamaKrishnaRao.M@cairnindia.com>
Cc: G.J. Rao <Gudena.Rao@adani.com>; Rajan Babu <Rajan.Babu@adani.com>; KM RAM <km.ram@adani.com>; Manish Dave <Manish.Dave@adani.com>; Nagaraj Sokkaraj <Nagaraj.Sokkaraj@adani.com>; Janardhana Rao Metikota <JanardhanaRao.Metikota@adani.com>; Sandeep Kattangur <Sandeep.Kattangur@adani.com>; Rambabu Karri <Rambabu.Karri@adani.com>
Subject: MOM ON MECHANISATION OF SB FOR COAL HANDLING
Importance: High

"Email source is not Verified"

CAUTION:- Email originated from outside of the organization. Do not click links or open attachments unless you recognize the sender and know the content is safe.

Sir,

Namaskar!

Please find attached herewith Minutes of Meeting (meeting held on 8 August 2024 @ AKPL) regarding mechanization of south berths for Jindal Power Limited (Simhapuri Unit) and Meenakshi Energy Limited (Vedanta Power) up to their plants for handling coal.

The actions now needed are

1. Both JPL (Simhapuri Unit) and MEL (Vedanta Power) are requested to share details of precautions being taken up as on 12 August 2024 in the existing system of road movement to write a detailed explanation to APPCB.
2. Both the units are requested to share action plan with timelines to be submitted by 26 August 2024.

Further details can be had from the signed MoM please.

BEST REGARDS, _____

From

M/s. Jindal Power Ltd.
Thamminapatnam (V), Chillakuru (M),
Tirupati (D).

To

M/s. Adani Krishnapatnam Port Ltd.
Krishnapatnam (V), Muthukur (M),
Nellore (D)

Dear Sir,

Sub: Pollution control measures by M/s. Jindal Power Ltd. in coal transportation from Adani Krishnapatnam Port to JPL-Simhapuri.

Ref: Minutes of meeting on dated: 08-Aug-2024 between AKPL, Jindal Power Ltd. & Meenakshi Energy Ltd

This has reference to the meeting held on dated 08-Aug-2024 with AKPL Senior Management regarding the pollution control measures for Coal Transportation from South Berth, we want to present here that Jindal Power Limited has recently acquired 4X150 MW Simhapuri Energy Limited through NCLT-Liquidation process on dated: 29-June-2022 where in plant was not in a condition to put in operation. Later on with great difficulty and untiring efforts units were commissioned and put in regular operation.

At present we don't have any long term PPA with beneficiaries. We are selling power on short term PPA's and in power exchange which is more dynamic in nature. The plant is based on Imported Coal with prices more volatile in market. This is effecting our day to day power sales resulting in planning of coal procurement.

Being a responsible generator of Power and our commitment for environmental stewardship, we are putting our best efforts to take pollution control measures and again to reiterate for proper implementation, we convened meeting with all the Coal Transporters and instructed them to strictly comply the following pollution control measures during coal transportation from Adani Krishnapatnam Port to our plant premises which are already enforced and advised them to ensure strict supervision and adherence :

1. Ensure 100% compliance of proper tarpaulin covering at AKPL Port Yard.
2. Inspect and Remove Trucks with damaged body/backdoor problems to ward off possible coal spillage enroute.
3. Enforce Speed Limit along the route to reduce the likelihood of dust generation.

We have taken the following initiatives for pollution control measures at our end:

1. Deployment of Road Sweeping machine & manpower for road cleaning on daily basis.
2. Water Sprinkling along the transportation route from Port South gate to plant area to suppress any spilled dust.
3. Conducting monthly Safety and Environment Awareness Program and toolbox talk with all our drivers, transporters & housekeeping staff to understand them about safety & environment compliance.

We reaffirm stating that as a responsible power generator, we are committed to comply and ensure continuous improvement in our operations during coal transportation and will periodically review and update our pollution control strategies to align with best practices and regulatory requirements. We trust that these measures will contribute to a cleaner and safer environment.

With regards

u
24/8/24.
K.SRINIVAS RAO

PLANT HEAD (JPL SIMHAPURI)

Ref.No. AKPL /APPCB/TF/012/2025-26

Dated: 20.04.2025

To

The Environmental Engineer
AP Pollution Control Board
Regional Office,
Sri Potti Sriramulu Nellore.

Respected Sir,

Sub: Compliance status of direction No. 2 on the External Advisory Committee (Task Force) directions issued vide APPC Order No. 804/APPCB/HO/ECS/NLR/2023-, dated 14.12.2023.

With reference to the above cited subject, we wish to inform your good selves that AKPL has complied direction No.2 of the External Advisory Committee (Task Force), the details are as below;

Compliance status of direction No. 2 on the External Advisory Committee (Task Force) directions issued vide APPC Order No. 804/APPCB/HO/ECS/NLR/2023-, dated 14.12.2023.

Sl. No.	Direction	Status/Compliance
2	The port shall expedite installation of fixed Mechanized Dust Suppression Systems (MDSS) at South berth for handling of coal and other dusty cargo.	Complied. AKPL provided Mechanical Dust Suppression System (MDSS) to control the fugitive emission from Coal handling and stacking yards.

1. Fixed MDSS (Mechanical Dust Suppression System) installation at south side of the port completed.
2. 24 No. s of water sprinklers provided in an area of 20 Acres at South side.
3. 6 No. s of Mist cannons installed on South jetty to control fugitive emissions.
4. The area developed with MDSS can handle 3,00,000 MT of Coal
5. Ensuring 100% Tarpaulin coverage to Coal Trucks on par with the cargo

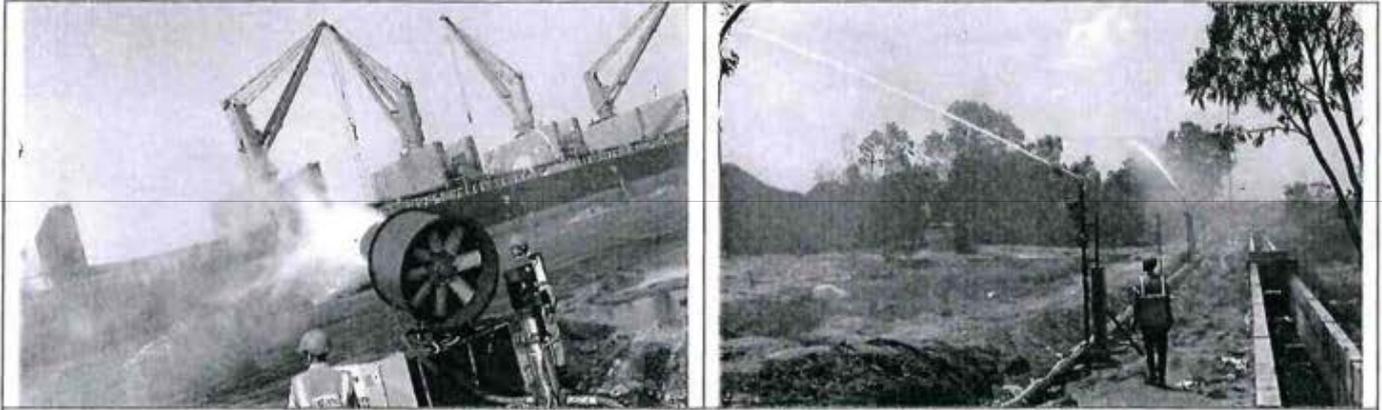
Adani Krishnapatnam Port Ltd
PO Bag No 1, Muthukur Mandal,
SPSR Nellore District 524344
Andhra Pradesh, India
CIN: U45203AP1996PLC023529

Tel +91 861 237 7999
Fax +91 861 237 7046
info@adani.com
www.adaniports.com



handling capacity.

6. Truck Wheel wash system was installed at the exit area of south side of the port.



Photographs of South side Dust suppression system

Kindly acknowledge receipt of the document.

Yours Sincerely,
for **ADANI KRISHNAPATNAM PORT LTD.,**

(Authorized Signatory)

ANNEXURE 3

- Truck tyre washing facility wheel washing facility is established with advanced technology which having cleaning water recycling & reusing system with oil skimmer facility.

**South Side of the Port**

adani

Ports and
Logistics

8/c

Ref: AKPL/ EHS/ APPCB/017/2024-25

Date: 14 /05/2024

To

The Environmental Engineer,
A.P. Pollution Control Board,
Regional Office
Plot no.1, Prasanthi Nagar,
Near Nellore Club, Podalakur Road,
SPSR Nellore - 524003.



Dear Sir,

Sub:- Adani Krishnapatnam Port Limited (AKPL) – Conducted Air Quality Model Studies in compliance with the Task Force Directions – Report -Submitted - Reg.

Ref:- 1. APPCB EAC (Task Force) Directions Order No.804/ APPCB/ HO/ ECS/ NLR/ 2023 dated 14.12.2023.
2. AKPL Letter No.AKPL/APPCB/EHS/109/2023-24, dated 07.02.2024
3. AKPL Letter No.AKPL/APPCB/NGT/119/2023-24, dated 12.03.2024

It is to submit that the compliance status of AKPL was reviewed by APPCB External Advisory Committee in its meeting held on 06.12.2023 and issued certain directions were issued vide reference 1st cited to comply with.

As per the directions, AKPL has submitted the compliance status and time bound action plan vide reference 2nd & 3rd cited.

Complying with the condition no.9 of the Task Force Directions i.e., "The port shall install more No. of CAAQM stations to continuously monitor the air quality at representative locations and to implement adequate measures to prevent air borne dust pollution in the surrounding villages. The locations to install the additional CAAQM stations shall be identified through scientific modelling and shall install in consultation with RO, Nellore", AKPL has appointed a NABET Accredited consultant M/s. Falcon Resilient Infra Consultants (FRIC) to render the work on behalf & at AKPL. A brief note on the study conducted is as below:

- Reconnaissance survey of the site with special focus on south berth and its transportation corridor was conducted and collected required data.

Adani Krishnapatnam Port Ltd
(Formerly, Krishnapatnam Port Company Ltd)
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Andhra Pradesh, India
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Registered Office: Adani Corporate House, Shantigram, Nr. Vaishno Devi Circle, S. G. Highway, Khodiyar, Ahmedabad – 382421, Gujarat, India



Ports and
Logistics

- Baseline ambient air quality monitoring was conducted in the port. The monitoring locations were selected based on topography, predominant wind direction, representatives of regional background air quality/pollution levels and representation of likely impacted areas. Continuous monitoring for 48 hours was carried out from 17.02.2024 to 18.02.2024.
- The object of the air quality modelling is to predict the possible impacts that would arise due to port operations. The air quality modelling was undertaken using AERMOD CCloud™ which is an Integrated Graphical User Interface (GUI) of AERMOD, ISCST3, AERMAP and AERMET.
- The following two scenarios were considered to achieve the results:
 - Scenario 1: Current cargo handling capacity including North and South ports

In this scenario, current cargo handling capacity of both North and South ports is considered. This involves that any assessments and evaluations will encompass the combined capabilities and limitations of both ports regarding cargo handling. Detailed information regarding coal stack yards, including their height, length, and width, is collected for the study. Additionally, vehicular movement is also considered into the analysis.
 - Scenario 2: Current cargo handling capacity of South port

In this scenario, the current cargo handling capacity of the South port was focused. This entails a more focused examination of the capabilities and limitations of the South port alone in handling cargo. Comprehensive details of stack yards, including height, length, and width, were considered, along with consideration of vehicular movement for the studies.
- The necessary data was collected viz., the details of coal stack yard, dust suppression mechanisms, cargo handling capacities, and DG emissions spanning the entirety of the port, along with CAAQM stations data from February 17, 2024 to February 19, 2024.
- Meteorological data corresponding to the three season's pre- monsoon, summer, and post-monsoon was collected from the meteorological department.

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Ports and
Logistics

- According to the model results, it was noticed that the emissions towards the downwind side are on higher side, thus, with a focus on villages located in the southward direction, suitable locations for CAAQMs were determined.
- Based on the baseline studies, CAAQM data and Air model studies two air quality monitoring stations are recommended at the following locations:
 1. CAAQM - 4 is recommended at Lat 14⁰14'5.58" N & Long 80⁰6'38.22" E
 2. CAAQM - 5 is Lat 14⁰15'47.85" N and Long 80⁰4'39.45" E

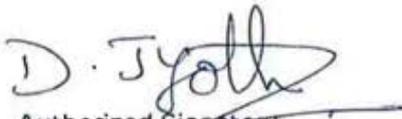
As per the EAC (TF) Direction,, the number of CAAQM stations to be increased for continuous monitoring of the Air Quality at the respective locations and to implement adequate measures to prevent air borne dust pollution in to the surrounding villages.

In this regard, the detailed study report along with the recommendations is submitted for your kind perusal and necessary approvals to proceed further in order to comply with the Directions.

We assure that AKPL will continuously evaluate the environmental impacts during the Port operations and will promote timely initiations for better environment & sustainability with all mitigation measures to prevent the dust pollution to the surrounding environment.

Thanking you.

Yours sincerely,
for Adani Krishnapatnam Port Limited,


Authorized Signatory.

Encl: a/a

Copy submitted to the Joint Chief Environmental Engineer, APPCB, Legal Cell, Board Office, Vijayawada

Adani Krishnapatnam Port Ltd
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SPSR Nellore District 524344
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552

440

**GOVERNMENT OF ANDHRA PRADESH
GROUND WATER AND WATER AUDIT DEPARTMENT**

From:
M. John Satya Raju,
M.Tech,
Director,
Ground Water & Water Audit Department,
4th & 5th Floors, Vysya Bhavan,
Namboori Gopala Rao Street,
Hanumanpet, Vijayawada-520 003.
E-Mail: tappal-grw@ap.gov.in

To:
The Managing Director,
M/s Adani Krishnapatnam Port
limited.
Krishnapatnam Village,
Muthukur Mandal,
SPSR Nellore District.

Letter No:1615/Hg-II/2025,

Dated:17.06.2025

Sir,

Sub:- Ground Water and Water Audit Department - Single Desk Policy -
M/s Adani Krishnapatnam Port Limited, Krishnapatnam Village,
Muthukur Mandal, SPSR Nellore District - NOC issued to draw 598
KLD of Ground Water - Regarding.

Ref:- 1. Online application ID: CAE2500383 dated 28-05-2025.
2. Lr.Rc.No.969-A/Hg/Single Window/2025, dated:16.06.2025 of the
District Ground Water Officer, GW&WAD, SPSR Nellore District.
3. G.O.Ms.No.3, Dated:29.01.2021 of Industries & Commerce (P&I)
Department, Government of Andhra Pradesh.

Your attention is invited to the subject and references cited.

Based on the recommendations of the District Ground Water Officer, Ground Water and Water Audit Department, SPSR Nellore District grant of permission is hereby accorded to draw a total quantity of 598 KLD against the requirement of 950 KLD of ground water from 8 No.s of newly recommended Twin Filter Points to M/s Adani Krishnapatnam Port Limited, Krishnapatnam Village, Muthukur Mandal, SPSR Nellore District under Single Window clearance as per the No Objection Certificate (enclosed).

Further, the firm is advised to make alternative arrangements to meet the remaining quantity of water.

Encl: NOC & Report

**Yours faithfully,
Sd/-M. John Satya Raju
DIRECTOR**

Copy submitted to the Commissioner, PR&RD Department and Administrator, APWALTA, Tadepalli, Guntur District for information.

Copy to the District Ground Water Officer, Ground Water and Water Audit Department, SPSR Nellore District for information and to communicate the same approved report to concerned Muthukur Mandal WALTA Authority (Tahsildar)

// True Copy //

For DIRECTOR



GOVERNMENT OF ANDHRA PRADESH
GROUND WATER AND WATER AUDIT DEPARTMENT
O/o Director, Ground Water and Water Audit Department, Vijayawada

PERMISSION / NO OBJECTION CERTIFICATE

NOC No: AP01709052025-26

Sector: Infrastructure

**Line of activity: Ports & Harbours, Jetties
and Dredging Operations**

Date of Issue:17.06.2025

Valid Up to:16.06.2028

With reference to the application No. CAE2500383 dated 28-05-2025 NOC for extraction of Ground water is issued as per the details given under:

1. Name of Proponent : **Anil Kumar Trivedi**
2. Name of the Industry : **M/s Adani Krishnapatnam Port Limited**
3. Location of the Industry

R.S.No: 456/3,473/5476/B,654/2,655,662,663,667,668,669,674,455/1,455/2,456/2,
684,706,707,708,709,710,712,712,714,715,716,717,718,750,721,722,773,76,
94/2,94/3,133,134/1,134-2,135/2,135-1,136,136/1,157,158/2,159,164,168
/C,174,176/2,177,178,179/2,182,237,563,564,565,566,567,565,566,567,
568,569,570,571,572,637,638,675,680,681,682

Extent: **25 Acres**

Village: **Krishnapatnam**

Mandal: **Muthukur**

District: **SPSR Nellore**

Details of Ground Water extraction structures for which NOC is issued

S. No.	Type of Well	Location in the plant area	Geo Coordinates	Depth in m/ Dia in mm	Expected average yield of the Well (in LPH)	Permitted pumping hours per day	Estimated Yield (in LPD)	Permitted Quantity (in KLD)
			Latitude/ Longitude					
1	Twin Filter Point (New)	Hg-1	14°15'40.21"N 80°6'51.73"E	7/110	7,000	10	70,000	70
2	Twin Filter Point (New)	Hg-2	14°14'17.36"N 80°07'3.21"E	7/110	7,200	10	72,000	72
3	Twin Filter Point (New)	Hg-3	14°13'53.04"N 80°07'5.00"E	7/110	7,400	10	74,000	74
4	Twin Filter Point (New)	Hg-4	14°16'26.50"N 80°05'58.21"E	7/110	7,500	10	75,000	75
5	Twin Filter Point (New)	Hg-5	14°14'5.07"N 80°07'20.12"E	7/110	7,800	10	78,000	78
6	Twin Filter Point (New)	Hg-6	14°13'58.30"N 80°06'49.43"E	7/110	8,000	10	80,000	80
7	Twin Filter Point (New)	Hg-7	14°16'23.33"N 80°05'41.23"E	7/110	7,300	10	73,000	73
8	Twin Filter Point (New)	Hg-8	14°16'3.84"N 80°04'34.41"E	7/110	7,600	10	76,000	76
Total Quantity of Groundwater permitted								598

Permission/NOC is hereby issued to draw 598 KLD against the requirement 950 KLD of Ground Water from 8 No.s of newly recommended Twin filter points to meet the requirement of the industry.

This NOC is issued to M/s Adani Krishnapatnam Port Limited subject to the implementation of the following specific Terms and Conditions.

- **The firm is permitted to draw 598 KLD against the requirement 950 KLD of Ground Water from 8 No.s of newly recommended Twin filter points with 10 hours pumping per day only.**
- The firm must construct 8 No.s of newly recommended Twin filter points at the identified locations and to the depth recommended.
- The firm is instructed to pump the 8 No.s of newly recommended Twin filter points in alternative two or three spells in a day and continuous pumping of 10 hours should be avoided.
- Not permitted to construct additional ground water abstraction structures without prior approval of the department.
- The firm shall seek prior permission from the department concerned for any increase in quantum of ground water (more than permitted).
- The management shall mandatorily install tampered proof digital flow meters (conforming to BIS/IS standards) having telemetry system to the 8 No.s of newly recommended Twin filter points for accounting daily ground water withdrawals.
- **The firm shall construct 2 No.s of piezometers viz., PZ-1 & PZ-2, one on due North East corner, at the location having geo-coordinates 14°16'25.69"N & 80° 7'44.92"E and another one on due South side at the location having geo-coordinates 14°13'41.96"N 80° 7'21.70"E respectively in the industry premises for monitoring of fluctuations in ground water levels and quality, if any. It is also instructed to install DWLRs with Telemetry to measure water levels regularly.**
- The firm should maintain the registers of water level data of piezometers and flow meters data of the 8 No.s of newly recommended Twin filter points. The data should be submitted to the District Ground Water Officer, Ground Water and Water Audit Department, SPSR Nellore District regularly for study purpose.
- Ground water quality shall be monitored twice in a year during pre-monsoon (May) and post monsoon (November) periods and the analytical reports shall be submitted to the O/o District Ground Water Officer, Ground Water and Water Audit Department, SPSR Nellore District for analysis purpose.
- **The firm is recommended to construct 12 No.s of Recharge ponds with the dimensions of 30mx20mx2m at suitable locations in the premises to compensate the ground water losses and augment the ground water recharge in the area.**
- The firm has to take all necessary measures required to recharge the ground water in terms of rain water harvesting ponds, pits and other feasible structures at suitable locations by accommodating the available run off from the roof top and other areas of the premises in such a way that it should proportionate with the quantum of ground water extraction.
- The firm shall undertake periodic maintenance of the recharge structures on their own cost.
- The firm shall be required to adopt the latest water efficient technologies so as to reduce the dependence on ground water resources.
- **The firm is advised to register the 8 No.s of newly recommended Twin filter points with the competent authority (as per APWALTA rules).**
- The effluents must be treated properly and must be free from all toxic materials, turbidity, color, odor etc. and should not be let out into either surface or groundwater bodies.
- **Injection of treated/untreated waste water into the aquifer system is strictly prohibited.**
- The firm is suggested to adopt 3R concept for the sake of ground water regime.
- **Officers of the Ground Water and Water Audit Department must be allowed to inspect the well, plant area, recharge structures and data whenever found necessary.**

- The recommendations holds good subject to the normal rainfall conditions and stage of Ground Water development in the area.
- The Government of A.P./GW&WA Dept reserved the right to stop the plant from using ground water during emergencies or whenever the plant deviates from the terms and conditions.
- The management has to submit their consent regarding grounding of the recommendations, terms and conditions within a month of the receipt of the NOC.
- The present NOC is valid Up to 3 years from the date of issue. The management shall apply for renewal of NOC at least 90 days prior to expiry of its validity through the Commissioner, PR&RD Department and APWALTA Administrator.

Sd/M.John Satya Raju
DIRECTOR

// True Copy //


For DIRECTOR

M

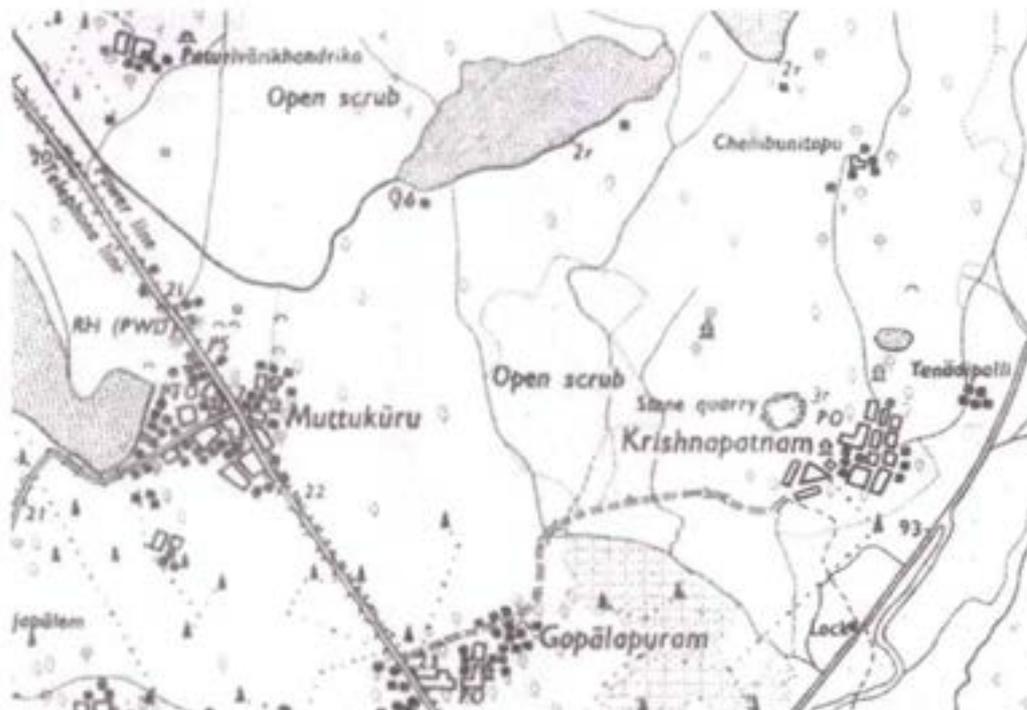
REPORT ON HYDROGEOLOGICAL AND GEOPHYSICAL INVESTIGATIONS FOR SELECTION OF SITES FOR FILTER POINTS IN THE PREMISES OF M/s ADANI KRISHNAPATNAM PORT LIMITED AT KRISHNAPATNAM VILLAGE OF MUTHUKUR MANDAL, SPSR NELLORE DISTRICT.

Introduction: At the instance of, M/s Adani Krishnapatnam Port limited vide Application ID: CAE2500383 dated 28-05-2025, groundwater investigations were conducted. The total requirement for industrial and drinking purpose is 950KLD (300 KLD for Drinking Purpose and 650 KLD for Greenbelt area development Purpose).

As per the instructions of the Deputy Director, Groundwater and Water Audit Department, Nellore detailed and integrated groundwater investigations were carried out by Smt.A.JyothirmayeA.Hg, in the premises of M/s Adani Krishnapatnam Port limited at Krishnapatnam Village, Muthukur Mandal, SPSR Nellore district on 11-06-2025, to assess the present usage and possibility for groundwater exploitation to meet the requirement of 950 KLD

Location: The proposed site which is having an extent of 25 acres of land bearing survey No. 456/3,473/5476/B,654/2,655,662,663,667,668,669,674,455/1,455/2,456/2,684,706,707, 708,709,710,712,712,714,715,716,717,718,750,721,722,773,76,94/2,94/3,133,134/1,134-2,135/2,135-1,136,157,158/2,159,164,168/C,174,176/2,177,178,179/2,182,237,563,564,565, 566,567,568,569,570, 571,572,637,638,675,680,681,682 is located at a distance of 380 m South to the Krishnapatnam Village and the area lies between North Latitudes of 14°17'6.45"N to 14°13'15.44"N and East longitudes of 80° 8'30.92"E to 80° 6'4.53"E. The investigated area falls in survey of India Toposheet No.66B/3

TopoSheet



Physiography and Drainage: The investigated area has a plain topography and gently slopes from west to east, with an elevation of approximately 5 meters above mean sea level. A parallel drainage pattern prevails in the surrounding area.

Soil Type and Cropping Pattern: The investigated area is covered with sandy soils, with a thickness ranging from 1 to 2 meters, and these soils possess good infiltration capacity. Paddy is the main crop cultivated in the area using surface water sources, while groundnut is the major crop grown using groundwater.

Geomorphology & Geology: Geomorphologically, the investigated area is a coastal mudflat and underlain by coastal alluvium formation with fine to medium grained texture.

Climate & Rainfall: The investigated area experiences a tropical climate, with maximum and minimum temperatures of 45°C and 18°C, respectively. Most of the precipitation occurs during the North-East Monsoon, and the normal annual rainfall in the area is 1,216.4 mm. The investigated area falls within the command area. Rainfall data for the past 14 years for Muthukur Mandal is presented in Table 1.

Table-1

Water year	Normal Rainfall in mm	Actual Rainfall in mm	Rainfall Deviation (%)	Status of Rainfall
2011-12	1216.4	1363.6	12.1	Normal
2012-13	1216.4	720	-40.8	Deficient
2013-14	1216.4	948.8	-22.0	Deficient
2014-15	1216.4	622	-48.9	Deficient
2015-16	1216.4	1694.6	39.3	Excess
2016-17	1216.4	289	-76.2	Deficient
2017-18	1216.4	673.3	-44.6	Deficient
2018-19	1216.4	581.6	-52.2	Deficient
2019-20	1216.4	1237.2	1.7	Normal
2020-21	1216.4	1694.3	39.3	Excess
2021-22	1216.4	1504	23.6	Excess
2022-23	1216.4	1387.9	14.1	Normal
2023-24	1216.4	923.3	-24.1	Deficient
2024-25	1216.4	1239.2	1.9	Normal

Hydrogeology and Field Observations: The investigated area is covered with sandy clay soils and underlain by Coastal Alluvium formations of recent geological age. The underlying formation is unconsolidated in nature and consists of a limited productive sand zone followed by clay. In and around the scheme area, groundwater occurs under water table conditions and is being extracted through filter points.

During the survey, it was found that there are no filter point wells within a 1.5 km radius. Beyond this limit, Gemini Industries Pvt. Ltd. is located, where five filter point wells are present. These filter points are constructed to a depth of up to 8 meters and are each equipped with a 3 HP submersible motors. To determine the discharge rates of the existing filter points, short-duration yield tests were conducted using the time and volume method with a 200 litre drum. The results indicated that the filter points are operating with moderate to good yields. (Yield test results are provided in Table – 1)..

Table-1

S.No	Name of the Well Owner	Type of Well	Trail – I	Trail – II	Average Yield
1	Gemini Industries Pvt. Ltd (Outside the Premises)	Filter Point	12,500	11,500	12,000
2	Gemini Industries Pvt. Ltd (Outside the Premises)	Filter Point	11,400	10,500	10,950

The present existing outside filter point wells depth to water levels of the wells varies from 2 to 3m bgl and their discharges ranges from 10,000 to 12,000 lph with 3 HP monoblock Motors. (Well Inventory details given in Table –II below).

Table-II

S.No	Name of the Owner/Location	Geo Coordinates	Type of Well	Total Depth of Well(m)	Depth to Water Level(m) (Reported)	Diameter	Mode Of Lift	Average Yield in LPH
1	Gemini Industries Pvt. Ltd (Outside the Premises)	14°15'37.83"N 80° 4'8.72"E	Filter Point	8	2-3 m	110mm	3Hp Mono	12,000
2	Gemini Industries Pvt. Ltd (Outside the Premises)	14°15'36.39"N 80° 4'15.29"E	Filter Point	8	2-3 m	110mm	3Hp Mono	10,950
3	Gemini Industries Pvt. Ltd (Outside the Premises)	14°15'40.20"N 80° 4'9.90"E	Filter Point	8	2-3 m	110mm	3Hp Mono	10,000-12,000 (Reported)

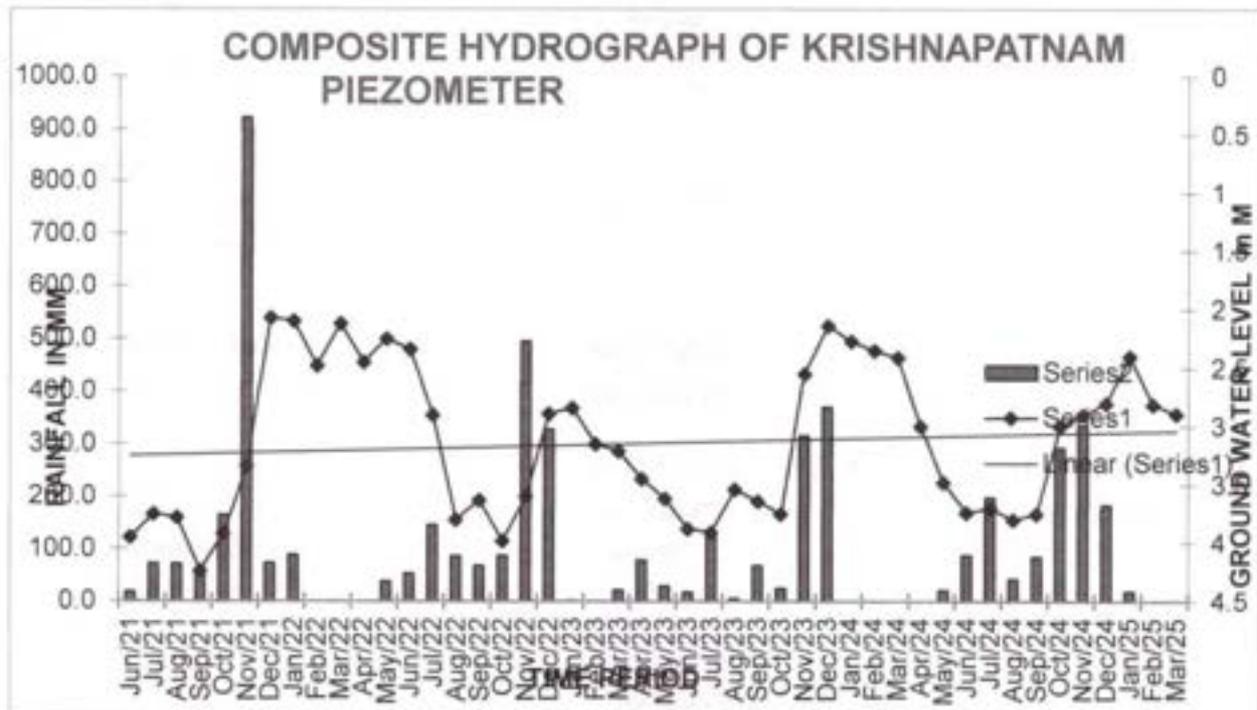
4	Gemini Industries Pvt. Ltd (Outside the Premises)	14°15'29.32"N 80° 4'25.51"E	Filter Point	8	2-3 m	110mm	3Hp Mono	10,000-12,000 (Reported)
5	Gemini Industries Pvt. Ltd (Outside the Premises)	14°15'29.46"N 80° 4'22.49"E	Filter Point	8	2-3 m	110mm	3Hp Mono	10,000-12,000 (Reported)

Water Level Data: The nearest piezometer, established by the Groundwater and Water Audit Department, Nellore, is located at Z.P.H. School, Krishnapatnam Village, approximately 270 meters due north of the scheme area. The depth to the water level in May 2025 is recorded as 3.0 meters below ground level (bgl).

To assess the local groundwater level trend, water level data from the past four years for the Krishnapatnam Village piezometer has been considered. A composite hydrograph has been prepared, which shows a clear, moderately rising trend in response to precipitation. The water level data from the piezometer is presented below in Table-III.

Table-III: Depth to Average Water Level Data of Krishnapatnam Piezometer

Water year	Krishnapatnam	
	Pre monsoon(m)	Post monsoon(m)
2021-22	4.24	2.1
2022-23	3.95	2.8
2023-24	3.91	2.14
2024-25	3.8	2.4



Quality of Groundwater: - Groundwater samples were collected from the existing filter points in Krishnapatnam Village and analysed for chemical parameters. The results for pH, electrical conductivity, and total dissolved solids are presented in Table-IV. The data indicates that the measured parameters exceed the permissible limits, and the groundwater quality is classified as moderate.

Table – IV

S.No	Name of the Premises	Electrical Conductivity Microsiemens / cm	pH	Total Dissolved Solids (Mg/L)	Quality Of Ground Water
1	Krishnapatnam village	1068	7.44	629	Moderate

GEC Status: The Krishnapatnam Village of Muthukur Mandal falls in the basin NLR_C_73_MUTTUKUR-MB. As per GEC 2023-24 calculations the availability, draft and stage of development are as shown in Table-V below.

Table-V

S. No	Groundwater Assessment Unit	Net Groundwater Availability in Ha.m	Draft for all Uses in Ha.m	Balance in Ha.m	Stage of Development	Categorization of the Assessment Unit
1	Krishnapatnam Village	212.64	74.93	137.71	35.23%	Safe
2	Muthukuru Mandal	5547.81	2023.23	3524.58	42.29%	Safe
3	NLR_C_73_MUTTUKUR-MB Basin	19142	4656.2	14485.8	27%	Safe

As per the GEC 2023-24 calculations the Krishnapatnam Village, Muthukuru Mandal and the Basin NLR_C_73_MUTTUKUR-MB falls in safe category.

Suggestion for Groundwater Recharge: - As per the reported roof top, pavement and green belt areas available in the firm premises, a total of 81541 Cu.m of rain water can be harvested in response to the normal annual rainfall of 1216mm in Muthukuru mandal. Details of calculation of quantum of runoff availability in the premises are given in table VI below.

Table-VI

S.No	Location	Area in Sq.m (Approx)	Rainfall in mm	Runoff Coefficient	Quantity of available runoff in Cu.m
1.	Buildings/Sheds (Proposed)	6475	1.216	0.85	6693
2.	Green Belt Area	94696	1.216	0.65	74848
Total Rainwater that can be Harvested					81541

Therefore, to compensate the groundwater losses and enhance the groundwater recharge, the firm is recommended to construct 12 recharge ponds capable of recharging the quantum of extraction at suitable place within the firm premises with 30*20*2m dimensions.

S. No	Type of Structure Recommended	Dimensions of Recommended Structure (L*W*D)	No. of Structures recommended	No. of Fillings	Total Storage	Contribution to groundwater recharge (50% of Storage)
1	Recharge Pond	30*20*2m	12	10	1,44,000 cu.m	72,000 cu.m
Total water that can be recharged from 2 Newly recommended recharge ponds						72,000 cu.m

Conclusion and Recommendations: The detailed groundwater survey results reveal that the scheme area is underlain by coastal alluvium formations belonging to the Recent age on the geological time scale. In and around the scheme area, groundwater occurs under water table conditions and is being extracted through filter point wells. During the well inventory, it was observed that groundwater levels in the existing external filter points are at shallow depths, ranging from 2 to 3 meters below ground level (bgl), indicating shallow water table conditions. These filter point wells are functioning with good yields due to favourable recharge conditions. A total of five filter point wells were inventoried, each constructed to a depth of 8 meters and fitted with 3 HP monoblock motors. These wells are yielding moderate to good discharge rates, ranging from 10,000 to 12,000 litres per hour (LPH). The quality analysis of groundwater samples collected from the existing filter points indicates that the groundwater is of moderate quality.

The firm has applied for a total requirement of 950KLD (300 KLD for Drinking Purpose and 650 KLD for Greenbelt area development Purpose). Based on the integrated groundwater survey results it is found that the scheme area is feasible for groundwater exploitation by means of twin filter point wells. Hence to meet the above requirement of 950 KLD the firm is recommended eight new twin filter point wells - Hg-1, Hg-2, Hg-3, Hg-4, Hg-5, Hg-6 Hg-7 & Hg-8 are recommended with in premises and drill to a depth of 5-7m with an expected yield of 7,000-8,000 LPH. From the eight recommended twin filter point wells around 5,98,000 LPD or 598 KLD of groundwater can be met with 10 hours pumping per day. The remaining requirement for processing purpose may be met by arranging alternative sources only. The quality of groundwater is suitable for drinking only after purifying/treating the water.

As per instructions of MINISTRY OF JAL SHAKTI, CGWA Notification, New Delhi, the 24th September, 2020, it is mandatory to construct piezometer well with DWLR within their premises. As per the guidelines, the quantum of water required by the firm is 598 KLD which is within the range of >500 cum/day, two piezometer should be constructed with in the premises of the plant. The firm is recommended should construct two new filter point well due North East corner (PZ1- 14°16'25.69"N & 80° 7'44.92"E) and due south(PZ2- 14°13'41.96"N 80° 7'21.70"E) sides of the plant premises down to a depth range of 5-7m tapping the same aquifer as the recommended well within the premises of the plant with DWLR so as to monitor fluctuations in ground water levels and quality, if any, timely. The details of recommendations are given below and the below recommendations are made by following the spacing norms as per G.O MS No.16.

Recommendations: -

Sl. No.	Recommended VES No. Or Geo Co Ordinates	Type of well	Depth/ Dia in m/mm	Hours of pumping	Measured yield(LPH)	Total Yields (LPD)	Permitted water in LPD
1	M/s Adani Krishnapatnam Port limited @ Hg-1 14°15'40.21"N & 80° 6'51.73"E	Twin Filter Point	5-7m/ 110 mm	10	7,000 LPH	70,000 LPD	70,000 LPD
2	M/s Adani Krishnapatnam Port limited @ Hg-2 14°14'17.36"N & 80° 7'3.21"E	Twin Filter Point	5-7m/ 110 mm	10	7,200 LPH	72,000 LPD	72,000 LPD
3	M/s Adani Krishnapatnam Port limited @ Hg-3 14°13'53.04"N & 80° 7'5.00"E	Twin Filter Point	5-7m/ 110 mm	10	7,400	74,000 LPD	74,000 LPD
4	M/s Adani Krishnapatnam Port limited @ Hg-4 14°16'26.50"N & 80° 5'58.21"E	Twin Filter Point	5-7m/ 110 mm	10	7,500	75,000 LPD	75,000 LPD
5	M/s Adani Krishnapatnam Port limited @ Hg-5 14°14'5.07"N & 80° 7'20.12"E	Twin Filter Point	5-7m/ 110 mm	10	7,800	78,000 LPD	78,000 LPD
6	M/s Adani Krishnapatnam Port limited @ Hg-6 14°13'58.30"N & 80° 6'49.43"E	Twin Filter Point	5-7m/ 110 mm	10	8,000	80,000 LPD	80,000 LPD
7	M/s Adani Krishnapatnam Port limited @ Hg-7 14°16'23.33"N & 80° 5'41.23"E	Twin Filter Point	5-7m/ 110 mm	10	7,300	73,000 LPD	73,000 LPD
8	M/s Adani Krishnapatnam Port limited @ Hg-8 14°16'3.84"N & 80° 4'34.41"E	Twin Filter Point	5-7m/ 110 mm	10	7,600	76,000 LPD	76,000 LPD
Total Groundwater permitted to draw from 8 newly recommended twin filter points						5,98,000 LPD or 598 KLD	

From the 8 newly recommended twin filter points (Hg-1, Hg-2, Hg-3, Hg-4, Hg-5, Hg-6, Hg-7 & Hg-8) 5,98,000 LPD or 598 KLD of groundwater can be met. The remaining requirement can be met by arranging alternative sources only. The recommended twin filter points shall be pumped in alternative two or three spells in a day and continuous pumping of the wells for a period of 10 hours should be avoided. To promote the recharge and compensate the groundwater losses the firm is recommended to build artificial recharge structures and also recommended to establish roof top rainwater harvesting structures to the existing buildings in their premises.

Terms and Conditions:

1. The firm/management shall mandatorily install tampered proof digital flow meters (conforming to BIS/IS standards) having telemetry system to the existing filter points and newly recommended filter points for accounting daily groundwater withdrawals by industrial unit from permitted groundwater abstraction structures.
2. The firm should construct two new piezometer filter point wells due North East corner (PZ1- 14°16'25.69"N & 80° 7'44.92"E) and due south side (PZ2- 14°13'41.96"N 80° 7'21.70"E) of the industry in their premises and install digital water level recorders with telemetry system for daily water level monitoring.
3. The newly recommended twin filter points shall be constructed at the identified location and to the recommended depths only.
4. Not permitted to construct additional groundwater extraction structures without prior approval of the department.
5. The firm shall seek prior permission from department concerned for any increase in quantum of groundwater (more than permitted).
6. The wells must be pumped for the recommended numbers of hours/day only.
7. The firm should maintain the registers of water level data of piezometer and flow meter data of the newly recommended/ permitted filter point wells. The data should be submitted to the District Groundwater Officer, Groundwater and Water Audit Department, SPSR Nellore District regularly for study purposes.
8. Groundwater quality (all parameters) shall be monitored twice in a year during pre-monsoon (May) and post monsoon (November) and the analytical report shall be submitted to the O/o Deputy Director, Groundwater and Water Audit Department, Nellore District for Analysis purpose.
9. The firm is advised to register the wells drilled with competent authority (as per APWALTA Rules).
10. The firm shall undertake periodic maintenance of the recharge structure at their own cost.
11. The firm shall be required to adopt the latest water efficient technologies so as to reduce the dependence on groundwater resources.
12. The management of the industry shall pay groundwater extraction charges as per rates fixed by the authority.

13. Officers of the Ground Water and Water Audit Department must be allowed to inspect the wells, plant area, recharge structures and data whenever found necessary by them.
14. The recommendations hold good subject to the normal rainfall conditions and stage of Ground Water and Water Audit Department in the area.
15. The Government of A.P. /GWD reserved the right to stop the plant from using ground water during emergencies or whenever the plant deviates from the terms and conditions.
16. The firm has to give their consent to the above terms and conditions within a week compliance regarding grounding of the recommendations and terms and conditions within a month of receipt of the report/ recommendations.
17. The present permitted yields of the wells are subjected to recharge conditions, annual actual rainfall and groundwater utilization in the surrounding area. Hence the firm has to take alternate arrangements during shortage of groundwater.
19. The NOC is valid Up to 3 years from the date of issue. The management shall apply for renewal of NOC at least 90 days prior to expiry of its validity.

K. Subramaniam
16/6/23

Deputy Director
Groundwater and Water Audit Dept.
Nellore

FORM-6
(SEE RULE 13)

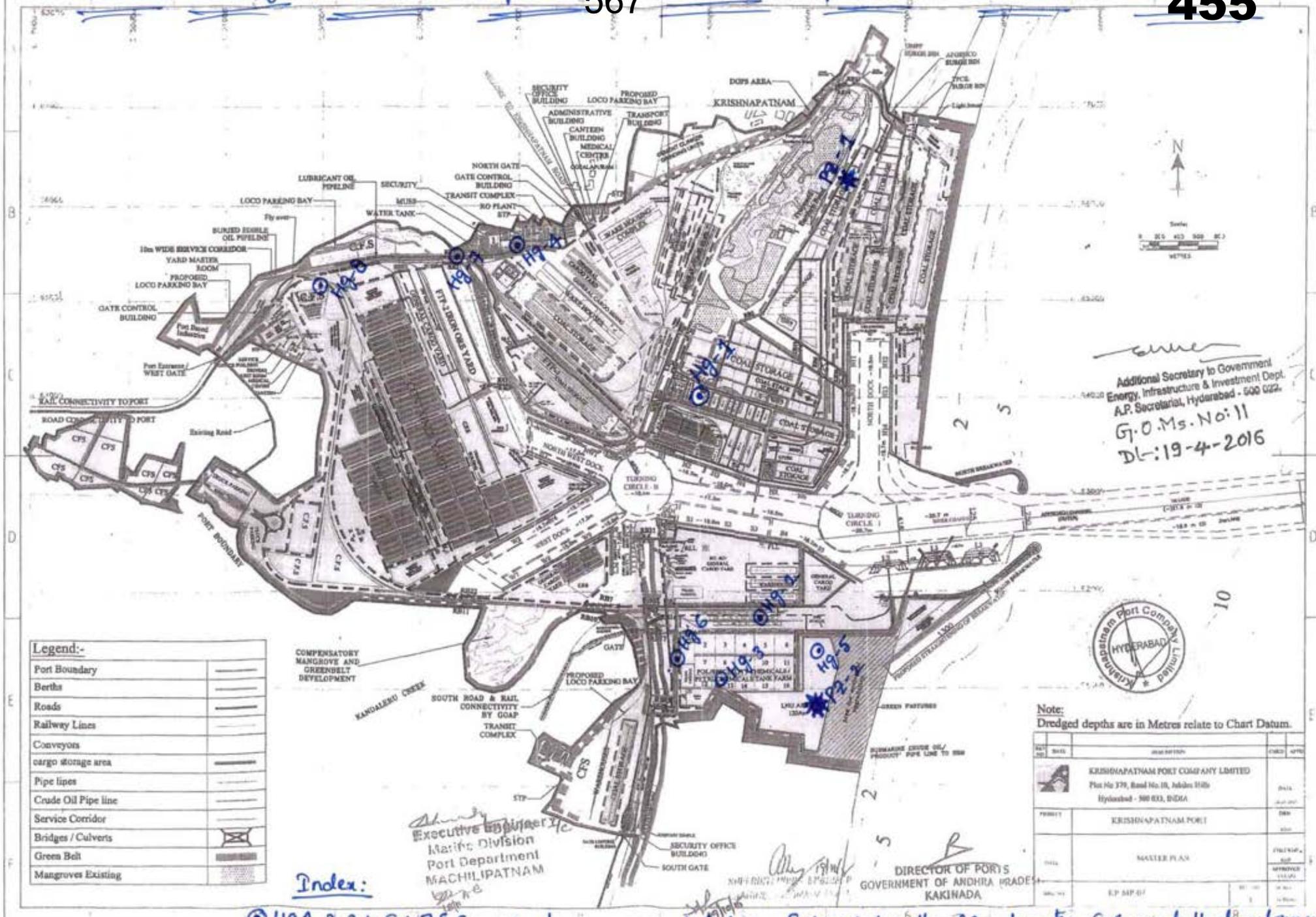
PERMISSION FOR USING/DIGGING OF FILTER POINTS FOR DRINKING AND OTHER
PURPOSES.

M/s Adani Krishnapatnam Port limited, Krishnapatnam Village, Muthukuru Mandal, Nellore District, is permitted to use 598KLD of groundwater from eight newly recommended twin filter points (Hg-1, Hg-2, Hg-3, Hg-4, Hg-5, Hg-6, Hg-7 & Hg-8) in their premises for drinking/other purpose subject to the following conditions.

- 1) The well should not be used for drawing water for any other purpose other than applied for.
- 2) The withdrawal of water should be regulated; no wastage of water should be done.
- 3) The utilized water should be recycled as prescribed for recharging the Groundwater.
- 4) Structures should be constructed for harvesting rain water in the vicinity of the wells.
- 5) The utilization of water will be subject to regulation from time to time based on the extraction water from the well.
- 6) Care should be taken not to pollute the surrounding areas.

K. Subramanian 16/12/23

DEPUTY DIRECTOR
GROUNDWATER & WATER AUDIT DEPT
NELLORE



Additional Secretary to Government
Energy, Infrastructure & Investment Dept.
A.P. Secretariat, Hyderabad - 500 022.
G.O.Ms.No:11
Dt:19-4-2016

Legend:-

Port Boundary	— — — — —
Berths	— — — — —
Roads	— — — — —
Railway Lines	— — — — —
Conveyors	— — — — —
cargo storage area	— — — — —
Pipe lines	— — — — —
Crude Oil Pipe line	— — — — —
Service Corridor	— — — — —
Bridges / Culverts	— — — — —
Green Belt	— — — — —
Mangroves Existing	— — — — —

Index:

⊙ Hg 1, 2, 3, 4, 5, 6, 7 & 8 :- Newly recommended twin filterpoint wells for domestic & Green belt development purpose.

★ :- PZ 1 & 2 :- Newly Recommended filterpoint wells for Piezometers.

Executive Engineer
Marine Division
Port Department
MACHILIPATNAM

DIRECTOR OF PORTS
GOVERNMENT OF ANDHRA PRADESH
KAKINADA

Note:
Dredged depths are in Metres relate to Chart Datum.

NO.	DATE	DESCRIPTION	CHG.	APPR.
1		KRISHNAPATNAM PORT COMPANY LIMITED Plot No 378, Road No. 10, Adilash Nalla Hyderabad - 500 033, INDIA		
2		KRISHNAPATNAM PORT		
3		MASTER PLAN		
4		EP-MP-01		

adani

Ports and
Logistics

Letter/AKPL/Corporate Affairs/APMB/010/2025-26

13 May 2025

To

The Collector and District Magistrate,
SPSR Nellore District.

Sub: Request for the pipeline project to supply water from Sarvepalli Reservoir to Adani
Krishnapatnam Port Limited (AKPL) and its neighbouring edible oil companies

Ref: Meeting held with representatives of AKPL and its neighbouring Edible Oil Companies
with the Collector at his camp office in presence of GM DIC on 7 May 2025

Sir,

While expressing our sincere gratitude for conducting the recent meeting with representatives of Adani Krishnapatnam Port Limited (AKPL) and its neighbouring Edible Oil Companies regarding the proposal to lay a dedicated pipeline to fetch water from Sarvepalli Reservoir to Krishnapatnam Port Node, we hereby affirm our commitment to fetch water from this source for sustainable port operations in the absence of other proposals such as water supply from Sangam Anicut and STP water from Nellore Municipal Corporation.

It may be recalled that Clause 3.15 of Revised Concession Agreement dated 17 September 2004 of Krishnapatnam Port Company Limited clearly stipulated that the Government of Andhra Pradesh (GoAP) should provide external infrastructure viz. road connecting the nearest National Highway to the port boundary, water supply up to the port boundary and power supply from the nearest substation up to the port boundary. Hence, we earnestly request your support for sanctioning the necessary funds and providing requisite approvals to expedite the piped water supply from the Sarvepalli reservoir to Adani Krishnapatnam Port Limited as part of Ease of Doing Business (EoDB) and Speed of Doing Business in line with the GoAP industrial policies.

Sincerely yours,

For Adani Krishnapatnam Port Limited

(K M Ram)

Head - Corporate Affairs.

Copy to: The General Manager (GM) District Industries Centre (DIC)



తది : 15/05/2025

తపాల సహాయకులు

జిల్లా కలెక్టరు వారి కార్యాలయము
శ్రీ పొట్టి శ్రీరాములు నెల్లూరు జిల్లా

MINUTES OF THE MEETING

Minutes of the Meeting on water supply to Industries situated in and around Krishnapatnam Port, conducted by the Commissioner, Nellore Municipal Corporation in the chamber's of Commissioner on 25.04.2025 at 12.00 PM:

The Officers/ Industrial Representatives who have attended the meeting are as follows:

S.No	Name of the Officer	Designation	Mobile No.
1	K.Rama Mohana Rao	S.E., NMC	9849906608
2	K.Sudheshna	Dy.EE, NMC	9849906618
3.	JVLH Nageswar Rao	Sr.GM, SEIL Energy India Ltd	8978651167
4.	P.Chandra Mouli	Manager, South India Krishna Oil & Fat Pvt Ltd	9866848448
5.	B.Ramanjunetulu	Unit Head, Gokul Agro	7486018301
6.	K.Prabhakar	DGM, HR, Adani Wilmar Ltd	7228939496
7.	Vishal Jain	DGM,Plant, Adani Willmar Ltd.,	7228939500
8.	Dakshina Murthy	Sr.Manager, Bunge India Ltd	9949719486
9.	R.Suresh Babu	DGM-Production, 3F Industries Ltd	7447646243
10.	K.M.Ram	Head, Corporate Affairs, Adani KPL	9391707000
11.	B.Muralidhar	Head BD, Adani KPL	8754589514
12	M.V.Narayana Murthy	VP Operations, Emami Agro	9677167862

13	P.Sekhar	DGM-HR, 3F Industries	970134663
14	P.Balasubramanyam	Dy..Manager - HR , Gemini Edibles & Fats India Limited	9666597197

1. The Commissioner, Nellore Municipal Corporation has started the meeting and informed that, 71 MLD capacity STPs will be brought into functioning in Nellore Municipal Corporation in another 5 to 6 months and hence requested the industries to draw STP treated water as per the prevailing norms.
2. Further, the Commissioner, Nellore Municipal Corporation has requested the industrial representatives to share opinions regarding their contribution towards laying of pipelines and consent to draw STP treated water.
3. In response to the above, the representative of Emami Agros has informed that, while setting up of industries at Krishnapatnam Node the Government have assured them to provide all infrastructure facilities such as Roads, Sewerage system and Water supply to their door step etc. But, after lapse of many years, the promises were not full filled, especially water supply at their door step.
4. In continuation , the representatives of Emami Agros & Adani KPL had brought to the notice that, they have already obtained permissions from Water Resource Department to draw water from Survepalli Canal which is nearer to their vicinity compared to the source at Nellore Municipal Corporation. Also, as per the agreements made with the Water Resources department they have to pay Rs.1.00 to Rs.1.20 only per KL .
5. Further, the representative from Bunge India has brought to the notice that, they have obtained permissions from Government in the year 2021 where as the Government has also promised them to provide all infrastructure facilities including water supply at their door step.

- 46534
6. All the representatives of industries at Krishnapatnam Node have informed that, based on the present situation of their industries, they are not in a position to contribute for laying of pipelines. They have requested for Government support to lay the same as promised.
 7. It was discussed during the review meeting that, for laying of pipeline from the source at Nellore Municipal Corporation it may cost around Rs.100.00 Crores where as laying of pipeline from Survepalli will cost only Rs.25.00 to Rs.30.00 Crores only. Hence, all industries have willing to draw water from their nearest source i.e., Survepalli Canal.
 8. As the Commissioner, Nellore Municipal Corporation has requested them once again to draw STP treated water, the representative of Krishna Patnam port has agreed to draw treated water of 10 MLD if the BOD levels are < 10 mg/lit and if it is supplied to their door step that too by free of cost similar to Gujarath State.
 9. The Commissioner, Nellore Municipal Corporation has informed that, proposals will be formulated to supply STP treated water to Adani KPL from Allipuram STP.
 10. All Edible Oil Companies have informed that being food processing industries they need only potable water supply at their door step.
 11. The representative of SEMB Corp industries have informed that, as they have already installed desalination plants, water supply is not required for them.
 12. Finally, all industry's representatives have requested the Commissioner, Nellore Municipal Corporation to finalize the source of water supply either Survepalli Canal or from source at Nellore Municipal Corporation and the same can be laid with Government funds. Further, they have requested to take a decision which is industrial friendly and keeping in view of further growth of industrial corridor.

13. While concluding the review meeting, the Commissioner, Nellore Municipal Corporation has promised that, the issue will be appraised to the District Collector, SPSR Nellore and the Hon'ble Minister for MA&UD for further decisions to proceed further.


Commissioner
Municipal Corporation::Nellore

whelli
25/4/25
Dy. ee

Photographical Evidences of Drain Cleaning in AKPL





//TRUE COPY//

ANNEXURE-37

Ref. No. AKPL/ENVIRONMENT/APP/132/2025-26

Date: 20.01.2025

To,

The Environmental Engineer,
A.P. Pollution Control Board,
Regional Office,
SPSR Nellore,
Andhra Pradesh.

Respected Sir,

Sub: Adani Krishnapatnam Port Limited (AKPL) – Reply to recommendations during Random Inspection on 17.12.2024 - Reg.

Ref: Random Inspection report dated 26/12/2024.

With reference to the above subject and reference, we are herewith submitting the compliance status of recommendations received in the report.

S. No.	Recommendation	Compliance Status
1	The facility has issued PO for mechanization of Berth No. 5 with an investment of Rs. 864.73 crores and also informed that the work will be completed by Sep - 2026. The facility shall complete the mechanization of Berth No. 5 by September, 2026.	Noted for compliance, Berth No. 5 mechanization will be completed by September, 2026.
2	The facility shall conduct a study with reputed organization/university to assess and confirm the total green belt area developed in the facility and also width of the green belt at coal stock yards maintained by the facility as per EC& CFO conditions.	Greenbelt details, Carbon sequestration and Mangrove mapping study was done by NABET & NABL accredited organization Falcon Resilient Infra Consultants (FRICs) in the month of October – 2024.
3	Generation of fugitive dust emissions are more due to manual sweeping of roads	AKPL already engaged 2 Heavy duty vacuum sweeping

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	when compared to road sweeping with machines; hence the facility shall procure additional road sweeping machines for effective control of fugitive dust emissions.	machines, an additional 1 vacuum sweeping machine was proposed which will be received in the month of February 2025.
4	The frequency of cleaning of roads near to dusty cargo handling area shall be increased.	Noted for compliance
5	The facility shall ensure Shipping Agents calling ships to Adani Krishnapatnam Port Limited shall ensure compliance with the provisions of MARPOL Annex VI, Regulation 14.	Noted and being complied with the provision of MARPOL Annex VI, Regulation 14. Circular issued to all Stakeholders with Circular no. AKPL/Marine/08/24-25 dated 11/01/2025 attached as Annexure - 1.
6	The facility shall conduct a study with NIOT/NCCR and shall implement erosion control measures to avoid erosion of soil from the shoreline/boundary line from the land area into the marine water body.	NIOT Marine study is under progress, 3 visits were completed, and 4 th visit was planned in the month of January 2025 and report will be received in the month of February – 2025.
7	The facility shall submit a marine biodiversity management plan prepared through the NIO or any other reputed institute.	Complied Marine Biodiversity management studies were done by SDMRI, final report received on 16.12.2024. SDMRI Report submitted on 10.01.2025 Ref.No: AKPL/EC/ENV/126/2024-25
8	The facility shall install poles with scale in coal stocking area to ensure to maintain coal stack heights within 12 m.	Noted for compliance, Poles with meter scaling will be arranged at Prominent locations.
9	The facility shall ensure covering of dusty cargo carrying trucks/wagons with tarpaulins tightened at all sides with ropes	Being Complied, AKPL is ensuring 100% Tarpaulin coverage to all Cargo trucks and wagons.

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	and shall avoid overload of dusty cargo material.	
10	The facility shall carryout regular wetting of the internal roads and shall remove the sludge accumulated in drains time to time to avoid contamination of surrounding water bodies.	Being complied.
11	The facility shall constitute a separate task force teams to verify the dusty cargo vehicle movement to monitor proper covering of Trucks/wagons with tarpaulin, spillage of materials and overloaded Trucks.	Trained Environment cell is available to monitor and ensure 100% tarpaulin coverage of the loaded Trucks and Wagons.
12	The facility shall strictly implement the Standard Operating Procedure for transportation of cargos through trucks/railway wagons for Tarpaulin covering of loaded trucks, security check before exit.	Complied, SOPs for Cargo transportation is available.
13	The port shall explore installation of solar power generation on roof tops of buildings, for solar light system for all common areas, streetlights, parking around project area and maintain the same regularly.	AKPL is already meeting Avg. 43% of its energy requirement through renewable energy from outside. We installed CC TV cameras and operating by trapping solar energy through panel installed on CC TV pole.
14	The facility shall ensure vehicles fitness certificate issued by the competent authority for incoming trucks and outgoing (loaded) trucks.	All vehicle fitness certificate and other documents will be thoroughly verified by Security team before Vehicle entering Port.
15	The facility shall ensure continuous compliance with the Board directions dated 14.12.2023.	Being Complied

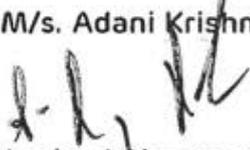
16	The facility shall comply with the directions of Hon`ble NGT vide O.A No. 69 of 2024 (SZ) of 2024, if any, without fail.	Noted for compliance, compliance implementation under progress.
17	Analysis Report Report No: TPT2412076 -079 Dated: 27-12-2024	Reference to analysis report, we wish to inform your good selves that we are analyzing STP samples every month with third party consultants M/s. SV Enviro Labs and consultants and reports were being submitted to APPCB, RO, Nellore. Latest STP analysis report attached as Annexure - 2 .

Kindly acknowledge the receipt of this letter.

Thanking you,

Yours faithfully,

For M/s. Adani Krishnapatnam Port Limited.,


(Authorized Signatory)

Encl: Random Inspection report dated 26/12/2024



Circular no: AKPL/Marine/08/24-25
Date: 11th Jan- 2025

To,
The Shipping Agents,
Adani Krishnapatnam Port Ltd,

Subject: Corrigendum to DGS Circular No. 02 of 2019 - Compliance with the provisions of MARPOL Annex VI, Regulation 14

Dear Sirs,

Adani Krishnapatnam Port Ltd, has always been a trusted partner to all stakeholders, and we value the deep-rooted partnership with all valued customers.

"Vessels which are calling to Krishnapatnam port must be compliance with the provisions of MARPOL annex VI, regulation 14, as per DG shipping circular no. 02 of 2023 which was issued on 31-01-2023"

Attached DG Shipping circular.

Above is for your information and further circulation

For Adani Krishnapatnam Port Ltd.

Capt. Rajat Garg
HOD - Marine Services
CC: CEO Sir desk

6. Noting that ships can comply with above regulations related to a cap of maximum sulphur on fuel used on board ships by one of the following ways:
 - Use a compliant fuel oil with a sulphur content that does not exceed 0.50% or
 - **use an equivalent** e.g. an Exhaust Gas Cleaning System (“scrubber”) If exceeding 0.50% or
 - Use an alternative fuel e.g. LNG, methanol.
7. Noting that regulation 4 of MARPOL Annex VI allows the use of an alternative compliance method provided it is at least as effective in terms of emission reductions as that required by MARPOL Annex VI, including any of the standards set forth in regulation 14 taking into account guidelines developed by the Organization.
8. Noting above, IMO adopted guidelines specifying the requirements for the testing, survey certification and verification of Exhaust Gas Cleaning System (EGCS) under regulation 4 of MARPOL Annex VI to ensure that they provide effective equivalence to the requirements of regulations 14.1 and 14.4 of MARPOL Annex VI vide Resolution MEPC. 259 (68).
9. Recognizing all the above, the Directorate on 28 August 2019 issued Engineering Circular 02 of 2019 specifying the requirements for compliance to IMO 2020. The stated circular permits usage of Exhaust Gas Cleaning System (EGCS) as an alternative means of compliance subject to certified in accordance with Resolution MEPC 259 (68) as may be amended.
10. Noting **that some Indian ports** are not permitting ships to berth which are complying with IMO 2020 vide alternative means of compliance, that is, EGCS and are asking them to switch over to low sulphur fuel oil prior berthing, which is not in consonance with the permitted operational requirements under MARPOL 73/78, as amended.
11. Noting any such additional requirements by the local Port authorities, prohibiting IMO (MARPOL) compliant ships (certified for alternate means of compliance to IMO 2020) from entering an Indian port or restricting port entry permissions only after a changeover to low sulphur fuel oil, shall be construed as a unilateral measure from a members state against the provisions of an International Convention that it has ratified.
12. Also noting that IMO has issued MEPC.1/Circ.899 on 2022 Guidelines for risk and impact assessments of the discharge water from exhaust gas cleaning systems. These guidelines provide methodology for risk and impact assessments that Member States

of legitimate ship operations, may be undertaken only after due consultation with the Director General of Shipping.

16. All Principal Officers and Surveyors In-Charge of Mercantile Marine Departments are hereby advised to circulate this circular to all ports in their jurisdiction and any non-compliance by any port to be reported to this Directorate immediately.
17. This is issued with the approval of the Competent Authority.

Sd/-

(Vikrant Rai)

Engineer & Ship Surveyor-cum-DDG (Tech)

To,

1. The Principal Officer Mercantile Marine Department (Mumbai/ Chennai/ Kolkatta/ Kochi/ Kandla).
2. All Surveyor-in-charge, Mercantile Marine Department
3. The Indian National Ship-owners Association (INSA)
4. The Indian Coastal Conference Shipping Association (ICCSA)
5. Indian Ports Association (IPA)
6. Foreign Owners Representatives and Ship-manages Association. (FOSMA)
7. Maritime Association of Ship-owners Ship-managers and Agents (MASSA)
8. All Stakeholders/ Shipping Companies through DGS Website.
9. AD (OL) Hindi Cell with a request to translate this circular in Hindi and upload on DGS website.
10. The Computer Cell, DGS, GOI with a request to upload this circular on the official website

Copy for information to:

- Sr. PS to DG(S)
- Sr. PS to Addl. DG(S)
- Sr. PS to Chief Surveyor
- Sr. PS to Nautical Advisor (I/c)

adani

Ports and
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Ref. No. AKPL/EC/ENV/126/2024-25

Date: 09.01.2025

To

Ramakrishna, IFS,
CCF & Member Secretary,
AP State Biodiversity Board,
Nagarjuna Nagar, Nagarjuna University, NH-5,
Guntur District, Andhra Pradesh.

Dear Sir,

Sub:- Adani Krishnapatnam Port Limited (AKPL) – Complying with Phase III expansion of EC & CRZ clearance Condition No. VIII under Marine ecology stipulates – Submission of Marine Biodiversity Management Plan- Reg.

Ref:- EC & CRZ Clearance Order No.10-18/2016-IA-III dated 11.01.2021 accorded to AKPL by the Ministry of Environment, Forests & Climate Changes, New Delhi.

@@@

We submit that Adani Krishnapatnam Port Limited (AKPL) is an operational port located at Krishnapatnam (P), Muthukur (M), SPSR Nellore District.

The Ministry of Environment, Forests & Climate Changes, New Delhi has accorded Environmental & CRZ Clearance to AKPL vide reference cited above for the development of Port under Phase – III (Copy of the EC & CRZ Clearance is attached herewith for your kind reference).

As per the EC & CRZ Condition No. VIII under Marine ecology stipulates that:

"A detailed marine biodiversity management plan shall be prepared through the NIO or any other institute of repute on marine, brackish water and freshwater ecology and biodiversity and submitted to and implemented to the satisfaction of the State Biodiversity Board and the CRZ authority. The report shall be based on a study of the impact of the project activities on the intertidal biotopes, corals and coral communities,

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SV ENVIRO LABS & CONSULTANTS

(ENVIRONMENTAL ENGINEERS & CONSULTANTS IN POLLUTION CONTROL)

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Hyderabad: Flat No. 302, H.No. 7-1-396/B/12, Sai Ram Residency, Baikampet Road, S.R.Nagar, Hyderabad-500038.
☎ +91-9440338628, +91-7207664444 ✉ svenviro_labs@yahoo.co.in, info@senvirolabs.com 🌐 www.svenirolabs.com
Recognized by Govt. of India-MoEF & CC, New Delhi, Accredited by : NABL & NABET



Ref: SVELC/AKPL/24-12/11

Date: 04-01-2025

NAME AND ADDRESS

M/s. ADANI KRISHNAPATNAM PORT LIMITED,

Pyra u m Post, Muthukur Mandal,
Chaudhariyan District,
Wali Trust Dist - 524 344.

SAMPLE PARTICULARS

P-1561 (SC) TK

SOURCE OF COLLECTION

- 40KLD

DATE OF COLLECTION

TEST REPORT

S.No	Parameter	Unit	Result	Method
1.	pH	-	7.51	APHA, 4500-H+B, 24 th Edition 2023
2.	Total Suspended Solids	mg/l	98.0	APHA, 2540-D, 24 th Edition 2023
3.	BOD 3day 27°C	mg/l	102	IS 3025 P 44
4.	Oil & Grease	mg/l	4.0	APHA, 5520-D, 24 th Edition 2023
MICROBIOLOGY TEST				
5.	Fecal coliform	MPN/100ml	11X10 ³	IS 1622

CHECKED BY 



SV ENVIRO LABS & CONSULTANTS 



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(ENVIRONMENTAL ENGINEERS & CONSULTANTS IN POLLUTION CONTROL)

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☎ +91-9440338628, +91-7207664444 ✉ svenviro_labs@yahoo.co.in, info@svenviolabs.com 🌐 www.svenviolabs.com
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Ref: SVELC/AKPL/24-12/09

Date: 04-01-2025

NAME AND ADDRESS : M/s. ADANI KRISHNAPATNAM PORT LIMITED,
Krishnapatnam Post, Muthukur Mandal,
SPSR Nellore District,
Andhra Pradesh – 524 344.

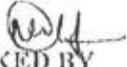
SAMPLE PARTICULARS : EFFLUENT

SOURCE OF COLLECTION : STP INLET – 500KLD

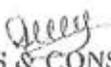
DATE OF COLLECTION : 19-12-2024

TEST REPORT

S.No	Parameter	Unit	Result	Method
1.	pH	-	7.36	APHA, 4500-H+B, 24 th Edition 2023
2.	Total Suspended Solids	mg/l	120	APHA, 2540-D, 24 th Edition 2023
3.	BOD 3day 27°C	mg/l	110	IS 3025 P 44
4.	Oil & Grease	mg/l	4.0	APHA, 5520-D, 24 th Edition 2023
MICROBIOLOGY TEST				
5.	<i>Fecal coliform</i>	MPN/100ml	15X10 ³	IS 1622

CHECKED BY 




SV ENVIRO LABS & CONSULTANTS

//TRUE COPY//

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Ports and
Logistics

Ref. No. AKPL /APPCB/EHS/109/2023-24

Date: 07.02.2024

To

The Member Secretary,
A.P. Pollution Control Board,
Board Office,
Vijayawada.



Kind Attn: Sri B. Sreedhar, I.A.S – Member Secretary

Dear Sir,

Sub:- AKPL – External Advisory Committee (Task Force Directions) – Status Report - Submitted – Reg. -

Ref:- APPCB Letter Order No. 804/APPCB/HO/ECS/NLR/2023-, dated 14.12.2023

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Adani Krishnapatnam Port Limited (AKPL) is developed multi-purpose, all-Weather port with deep draft capable to handle Capesize and Panamax Vessels. Krishnapatnam Port is located at Krishnapatnam in Muthukur Mandal, "Sri Potti Sri Ramulu" Nellore Dist., Andhra Pradesh on the East Coast of India. AKPL obtained CTO & HWA of APPCB vide Order No: APPCB/VJA/NLR/11344/CFO/HO/2019 dated 11/11/2022 with 13 berths (12 berths + one Liquid Jetty L4) with consented capacity of 78.0 Million Tons/A of different cargos viz., Coal, Iron Ore, General Cargo (Fertilizers, Granites, Edible Oil and Lube Oils, others), Liquid Cargo (POL, LNG, LPG, Chemical Products and Crude Oil) + 2.0 Million TEUs/A container cargo. The CTO & HWA is valid till 31.08.2027.

The compliance status of AKPL was reviewed by Monitoring (Task Force) Committee Meeting of A.P. Pollution Control Board on 06.12.2023 and the following directions were issued to comply with reference, for which AKPL is submitting herewith the current compliance status on the Task Force Directions for kind perusal.

Direction – 1 - The port shall submit time bound action plan for mechanization of South berths to handle coal, within two months.

We submit that, AKPL obtained, EC & CRZ Clearance from MoEF & CC vide Order No. 1018/2016-IA.III dated 11.01.2021 and CTE from APPCB vide Order No: 633/APPCB/CFE/RO-NLR/HO/2010 dated 25.02.2021 for the following capacities under Phase – III development.

The CTE was further amended vide order dated 06.04.2021 & 16.07.2021. The Phase – III expansion project is yet to be implemented.

Sl. No.	Cargo	Capacity
1.	Coal	88 MMTPA
2.	Iron Ore	-
3.	General Cargo	10.5 MMTPA
4.	Liquid Cargo	51.7 MMTPA

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5.	Container	1.1 MTEUsPA
6.	No. of Berths	Approved 16 (Incl 3 Liquid Berths & and 3 SBMs <i>Constructed 1 Liquid jetty</i>)
	Total Capacity	150.2 MMTPA (Non-Container) + 1.1 MTEUsPA (Container)

Presently, AKPL is operating with 13 Berths, out of which:

- 8 No. of Berths are fully mechanized berths.
- 4 Berths are semi-mechanized berths.
- One Berth (L4) is Liquid Jetty dedicated for POL products.

The details of berths along with cargo handling type and handling system are as below:

S. No	Name of the Berths	Type of Cargo handled	Type of Loading/ Unloading System
1	N1	Container berth	Mechanised
2	N2	Container berth	Mechanised
3	N3	General Cargo berth	Semi-Mechanised
4	N4	General Cargo berth	Fully Mechanised
5	N5	Coal cargo berth	Semi-Mechanised
6	N6	Coal cargo berth	Fully Mechanised
7	N7	Coal cargo berth	Fully Mechanised
8	N8	Coal cargo berth	Fully Mechanised
9	NW1	Multipurpose	Fully Mechanised
10	NW2	Iron Ore	Fully Mechanised
11	NW3	General Cargo	Fully Mechanised
12	S4	Coal cargo berth	Semi-Mechanised
13	L4	Liquid jetty for POL products	Pipelines

Further, AKPL obtained CTO Order No: APPCB/VJA/NLR/11344/CF0/HO/2019 dated 11/11/2022 valid till 31.08.2027, for handling the following commodities with 13 No. of Berths.

S. No	Products / Line of Activity Type of Cargo	Quantity
1.	Coal	46 Million Tons/ Annum
2.	Iron Ore	8 Million Tons/Annum
3.	General Cargo (Fertilizers, granites, Edible Oil and Lube oils, others).	14 Million Tons/Annum
4.	Liquid Cargo (POL, LNG, LPG, Chemical products and Crude oil)	10 Million Tons/Annum
5.	Container Cargo	2.0 Million TEUs/A
	Total	78.0 Million Tons/A Non-container cargo + 2.0 Million TEUs/A container cargo



6.	No. of Berths	13 Berths (12 + 1 berth – Liquid Jetty L4)
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We submit that, the total volume of cargo handling at AKPL was 48.26 MMTs of cargo (including containers) for the Financial Year 2022-23 (April 2022 to March 2023) & for the year 2023 -24 (April to December) it was 44.0 MMTs which are within the consented quantity.

Here, we humbly submit that, the South Berth No.4 is a semi-mechanized Multipurpose and coal handling berth for the reason that the actual coal handling was started since April 2023 onwards and there is no adequate coal cargo movement at South berth S4. AKPL is contemplating to convert the South berth S4 to fully mechanized Coal handling berth soon after required movement of coal cargo is arisen. In the absence of sufficient coal cargo movement in South berth S4, the mechanizing equipment of S4 will not serve the purpose of coal handling fully. As of now, the coal is being handled at the south berths with environment sustainable measures as suggested by APPCB viz.,

- Ensuring continuous surface cleaning followed by water sprinkling,
- Ensuring the loaded trucks are fully covered with tarpaulin and tightened with rope to avoid transit spillages until the destination,
- Ensuring regular deployment of road sweeping machines etc.,

In compliance with direction no.1, the time bound action plan of AKPL as follows:

The Port is negotiating with the surrounding power plants for execution of long-term commitment for coal handling from south berth. The mechanization of the Berth will be implemented as and when the Port receives concurrence from the end users followed by MoU.

Further, the mechanization of the cargo handling system would take a minimum of 24 months to execute after obtaining consent from the respective users of surrounding power plants. Therefore, AKPL endeavors for the required movement of coal cargoes at an earlier date and convert the S4 as fully mechanized coal handling berth as expeditiously as possible.

Direction – 2 - The port shall expedite installation of fixed dust separation systems (MDSS) at South berth for handling of coal and other dusty cargo.

We submit that, AKPL committed towards compliance of environmental management and the well-being of the community by taking all the dust suppression measures while handling coal & other dusty cargoes at South Berth.

AKPL is implementing the below mentioned existing environment management practices:

- Ensuring continuous surface cleaning followed by water sprinkling,
- Ensuring the loaded trucks are fully covered with tarpaulin and tightened with rope to avoid transit spillages until the destination,
- Ensuring regular deployment of road sweeping machines etc.,

Further, in compliance with direction no.2, the time bound action plan of AKPL, enhance to install the fixed dust suppression systems at south berth. The evaluation of dust separation systems technologies is in process and the execution of the installation of Fixed Dust Suppression System (FDSS) will be completed within 6 months.



Direction – 3 - The port shall ensure water sprinkling system and other dust suppression measures are effective for suppression / containment of the dust emissions during handling of coal.

We submit that, AKPL is regularly conducting dust suppression measures to maintain the air quality levels as per the NAAQ standards and ensuring the safety of workers and nearby inhabitants. The following dust suppression measures are adopted for suppression / containment of the dust emissions during handling of coal:

- The MDSS system is available at all Hoppers & Transfer Towers & stack yards.
- The stockyards are supported by sophisticated Mechanical Dust Suppression System (MDSS) at all yards including coal and iron ore storage area to suppress dust during stacking of cargo in yards.
- The stock yards are established with modern dust suppression water cannons to suppress the dust emission round the clock, controlled by highly sophisticated Programmable logic controllers (PLCs) operated from central control room (CCR).
- Conveyers and Hopper systems are provided with water sprinkling system for handling coal from berths to storage yards to mitigate fugitive dust emissions while handling & transportation.

Photographs showing Mechanical Dust Suppression System associated with Ship Un-loaders & loaders, and Water sprinkling system at conveyors, hoper & stack yards.



Water sprinkling system at conveyors, hoper & stack yards

- Ensuring the stacks are continuously wetted with water sprinkling system consisting with 248-gun sprinklers which will sprinkle water in the form of mist up to a range of 50 M, which will suppress the dust at source itself.

Photographs showing Water Sprinkling system with DSS Tankers Wetting the operational areas & the internal roads & berths



Wetting all operational areas & the internal roads & berths by Water Sprinkling with DSS Tankers



Mechanical Dust Suppression system



Vacuum Road Sweeping machines, Manual sweeping Sprinklers for Dry roads



A wind barrier screen of 14 meters' height has been constructed at adjacent to the coal yards and developed greenbelt at adjacent to the wind screen structure with 10-12 meters of height to the support the structure.



AKPL deployed a dedicated team for conducting regular inspections near the potential sources of dust emissions and promptly addressing any issues or malfunctions in the dust suppression systems. The copy of internal instructions issued for constitution of a Task Force Team is attached herewith as **Annexure - 1** for kind perusal




In compliance with direction no.3 to ensue water sprinkling system and other dust suppression system in effective manner, the action plan of the port is to continue the foregoing dust suppression measures in more sophisticated manner, with true spirit by improving overall effectiveness of dust suppression.

Direction- 4 -The port shall deploy road sweeping machines for frequent roads cleaning from berth to south gate and to deploy more no. of road-sweeping machines in consultation with RO, Nellore.

We submit that, AKPL is operating adequate road sweeping machines i.e., 12 No.s of Truck mounted sprinklers, 3 Nos. of heavy-duty Atomized Sprayers and 8 No.s tractor mounted hydraulic broom sweeping machines for dust suppression and to prevent air borne fugitive dust emissions due to vehicle moment.



In compliance to the direction no 4, the action plan of the port is in addition to the above, implementation of more advanced and comprehensive strategies to further reduction in release of airborne dust particles, AKPL already initiated the action plan by procuring 3 No. of additional heavy duty sweeping machine for deployment at prominent locations to ensure & maintain ensures better coverage and more effectiveness and the purchase order/details are annexed herewith for your kind perusal.



Direction - 5 - The port shall ensure to provide cover to trucks carrying the coal from berth to destination.

We submit that, AKPL is committed in concern of the surrounding environment by ensuring all



the outbound cargo carrying trucks/Railway wagons are properly covered with tarpaulin to avoid fugitive emissions/spillages during the transit till reaches the destination. To ensure this,

- Provided 14 No.s of semi mechanized facilities for covering tarpaulin on the trucks within the port premises.
- Established a semi mechanized railway wagon tarpaulin covering station at Silo location within the Port.

AKPL deployed a dedicated in-house team constituted by environment, security, and safety departments for conducting regular inspections to ensure the proper coverage of tarpaulin cover, without any chance to spillage along the enroute. AKPL committed to implement the trucks loaded in a covered environment to minimize dust and minimizing the impact on surrounding areas.

In compliance to the direction no 5, the action plan of port is deployment of manpower to implement the tarpaulin covering over the trucks and wagons. The said action plan is already commenced by entering into tarpaulin agreement with third party and making the covering of cargo loaded wagons and trucks with tarpaulin is must to ensure the complete containment of emission or spillage of dust/cargo in transit and the tarpaulin covering agreement is attached as **Annexure -2** for your kind perusal.



Direction – 6 - The port shall expedite to provide a truck wheel wash facility on the South side.

We submit that, AKPL already established & operating one automatic sensor-based Truck tire washing facility and ensuring all the outgoing cargo carrying trucks tires passing through North Side port are properly cleaned before leaving the port premises.



In compliance to the direction No 6, evaluating the passage of number of vehicles in order to determine the appropriate capacity of the tire washing facility and providing such washing facility to ensure the trucks are cleaned before leaving the port premises.

Direction – 7 - The port shall provide STP to cater the domestic waste water generated at South berths.

AKPL is having a Sewage Treatment Plant (STP) at strategic two locations, one at CVR Amenities Complex of 500 KLD capacity and other at Admin building of 40 KLD STP for treating domestic wastewater generated in the port including the South berths. We submit that, at South Berth S4, not more than 20 no. of employees are working shift wise, and water is utilization only in 4 No. of toilets provided for the working staff. The estimated sewage generated from toilets of 0.80 KLD is routed to septic tank.

In compliance to the direction No 7, the plan of action of AKPL caters the domestic waste water generated at south berths is implemented by routing the 0.80 KLD estimated sewage generated from south berth to septic tank instead of providing separate STP since such scanty amount of sewage water does not require the mechanism of STP. Since the existing STPs are catering the needs of the port operations it is opined that providing another sewage treatment plant at south berths is not feasible. Existing STP is working efficiently and meeting the environmental compliance. Hence, we humbly request the Chairperson and Committee to consider withdrawing this condition. However, the port is contemplating providing STP to south zone also as and when the sewage water needs such requirement in future.



D. Jolly

Direction No. 8 - The port shall ensure to progressively increase more No. of water sprinklers and other required dust containment / suppression measures while increasing the cargo handling capacity.

We submit that, the cargo yards are supported with Mechanical Dust Suppression System (MDSS) to suppress the dust emission in the air and to restrain dust particles before it becomes airborne.

The MDSS is equipped with 248 cannons to spray water jet that forms a blanket of mist, and the mist captures the dust emissions that become heavier and settle down. The formed mist would not allow any dust to fly along with the wind. The mist formation facilitates maintaining required moisture levels in the cargos and lasts for longer period.

The water cannons cover a radius of approx. 30-50 meters, sprinkle the water up to 10-15 meters' height and rotate in 180/360 directions. The distance between two sprinklers is 100mts to cover total cargo stack area.

In addition to the MDSS, AKPL is deploying 20 No. of mobile dust suppression tankers to ensure continuous water sprinkling on berths and other back up areas, yards and haul roads through.

In compliance to the direction No 8, the plan of action AKPL is to progressively increase more No. of water sprinklers and other required dust containment / suppression measures to mitigate the dust emissions on vehicular movement during cargo evacuation on par with the cargo handling capacity.

Direction - 9 - The port shall install more No. of CAAQM stations to continuously monitor the air quality at representative locations and to implement adequate measures to prevent air borne dust pollution in the surrounding villages. The locations to install the additional CAAQM stations shall be identified through scientific modelling and shall install in consultation with RO, Nellore.

We submit that, AKPL has installed and operating 3 No.s of CAAQM stations of Beta Ray Attenuation technology to measure the parameters NOx, NH3, SO2, CO, PM 10, PM 2.5, at the following locations and data connected to APPCB website.

1. Station - 1 - (CVR Amenities Complex)
2. Station - 2 - (Thamminapatnam Village)
3. Station - 3 - (Krishnapatnam Village)



Station - 1



Station - 2



Station - 3



In addition to the Port CAAQM Stations, AKPL appointed an NABL accredited laboratory to monitor the Ambient Air quality at the following locations in a radius of 6 KM within port and surrounding villages.

1. Zero Point
2. Thamminapatnam
3. CVR
4. Gopalpuram
5. Chalivendram
6. Krishnapatnam - 1
7. Krishnapatnam - 2



Google Image showing the existing CAAQM Locations and NABL 3rd Party Laboratory monitoring locations

AKPL is submitting the 3rd party AAQ Monitoring reports at APPCB, Regional Office, Nellore on Monthly basis. As per the monitoring results, the parameters of PM₁₀, PM_{2.5}, SO₂, NO_x, NH₃ are well within the prescribed NAAQ limits.

In compliance to the direction No 9, AKPL initiated its plan of action by conducting Ambient Air Quality Monitoring study at 3 locations i.e., at source South Berth – 4, South Junction points near coal stack yards & North Port considering the down & up wind directions with due consultation with the Environmental Engineer, Regional Office, Nellore on 27.01.2024. After submitting the outcome of modelling result to EE, RO, Nellore for necessary advice, AKPL will initiate the process for installation of additional CAAQM stations if required or instructed by the authority.

Direction 10 - The port shall furnish preparedness plan to contain the air borne dust emissions for each stock yard / zone wise and during unloading and handling of dusty cargo at berth front.

D. Jyoti
 ADANI KRISHNAPATNAM PORT LIMITED * NELLORE *

In compliance to the direction No 10, AKPL is furnishing the following preparedness Environment Management plan being implemented to contain the air borne dust emissions for each stock yard / zone wise and during unloading and handling of dusty cargo at berth front.

- MDSS system at all Hoppers & Transfer Towers & at stack yards.
- MDSS at all yards including coal and iron ore storage area to suppress dust during stacking of cargo in yards.
- Conveyers' and Hopper systems are provided with water sprinkling system.
- Ship Un-loaders & loaders are associated with Mechanical Dust Suppression System.
- Ensuring the stacks are continuously wetted with watersprinkling system to suppress the dust at source itself.
- Ensuring all the outgoing cargo carrying trucks and wagons are fully covered with tarpaulin and tightened with rope to avoid fugitive emissions/spillage until it reaches the destination.
- Ensuring all the outgoing cargo carrying trucks tires are cleaned before leaving the Port premises.
- Deploying Truck mounted sprinklers, heavy-duty Atomized Sprayers, Tractor mounted hydraulic broom sweeping machines for dust suppression and to prevent air borne fugitive dust emissions due to vehicle moment.
- Provided 3 No. of additional heavy duty sweeping machine for deployment at strategic locations.
- AKPL has successfully developed 194.5 hectares of greenbelt within its premises since the port's inception all along port boundary, coastal plantation and mangrove planation.
- Dense plantation was done around coal yards, avenue & median plantations all along the road networks.
- Pursuing to provide additional truck tire washing facility at South Berth location to ensure all the outgoing cargo carrying trucks tires are cleaned before leaving the Port premises.

Direction- 11 - The port shall not draw the ground water under any circumstances. The port shall furnish time bound action plan to meet the water requirement for the port activities, from the sustainable sources.

AKPL is not withdrawing any ground water within the Port premises. The source of water is Muthukur Reservoir have an approved capacity of 1000 KLD and 4 MLD of water from Nakkala kalava drain. As per the CTO, the permitted water consumption quantities are as below:

S. No.	Purpose	Quantity (KLD)
1.	Dust suppressions & Miscellaneous (Fire protection services)	1950.0
2.	Gardening	400.0
3.	Domestic	650.0
	Total	3000.0

Further, AKPL is recycling & reusing the STP water 540 KLD for dust suppression & greenbelt development. Rainwater Harvesting Tanks are also maintained in the port premises and using the supernatant water for dust suppression on haul roads.

The average water consumption for the Financial Year 2022-23 (April 2022 to March, 2023) was 2568 KLD & for the year 2023 -24 (April to January), the average water consumption was 2923 KLD which is within the consented quantity.

AKPL is submitting the water consumption details in Form-1 to APPCB on monthly basis and Half-yearly EC compliance to MoEF&CC. AKPL is conducting a water audit and water feasibility




study for optimizing the water consumption and identification of alternative water sources, recommendation of reliable water sources including desalination plant. Based on the output of the study, action will be submitted.

In compliance to the direction No 11, AKPL with regard to furnishing the time bound action plan to meet the water requirement for the port activities, AKPL has already initiated, attended Nellore Municipal Corporation (NMC) conducted meeting on 22nd January 2024. During the meeting, officials attended from Andhra Pradesh Urban Infrastructure Asset Management Limited (APUIAML) and Nellore Municipal Corporation (NMC), outlined the Government's policy towards usage of STP treated water by industries. Responding to this policy, representatives of edible oil industries have not accepted the proposal of supplying STP treated water. They said that all 10 edible oil companies situated at Krishnapatnam node, are not supposed to use STP water in edible oil processing. Therefore, they have requested the NMC to stick to its initial proposal of supplying surplus potable / raw water available through Sangam Anicut Water Supply Scheme. The copy of MoM is attached as **Annexure – 3** for kind perusal.

The process of implementation is under progress with Nellore Municipal Corporation. It is pertinent to note that the grant of approval for provision of water by NMC is a statutory process followed by due approvals and execution of water supply agreement and the time taken for completion of said statutory process is not within our perception. Soon after conclusion and execution of MOU with NMC for supply of water, the details/ quantum of supply of water by NMC will be submitted for your perusal.

Pursuing with Nellore Municipal Corporation, for supply of sewage water or treated sewage water as to utilize for dust suppression system in the port. Accordingly, for the Port present & future water requirements.

Direction – 12 - The port shall submit action plan to treat the sewage generated from Nellore Municipal Corporation, as to utilize for dust suppression system in the port.

We submit that, as per the directions of Nellore Municipal Corporation, for supply of water for the industrial sectors established and operating within the Nellore city purview so as to utilize the same for industrial operations/usages. Accordingly, AKPL has submitted the details of water requirement. Further, a meeting was conducted by NMC on 22nd January 2024 at Nellore Municipal Corporation and the following are the outcome of the Meeting:

1. The NMC along with Andhra Pradesh Urban Infrastructure Asset Management Limited (APUIAML) is in the process of finalizing Detailed Project Report (DPR) during February 2024 duly considering the different financial models.
2. The Draft proposal will be sent to the Special Chief Secretary (Municipal Administration and Urban Development (MAUD) and further to the Engineer in Chief (ENC) Public Health (PH) Vijayawada for necessary clearances.
3. In the meantime, the Corporation will share the DPR to elicit views from all the participating industries particularly on financial models, techno commercial, engineering and other related aspects.
4. Once the DPR is finalized in all respects, the NMC and the participating industries will have to enter the mutually agreed offtake water supply agreement for a period of 30 years with commonly agreed terms and conditions.
5. After obtaining all approvals, the NMC would commence the work and complete the process of laying water supply pipeline by 31 March 2025, and the tentative date of receiving water

1



from Nellore Municipal Corporation (Sangam Anicut Water Supply Scheme) to Adani Krishnapatnam Port Limited and its neighboring edible oil industries is from 1 April 2025.

Andhra Pradesh Urban Infrastructure Asset Management Limited APUIAML has been appointed as a consultant for DPR preparation. APUIAML requested the representation of various companies to propose water requirement for the next 10 to 15 years. Tentative project cost is about Rs.98 Cr. APUIAML requested to share the opinion regarding industries contribution towards capital cost of the industrial water supply. As the project seeks contribution from all the industries from the region for finalizing the financial model, the project is placed before the higher authorities for decision making.

The NMC during the meeting has made it clear that it will supply raw or potable water at a common point where all edible oil industries and Adani Krishnapatnam Port Limited can fetch water from that outlet. Therefore, NMC will take care of every aspect of supplying water such as Right of Way (RoW), laying pipeline and other related matters. The Route Alignment Option document is attached herewith as **Annexure - 4**

The implementation of action plan with regard to the direction No 12, is contingent to the completion of project taken by AP government. After obtaining all approvals, the NMC would commence the work and complete the process of laying water supply pipeline by 31 March 2025, and the tentative date of receiving water from Nellore Municipal Corporation (Sangam Anicut Water Supply Scheme) to Adani Krishnapatnam Port Limited and its neighboring edible oil industries is from 1 April 2025. Hence soon after completion of project by the GOAP, the action plan with regard to direction 12 will be initiated accordingly.

Point – 13 - The port shall periodically undertake de-silting of the drains and to keep them intact for free flow of the runoff.

AKPL is clearing the storm water drains periodically and especially before commencement of monsoon season by removing the sludge accumulated to prevent possible flooding of the surrounding areas.



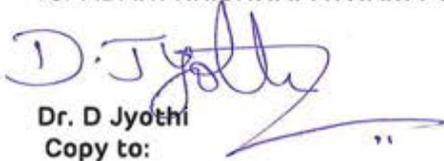




In view of the above and with due consideration of the environment & sustainable measures being adopted & implemented at AKPL we humbly request the Chairperson and EAC Committee to consider withdrawing the conditions No. 7 & 12.

AKPL will continuously evaluate the environmental impacts during port operations and will promote long-term environmental sustainability by continuing all the mitigation measures to prevent the dust pollution.

Thank you
Yours Sincerely,
for **ADANI KRISHNAPATNAM PORT LTD.,**


Dr. D Jyothi
Copy to:



1. The Joint Chief Environmental Engineer, APPCB, Legal Cell, Board Office, Visakhapatnam.
2. The Environmental Engineer, APPCB, Regional Office, Visakhapatnam.

//TRUE COPY//

Annexure - IX

Compliance status on the External Advisory Committee (Task Force) directions issued vide APPC Order No. 804/APPCB/HO/ECS/NLR/2023-, dated 14.12.2023.

Sl. No.	Direction	Status/Compliance
1.	The port shall submit time bound action plan for mechanization of South berths to handle coal, within two months.	<ul style="list-style-type: none"> • There are two coal fired power projects on the southern side of the Port. • Out of two plants one is in operation and the other one will become operational in few months. • AKPL has been transporting the coal through covered trucks for the operational plant. • Once the 2nd one becomes operational, the MOU will be entered with the Power Plants which will take about 6 months. • The mechanization of the cargo handling system would take a minimum time period of 24 months to execute after obtaining consent from the power plants.
2.	The port shall expedite installation of fixed dust separation systems (MDSS) at South berth for handling of coal and other dusty cargo.	AKPL is initiating the process of providing Fixed Dust Suppression Systems (FDSS) at South Berths and expected to be completed by December 2024
3.	The port shall ensure water sprinkling system and other dust suppression measures are effective for suppression / containment of the dust emissions during handling of coal.	<p>Being Complied.</p> <ul style="list-style-type: none"> • Provided mist sprinkling system at Hoppers, Transfer Towers & at stack yards. • The stockyards are supported by MDSS at all yards including coal and iron ore storage area to suppress dust during stacking of cargo in yards. • Conveyers and Hopper systems are provided with water sprinkling system for handling coal from berths to storage yards to mitigate fugitive dust emissions while handling & transportation.



4.	The port shall deploy road sweeping machines for frequent roads cleaning from berth to south gate and to deploy more no. of road-sweeping machines in consultation with RO, Nellore.	<p>Complied.</p> <ul style="list-style-type: none"> • Deployed 8 No.s tractor mounted hydraulic broom sweeping machines. • As per the TF directions 2 No. of heavy duty sweeping machines are provided for effective sweeping of roads, berths and all operational areas.
5.	The port shall ensure to provide cover to trucks carrying the coal from berth to destination.	<p>Complied.</p> <p>Ensuring all the outbound trucks are properly covered & tightened with tarpaulin to avoid transit spillages till it reaches the destination.</p>
6.	The port shall expedite to provide a truck wheel wash facility on the South side.	<p>AKPL has been initiated the process of providing additional truck wheel washing facility.</p> <p>LOI processed on 29.02.2024. (Copy attached as Annexure -10)</p> <p>The facility will be in place by the end of June 2024.</p>
7.	The port shall provide STP to cater the domestic waste water generated at South berths.	<p>At South Berth S4, 20 no. of employees are working shift wise, and water is utilization only in 4 No. of toilets provided for the working staff.</p> <p>The estimated sewage generated from toilets of 0.80 KLD is routed to septic tank.</p> <p>The quantity of sewage is too low to provide an additional STP, hence we earnestly urge to withdraw this condition.</p>
8.	The port shall ensure to progressively increase more No. of water sprinklers and other required dust containment / suppression measures while increasing the cargo handling capacity.	<p>AKPL is progressively increasing the No. of water sprinklers and other required dust containment / suppression measures to mitigate the dust emissions on vehicular movement during cargo evacuation on par with the cargo handling capacity.</p>



9.	The port shall install more No. of CAAQM stations to continuously monitor the air quality at representative locations and to implement adequate measures to prevent air borne dust pollution in the surrounding villages. The locations to install the additional CAAQM stations shall be identified through scientific modelling and shall install in consultation with RO, Nellore.	<p>Being Complied.</p> <p>As per the Task Force Directions of APPCB, AKPL appointed a NABET Certified Consultancy to carry-out Air Modeling study to assess the requirement of additional AAQ/CAAQM Stations.</p> <p>The monitoring was completed modelling study is in progress. The reports expected to be received by the end of March 2024.</p> <p>Additional AAQ / CAAQM stations will be established within 6 months based on the recommendations of the report..</p>
10.	The port shall furnish preparedness plan to contain the air borne dust emissions for each stock yard / zone wise and during unloading and handling of dusty cargo at berth front.	<p>Being Complied.</p> <p>AKPL has been following Environment Management plan to contain the air borne dust emissions for each stock yard / zone wise and during unloading and handling of dusty cargo at berth front.</p> <ul style="list-style-type: none"> • Provided mist sprinkling system at Hoppers, Transfer Towers & at stack yards. • Provided MDSS at all yards including coal and iron ore storage area to suppress dust during stacking of cargo in yards. • Ensuring the stacks are continuously wetted with watersprinkling system to suppress the dust at source itself. • Ensuring all the outgoing cargo carrying trucks and wagons are fully covered with tarpaulin and tightened with rope to avoid fugitive emissions/spillage until it reaches the destination. • Deploying Truck mounted sprinklers, heavy-duty Atomized Sprayers, Tractor mounted hydraulic broom sweeping machines for dust suppression and to prevent air borne fugitive dust emissions due to vehicle moment.



		<ul style="list-style-type: none"> • Provided 2 No. of additional heavy duty sweeping machine for deployment at strategic locations. • Ensuring all the outgoing cargo carrying trucks tires are cleaned before leaving the Port premises. • Providing one more truck tyre washing facility at South Berth location is in progress.
11.	The port shall not draw the ground water under any circumstances. The port shall furnish time bound action plan to meet the water requirement for the port activities, from the sustainable sources.	<ul style="list-style-type: none"> • AKPL is not drawing any ground water. • The source of water is Muthukur Reservoir with approved withdrawing quantity of 1.0MLD and Nakkalakalava drain with approved withdrawing quantity of 4.0 MLD. • The water from Muthukur Reservoir has been receiving through tankers and Nakkalakalava water is being pumped to AKPL Pump house.
12.	The port shall submit action plan to treat the sewage generated from Nellore Municipal Corporation, as to utilize for dust suppression system in the port.	<ul style="list-style-type: none"> • Nellore Municipal Corporation (NMC) proposed to supply water to industries at Krishnapatnam node and it had conducted a meeting with the industrial representatives on 22.01.2024. AKPL has expressed its willingness to fetch either STP or raw water from NMC. (Copy of AKPL request letter & MOM attached as Annexure - 11) • AKPL intended to take 10 MLD of water for port requirements. • The DPR preparation is in progress at NMC.
13.	The port shall periodically undertake de-silting of the drains and to keep them intact for free flow of the runoff.	<p>Complied.</p> <p>AKPL has been ensuring periodical de-silting of the drains to ensure free flow of the runoff.</p>



ANNEXURE-40

**MINUTES OF THE MEETING (MOM)
MECHANISATION OF SOUTH BERTHS FOR JINDAL POWER LIMITED
(SIMHAPURI UNIT) AND MEENAKSHI ENERGY LIMITED (VEDANTA POWER)
UP TO THEIR PLANTS FOR HANDLING COAL**

AGENDA OF THE MEETING: MECHANISATION OF SOUTH BERTHS FOR JINDAL POWER LIMITED (SIMHAPURI UNIT) & MEENAKSHI ENERGY LIMITED (VEDANTA POWER) UP TO THEIR PLANTS FOR HANDLING COAL.

PARTICIPANTS:**ADANI KRISHNPATNAM PORT LIMITED**

- | | |
|--------------------------|---------------------------------|
| 1. SHRI G J RAO | CHIEF EXECUTIVE OFFICER |
| 2. SHRI RAJAN BABU | CHIEF OPERATING OFFICER |
| 3. SHRI K M RAM | HEAD - CORPORATE AFFAIRS |
| 4. SHRI MANISH DAVE | HEAD - DRY CARGO OPERATIONS |
| 5. SHRI NAGARAJ S | HEAD - ENGINEERING SERVICES |
| 6. SHRI M JANARDHANA RAO | SENIOR MANAGER (CIVIL) |
| 7. SHRI K SANDEEP | ASSOCIATE MANAGER (PROJECTS) |
| 8. SHRI K RAMBABU | ASSISTANT MANAGER (ENVIRONMENT) |

JINDAL POWER LIMITED (SIMHAPURI UNIT)

- | | |
|-------------------------|--|
| 1. SHRI K SRINIVASA RAO | VICE PRESIDENT & PLANT HEAD |
| 2. SHRI SAROJ PADHI | VICE PRESIDENT (COMMERCIAL) |
| 3. SHRI SK KHALEED | ASSISTANT MANAGER (LIAISONING & ENVIRONMENT) |

MEENKSHI ENERGY LIMITED (VEDANTA POWER)

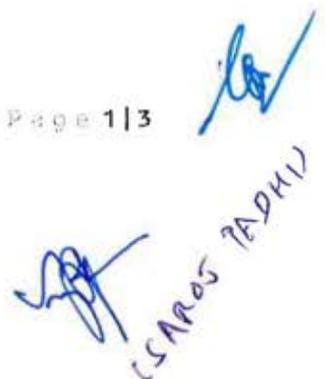
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|------------------------|----------------------------------|
| 1. SHRI ASIM DE | STATION DIRECTOR |
| 2. SHRI BINU RAPHAEL | DEPUTY STATION DIRECTOR |
| 3. M SIVA RAMA KRISHNA | HEAD - SECURITY & ADMINISTRATION |

MEETING VENUE: ADANI KRISHNAPATNAM PORT LIMITED

MEETING DATE: 08 AUGUST 2024 (THURSDAY)


G. J. RAO


K. M. RAM


SAROJ PADHI

**MINUTES OF THE MEETING (MOM)
MECHANISATION OF SOUTH BERTHS FOR JINDAL POWER LIMITED
(SIMHAPURI UNIT) AND MEENAKSHI ENERGY LIMITED (VEDANTA POWER)
UP TO THEIR PLANTS FOR HANDLING COAL**

Initiating the discussion, Adani Krishnapatnam Port Limited (AKPL) CEO emphasized for the conveyor system from South berths to Jindal Power Limited (Simhapuri Unit) and Meenakshi Energy Limited (Vedanta Power).

He has also explained that Andhra Pradesh Pollution Control Board (APPCB) officials visited the site and directed for the full conveyor system failing which they would stop road movement of coal to the above power plants.

AKPL CEO has also emphasized that this discussion both the parties had with the port earlier on two occasions and further explained that there is an extreme urgency for the conveyor system to both the plants.

Both Unit Heads have explained that they have been taking all precautions for the road movement. However based on the direction from the APPCB as communicated by AKPL CEO, they would revert back with full plan with timelines for the conveyor system in the next 15 days i.e. latest by 26 August 2024.

Concluding the meeting it was decided that

1. Both the units will give the details of precautions being taken up as on 12 August 2024 in the existing system of road movement and AKPL CEO has informed that we shall write a detailed explanation to APPCB.
2. AKPL CEO requested that action plan with timelines to be submitted by both the units by 26 August 2024.

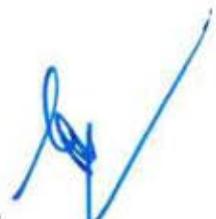
Meeting ended with thanks to all the participants.


(M. S. R. K. RAO)


(K. N. RAM)

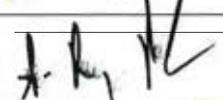
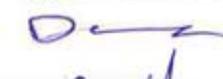
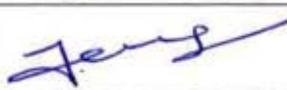
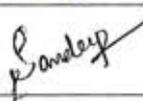
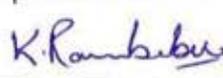
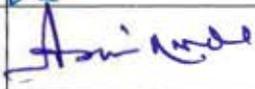
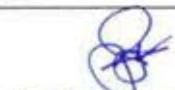
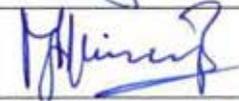
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(S. A. RAO)


(P. P. P. P. P.)

MINUTES OF THE MEETING (MOM)
MECHANISATION OF SOUTH BERTHS FOR JINDAL POWER LIMITED
(SIMHAPURI UNIT) AND MEENAKSHI ENERGY LIMITED (VEDANTA POWER)
UP TO THEIR PLANTS FOR HANDLING COAL

LIST OF ATTENDEES

S.NO	NAME	DESIGNATION & COMPANY NAME	SIGNATURE
1.	SHRI G J RAO	CHIEF EXECUTIVE OFFICER AKPL	
2.	SHRI RAJAN BABU	CHIEF OPERATIGN OFFICER AKPL	
3.	SHRI K M RAM	HEAD - CORPORATE AFFAIRS AKPL	
4.	SHRI MANISH DAVE	HEAD - DRY CARGO OPERATIONS AKPL	
5.	SHRI S NAGARAJU	HEAD - ENGINEERING SERVICES	
6.	SHRI M JANARDHANA RAO	SENIOR MANAGER - CIVIL	
7.	SHRI K SANDEEP	ASSOCIATE MANAGER (PROJECTS)	
8.	SHRI K. RAMBABU	ASSISTANT MANAGER (ENVIRONMENT)	
9.	SHRI K. SRINIVASA RAO	VICE PRESIDENT & PLANT HEAD JPL (SIMHAPURI UNIT)	
10.	SHRI SAROJ PADHI	VICE PRESIDENT (COMMERCIAL)	
11.	SHRI SK KHALED	ASSISTANT MANAGER (LIAISONING & ENVIRONMENT)	
12.	SHRI ASIM DE	STATION DIRECTOR MEENAKSHI ENERGY LIMITED (VEDANTA POWER)	
13.	SHRI BINU RAPHAEL	DEPUTY STATION DIRECTOR MEENAKSHI ENERGY LIMITED (VEDANTA POWER)	
14.	SHRI M. SIVA RAMA KRISHNA	HEAD - SECURITY AND ADMIN	

---- END ----

//TRUE COPY//

ANNEXURE-41**From**

M/s. Jindal Power Ltd.
Thamminapatnam (V), Chillakuru (M),
Tirupati (D).

To

M/s. Adani Krishnapatnam Port Ltd.
Krishnapatnam (V), Muthukur (M),
Nellore (D)

Dear Sir,

Sub: Pollution control measures by M/s. Jindal Power Ltd. in coal transportation from Adani Krishnapatnam Port to JPL-Simhapuri.

Ref: Minutes of meeting on dated: 08-Aug-2024 between AKPL, Jindal Power Ltd. & Meenakshi Energy Ltd

This has reference to the meeting held on dated 08-Aug-2024 with AKPL Senior Management regarding the pollution control measures for Coal Transportation from South Berth, we want to present here that Jindal Power Limited has recently acquired 4X150 MW Simhapuri Energy Limited through NCLT-Liquidation process on dated: 29-June-2022 where in plant was not in a condition to put in operation. Later on with great difficulty and untiring efforts units were commissioned and put in regular operation.

At present we don't have any long term PPA with beneficiaries. We are selling power on short term PPA's and in power exchange which is more dynamic in nature. The plant is based on Imported Coal with prices more volatile in market. This is effecting our day to day power sales resulting in planning of coal procurement.

Being a responsible generator of Power and our commitment for environmental stewardship, we are putting our best efforts to take pollution control measures and again to reiterate for proper implementation, we convened meeting with all the Coal Transporters and instructed them to strictly comply the following pollution control measures during coal transportation from Adani Krishnapatnam Port to our plant premises which are already enforced and advised them to ensure strict supervision and adherence :

1. Ensure 100% compliance of proper tarpaulin covering at AKPL Port Yard.
2. Inspect and Remove Trucks with damaged body/backdoor problems to ward off possible coal spillage enroute.
3. Enforce Speed Limit along the route to reduce the likelihood of dust generation.

We have taken the following initiatives for pollution control measures at our end:

1. Deployment of Road Sweeping machine & manpower for road cleaning on daily basis.
2. Water Sprinkling along the transportation route from Port South gate to plant area to suppress any spilled dust.
3. Conducting monthly Safety and Environment Awareness Program and toolbox talk with all our drivers, transporters & housekeeping staff to understand them about safety & environment compliance.

We reaffirm stating that as a responsible power generator, we are committed to comply and ensure continuous improvement in our operations during coal transportation and will periodically review and update our pollution control strategies to align with best practices and regulatory requirements. We trust that these measures will contribute to a cleaner and safer environment.

With regards

u
24/8/24.
K.SRINIVAS RAO

PLANT HEAD (JPL SIMHAPURI)

//TRUE COPY//

ANNEXURE-42**KM RAM**

From: Siva Rama Krishna Rao M <SivaRamaKrishnaRao.M@cairnindia.com>
Sent: Wednesday, September 11, 2024 9:39 AM
To: KM RAM
Cc: G Venkat Reddy; Asim Kumar De; Binu Raphael; G.J. Rao; Rajan Babu
Subject: RE: MOM ON MECHANISATION OF SB FOR COAL HANDLING

***CAUTION:** This mail has originated from outside Adani. Please exercise caution with links and attachments.*

"Without Prejudice"

Dear Sir,

Please note that Meenakshi Energy Limited has been taken over by Vedanta Limited through Resolution Plan duly approved by the Hon'ble NCLT, Hyderabad in August, 2023 under the provisions of the Insolvency and Bankruptcy Code, 2016.

Since Meenakshi Energy Limited was under CIRP, therefore, Vedanta Limited is endeavoring to take all necessary steps for its revival and for stabilizing the 1000 MW capacity power plant (2x150)- phase 1 and (2x350)- phase II, appropriate steps would be taken by Vedanta Limited in accordance with the provisions of the applicable laws including the mechanization of the coal transportation system, as applicable, from the port area to the plant in due course of time as required at the time of commissioning of the plant.

This is being forwarded for your kind information please.

Best Regards,

Siva Rama Krishna Rao Mahadevu, CPP,NEBOSH
Head Security , Administration and External Affairs,
Meenakshi Energy Limited,

VEDANTA LIMITED

Thamminapatnam Village | Chillakur Mandal| Tirupati District | Andhra Pradesh - 524412.

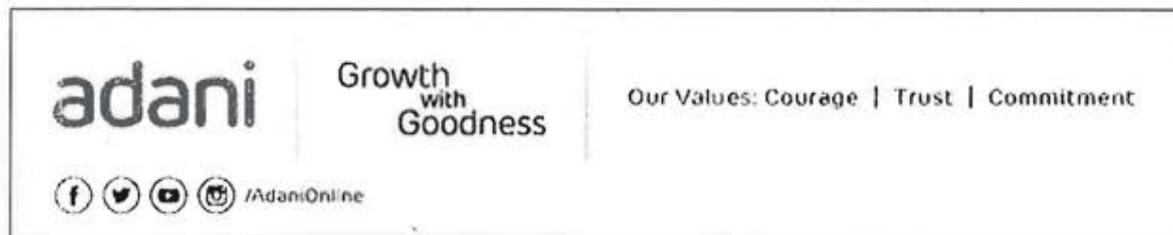
Off. Tel: +91-9963029700

Email: sivaramakrishnarao.m@cairnindia.com

SECURITY AND SAFETY ARE CONCERNS OF EVERYONE AND RESPONSIBILITY OF ALL



K. M. RAM,
 HEAD – CORPORATE AFFAIRS,
 ADANI KRISHNAPATNAM PORT LIMITED (AKPL),
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तो देश का कल बनाया

नंद घर की पहल



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Sensitivity: Internal (C3)

From: KM RAM <km.ram@adani.com>
Sent: Monday, August 12, 2024 6:26 PM
To: srinivas.rao@jindalpower.com; saroj.padhi@jindalpower.com; shek.khaled@jindalpower.com; Asim Kumar De <Asim.de@vedanta.co.in>; Binu Raphael <Binu.Raphael@vedanta.co.in>; Siva Rama Krishna Rao M <SivaRamaKrishnaRao.M@cairnindia.com>
Cc: G.J. Rao <Gudena.Rao@adani.com>; Rajan Babu <Rajan.Babu@adani.com>; KM RAM <km.ram@adani.com>; Manish Dave <Manish.Dave@adani.com>; Nagaraj Sokkaraj <Nagaraj.Sokkaraj@adani.com>; Janardhana Rao Metikota <JanardhanaRao.Metikota@adani.com>; Sandeep Kattangur <Sandeep.Kattangur@adani.com>; Rambabu Karri <Rambabu.Karri@adani.com>
Subject: MOM ON MECHANISATION OF SB FOR COAL HANDLING
Importance: High

"Email source is not Verified"

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Sir,

Namaskar!

Please find attached herewith Minutes of Meeting (meeting held on 8 August 2024 @ AKPL) regarding mechanization of south berths for Jindal Power Limited (Simhapuri Unit) and Meenakshi Energy Limited (Vedanta Power) up to their plants for handling coal.

The actions now needed are

1. Both JPL (Simhapuri Unit) and MEL (Vedanta Power) are requested to share details of precautions being taken up as on 12 August 2024 in the existing system of road movement to write a detailed explanation to APPCB.
2. Both the units are requested to share action plan with timelines to be submitted by 26 August 2024.

Further details can be had from the signed MoM please.

BEST REGARDS, _____

Ref. No. AKPL/ENVIRONMENT/APPCB/50/2025-26

Date: 16.07.2025

To,

The Environmental Engineer,
Andhra Pradesh Pollution Control Board,
Regional Office, SPSR Nellore,
Andhra Pradesh.

Sub: Adani Krishnapatnam Port Limited (AKPL)-Compliance status against Joint Committee report observation and recommendations dated 25.02.2025 for O.A No. 1313 of 2024(SZ)- submission - Reg.

Ref: 1. Mr. Ashok Kumar EE, APPCB RO Nellore Visited on 04/07/2025 w.r.t 1313 of 2024 compliance status verification.
2. NGT order dated 29.05.2025-OA No. 1313/2024

Respected Sir,

This is in reference to site visit held on 4th July 2025 where in advised to submit compliance status of recommendations and observations stated in O.A No, 1313 of 2024, Please find detail reply against each recommendation.

Reference no. 2 of above, point No. 3 the status of the compliance of the Joint Committee recommendations are as follows:-

S.No	Recommendations	Compliance status
(i)	To expedite the installation of dust suppression system (MDSS) at the south berth and South coal stacking yards.	Complied. AKPL provided Mechanical Dust Suppression System (MDSS) to control the fugitive emission from Coal handling and stacking yards at the south side of the port. The details of the same submitted to APPCB, RO Nellore vide letter No. AKPL/APPCB/TF/012/2025-26 dated 20.04.2025. Copy attached as Annexure - 1

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S.No	Recommendations	Compliance status
(ii)	To ensure safe loading of trucks to avoid spillage while transporting from Berth to designated storage yard.	<p>Condition Complied.</p> <p>AKPL has been following the Environment Management plan to contain the fugitive dust emissions during loading activity, i.e. loading is being done through Hoppers and overloading was avoided to control transit spillages.</p> <p>The Task force team was formed with members from the Environment and operations departments to ensure Truck condition, proper loading and unloading of Cargo.</p> <p>AKPL established 27 Nos. of truck tarpaulin covering stations at various locations within the Port to facilitate and ensure all the outgoing cargos by Trucks are covered with tarpaulin.</p> <p>AKPL ensuring that the tarpaulin is covered in all sides of the truck and tightly tied with rope to avoid transit spillages till the truck reaches its destination.</p>
(iii)	To ensure the completion of mechanization of Berth No 5 as per the Committed timeline i.e., 31.04.2025. Extensive dust suppression measures shall be taken by installing MDSS till completion of mechanization	<p>Noted for compliance.</p> <p>Here the mentioned timeline is for the south side MDSS system which was already completed.</p> <p>Berth No.5 mechanization will be completed by September 2026.</p>
(iv)	To establish Environmental Monitoring Laboratory in compliance to EC condition and to ensure the submission of detailed marine biodiversity conservation & management plan and latest shoreline stability report	<p>Complied.</p> <p>AKPL has established an Environmental Monitoring Laboratory within the port premises.</p> <p>AKPL carried out study on Comprehensive Biodiversity Assessment, Impact Assessment and Management Plan through M/s. Suganthi Devadason Marine Research Institute (SDMRI), Thoothukudi and same</p>

S.No	Recommendations	Compliance status
		<p>report submitted to APPCB and AP state biodiversity board with vide letter No: AKPL/EC/ENV/126/2024-25 dated 09.01.2025.</p> <p>AKPL appointed NIOT for shoreline stability study, and report as submitted to APPCB, RO Nellore vide letter, no. AKPL/EC/ENV/007/2025-26 dated 09.04.2025.</p> <p>Photographs attached as Annexure - 2</p>
(v)	To take steps to provide adequate display boards making mangrove preservation/conservation.	<p>Complied.</p> <p>AKPL has erected 10 no's of Mangroves conservation/ preservations display boards in the area already. Additionally more than 10 nos. of display boards erected in different locations at Port premises.</p> <p>Photographs attached as Annexure - 3</p>
(vi)	To provide proper adequate sprinkler and wind shields wherever damaged (due to Michaung cyclone in 2023) around the coal handling area.	<p>AKPL is maintaining adequate sprinklers at various locations in Port premises, damaged wind screen during Michaung cyclone was replaced.</p> <p>Photographs attached as Annexure - 4</p>
(vii)	To replace the existing tractor mounted hydraulic broom sweeping machine with heavy duty sweeping machines.	<p>AKPL procured the 3rd Vacuum sweeping machine dedicated for coal stock yard roads.</p> <p>Photograph attached as Annexure - 5</p>
(viii)	To replace the newly installed sensor based CAAQM Monitoring stations with Conventional CAAQM instruments.	<p>Sensor based CAAQM stations are replaced with conventional CAAQM stations.</p> <p>2 New CAAQMS, connectivity completed on 18 & 19.06.2025, Continuous Ambient Air Quality Monitoring stations to monitor the parameters viz., PM10, PM2.5, SO2, NO2, NOx, CO, NH3 and these are also linked to APPCB website.</p> <p>a) CAAQMS 4 North side of the station b) CAAQMS 5 South side of the station</p> <p>Photographs attached as Annexure - 6</p>
(ix)	To ensure proper operation and calibration of CAAQMS to generate	Being complied.

S.No	Recommendations	Compliance status
	authentic data on Ambient air quality of the area.	We are calibrating all existing 3 CAAQM stations for every six months. Last calibration done in the month of April – 2025. Latest calibration certificates attached as Annexure 7
(x)	To ensure that water supplied through tankers by private suppliers is from authorized sources.	Point Noted. We will ensure the tanker water is from authorized borewells and we will include the same term while issuing purchase order to tankers.
(xi)	To comply with all stipulated conditions of EC & CRZ Clearances and to rectify the non-compliances.	AKPL is taking care of all the applicable measures for environmental protection and committed to maintain good environmental conditions during the operation.
(xii)	To improve the housekeeping in the coal handling berth areas.	AKPL deployed 3 No.s of heavy duty vacuum sweeping machines to maintain housekeeping in the port area. AKPL also taking other measures to improve housekeeping and dust control viz Mist spray system in hoppers, water spraying tankers, mobile mist canons, avenue plantation alongside the roads etc.,

Annexure – 1

South Dust suppression system



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Annexure – 2

Environment Laboratory



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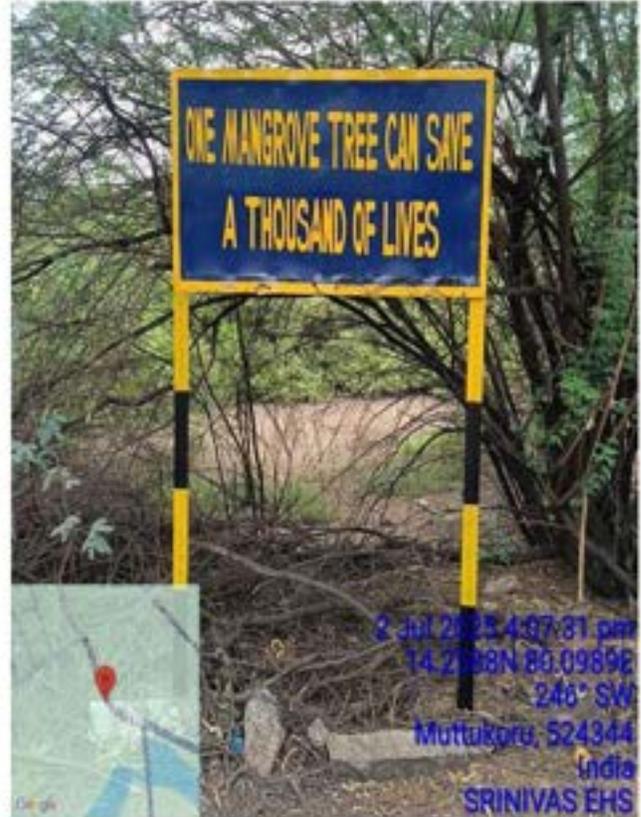
Annexure – 3

Mangroves Conservation/Preservation



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Annexure – 4**Wind screen towards Krishnapatnam Village**

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Annexure – 5

3rd Vacuum Sweeping Machine

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Annexure – 6

Additional CAAQMS stations in AKPL site	
	
<p>North West direction of the port Latitude : 14°16'0.36"N Longitude : 80° 4'36.95"E.</p>	<p>South direction of the port Latitude : 14°14'2.49"N Longitude : 80° 6'34.63"E</p>

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**North side (Krishna Barrack) and South side (near Gummaladibba exit road)
connected to APPCB Server**

CAAQMS_4 North side of the Port		
 0.39 ug/m ³ CAAQMS_4 North side of the Port - 02 22 Measuring 0.39 ug/m ³ Limit 0 - 4.2 ug/m ³ Range 0 - 100	 12.2 ug/m ³ CAAQMS_4 North side of the Port - 040 22 Measuring 12.2 ug/m ³ Limit 0 - 400 ug/m ³ Range 0 - 1000	 13.07 ug/m ³ CAAQMS_4 North side of the Port - 042 22 Measuring 13.07 ug/m ³ Limit 0 - 400 ug/m ³ Range 0 - 100
 10.04 ug/m ³ CAAQMS_4 North side of the Port - 042 22 Measuring 10.04 ug/m ³ Limit 0 - 400 ug/m ³ Range 0 - 100	 19.87 ug/m ³ CAAQMS_4 North side of the Port - 042 22 Measuring 19.87 ug/m ³ Limit 0 - 400 ug/m ³ Range 0 - 1000	 12.41 ug/m ³ CAAQMS_4 North side of the Port - 042.3 22 Measuring 12.41 ug/m ³ Limit 0 - 400 ug/m ³ Range 0 - 1000
 75.61 ug/m ³ CAAQMS_4 North side of the Port - 042.3 22 Measuring 75.61 ug/m ³ Limit 0 - 100 ug/m ³ Range 0 - 1000	 24.04 ug/m ³ CAAQMS_4 North side of the Port - 042 22 Measuring 24.04 ug/m ³ Limit 0 - 400 ug/m ³ Range 0 - 100	
CAAQMS_5 South side of the Port		
 0.71 ug/m ³ CAAQMS_5 South side of the Port - 02 22 Measuring 0.71 ug/m ³ Limit 0 - 4.2 ug/m ³ Range 0 - 1000	 4.68 ug/m ³ CAAQMS_5 South side of the Port - 040 22 Measuring 4.68 ug/m ³ Limit 0 - 400 ug/m ³ Range 0 - 1000	 8.15 ug/m ³ CAAQMS_5 South side of the Port - 042 22 Measuring 8.15 ug/m ³ Limit 0 - 400 ug/m ³ Range 0 - 100
 4.42 ug/m ³ CAAQMS_5 South side of the Port - 042 22 Measuring 4.42 ug/m ³ Limit 0 - 400 ug/m ³ Range 0 - 100	 12.71 ug/m ³ CAAQMS_5 South side of the Port - 042 22 Measuring 12.71 ug/m ³ Limit 0 - 400 ug/m ³ Range 0 - 100	 17.05 ug/m ³ CAAQMS_5 South side of the Port - 042.3 22 Measuring 17.05 ug/m ³ Limit 0 - 400 ug/m ³ Range 0 - 1000
 16.04 ug/m ³ CAAQMS_5 South side of the Port - 042.3 22 Measuring 16.04 ug/m ³	 15.47 ug/m ³ CAAQMS_5 South side of the Port - 042 22 Measuring 15.47 ug/m ³	

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Annexure - 7

Calibration Certificates of CAAQMS

AAQMS Analyzers Calibration Report

Calibration date: 23-04-2025

AAQMS - 1 (CVR Building)
Site Address: Krishnapatnam Port, Muthukur Mandal, SPSR Nellore, Andhra Pradesh

Thermo Scientific Analyzer	Parameter			Analyzer Measured Value			Acceptable error in full scale (50% and Span (20))
	Standard	Concentration	Unit of Measure	Before	After	Error	
NOx CM2308T130	Zero	0.0	PPb	1.0	00	0.0	+1%
	NOx Span	400	PPb	400	400	0	+1.5%
NH3 CM2308T130	Zero	0.0	PPb	0.0	00	0.0	+1%
	NH3 Span	400	PPb	390	400	0	+1.5%
SO2 CM2308T130	Zero	0.0	PPb	1.0	00	0.0	+1%
	SO2 Span	400	PPb	390	400	0	+1.5%
CO CM2308T200	Zero	0.0	PPM	0.20	00	0.10	+1%
	CO Span	4	PPM	3.75	4	0.5	+1.5%
PM10 S01B CM2348001	Zero/Fail	Auto zero achieved					175ug
	Span/Fail	1200	ug	1070	1200	10	+10ug
PM2.5 S012B CM2348001	Zero/Fail	Auto zero achieved					+30ug
	Span/Fail	1200	ug	1180	1200	0	+10ug

1. All the analyzers are purged with zero air before performing the calibration.
2. Thermo Scientific make DR-09 Dynamic Gas Calibration used for diluting span gases.
3. All the SPM Gas Calibrators are the Balance of N2.
4. PM 10 & PM 2.5 calibration valid up to 23.04.2025.
5. SO2, NOx, CO, and NH3 calibration valid up to 23.07.2025.

M/S. Thermo Fisher Scientific
M/s. Adani Krishnapatnam Port Ltd

AAQMS Analyzers Calibration Report

Calibration date: 23-04-2025

AAQMS - 2 (Thamminapatnam)
Site Address: Krishnapatnam Port, Muthukur Mandal, SPSR Nellore, Andhra Pradesh

Thermo Scientific Analyzer	Parameter			Analyzer Measured Value		Acceptable error in full scale (50% and Span (20))	
	Standard	Concentration	Unit of Measure	Before	After		
NOx CM2308T130	Zero	0.0	PPb	1.0	00	1.0	
	NOx Span	400	PPb	390	400	0	
NH3 CM2308T130	Zero	0.0	PPb	0	00	0	
	NH3 Span	400	PPb	390	400	0	
SO2 CM2342T023	Zero	0.0	PPb	1.7	00	1.7	
	SO2 Span	400	PPb	390	400	0	
CO CM2308T200	Zero	0.0	PPM	0.20	00	0.00	
	CO Span	4	PPM	3.97	4	0.00	
PM10 S01B CM2348001	Zero/Fail	Auto zero achieved					175ug
	Span/Fail	1200	ug	1160	1200	0	
PM2.5 S012B CM2348001	Zero/Fail	Auto zero achieved					+30ug
	Span/Fail	1200	ug	1174	1200	0	

1. All the analyzers are purged with zero air before performing the calibration.
2. Thermo Scientific make DR-09 Dynamic Gas Calibration used for diluting span gases.
3. All the SPM Gas Calibrators are the Balance of N2.
4. PM 10 & PM 2.5 calibration valid up to 23.04.2025.
5. SO2, NOx, CO, and NH3 calibration valid up to 23.07.2025.

M/S. Thermo Fisher Scientific
M/s. Adani Krishnapatnam Port Ltd

Calibration Certificate
Station 1 - CVR Amenities Complex

Calibration Certificate
Station 2 - Thamminapatnam Village

Adani Krishnapatnam Port Ltd
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Thermo Scientific Analyser	Parameter			Analyser Measured Value			Acceptable error in full scale range ppm(N2 & H2) and Span (2%)
	Standard	Concentration	Unit of Measure	Before	After	error	
NOx Model: CM13081129	Zero	0.0	ppm	0.0	0.0	0.0	+1%
	400 Span Cylinder No - 500409 (N2/H2/NOx)	400	ppm	390	400	5	+1.25%
NH3 Model: CM13081129	Zero	0.0	ppm	0.0	0.0	0.0	+1%
	400 Span Cylinder No - 500409 (N2/H2/NH3)	400	ppm	390	400	4	+1.25%
SO2 Model: CM13081129	Zero	0.0	ppm	0.0	0.0	0.0	+1%
	400 Span Cylinder No - 500409 (N2/H2/SO2)	400	ppm	390	400	5	+1.25%
CO Model: CM13081129	Zero	0.0	ppm	0.0	0.0	0.0	+1%
	400 Span Cylinder No - 500409 (N2/H2/CO)	400	ppm	390	400	5	+1.25%

1. All test analyser are purged with zero air before performing the calibration.
2. Thermo Scientific make 380 Dynamic Gas Calibrator used for checking span point.
3. All the SPAN Gas Cylinders are the balance of N2.
4. NOx, NH3, SO2 and CO calibration valid up to 02/01/2025.

W.S. Thennakonda
M/S. Adani Krishnapatnam Port Ltd

SWAN TECHNICAL SERVICES PVT. LTD.,
(Group of Swan Environmental Pvt. Ltd.)
(ISO 9001 : 2015 CERTIFIED)
Plot No. 802 & 804, Swamylapada Gr-2y Colony, Muthukur, Nellore District - 522 001, Telangana, India.
Ph: +91 - 80 - 6021 8183 - 86, Fax: 40710180.
Email: swan@swantechnical.com, swaninfo@swantechnical.com, Website: www.swantechnical.com

CALIBRATION CERTIFICATE

Certificate No.: SEPL/AQMS/2024-291116 Date of Issue: 10/02/2025
Customer: W.S. Krishnapatnam Port, Muthukur Mandal, SPSR Nellore, Andhra Pradesh.
Location: AAQMS-3 (Krishnapatnam Village)

Instrument Details:
Instrument: PM 10 Analyser Date of Calibration: 10/02/2025
Make: Met One Instruments, Inc, USA. Due Date: 04/02/2026
Model: BAM-1000
Serial No: X10170

Calibration Film Details:

Details	Serial No.	Calibration Film Value
Calibration Film	X10170	2.21 mg/m ³

Calibration Details:

Parameter	Standard Value	Span Calibration Measured Value	% of Deviation
Film Value	2.813 mg/m ³	2.817 mg/m ³	0.14 %

Accepted Tolerance: $\pm 2\%$

Result: The Calibration of above instrument is performed and it meets the acceptance criteria.

Calibrated By: 
Dr. Maheshwari Reddy
Service-Engineer

Inspected By: 
C. Mahesh
Manager-Service

Calibration Certificate
Station 3 - Krishnapatnam Village

Adani Krishnapatnam Port Ltd
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REPORT OF THE JOINT COMMITTEE IN THE MATTER OF O.A. NO. 1313 OF 2024 (PB) (V. SRIKANTH VS. STATE OF ANDHRA PRADESH & ORS.) SUBMITTED TO THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, AND NEW DELHI

Reference no. 2 of the above, **point no. 1(q) status of issues raised by Honorable NGT order dated 19.12.2024 and Joint Committee Observations** are given below:

Issues	Field observation of the Joint	AKPL Current Compliance Status
<p>The activities relate to import, storage and transportation of coal in dry and windy conditions inevitably resulting in dust drifting into surrounding villages</p>	<ul style="list-style-type: none"> • M/s AKPL has the infrastructure to handle coal, which is a major cargo. They have provided mechanical unloading facilities, conveyor belts, mobile hoppers, conveyor belts, stackers/reclaimers, etc. Transverse points are provided with a mist sprinkling system to prevent fugitive emissions. • During inspection, unloading and loading operation of coal was in progress at Berth No. N6, N7, and N8. The operation was fully mechanized and no fugitive emissions were observed. • M/s. AKPL is storing the coal in the designated coal stack yards. The coal heaps have been formed up to a height of 10 meters and are kept wet by sprinklers to prevent fugitive emissions. 	<p>Being complied</p>
<p>The spillages during course of handling i.e. loading, unloading, storage and transportation of coal is</p>	<ul style="list-style-type: none"> • As per the APPCB directions dated 14.12.2023, M/s AKPL increased the dust suppression measures, 	<p>Being complied</p>

Issues	Field observation of the Joint	AKPL Current Compliance Status
<p>falling on the road and dumping yards transformed in powder form thereby fine dust emissions generation, during vehicle movement form dust clouds added with dry and windy conditions resulting in dust drifting into the rural area in the vicinity of the said port and also the area where the vehicles move.</p>	<p>such as extensive road sweeping by deploying additional road sweeping machines, and increased the MDSS operations. Port has truck tyre washing facility in the north and south side to ensure that all outgoing cargo-carrying truck tyres are properly cleaned before leaving the port premises.</p> <ul style="list-style-type: none"> • M/s. AKPL is in the process of providing MDSS at South Berth and South coal stacking yards. The installation is in progress and is expected to be completed by 31.04.2025. • M/s. AKPL has provided 12 truck mounted sprinklers, 3 Nos. of heavy duty atomized sprayers, 2 Nos. heavy duty sweeping machine and 8 Nos. of tractor mounted hydraulic broom sweeping machines. The tractor-mounted sweeping machines were not effective and need to be replaced. 	<p>Complied</p> <p>Being complied</p> <p>AKPL procured the 3rd Vacuum sweeping machine dedicated for coal stock yard roads.</p>
<p>Inhalation of dust particles causes health hazards to the local people.</p>	<p>The committee checked the health data of last 3 years and interacted with the Doctor of Adani Chikitsalayam (Primary Health Centre) situated at R&R colonies, Muthukur, SPSR Nellore District. He informed that 4 nos. of respiratory</p>	<p>Complied</p>

Issues	Field observation of the Joint	AKPL Current Compliance Status
	cases were recorded in the last 3 years.	
<p>The various environmental norms and conditions of environmental clearance and consent are being violated by the Port management in handling of the above material.</p>	<p>Non-compliances/violations of EC and CRZ clearances are as below:</p> <ul style="list-style-type: none"> • PP is required to establish a well-equipped Environmental Laboratory with standard equipment and qualified manpower for undertaking in-house monitoring of various environmental parameters. • PP needs to submit a detailed water balance sheet along with details of rainwater harvested, vis-à-vis utilized. • PP needs to erect more number of display boards clearly marking mangrove preservation/conservation areas with details of area and plant details. 	<p>Being Complied</p> <p>AKPL has established an Environmental Monitoring Laboratory for analyzing the Air, water & wastewater samples and proposed upgradation with the proposed equipment is under progress. AKPL has established an Environmental Monitoring Laboratory for analyzing the Air, water & wastewater samples.</p> <p>Water balance sheet attached as Annexure AKPL has developed 13 No.s rain water harvesting structures with capacity of 1.54 Lakh cubic meter for ground water recharge.</p> <p>AKPL has installed 10 nos of Mangroves conservation /preservations display boards in the area already. Additionally 10 more nos of display board installed in different locations of Port.</p> <p>AKPL appointed NIOT for shoreline stability study, and report as submitted to</p>

Issues	Field observation of the Joint	AKPL Current Compliance Status
	<ul style="list-style-type: none"> • PP needs to submit the latest Shore Line Stability report conducted by reputed organizations like National Institute of Ocean Technology (NIOT) as the submitted reported was of 2018. • PP needs to submit a plan for the management of temperature differences between intake waters and discharge waters and to share the implementation status. • PP needs to install rooftop solar panels and solar lights in the port premises even though PP is currently sourcing the power from renewable sources. • PP needs to submit a detailed marine biodiversity conservation and management plan along with budgetary allocation to the Ministry. 	<p>APPCB, RO Nellore vide letter, no. AKPL/EC/ENV/007/2025-26 dated 09.04.2025.</p> <p>Not applicable, as there is no intake and discharge of water from port operations.</p> <p>AKPL already meeting Avg. 43% of its energy requirement through renewable energy from Artia Wind Power Private Limited, Anantapur with an agreement of 36 million KWH. Few Solar lights are already installed at port area.</p> <p>AKPL carried out study on Comprehensive Biodiversity Assessment, Impact Assessment and Management Plan through M/s. Suganthi Devadason Marine Research Institute (SDMRI), Thoothukudi and same report submitted to APPCB and AP state biodiversity board with vide</p>

Issues	Field observation of the Joint	AKPL Current Compliance Status
	<p>PP needs to improve housekeeping in the coal handling berth areas.</p>	<p>letter No: AKPL/EC/ENV/126/2024-25 dated 09.01.2025. During the visit of JC, AKPL shown the report to members also at port.</p> <p>AKPL deployed heavy vacuum sweeping machines to maintain housekeeping in the port area. To strengthen more 3rd Heavy duty, vacuum sweeping machine introduced in April25. AKPL also taking other measures to improves housekeeping and dust control viz Mist spray system in hoppers, water spraying tankers, mobile mist canons, avenue plantation alongside the roads etc.,</p>
	<p>The port has taken steps to comply with all the conditions imposed in the Schedule-B of CTO order dated 11.11.2022 except one condition that the unit is not maintaining and calibrating the CAAQM stations properly as some of the parameters are showing negative values.</p>	<p>We are calibrating all existing 3 CAAQM stations for every six months. Last calibration done in the month of April – 2025.</p> <p>Latest calibration certificates attached as Annexure 7</p>

Issues	Field observation of the Joint	AKPL Current Compliance Status
<p>For sprinkling of water the port management is relying on private water suppliers who are extracting water illegally from the ground water without any permission from the Competent Authorities</p>	<p>M/s. AKPL is not drawing any ground water. Currently, the port is withdrawing 1000 KLD of water from Muthukur Reservoir and 4000 KLD of water from Nakkalakalava drain. The agreement copy is enclosed as Annexure-6. The port is also purchasing the water from outside through tankers as a part of CSR which is treated in RO plant and supplied to nearby villages.</p>	<p>Being complied The consented source of water is from Muthukur Reservoir with a withdrawal quantity of 1000 KLD and 4 MLD of water from Nakkalakalava drain. We will ensure the tanker water is from authorized borewells and we will include the same term while issuing purchase order to tankers.</p>
<p>Even after the lapse of over and above 25 years, 33% green belt was not formed as on date the existing plantation is less than 2% consisting of normal species which are not suitable for the particular climatic zone presently existing at the Adani Krishnapatnam Port</p>	<p>M/s. AKPL had developed total of 516.6 acres (9% of total land area) greenbelt in the port premises.</p>	<p>AKPL has already developed 191.5 ha. Of greenbelt as per the statutory requirement (Phase-I&II) with boundary plantation, avenue plantation and coal stockyard plantation. As per Phase-III EC, 120 Ha. of greenbelt need to be developed along the Port boundary and around coal storage areas with native species in which 22.1 Ha is already developed and the balance 97.9 Ha will be developed in the phased manner along with Phase - III development. As of now Phase - III development is under progress. AKPL has developed the green belt with native saplings suitable for the designated land with good survival rate. As of now (April'25), the total plantation inside the Port boundary is around 214.91 Ha.</p>

Issues	Field observation of the Joint	AKPL Current Compliance Status
<p>Absence of wind shields, plantation, overloading of transport vehicles/wagons, absence of tarpaulin, sprinklers, remote controlled AAQ management monitored stations are having its own share in</p>	<p>M/s. AKPL has provided the wind shields of length 400 m upto the height of 14 m along the boundary of the port. Further, 1.8 km from wind shield Krishnapatnam village is located. In between, a 600 m wide mangrove area and a 40 m greenbelt have been developed. However, during inspection, it was observed that wind shields are damaged and need to be replaced.</p> <p>M/s. AKPL has developed 516.6 acres of green belt in the port premises. Recently, the port has done plantation in the North side near the lighthouse and in the zone 3 and Zone 4 towards east sides.</p> <p>M/s. AKPL has established 27 no. of truck tarpaulin station to ensure that outbound cargo trucks are covered with tarpaulin and tightened with rope to avoid transit spillages till the truck reaches the destination.</p>	<p>Refer attached Greenbelt details attached as Annexure</p> <p>AKPL is maintaining adequate sprinklers at various locations in Port premises, damaged wind screen during Michaung cyclone was replaced. Photographs attached as Annexure - 4</p> <p>Being complied</p> <p>Being complied</p>

Reference no. 2 of the above, **point no. 2.** Status of the various shortcomings observed by the Joint Committee during the Inspection are as follows:

S.No	Observations	Compliance status
i.	Deposition of significant amount of coal dust on roads and surrounding trees in the port premises.	As per JC report dated 25.02.2025 it was clearly mentioned in page no. 18 7.0 Field Observations of Joint Committee <i>p. During the inspection, the Committee members visited the nearby villages and couldn't find any deposition of coal ash on the plants and trees in the villages.</i>
ii.	Ineffective tractor-mounted sweeping machines.	We have been maintaining tractor-mounted sweeping machines periodically to increase their effectiveness. In the same line 3rd Heavy duty vacuum sweeping machine was procured and allotted dedicatedly for coal handling area along with all other dust control measures. Photograph attached as Annexure - 5
iii.	Damaged wind shields in the coal storage yard.	AKPL replaced damaged wind screen during Michaung cyclone and continuously repairing it as when required. Photographs attached as Annexure - 4
iv.	As per the earlier committee recommendation, additional CAAQM stations are required to be installed to take swift measures in case of increase in PM levels. M/s AKPL installed 2 new sensor based CAAQM stations which are not in line with conventional CAAQM instruments.	As per the recommendations, Sensor based CAAQM stations are replaced with conventional CAAQM stations. Photographs attached as Annexure - 6

S.No	Observations	Compliance status
v.	Improper calibration and maintenance of the already existing 3 CAAQM stations.	Being complied. We are calibrating all existing 3 CAAQM stations for every six months. Last calibration done in the month of April – 2025. Latest calibration certificates attached as Annexure 7
vi.	Poor housekeeping in the coal handling berth areas.	Being complied. AKPL deployed heavy vacuum sweeping machines to maintain housekeeping in the port area. AKPL also taking other measures to improve housekeeping and dust control viz Mist spray system in hoppers, water spraying tankers, mobile mist canons, avenue plantation alongside the roads etc., Photograph attached as Annexure - 5

Present AKPL is deploying 3 Heavy duty Vacuum sweeping machines for cleaning roads within the port premises. Each VSM covers 10 KM per hour with a sweeping width of 2200mm. Each vehicle should cover 8000 to 22000 m² /hr. We have been running these VSMs on 24 hours basis so each vehicle routing averagely 200 KM per day with respect to the inter carting road length 19 KM. From the above point of view, each vehicle should haul with more than 30 cycles per day.

Additionally, we have installed 5 No.s Continuous Ambient Air Quality Monitoring system (CAAQMS) towards habitations and port premises covering surrounding villages i.e Station 1 covering Chalivendram & Narikelapalli villages, Station 2 covers Gummaladibba and Thamminapatnam villages, station 3 covers Krishnapatnam village & Arketpalem, station 4 covers Epuru Bit and west side villages, Station 5 covers South side of the villages. **(Please find Google Earth Image CAAQMS Locations)**. The stations transmit real

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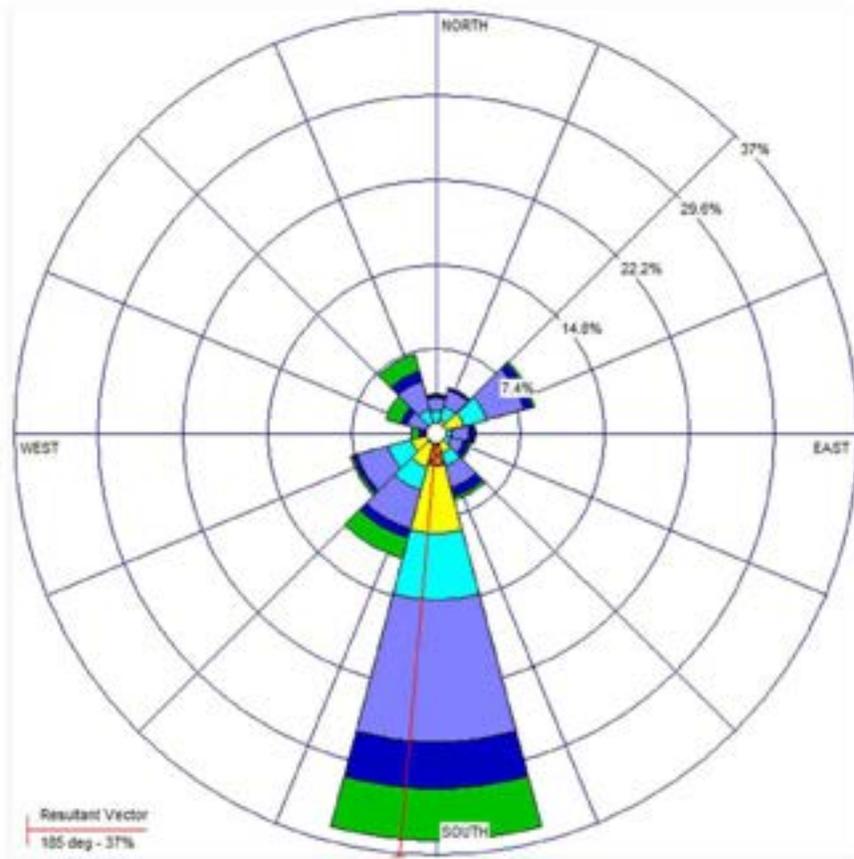
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time data to the APCCB server, ensuring environmental compliance, transparency, and prompt action on air quality issues.



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we have observed last 1-year Meteorological data, the wind direction predominantly from north direction to southern direction with resultant vector 187 degrees (37% of percentage) **Please refer attached wind rose diagram.** In view of this predominant wind blowing from north direction to south direction not towards habitations side. AKPL is implementing all swift measures for controlling air borne dust emissions i.e maintaining of 100 meter width green belt along the Port periphery which will act as curtain to stop dust during heavy winds, we are ensuring 100% tarpaulin coverage system for out bound trucks by establishing 27 tarpaulin tying platforms with dedicated team for tarpaulin coverage to each and every truck, provided 2 no's of sensor based truck wheel wash facility in north side and south side of the port, Mechanical dust suppression system, Mechanization of berths etc.,

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AKPL has incurred an amount of **Rs 49.11 Cr** (From FY 2020 to FY 2025) for implementation of Environment Management Plan in past five years.

We are hereby bringing to your kind notice that port has adhered to all directions and recommendations issued by authorities. Furthermore, the port has implemented environmental measures to prevent pollution.

Thanking you,

Yours faithfully,

For Adani Krishnapatnam Port Limited.,



(Authorized Signatory)

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Ref.No. AKPL /APPCB/TF/012/2025-26

Dated: 20.04.2025

To

The Environmental Engineer
AP Pollution Control Board
Regional Office,
Sri Potti Sriramulu Nellore.

Respected Sir,

Sub: Compliance status of direction No. 2 on the External Advisory Committee (Task Force) directions issued vide APPC Order No. 804/APPCB/HO/ECS/NLR/2023-, dated 14.12.2023.

With reference to the above cited subject, we wish to inform your good selves that AKPL has complied direction No.2 of the External Advisory Committee (Task Force), the details are as below;

Compliance status of direction No. 2 on the External Advisory Committee (Task Force) directions issued vide APPC Order No. 804/APPCB/HO/ECS/NLR/2023-, dated 14.12.2023.

Sl. No.	Direction	Status/Compliance
2	The port shall expedite installation of fixed Mechanized Dust Suppression Systems (MDSS) at South berth for handling of coal and other dusty cargo.	Complied. AKPL provided Mechanical Dust Suppression System (MDSS) to control the fugitive emission from Coal handling and stacking yards.

1. Fixed MDSS (Mechanical Dust Suppression System) installation at south side of the port completed.
2. 24 No. s of water sprinklers provided in an area of 20 Acres at South side.
3. 6 No. s of Mist cannons installed on South jetty to control fugitive emissions.
4. The area developed with MDSS can handle 3,00,000 MT of Coal
5. Ensuring 100% Tarpaulin coverage to Coal Trucks on par with the cargo

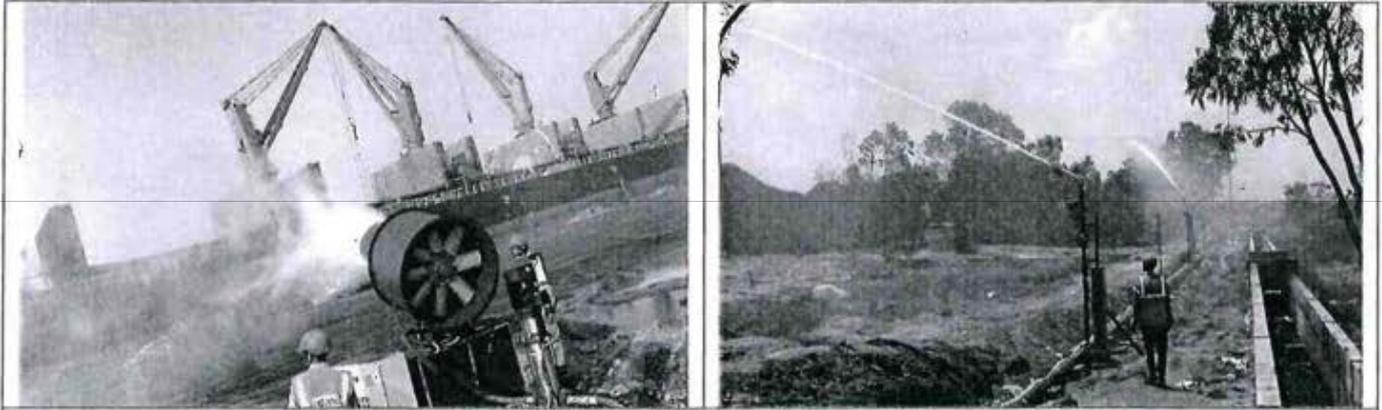
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handling capacity.

6. Truck Wheel wash system was installed at the exit area of south side of the port.



Photographs of South side Dust suppression system

Kindly acknowledge receipt of the document.

Yours Sincerely,
for ADANI KRISHNAPATNAM PORT LTD.,



(Authorized Signatory)

AAQMS Analyzers Calibration Report

Calibration date: 22-04-2025

AAQMS – 1 (CVR Building)

Site Address: Krishnapatnam Port, Muthukur Mandal, SPSR Nellore, Andhra Pradesh

Thermo Scientific Analyzer	Parameter			Analyzer Measured Value		Error	Acceptable error in full scale 1000 ppb (SO ₂ & NO _x) and 5ppm (CO)
	Standard	Concentration	Unit of Measurement	Before	After		
NO_x SNo. CM23087130	Zero	0.0	PPB	1.6	00	1.6	±1%
	NO _x Span	400	PPB	404	400	4	±1.5%
	Cylinder No – DO14032(36/9 PPM)						
NH₃ SNo. CM23087130	Zero	0.0	PPB	0.9	00	0.9	±1%
	NH ₃ Span	400	PPB	396	400	4	±1.5%
	Cylinder No – DO14041 (108 PPM)						
SO₂ SNo. CM23087130	Zero	0.0	PPB	1.9	00	1.9	±1%
	SO ₂ Span	400	PPB	395	400	5	±1.5%
	Cylinder No – DO14184 (42 PPM)						
CO SNo. CM22467086	Zero	0.0	PPM	0.14	00	0.14	±1%
	CO Span	4	PPM	3.95	4	0.5	±1.5%
	Cylinder No – DO14060(95 PPM) Expiry date:						
PM₁₀ 5028i CM22488001	Zero Foil	Auto zero activated					±20µg
	Span Foil	1288	µg	1277	1288	11	±20µg
PM_{2.5} 50128i CM22488001	Zero Foil	Auto zero activated					±20µg
	Span Foil	1288	µg	1281	1288	7	±20µg

1. Above analyzers are purged with zero air before performing the calibration.
2. Thermo Scientific make 146i Dynamic Gas Calibrator used for diluting span gases.
3. All the SPAN Gas Cylinders are the balance of N₂.
4. PM 10 & PM 2.5 calibration valid up to 21.04.2026.
5. SO₂, NO_x, CO, and NH₃ calibration valid up to 21.07.2025.



M/S. Thermo Fisher Scientific

M/s. Adani Krishnapatnam Port Ltd

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U73100MH2000PTC126872 CIN number

AAQMS Analyzers Calibration Report

Calibration date: 24-04-2025

AAQMS- 2 (Thamminapatnam)

Site Address: Krishnapatnam Port, Muthukur Mandal, SPSR Nellore, Andhra Pradesh

Thermo Scientific Analyzer	Parameter			Analyzer Measured Value		error	Acceptable error in full scale 1000 ppb(SO ₂ & NO _x) and 5ppm (CO)
	Standard	Concentration	Unit of Measurement	Before	After		
NOx SNo. CM22297063	Zero	0.0	PPB	1.3	00	1.3	±1%
	NOx Span	400	PPB	392	400	8	±1.5%
	Cylinder No - DO13954(36/9 PPM)						
NH3 SNo. CM22297063	Zero	0.0	PPB	3	00	3	±1%
	NH3 Span	400	PPB	394	400	6	±1.5%
	Cylinder No - DO14640 (108 PPM)						
SO2 SNo. CM22427072	Zero	0.0	PPB	1.7	00	1.7	±1%
	SO2 Span	400	PPB	396	400	4	±1.5%
	Cylinder No-DO14147 (49 PPM)						
CO SNo. CM23077102	Zero	0.0	PPM	0.13	00	0.13	±1%
	CO Span	4	PPM	3.97	4	0.03	±1.5%
	Cylinder No - DO14054 (96 PPM)						
PM10 5028i CM22488002	Zero Foil	Auto zero activated					±20µg
	Span Foil	1248	µg	1243	1248	3	±20µg
PM2.5 50128i CM22488002	Zero Foil	Auto zero activated					±20µg
	Span Foil	1248	µg	1254	1248	6	±20µg

1. Above analyzers are purged with zero air before performing the calibration.
2. Thermo Scientific make 146i Dynamic Gas Calibrator used for diluting span gases.
3. All the SPAN Gas Cylinders are the balance of N₂.
4. PM 10 & PM 2.5 calibration valid up to 23.04.2026.
5. SO₂, NO_x, CO, and NH₃ calibration valid up to 23.07.2025.



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U73100MH2000PTC126872 CIN number

AAQMS Analyzers Calibration Report

Calibration date: 23-04-2025

AAQMS- 3 (Krishnapatnam Village)

Site Address: Krishnapatnam Port, Muthukur Mandal, SPSR Nellore, Andhra Pradesh

Thermo Scientific Analyzer	Parameter			Analyzer Measured Value		error	Acceptable error in full scale 1000 ppb(SO ₂ & NO _x) and 5ppm (CO)
	Standard	Concentration	Unit of Measurement	Before	After		
NO_x SNo. CM23087129	Zero	0.0	PPB	2.1	00	2.1	±1%
	NO _x Span	400	PPB	395	400	5	±1.5%
	Cylinder No – DO14065(39/8 PPM)						
NH₃ SNo. CM23087129	Zero	0.0	PPB	1.9	00	1.9	±1%
	NH ₃ Span	400	PPB	396	400	4	±1.5%
	Cylinder No – DO14050 (107 PPM)						
SO₂ SNo. CM23067073	Zero	0.0	PPB	1.7	00	1.7	±1%
	SO ₂ Span	400	PPB	393	400	7	±1.5%
	Cylinder No–DO14131 (49 PPM)						
CO SNo. CM23067091	Zero	0.0	PPM	0.13	00	0.13	±1%
	CO Span	4	PPM	3.95	4	0.05	±1.5%
	Cylinder No–DO14186 (95 PPM)						

1. Above analyzers are purged with zero air before performing the calibration.
2. Thermo Scientific make 146i Dynamic Gas Calibrator used for diluting span gases.
3. All the SPAN Gas Cylinders are the balance of N₂.
4. SO₂, NO_x, CO, and NH₃ calibration valid up to 22.07.2025.



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Ref. No. AKPL/EC/ENV/007/2025-26

Date: 09.04.2025

To

The Environmental Engineer,
A.P. Pollution Control Board,
Regional Office,
SPSR Nellore,
Andhra Pradesh



Dear Sir,

Sub: Adani Krishnapatnam Port Limited (AKPL) – Complying with Phase III expansion of EC & CRZ clearance Conditions – Submission of NIOT Study reports - Reg.

Ref: EC & CRZ Clearance Order No.10-18/2016-IA-III dated 11.01.2021 and APCZMA NOC letter no. 202/CRZ/IND/2019 -30 dated 21.05.2020 accorded to AKPL by the Ministry of Environment, Forests & Climate Changes, New Delhi and APCZMA.

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Adani Krishnapatnam Port Limited had obtained Environmental and Coastal Regulatory Zone clearances from MoEF&CC and Andhra Pradesh Coastal Zone Management Authority (APCZMA) for Phase III expansion of Port. The clearances were subjected to fulfilling of conditions for environmental monitoring as stipulated by the above authorities. In this regard AKPL has approached NIOT to carry out various monitoring studies letter dated 27.05.2021.

S.No.	Condition	Reference
A	Continuous monitoring of circulation of seawater shall be carried out every six months by engaging in a reputed agency like NIOT. The port shall undertake the study of multi-sensor, multi-data data to study the sedimentation studies in the inner harbour channel in addition to the in-	CRZ Clause: PART A: Specific Condition (iv)

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S.No.	Condition	Reference
	house studies undertaken as part of regular monitoring of sedimentation in the harbour channel. The monthly reports shall be submitted to APPCB.	
B	The Port shall also undertake the scientific studies by engaging reputed agencies like National Institute of Ocean Technology (NIOT) and Indian Institute of Technology, Chennai to study the feasibility of constructing submerged breakwaters to protect the beach road from seasonal erosion and also during cyclones.	CRZ Clause: PART A: Specific Condition (vii)
C	The applicant shall ensure that continuous monitoring systems of all likely affected parameters including air/fish/flora/fauna/water quality/ waste water discharges/solid waste disposal/construction material disposal etc., are installed and reports shared with the National Institute of Oceanography (NIO) on continuous basis and a monthly report submitted to the APPCB by the NIO, all through construction period and at least for one year after commencement of operations.	CRZ Clause: PART A: Specific Condition (viii)
D	The proposed expansion entails 60 million cu m of dredging in soft soil. As proposed, the PP shall utilize 26 million cu m of dredged sand for reclamation of low-lying areas of port, stockpile 2 million cu m on the coast north of north breakwater for long term coastal protection as recommended by NIOT and disposal of balance 32 million cu m of dredged spoil in the identified dredge disposal area of 56 Km ² beyond (-) 20 m contour. The impact of dredging on the marine environment should be monitored and necessary measures shall be taken on priority basis if any adverse impact is observed. NIOT will oversee the work as scientific body and continue to monitor its impact/benefits for at least 5 years post project completion. Necessary financial assistance to be provided by project proponent to NIOT. The report of the same to be submitted to regional office of MoEF&CC by project proponent.	EC Clause: Specific conditions (vii)

Adani Krishnapatnam Port Ltd
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SPSR Nellore District 524344
Andhra Pradesh, India
CIN: U45203AP1996PLC023529

Tel +91 861 237 7999
Fax +91 861 237 7046
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Ports and
Logistics

S.No.	Condition	Reference
E	Shoreline should not be disturbed due to dumping. Periodical study on shoreline changes shall be conducted and mitigation carried out, if necessary. The details shall be submitted along with the six-monthly monitoring reports.	EC Clause VI: Waste management (ii)

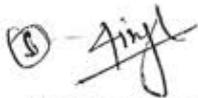
Complying with the above conditions, a study on Shore line changes from satellite imageries and monitoring of shoreline from field measurements and Shoreline protection from erosion report was prepared through National Institute of Ocean Technology (Ministry of Earth Sciences, Government of India) As per the MoEF & CC, EC & CRZ Clearance.

We therefore, submit herewith the study report to comply with the EC & CRZ Clearance stipulated condition.

Thanking You,

Yours Faithfully,

For **M/s Adani Krishnapatnam Port Limited,**



(Authorized Signatory)

Encl: a/a

Copy to:

SHRI N.S. MURALI, IFS

Inspector General of Forests (C),

Ministry of Environment, Forest and Climate Change,

Integrated Regional Office, Vijayawada Green House Complex,

Gopalareddy Road, Vijayawada – 520010, Andhra Pradesh

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Ref. No. AKPL/EC/ENV/126/2024-25

Date: 09.01.2025

To

Ramakrishna, IFS,
CCF & Member Secretary,
AP State Biodiversity Board,
Nagarjuna Nagar, Nagarjuna University, NH-5,
Guntur District, Andhra Pradesh.

Dear Sir,

Sub:- Adani Krishnapatnam Port Limited (AKPL) – Complying with Phase III expansion of EC & CRZ clearance Condition No. VIII under Marine ecology stipulates – Submission of Marine Biodiversity Management Plan- Reg.

Ref:- EC & CRZ Clearance Order No.10-18/2016-IA-III dated 11.01.2021 accorded to AKPL by the Ministry of Environment, Forests & Climate Changes, New Delhi.

@@@

We submit that Adani Krishnapatnam Port Limited (AKPL) is an operational port located at Krishnapatnam (P), Muthukur (M), SPSR Nellore District.

The Ministry of Environment, Forests & Climate Changes, New Delhi has accorded Environmental & CRZ Clearance to AKPL vide reference cited above for the development of Port under Phase – III (Copy of the EC & CRZ Clearance is attached herewith for your kind reference).

As per the EC & CRZ Condition No. VIII under Marine ecology stipulates that:

"A detailed marine biodiversity management plan shall be prepared through the NIO or any other institute of repute on marine, brackish water and freshwater ecology and biodiversity and submitted to and implemented to the satisfaction of the State Biodiversity Board and the CRZ authority. The report shall be based on a study of the impact of the project activities on the intertidal biotopes, corals and coral communities,

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molluscs, sea grasses, sea weeds, sub-tidal habitats, fishes, other marine and aquatic micro, macro and mega flora and fauna including benthos, plankton, turtles, birds etc. as also the productivity. The data collection and impact assessment shall be as per standards survey methods and include underwater photography."

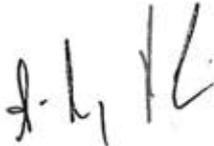
Complying with the above conditions, a study on Comprehensive Biodiversity Assessment, Impact Assessment and Management Plan was prepared through M/s. Suganthi Devadason Marine Research Institute (SDMRI). As per the MoEF & CC, EC & CRZ Clearance.

We, therefore submit herewith the study report to comply with the EC & CRZ Clearance stipulated condition.

Thanking You,

Yours Faithfully,

For M/s Adani Krishnapatnam Port Limited,



(Authorized Signatory)

Encl: a/a

Cc:

Environment Engineer,
A.P Pollution control Board,
Regional Office, SPSR Nellore.
Andhra Pradesh.

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Rc.D3.886/12

Collector's Office, Nellore
Dt. 14 .03.12From
Sri B.Sreedhar, I.A.S.,
Collector and District Magistrate
SPS NelloreTo
The Tahsildar,
Muthukur Mandal

Madam,

Sub:- Water supply-KPCL, Krishnapatnam-requirement of water-
Supply of water from bore wells-requested-reg.,
Ref:- Revenue Divisional Officer, Nellore Lr.Rc.J.762/2012,dt.7.03.12.

I invite your attention to the reference cited.

In the reference cited, the Revenue Divisional Officer, Nellore submitted a report on restoration of water supply to Krishnapatnam Port Company limited, Muthukur, as per the instructions of the Collector and District Magistrate, Nellore.

The R.D.O., Nellore, has submitted that, Sri G.Venugopal, PR Head, KPCL., represented that the Water supply to KPCL and neighboring villages by water tankers from 11 bore wells in Muthukur, has been stopped from 13.02.2012 as per the instructions of Tahsildar, Muthukur Mandal. The employees and people of neighboring villages who are getting water from KPCL tankers are suffering due to lack of water and requested Collector to issue instructions to Tahsildar, Muthukur to allow water supply from bore wells in Muthukur village. The PR Head, KPCL., further requested to allow them to draw water from at least 6 bore wells in Muthukur village.

Finally, the Revenue Divisional Officer, Nellore requested to consider the representation of Sri G. Venugopal, PR Head, KPCL to restore the water supply to the company and to neighboring villages who are suffering from lack of water since 13.02.12.

Hence, I request you to allow KPCL water tankers to draw water from 6 (six) borewells in Muthukur village until further instructions are issued.

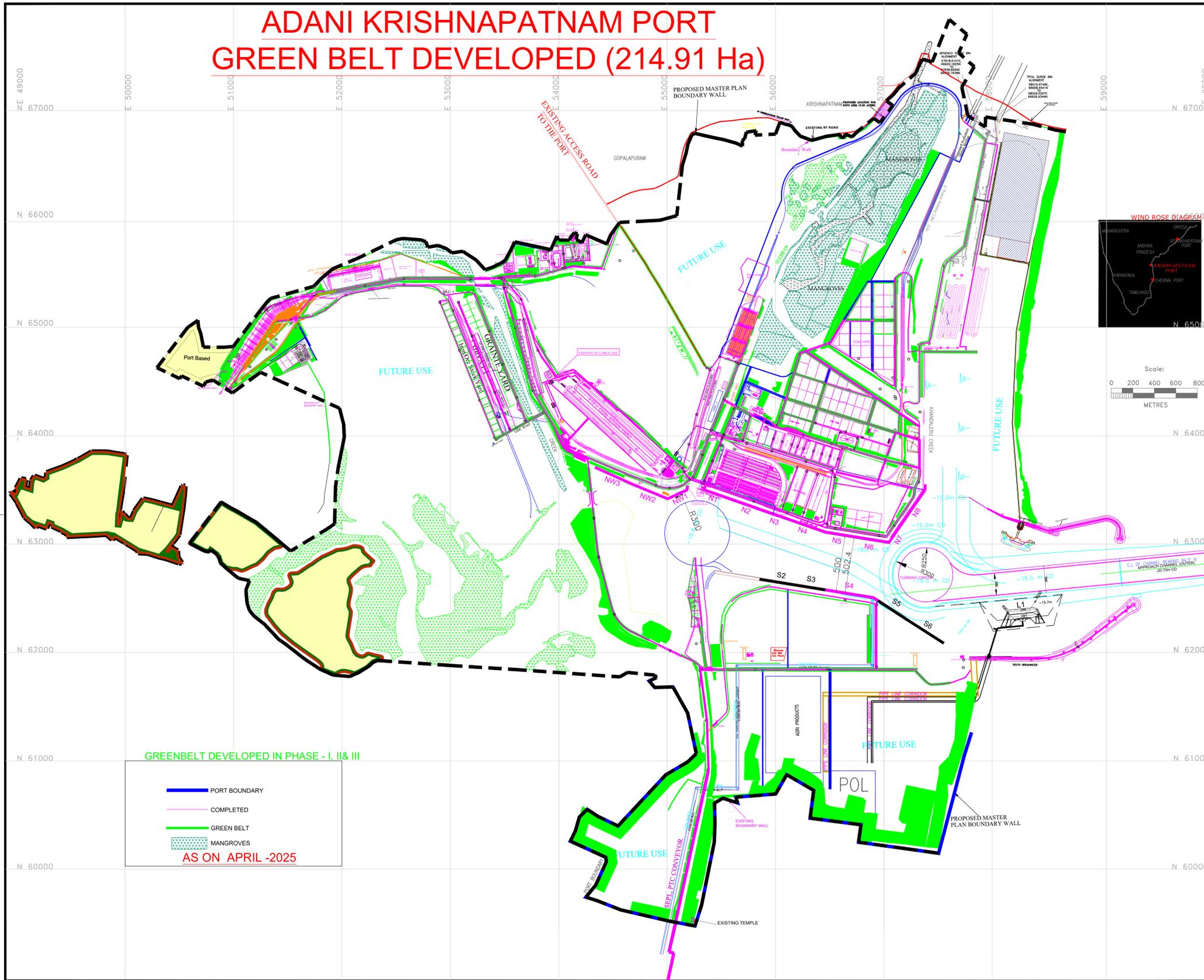
(Under the orders of the District Collector)

Yours faithfully
Sd/- B.Rami Reddy
For Collector


Superintendent(D)

Copy to the Revenue Divisional Officer, Nellore for favor of information.

ADANI KRISHNAPATNAM PORT GREEN BELT DEVELOPED (214.91 Ha)



GREENBELT DEVELOPED IN PHASE - I, II & III

— PORT BOUNDARY
— COMPLETED
— GREEN BELT
 MANGROVES
AS ON APRIL -2025

REV. NO.	DATE	DESCRIPTION	CHKD	APPD
		ADANI KRISHNAPATNAM PORT LIMITED MUTHUKUR NELLORE Hyderabad - 500 033, INDIA		DATE: MAY 2025
PROJECT:		PHASE-III DEVELOPMENT OF ADANI KRISHNAPATNAM PORT		DRN: Mahendra
TITLE:		AKPL GREEN BELT LAYOUT		CHECKED: Ashok APPROVED: EHS
DRG. NO.	KP-GN-14		REV. NO. 0	SCALE: As Shown

Revised reply of Task Force direction dated 14.12.2023.

S. No.	Direction	Compliance
1	To submit revised plan of action for time bound compliance of the directions dt:14.12.2023	
a	The port shall submit time bound action plan for mechanization of South berths to handle coal, within two months	<p>Being Complied</p> <p>The Mechanization of south berth depends upon functioning of nearby power plants (M/s. Jindal Power and M/s. Vedanta limited) located in south side of port.</p> <p>Right now these power plants are not operating with its full capacity. Mechanization for transporting coal to these plants possible only when they operate with full capacity.</p> <p>We are handling very nominal quantity of coal at south side of the port because of less or no demand from these mentioned power plants.</p> <p>However, we have done multiple meetings with M/s. Jindal Power and M/s. Vedanta limited to move forward in Mechanization.</p> <p>AKPL will submit a time bound action plan for mechanization of south berths to handle coal once Power Plants commence in full pledge operation.</p> <p>Minutes of the Meeting are attached for reference as Annexure 1.</p> <p>Currently the following Environmental Control Measures are taken by AKPL at South side to mitigate the pollution:</p> <ol style="list-style-type: none"> a. Fixed DSS (Dust Suppression System) already installed at south side of the port. b. AKPL deployed Vacuum Road sweeping machines to control dust at appropriate places. c. Dust Suppression System (DSS) tankers fitted with pressure pumps to suppress the dust emissions at yards and progressively increased water sprinklers & other required dust containment / suppression

S. No.	Direction	Compliance
		<p>measures to mitigate the dust emissions on vehicular movement during cargo evacuation.</p> <p>d. Ensuring 100% Tarpaulin coverage to Coal Trucks on par with the cargo handling capacity.</p> <p>e. Truck Wheel wash system installed at exit area of south side of the port.</p>
b	<p>The port shall expedite installation of fixed dust separation systems (MDSS) at South berth for handling of coal and other dusty cargo.</p>	<p>Complied</p> <p>AKPL provided Mechanical Dust Suppression System to control the fugitive emission from Coal handling and stacking yards at South side of Port.</p> <ol style="list-style-type: none"> 1. Fixed MDSS (Mechanical Dust Suppression System) installation at south side of the port completed. 2. 24 No. s of water sprinklers provided in an area of 20 Acres at South side. 3. 6 No. s of Mist cannons installed on South jetty to control fugitive emissions. 4. The area developed with MDSS can handle 3,00,000 MT of Coal. <p>Copy attached as Annexure 2</p>
c	<p>The port shall ensure water sprinkling system and other dust suppression measures are effective for suppression / containment of the dust emissions during handling of coal.</p>	<p>Being Complied</p> <p>AKPL is ensuring all dust suppression measures.</p> <ol style="list-style-type: none"> 1. All Hoppers and transfer points provided with Dry fog dust suppression (mist spray) system. 2. All dry cargo yards were provided with water sprinklers for dust suppression. 3. 12 Truck mounted water sprinklers arranged for continuous water spray on roads to control fugitive dust. 4. 4 Atomizers Were allotted to suppress dust on roads 5. Deployed 3 Heavy duty vacuum sweeping Machines for sweeping of roads. 6. Ensuring all the outgoing cargo carrying trucks and wagons are fully covered with tarpaulin and tightened with rope to avoid fugitive

S. No.	Direction	Compliance
		emissions/spillage until it reaches the destination by establishing 27 tarpaulin tying platforms.
d	The port shall deploy road sweeping machines for frequent roads cleaning from berth to south gate and to deploy more no. of road-sweeping machines in consultation with RO, Nellore	<p>Being Complied</p> <p>AKPL engaged 2 Heavy duty vacuum sweeping machines and 8 Tractor mounted sweeping machines for cleaning of roads, recently engaged 3rd heavy duty vacuum sweeping machine for cleaning of coal yard roads.</p> <p>Additional new machine engaged effectively from 13.03.2025 via (work order No: 4802048240 issued on 18.02.2025)</p>
e	The port shall ensure to provide cover to trucks carrying the coal from berth to destination.	<p>Being Complied</p> <p>Inter carting trucks were not fully loaded for shifting from Berth to yards, coal will be loaded into trucks by leaving approximately 1-2 feet of truck body for ensuring no transit spillages.</p>
f	The port shall expedite to provide a truck wheel wash facility on the South side.	<p>Complied</p> <p>Dedicated Truck Wheel wash facility provided at South side of Port, which has been commissioned on 08.07.2024. Compliance report vide letter no. AKPL/EHS/APPCB/039/2024-25 dated 10.07.2024 submitted to APPCB RO Nellore.</p> <p>Photographs of the Truck Wheel wash facility installed at South is enclosed as Annexure-3</p>
g	The port shall provide STP to cater the domestic wastewater generated at South berths	<p>Being Complied</p> <p>At South Berth S4, 20 no. of employees are working shift-wise and 4 Nos. of toilets provided for the working staff.</p> <p>The estimated sewage generated from toilets is about 0.80 KLD is routed to septic tank and periodically maintained the tanks.</p>

S. No.	Direction	Compliance
		The quantity of sewage is too low, thus septic tank/soak pit is adopted, however STP will be provided as and when required. Hence, we earnestly urge to withdraw this condition as requested while submitting the compliance status vide letters dated 07.02.2024 & 12.03.2024.
h	The port shall ensure to progressively increase more No. of water sprinklers and other required dust containment / suppression measures while increasing the cargo handling capacity.	<p>Being complied.</p> <p>AKPL is progressively engaging water Tankers Based on climatic conditions and operational requirements to mitigate the fugitive emissions during Cargo handling.</p> <p>Other dust containment / suppression measures viz., deployment of Road Sweeping Machines to mitigate the dust emissions during vehicular movement during cargo evacuation on par with the cargo handling capacity are in place.</p>
i	The port shall install more No. of CAAQM stations to continuously monitor the air quality at representative locations and to implement adequate measures to prevent airborne dust pollution in the surrounding villages. The locations to install the additional CAAQM stations shall be identified through scientific modelling and shall install in consultation with RO, Nellore.	<p>Complied</p> <p>AAQ modelling studies conducted with NABET consultant and same is submitted at RO, APPCB on 12.07.2024 vide letter No. AKPL/APPCB/EHS/017/2024-25.</p> <p>Copy of submission letter is attached here with as Annexure 4</p> <p>Additional 2 conventional CAAQMS were installed at North Side and South side of Port and connected to APPCB server on 19.06.2025.</p>
j	The port shall furnish preparedness plan to contain the air borne dust	Being Complied

S. No.	Direction	Compliance
	emissions for each stock yard / zone wise and during unloading and handling of dusty cargo at berth front.	<p>AKPL has been following Environment Management plan to contain the air borne dust emissions for each stock yard / zone wise and during unloading and handling of dusty cargo at berth front.</p> <ul style="list-style-type: none"> • Provided mist sprinkling system at Hoppers, Transfer Towers & at stack yards. • Provided MDSS at all yards including coal and iron ore storage area to suppress dust during stacking of cargo in yards. • Ensuring the stacks are continuously wetted with water sprinkling system to suppress the dust at source itself. • Ensuring all the outgoing cargo carrying trucks and wagons are fully covered with tarpaulin and tightened with rope to avoid fugitive emissions/spillage until it reaches the destination. • Deploying Truck mounted sprinklers, heavy-duty Atomized Sprayers, Tractor mounted hydraulic broom sweeping machines for dust suppression and to prevent air borne fugitive dust emissions due to vehicle moment. • Provided 2 No. of additional heavy duty sweeping machine for deployment at strategic locations. • Ensuring all the outgoing cargo carrying trucks tires are cleaned before leaving the Port premises. • Provided 2 truck tyre washing facility for outgoing trucks <p>Detailed EMP plan attached as Annexure A</p>
k	The port shall not draw the ground water under any circumstances. The port shall furnish time bound action plan to meet the water requirement for the port activities, from the sustainable sources	<p>Being Complied</p> <p>Presently AKPL is not withdrawing any ground water. However, a process for obtaining permission for withdrawal of ground water has been initiated recently and ground water withdrawal permission from GoAP, Ground water and water audit department obtained on 17.06.2025.</p>

S. No.	Direction	Compliance
		Copy of the same is attached here with as Annexure-5
I	The port shall submit action plan to treat the sewage generated from Nellore Municipal Corporation, as to utilize for dust suppression system in the port.	<p>Being Complied</p> <p>In accordance with the Revised Concession Agreement dated 17 September 2004 and Clause 3.15 (a) related External Infrastructure (Page-16) The Government of Andhra Pradesh shall provide external infrastructure viz. road connecting the nearest national highway to the Port Boundary, water supply up to Port Boundary and power supply from nearest substation up to port boundary.</p> <p>The Port is very much willing to receive water from NMC, subject to fixing necessary infrastructure (Pipeline) near to port. The Port authority has attended all the meetings called by NMC in this regard.</p> <ul style="list-style-type: none"> • Nellore Municipal Corporation (NMC) proposed to supply water to industries at Krishnapatnam node and they had conducted a meeting with the industrial representatives on 22.01.2024. • NMC clarified that they will supply raw or potable water instead of treated sewage water at a common point where all edible oil industries and AKPL can fetch water from that outlet, for which NMC will take care of every aspect of supplying the water such as Right of Way (RoW), laying pipelines and other related matters. • AKPL has expressed willingness to fetch the raw water of 10 MLD for port requirements from NMC. • Meanwhile there is another proposal from the District Collector office to supply water from Sarvepalli reservoir for which planning is already going on. AKPL also attended meeting at Collector office dated 25.04.2025. MOM Copy of the same attached as Annexure 6A.

S. No.	Direction	Compliance
		<p>Request Letter regarding the pipeline project was submitted to collector & District magistrate office, Nellore on 13.05.2025.</p> <p>Acknowledgment copy of the same attached as Annexure 6B.</p> <p>AKPL is ready to receive water from either of the proposals from NMC.</p>
m	<p>The port shall periodically undertake de-silting of the drains and to keep them intact for free flow of the runoff.</p>	<p>Being Complied</p> <p>All the drains established within the port premises are being cleaned on periodic interval of free flow of water.</p> <p>Photographs of the same are attached here with as Annexure 7</p>

ENVIRONMENTAL MANAGEMENT PLAN



Adani Krishnapatnam Port Limited

Muthukur (PO & Mandal)

Nellore District.

Andhra Pradesh

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I. Introduction

The port has its historical back ground. When Sri Krishnadevaraya, the Vijayanagar Emperor, used to operate the port, thus the name was given to it as Krishnapatnam Port & now the name has been changed to Adani Krishnapatnam Port Limited (AKPL). AKPL, a private port operator located on the East Coast of India, an all weather world class deep water port of International standards and capable of handling Cape Size vessels round the clock throughout the year. The port caters to land locked hinterland of South India with multimodal connectivity. Seamless connectivity by road and rail with very close proximity to National Highway 16 and National Rail Network (Chennai – Kolkata Main Line).

AKPL has got State of Art Infrastructure, Mechanized Handling Systems and dedicated storage yards which provides clean and contamination free handling facilities for bulk and break bulk cargo.

AKPL is AEO Certified Port and has Customs EDI Connectivity with Customs Office headed by Joint Commissioner which is located within the port for faster custom clearance and quick assessment of cargo and containers.

AKPL located at 14^o 15'10" N Latitude and 80^o 08'05" E Longitude in the state of Andhra Pradesh, SPSR Nellore District, Muthukur along east coast of India about 180 km to north of Chennai Port. AKPL has easy access to the hinterlands in close proximity covering Andhra Pradesh, Karnataka and North Tamil Nadu by road, rail and air. It has become the largest automated port in the South Asia.



Considering the topographical & atmospheric conditions, AKPL is adopting and implementing the required environment measures as per the statutory requirements to prevent the dust pollution and to ensure the pollution parameters are within the permissible limits stipulated by statutory departments.

We are allocating & spending of huge amounts reveals the commitment of the Management commitment & dedication towards Environment Sustainability & mitigation measures.

II. Environment Management Program, Sustainable Measures & Activities

- AKPL appointed an NABL Accredited and MoEF&CC accredited Laboratory "M/s.SV Enviro Labs and Consultants" to carry-out terrestrial & marine water quality parameters and monitoring the Ambient Air Quality at 7 locations within 10 Km radius of project site (5 stations in buffer zone & 2 location inside plant area) and submitting the reports to APPCB on Monthly basis.

a. Terrestrial Monitoring

S.No	Parameter	Frequency of Monitoring	Locations & No. of samples
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1.	Air Monitoring 12 Parameters: PM10, PM2.5, SO2, NO2, NH3, Ozone (O3), Lead (Pb), Carbon Monoxide, Benzene, Benzo(a)pyrene- (BaP) Arsenic (As), Nickel (Ni)	Monthly Once - 24 Hours basis	7 Locations (i) CAAQMS station 1 – at Amenities Complex (ii) CAAQMS station 2 – at Thamminapatnam Village (South Port) (iii) CAAQMS station 3 - at Krishnapatnam Village (iv) Gopalapuram Village (v) Chalivendram Village (vi) Port Main Gate ("O" Point) (vii) New Light House
2.	Noise Levels covering day and night noise levels in dB (A)	Monthly-24 Hours basis	7 Locations I Krishnapatnam Village II Gopalapuram Village III Chalivendram Village IV Port Main Gate ("O" Point) V Amenities Complex VI New Light House VII Thamminapatnam Village (South Port)
3.	Sewage Treatment Plant Inlet and Outlet 6 Parameters: pH, Total Suspended Solids, Total Dissolved Solids, Oil & Grease, COD, BOD.	Monthly once	2 Locations STP (Outlet) 500 KLD-1 unit 40 KLD-1 unit
4.	Ground Water Quality Monitoring	Half Yearly	Port surrounding Site South Side of the Port Gopalapuram Village Krishnapatnam Village
5.	Soil Sample Collection	Half yearly	1. Storage area towards west 2. Buckingham Canal
6	DG Stack Emissions Monitoring	Half Yearly	As per CTO.

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b. Marine Monitoring

S. No.	Parameter	Frequency of Monitoring	Location & No. of Samples
1.	<p>Marine Water monitoring (Low Tide and High Tide)</p> <p><u>Physical Analysis:</u> pH, Temperature, Salinity, Density, TDS, TSS & Turbidity</p> <p><u>Chemical Analysis:</u> Potassium, COD, BOD, Oil & Grease, DO, Nitrates, Nitrites, Ammonia, Phosphates, Chlorides, Sodium, Sulphates, Silica, Reactive Silica, Total Phosphorus, Total Nitrogen</p> <p><u>Heavy Metals:</u> Lead, Cadmium, Copper, Zinc</p> <p><u>Biological Analysis:</u></p> <ol style="list-style-type: none"> Primary Productivity Chlorophyll Phytoplankton Numerical Abundance Diversity Zooplankton Diversity Biomass Coliforms Fecal coliforms 	Weekly Once every month/monthly once	<p>4 Locations</p> <ol style="list-style-type: none"> Port entrance Turning circle Coal berth Reclamation area <p>2 locations</p> <ol style="list-style-type: none"> Buckingham canal (creek) Kandhalerru (creek)
2.	<p>Marine Sediment:</p> <p><u>Physical:</u> Sediment composition, Silt + Clay, Sand, Org matter, pH</p> <p><u>Chemical:</u> Nitrogen, Phosphorus, Potassium, Sodium, Biological, Benthic Communities, MacroBenthos, Epifauna numerical abundance, Infauna numerical</p>	Weekly once every month	<p>4 Locations</p> <ol style="list-style-type: none"> Port Entrance – Approach channel Turning circle Near to Coal berths Reclamation

S. No.	Parameter	Frequency of Monitoring	Location & No. of Samples
	abundance Heavy Metals: Lead, Cadmium, Copper, Zinc.		
3.	Marine Water Turbidity Monitoring Turbidity, Total Dissolved Solids and Total Suspended Solids in low tide, high tide and medium tide	Weekly once every month	4 Location 1. Port Entrance – Approach channel 2. Turning circle 3. Near to Coal berths 4. Reclamation Area

a. Ambient Air Quality Monitoring:

- AKPL has been operating 5 No. of CAAQM stations of Beta Ray Attenuation technology to measure the parameters PM₁₀, PM_{2.5}, NO₂, NH₃, SO₂, CO, at the following locations and data connected to APPCB website.

Station code	Location	Direction w.r.t. Project site	Coordinates Latitude & Longitudes	Distance from Port
CAAQMS - 1	At CVR Building	WNW	14°16'33.45"N 80° 5'54.46"E	1.4 KM
CAAQMS - 2	Thamminapatnam Village	S	14°13'39.25"N 80° 6'5.84"E	2.5 KM
CAAQMS -3	Krishnapatnam Village	NNW	14°16'47.69"N 80° 6'23.17"E	3.0 KM
CAAQMS -4	Towards North side	NW	14°16'0.36"N & 80° 4'36.95"E	2.93 KM
CAAQMS -5	Towrads South side	S	14°14'2.49"N & 80° 6'34.63"E	1.45 KM

- Ambient Air Quality at 7 locations within 10 Km radius of project site (5 stations in buffer zone & 2 location inside plant area)

Station code	Location	Direction w.r.t. Project site	Coordinates Latitude & Longitudes	Distance from Port
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A1	At Zero Point	W	14°16'2.44"N 80° 4'26.66"E	2.5 KM
A2	At Thamminapatnam Village	S	14°13'39.25"N 80° 6'5.84"E	2.5 KM
A3	At CVR Building	WNW	14°16'33.45"N 80° 5'54.46"E	1.4 KM
A4	At Gopalpuram Village	NW	14°16'41.22"N 80° 6'24.46"E	2.5 KM
A5	At Chalivendram	WNW	14°16'38.40" 80°5'11.84"	2.5 KM
A6	At Krishnapatnam	NNW	14°16'47.69"N 80° 6'23.17"E	3.0 KM
A7	At Light House	SW	14°17'37.33" 80°7'49.46"	2.5 KM



Google image showing AKPL CAAQM Stations



Additional CAAQMS stations in AKPL site



North West direction of the port

Latitude : 14°16'0.36"N
Longitude : 80° 4'36.95"E.



South direction of the port

Latitude : 14°14'2.49"N
Longitude : 80° 6'34.63"E

Table 1 : CAAQM Stations Technical details

Sl.	Details	Station -1		Station-2		Station-3		Station-4	Station-5
1.	Location	CVR Amenities Complex		Near & towards Thamminapatnam Village		Near & towards Krishnapatnam Village		Towards North side	Towards South side
2.	Model No.	PM10 & PM2.5 (5028i), CO (48i), SO2 (43i), NH3-NOx(17i)		PM10 & PM2.5 (5028i), CO (48i), SO2 (43i), NH3-NOx(17i)		PM10 & PM2.5 (BAM 1020), CO (48i), SO2 (43i), NH3-NOx(17i)		PM10 & PM2.5, CO, SO2, NH3-NOx	PM10 & PM2.5, CO, SO2, NH3-NOx
3.	Make	Thermofisher Scientific (All analyzers)		Thermofisher Scientific (All analyzers)		Thermofisher Scientific & BAM 1020 is MET One)		Thermofisher Scientific (All analyzers)	Thermofisher Scientific (All analyzers)
4.	Type	PM10-2.5: - Betta ray attenuation. CO: Infrared radiation SO2: Ultraviolet NH3-NOx: Chemiluminescence		PM10-2.5: - Betta ray attenuation. CO: Infrared radiation SO2: Ultraviolet NH3-NOx: Chemiluminescence		PM10-2.5: - Betta ray attenuation. CO: Infrared radiation SO2: Ultraviolet NH3-NOx: Chemiluminescence		PM10-2.5: - Betta ray attenuation. CO: Infrared radiation SO2: Ultraviolet NH3-NOx: Chemiluminescence	PM10-2.5: - Betta ray attenuation. CO: Infrared radiation SO2: Ultraviolet NH3-NOx: Chemiluminescence
5.	Parameters	NOx	NH ₃	SO ₂	CO	PM10	PM 2.5	PM10 & PM2.5	PM10 & PM2.5
		Nitrogen Oxide	Ammonia	Sulfur dioxide	Carbon Monoxide	PM – Particulate Matter		PM – Particulate Matter	PM – Particulate Matter
6.	Standards	0 to 80 ug/m ³	0 to 80 ug/m ³	0 to 80 ug/m ³	0 to 4.0 mg/m ³	100 ug/m ³	60 ug/m ³	100 ug/m ³	60 ug/m ³
7.	Supplier/AMC	Thermofisher Scientific							
8.	Installed on	24.06.2023		24.06.2023		24.06.2023		March'25	March'25
9.	Calibrated on	22.04.2025		23.04.2025		24.04.2025		18.06.2025	19.06.2025
11.	Server	NK Square Solutions							
12.	Connectivity	APPCB website http://aprtpps.ap.gov.in							

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AAQMS Analyzers Calibration Report

Calibration date: 23-04-2025

AAQMS - 1 (CVR Building)
Site Address: Krishnapatnam Port, Muthukur Mandal, SP28 Nellore, Andhra Pradesh

Thermo Scientific Analyzer	Parameter			Analyzer Measured Value			Acceptable error in full scale (500 ppb for SO2 & NOx and 100 ppb for NH3)
	Standard	Concentration	Unit of Measured value	Before	After	Error	
NOx SM CM13087130	Zero	0.0	PPM	0.0	0.0	0.0	±0%
	NOx Span	400	PPM	394	400	6	±1.5%
NH3 SM CM13087130	Zero	0.0	PPM	0.0	0.0	0.0	±0%
	NH3 Span	400	PPM	396	400	4	±1.0%
SO2 SM CM13087130	Zero	0.0	PPM	0.0	0.0	0.0	±0%
	SO2 Span	400	PPM	395	400	5	±1.2%
CO SM CM13417080	Zero	0.0	PPM	0.00	0.00	0.04	±0%
	CO Span	4	PPM	3.95	4	0.5	±12.5%
PM10 SO2B CM13417080	Span-Full	1.000	µg	1.017	1.000	0.1	±10µg
	Span-Full	1.000	µg	1.000	1.000	0	±10µg
PM2.5 SO2B CM13417080	Span-Full	1.000	µg	1.010	1.000	0.1	±10µg
	Span-Full	1.000	µg	1.000	1.000	0	±10µg

- All test analyzers are purged with zero air before performing the calibration.
- Thermo Scientific make 140 Dynamic Gas Calibrator used for checking span gases.
- All the SPAN Gas Cylinders are the balance of N2.
- PM 10 & PM 2.5 calibration valid up to 23-04-2025.
- SO2, NOx, CO, and NH3 calibration valid up to 23-07-2025.



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M/S. Adani Krishnapatnam Port Ltd

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Calibration Certificate
Station 1 – CVR Amenities Complex

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AAQMS Analyzers Calibration Report

Calibration date: 24-04-2025

AAQMS - 2 (Thamminapatnam)
Site Address: Krishnapatnam Port, Muthukur Mandal, SP28 Nellore, Andhra Pradesh

Thermo Scientific Analyzer	Parameter			Analyzer Measured Value			Acceptable error in full scale (500 ppb for SO2 & NOx and 100 ppb for NH3)
	Standard	Concentration	Unit of Measured value	Before	After	Error	
NOx SM CM13297060	Zero	0.0	PPM	0.0	0.0	0.0	±0%
	NOx Span	400	PPM	392	400	8	±2.0%
NH3 SM CM13297060	Zero	0.0	PPM	0	0.0	0	±0%
	NH3 Span	400	PPM	394	400	6	±1.5%
SO2 SM CM13417072	Zero	0.0	PPM	0.0	0.0	0.0	±0%
	SO2 Span	400	PPM	396	400	4	±1.0%
CO SM CM13077130	Zero	0.0	PPM	0.00	0.00	0.00	±0%
	CO Span	4	PPM	3.97	4	0.03	±0.7%
PM10 SO2B CM13417080	Span-Full	1.000	µg	1.010	1.000	0	±10µg
	Span-Full	1.000	µg	1.000	1.000	0	±10µg
PM2.5 SO2B CM13417080	Span-Full	1.000	µg	1.004	1.000	0	±10µg
	Span-Full	1.000	µg	1.000	1.000	0	±10µg

- All test analyzers are purged with zero air before performing the calibration.
- Thermo Scientific make 140 Dynamic Gas Calibrator used for checking span gases.
- All the SPAN Gas Cylinders are the balance of N2.
- PM 10 & PM 2.5 calibration valid up to 23-04-2025.
- SO2, NOx, CO, and NH3 calibration valid up to 23-07-2025.



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Calibration Certificate
Station 2 – Thamminapatnam Village



AQMS Analyzers Calibration Report

Calibration date: 23-04-2024

AQMS-3 (Krishnapatnam Village)
 Site Address: Krishnapatnam Port, Muthukur Mandla, SPSR Nellore, Andhra Pradesh

Thermo Scientific Analyzer	Parameter	Analyzer Measured Value				Acceptable error in full scale (95% @HCl & HCl) and (ppm @O2)		
		Standard	Concentration	Unit of Measurement	Before		After	error
NOx Site: CM2308/129	Zero	0.0	998	ppb	2.1	00	0.1	0.1%
	NOx Span Cylinder No: DCS2005/129 (998 ppb)	400	995	ppb	400	400	0	0.1%
NH3 Site: CM2308/129	Zero	0.0	998	ppb	0.9	00	0.9	0.1%
	NH3 Span Cylinder No: ND14050 (100 ppm)	400	998	ppb	400	400	0	0.1%
SO2 Site: CM2308/129	Zero	0.0	998	ppb	1.7	00	1.7	0.1%
	SO2 Span Cylinder No: DCS2005/129 (100 ppm)	400	998	ppb	400	400	0	0.1%
CO Site: CM2308/129	Zero	0.0	998	ppm	0.23	00	0.23	0.1%
	CO Span Cylinder No: DCS2005/129 (100 ppm)	4	998	ppm	4	4	0.00	0.1%

1. Above analyzers are purged with zero air before performing the calibration.
2. Thermo Scientific make LMS Dynamic Gas Calibrator used for filling span gases.
3. All the SPAN Gas Calibrators are the balance of N2.
4. SO2, NOx, CO, and NH3 calibration valid up to 7/2/2025.



M/s. Albert Krishnapatnam Port Ltd



SWAN TECHNICAL SERVICES PVT. LTD.,
 (Group of Swan Environmental Pvt. Ltd.)
 (ISO 9001 : 2015 CERTIFIED)
 Plot No. 502 & 503, Seetha Parkside Co-Op Society, Madhavaram, Hyderabad - 500 081, Telangana, India.
 Ph. + 91 - 80 - 4021 6764 / 65, Fax - 402 0182
 Email: info@swanenviro.com swan@swanenviro.com Website: www.swanenviro.com

CALIBRATION CERTIFICATE

Certificate No: SEPL/AQMS/SPR/2024/071 Date of Issue : 07-05-2024
 Customer : M/s. Krishnapatnam port, Muthukur mandla, SPSR Nellore, Andhra Pradesh.
 Location : AAQMS-3 (Krishnapatnam village)

Instrument Details:
 Instrument : PM 10 Analyzer Date of Calibration: 23-04-2024
 Make : Met One Instruments, Inc., USA Due Date : 02-11-2024
 Model : BAM-1020
 Serial No. : X10175

Calibration Film Details:

Details	Serial No	Calibration Film Value
Calibration Film	X10175	0.213 mg/m ³

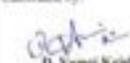
Calibration Details:

Parameter	Span Calibration		
	Standard Value	Measured Value	% of Deviation
Film Value	0.413 mg/m ³	0.409 mg/m ³	0.30%

Accepted Tolerance: ± 2 %

Result: The Calibration of above instrument is performed and it meets the acceptance criteria.

Calibrated by:



D. Yamsi Krishna
Asst. Manager Sales& Service

Reviewed by:



V. Pradeep
Manager Sales& Service

Calibration Certificate
Station 3 – Krishnapatnam Village

III. The environment monitoring measures implemented at loading and unloading Cargoes in AKPL

- a. Coal Handling:
- The Coal cargo is usually unloaded by mechanical means using Grab unloaders which are extremely versatile, mobile cranes and grabs used are equipped with ECO control system (100 % closed grabs).
 - The coal is transported from berth by conveyor belts to destination in case of neighboring thermal power plants and to storage yards in respect of remaining volume.
 - The stackers will be used for stacking coal by mechanical means, Reclaimers will be used to reclaim and transport wagon loader by conveyor.

- Coal is transported by roadways (trucks) as well as waterways (ships or barges) for which the transport is done by conveyors and trucks and loading by mechanical means into the ships.
- All conveyors are covered, and transfer houses are provided with cladding to avoid transit spillage.
- All the outbound railway wagons and trucks are fully covered. The Spillage at loading station will be very nominal as wagon loading stations are electronically controlled with PLCs.
- Mechanized dust suppression systems are provided for coal storage yards, conveyors, wagon loading stations. Heavy duty atomizers for other areas augmented with mobile sprinkler systems.

b. Iron ore Handling:

- AKPL has the infrastructure to handle iron ore, operating as per consented quantity. AKPL has introduced a groundbreaking containerized bulk handling system for iron ore, revolutionizing efficiency and environmental sustainability. The below four stage process ensures seamless transportation from stockpile to ship.
- Containers are filled at the stockpile, transported to Berth and then unloaded into the vessel through a Mechanical container tipping system. Advantages of containerized bulk handling gives Flexibility in cargo handling, reduces congestion at port, improved supply chain management, Increased cargo security.
- A cutting-edge mist spray system minimizes dust pollution during tipping process, ensures environmental compliance, enhances worker safety Optimizes cargo handling, reducing the environmental impact.

c. Fertilizer Handling:

- The fertilizers will be unloaded from ships by mechanical means with Grab unloaders. Transport from berth by covered conveyors to covered warehouses as cargo is hygroscopic. Reclaiming will be done by reclaimers and transported to wagon loader by conveyor and loading into wagons by continuous wagon loader, in case of bulk transport. In respect of bagged transport, conveyor transports the bulk fertilizer to mechanized bagging plant and transports bagged fertilizer by wagons and trucks.
- All conveyors are covered and transfer houses are provided with cladding. All outbound Railway wagons and trucks are fully covered.

d. Cement Handling:

- The cement in bulk form from grinding unit to berth will be transported by means of closed conveyor. The loading of ships will be done by mechanical means. Transport of bagged cement by trucks to berth and loading will be by means of ships gear or shore crane. Conveyors and warehouses are fully covered as the cargo is hygroscopic.

- All conveyors are covered, and transfer houses are provided with cladding. All outbound Railway wagons and trucks are fully covered.
- Unloading/loading from/to ships will be by mechanical means with Grab unloaders. Transport from berth will be by covered conveyors/trucks to covered warehouses as the cargo is hygroscopic.
- In respect of bagged transport, conveyor transport of bulk cement to mechanized bagging plant and bagged cement transported by wagons and trucks. All the outbound railway wagons and trucks are fully covered.
- Existing Bag filters prevents cement dust escape to the open atmosphere and filtered cement dust will be return to cargo hold.

e. Granite and other dry cargo Handling:

- Transport of Granite & other dry cargo to storage yards will be done by railway wagons and trucks. The transport from storage yards to berths will be by trucks and loading into ships will be by ships gear or shore cranes.
- All railway wagons and trucks are fully covered. Nominal spillage, if any, will be very less and will be reclaimed and deposited in the warehouse.
- Mechanized dust suppression systems for storage yards, with heavy duty atomizers augmented with mobile sprinkler systems have been provided.

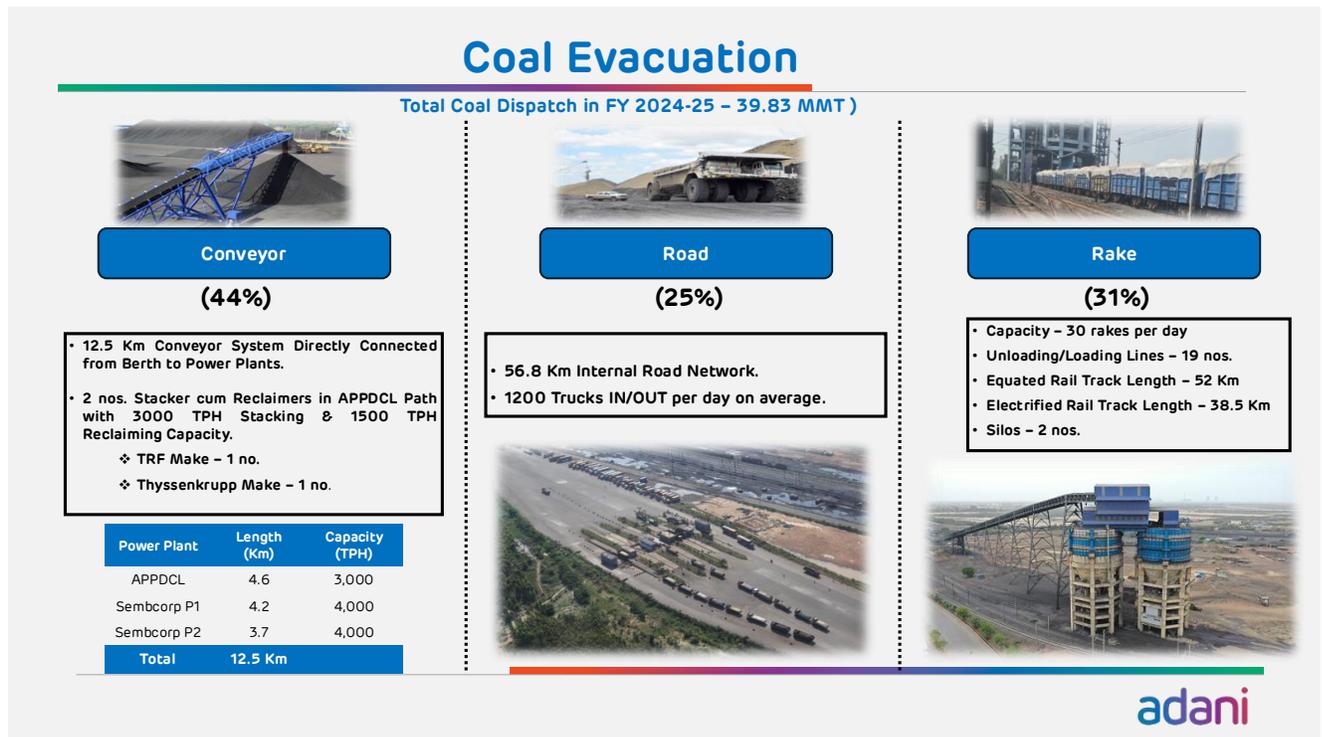
f. Edible Oil/Crude Oil, POL & other Liquid Cargo Handling:

- The cargo will be unloaded from ships through ship pumps. It will be then transported to refineries /storage by pipelines.
- The liquid cargo will be unloaded by means of ships pumps and loaded by means of pumping at source and conveyance by pipeline.

g. Container Cargo:

- Containers transit will be done by specific/separate vessels, and the containers were lifted using cranes i.e gantry cranes, mobile harbor cranes. By using spreaders, they were stored in designated yard areas. And scrutiny will be done by visual inspection, X-ray scanning, weighing to verify cargo weight, seals verification will be done for integrity. Stacked in designated areas under block stacking, row stacking and stacking is done by automat system.

A. Coal Evacuation Methods



Our coal dispatching operations prioritize environmental sustainability through:

1. **Conveyor Based dispatching:** Majority 44 % of coal is evacuated through hooded conveyor system to minimize fugitive emissions and reducing environmental impact.
2. **Rake Dispatching:** Next to the conveyor system 33% of coal is dispatched via rakes (railway wagons with silo system), with tarpaulin covering system to reduce emissions.
3. **Limited Road transportation:** Only a small fraction of 25% is transported by road on par with 100% tarpaulin covering system minimizing air pollution.

This approach demonstrates our commitment towards pollution free environment in coal dispatching practices.

B. Preparedness Plan to Contain the Air Borne Dust Emissions:

a. Dust Suppression – Mechanical Dust Suppression System (MDSS) :

AKPL has Established Mechanical Dust Suppression System with 248 no's of water cannons at stack yards for dust suppression. The water cannons at 50 -100 metres intervals which covers a horizontal radius of approx.. 50 meters and reaches a height upto 15 metres and rotates in 180 degrees.

The water is sprayed from various points by water cannons at pressure of about 2-4 Kg/cm² to form a mist over the cargo stacks and other places and the mist attracts the dust to settle it down without spreading along the wind.



Dust suppression system at south side of the Port

b. Dust suppression through Tankers

Water sprinkling is being carried out on the general cargo berth and in other areas viz. Roads and yards through water tankers of 26 nos. to arrest the dust pollution causing by the

vehicular movement in the port. AKPL is spending around Rs. 7 lakhs per month on an average towards water charges and maintenance.



- Deployed 12 Nos. of Truck mounted sprinklers for roads and transit areas & stock piles.
- c. Dust suppression system through Atomizers**
- AKPL being operated 4 heavy duty atomizers as innovative technology in dust suppression system.
- These Atomizers helpful to efficient water distribution in uniform spray patterns through pressurized nozzles. It reduced water consumption also.



As part of sustainable development activities, using these special devices ensure to prevent the dust pollution and to ensure the pollution parameters are within the permissible limits stipulated by statutory departments.

d. Truck/Wagon Tarpaulin Covering facilities:

AKPL established 27 No. of truck tarpaulin covering stations at various locations within the Port to facilitate and ensure all the outgoing cargos by Trucks are covered with tarpaulin.

AKPL ensuring that the tarpaulin is covered in all sides of the truck and tightly tied with rope to avoid transit spillages till the truck reaches the destination.



- Ensuring all the outbound cargo rakes are covered with tarpaulin and tightened with rope to avoid transit spillages.

e. Deployment of Road Sweeping Machines



- 3 No of Heavy Duty Vacuum Sweeping Machines are being deployed at operational areas and all internal roads.
- Provided 8 No. tractor mounted hydraulic broom sweeping machines for cleaning the roads and jetty areas.



f. Truck Tyre washing facilities:

- Provided 2 no. of automatic sensor-based truck/tyre washing facilities at north side and south side of the port to ensure of all the outgoing vehicles to avoid dust passage on to outside roads.
- Truck tyre washing facility wheel washing facility is established with advanced technology which having cleaning water recycling & reusing system with oil skimmer facility.



South Side of the Port	North Side of the Port
------------------------	------------------------

g. Specific measures towards Habitation:

- Erected wind breaking walls towards Krishnapatnam village and Arketpalem to prevent any dust transfer to habitation and a thick green belt developed supporting to the wind breaking wall to arrest the dust emissions to the villages.
- Provided hooded conveyor for transferring dusty cargo.



- AKPL maintained 100 m width of plantation towards port periphery and 20 m width around the coal stack yard zones as per the CTO condition.



Green Belt – South Shore



Green Belt – North Shore



Green Belt – West side of the Port



Avenue Plantations towards berths



Greenbelt Protection to Buckingham Canal inside the port premises



Green Belt – Coal sidings

C. Mechanized Operations:

The State of art mechanical dust suppression system is provided at various critical points i.e., equipment (Hopper & reclaimer), hooded conveyor belts and the storage yards have been functioning well throughout the system. Ensuring these measures, the Port can mitigate all the dust that is being generated during the operations. The other berths are being used to handle other cargos such as Project cargo, fertilizer (Urea), Sugar etc.

- AKPL using Grab ship unloaders and conveyers with water sprinkling system for handling coal from berths to storage yards and also to nearby power plants which reduced dust generation, compared to dumpers for transporting coal.
- AKPL operating silo facility with telescopic chute system for loading the cargo in railway wagons. After those entire rakes covered with tarpaulin covers to avoid the fugitive spillages.
- Established fully mechanized and closed operations associated with mist sprinkling system to prevent fugitive emissions.
- Provided Dust suppression systems at Hoppers, discharge/feeding points of belt conveyors at each transfer tower.

Provided and operating Stacker cum re-claimers for loading and unloading the coal. Dedicated mist sprinklers are provided to prevent fugitive emissions.



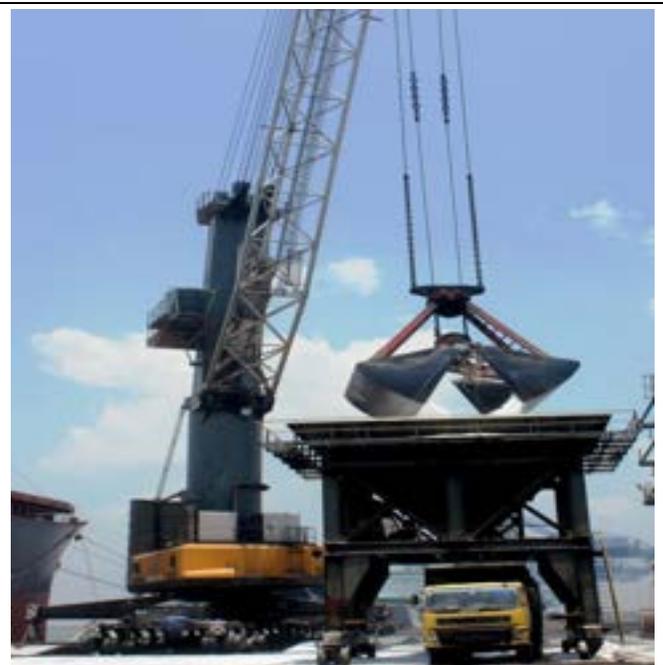
Closed conveyor system for coal Handling



Mechanical handling systems



Silo with Swing Chute system



Usage of Mechanical equipment for handling of Cargo



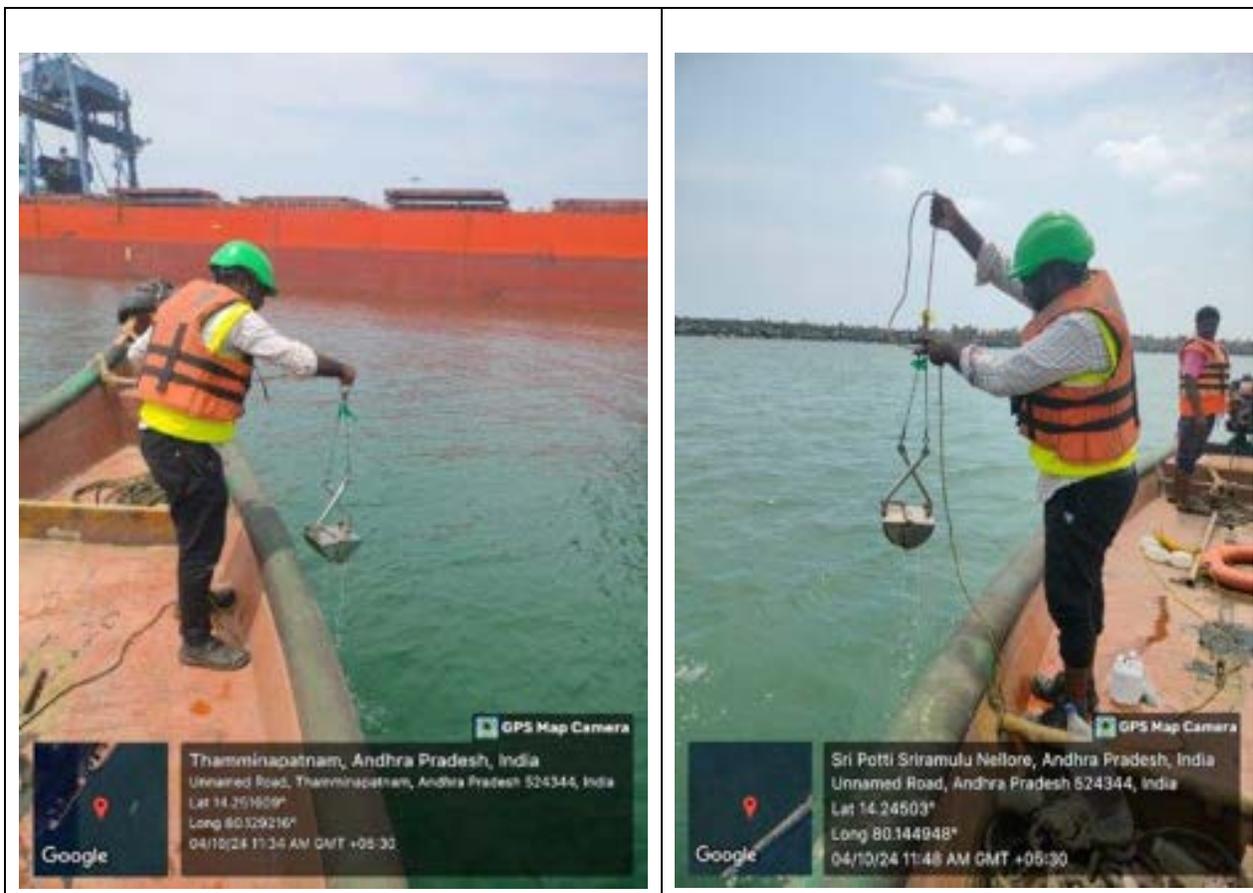
Mechanized Cargo Handling System



Electric Operated Cranes



Closed Cargo Sheds



Periodical Environmental Monitoring

IV. Environmental Sustainability Measures:

a. Weather & Meteorological monitoring:

Installed Weather station on the top of Port Operation Control for weather forecasting & meteorological data generation.

b. Water Conservation Measures:

Rainwater harvesting pits are provide across the port premises for recharging the ground water.

Settling ponds provided at yards for collection of yards runoff and the supernatant water is being used for dust suppression.

Rainwater harvesting pits around the buildings are being maintained.

Rainwater drains are being maintained periodically & pre-monsoon season to avoid stagnation & free flow of water and the water is using for dust suppression to the possible extent.

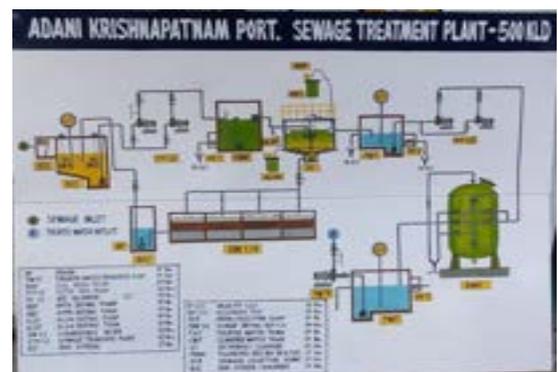


Sewage Treatment Plants:

STP Domestic sewage collected from office buildings from different locations of Port is being treated with FBR technology in STPs of 500 KLD & 40 KLD and being used for greenbelt development.



500 KLD STP



40 KLD STP

The STP inlet & outlet water is being analyzed through a 3rd party agency on fortnight basis and as per the analysis reports, the values are meeting the prescribed standards of APPCB.



Inlet and outlet sample collection

Details of Green belt in Adani Krishnapatnam Port

Development of greenbelt is a continuous process in AKPL. Up to the Financial year 2024-2025, the total plantation in the Port is about 213.60 Ha.

- Green cover needs to reduce the pollution levels
- Improve the standard of Ambient Air Quality
- Meet the statutory requirements & compliance.

- Reduce the carbon emissions

The environment department is fixing its own targets besides statutory requirements and achieving the targets from time to time.

The land available in AKPL is mostly sand dunes and salt pans which are not supportive for plantation.

AKPL developed a good plantation with saplings suitable for the available land and achieved good results. To achieve good and dense plantation, AKPL adopted Miyawaki plantation on the advice of APPCB

High Density Plantation (Miyawaki)

Miyawaki afforestation / plantation involves several different types of native plants closely just to form a Green Wall and a completely chemical free forest in an organic way that sustains itself, supports local biodiversity, and attracts birds and insects. In 'Miyawaki' forests, the trees grow more quickly and absorb more CO₂ than plantations grown for timber.

Its benefits include lowering temperature, making soil nutritious, supporting local wildlife and sequestration of carbon.

With the spirit of Miyawaki type plantation, AKPL continued further plantation in Miyawaki method in the other locations, viz., LC3 location and Chalivendram boundary.

Below details show the periodical development of Greenbelt during the last 3 years: Table

AKPL: Periodical Development of Greenbelt during the last 3 years				
S.no	Financial year	Target	Achieved	Survival
1	2021-2022	100000	103890	85 %
2	2022-2023	100000	103242	89 %
3	2023-2024	200000	220953	89%
4	2024-2025	200000	200177	80%

Nursery:

AKPL Established an exclusive nursery in an extent of 4.5 Acres within the Port premises and maintaining about 1.9 L to 2.0 L saplings of Avenue, Ornamental & Fruit bearing species viz., Badam, Tabebuia argentea, Polyalthia longifolia. Spathodea campanulate Samanea saman, Mangifera indica, Psidium guava, Bougainvillea, Pheonix palm, Ixora chinensis rosea, Pandanus Veitchi, Cocos Nucifera, Allamanda nerifolia , Bougainvillea Pedilanthus, Cassia fistula, Peltophorum, Cassia siamea, Delonix regia, Hibiscus rosa-sinensis, Clitoria ternatea, Casuarina Equisetifolia, etc.

The captive nursery played a significant role in restoration / reforestation after series of cyclones.

Photographs of Nursery & Greenbelt:



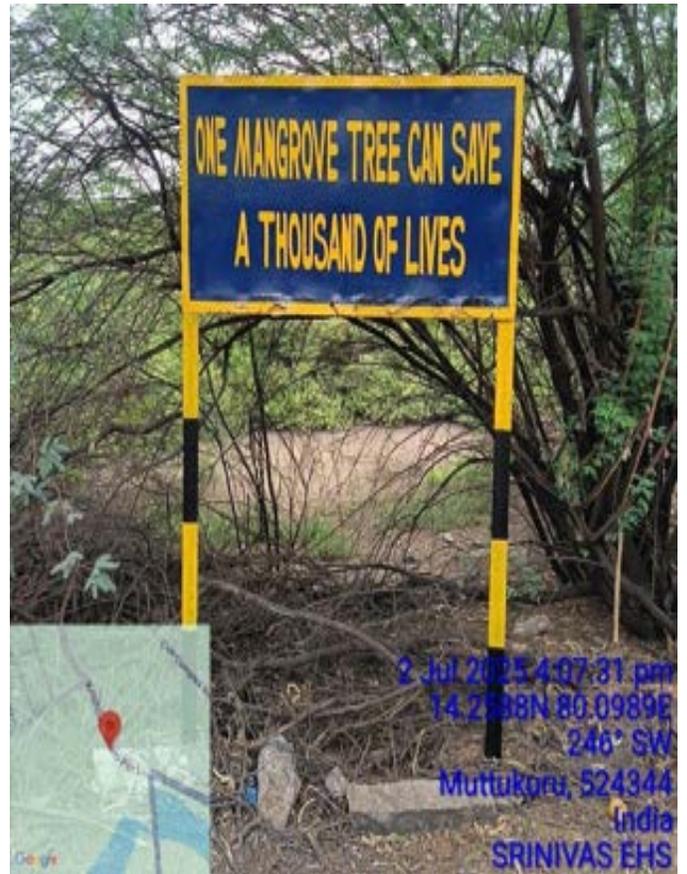
AKPL: Green belt photographs





1. Mangrove Conservation In AKPL:

- Protecting and conserving the existing mangrove areas with suitable barricading, erection of display boards and ensuring the tidal flow. As a part of Phase I EC compliance, an area of 9 acres (3.64 ha) of mangroves are being conserved in the port areas since its inception.
- Mangrove restoration is to be considered as a viable option for enhancing the green belt cover.
- The proponent shall continue to restore mangroves in the suggested sites with species like *Avicennia marina*, a resilient and common species along the creek.
- Afforestation of mangrove cover along the creeks shall be continued and intensified.
- Raise awareness in the local community about the importance of mangroves and their importance.
- Measures should be taken for desilting the creeks for easy tidal water flow which will enhance the natural flushing leading to healthy growth of mangroves.
- Illegal cutting of mangroves during the construction and operation phase of port should be prevented.





V. AKPL Concern Towards Public Health & Education

Adani Foundation has taken community developments Programs in area of Health, Education, Sustainable developments and provided infrastructure facilities in surrounding villages.

Health Awareness Camps:

- ❖ 5000 Community Families with 25000 family members living in 5-gram panchayat project villages of Adani Krishnapatnam Port Limited have been access to health care facilities at Village threshold level by means of Mobile Health Camps once in a fort night at every village.
- ❖ **6000 rural patients with general health ailments were diagnosed** and the patients were given basic medication for their ailments on the spot.

- ❖ Frequent health recovery checkup is be done by team of Arrjawva Warriors in the 10 project villages of Total Health based on gravity of the ailments.
- ❖ Rural health camps are organized **4 times a month in** association with the local Govt., Health Authorities as per availability the feedback from the patients is found to be more than satisfaction and paving the way to brand image of Adani Foundation at nook and corner of every village.
- ❖ The District Govt., Health Authorities as well as local administration feel happy to support community families while working with Adani Foundation on health care management.

		
<p align="center">Health Camp at Chalivendram</p>	<p align="center">Health Camp at Krishnapatnam</p>	<p align="center">Health Camp at Gummalladibba</p>
 <p> కృష్ణపల్లిలో ఉపక వైద్య సేవలు ముత్తకరారు మండలం కృష్ణపల్లి గ్రామ పంచాయతీలో అంగవ్యాది కేంద్రం దివ్యార్జునుడు తామరం అవారి ఫౌండేషన్ ఉపక వైద్య సేవలు అందించింది. ఈ కార్యక్రమాన్ని అవారి కృష్ణపల్లి వార్డ్ కమిటీ కార్యకర్తల సహకారంతో అంగవ్యాది కేంద్రంలో దివ్యార్జునుడు అండ్ అసోసియేట్స్ ద్వారా నిర్వహించారు. ఉపకం మండలం అధికారి. </p>		
<p align="center">Health Camp at Anganwadi Centre Arcotpalem</p>	<p align="center">General Health Camp at Adani Chikistalayam</p>	<p align="center">Health Awareness Programme at AVMK</p>

Education:

- ❖ Identified the bottle necks of lack of science laboratory at the govt. schools, students not attaining the minimum learning level at the govt. schools being faced by 2500 rural students studying in Govt., Primary, Upper Primary & High Schools in project village of Adani Krishnapatnam Port Limited and Adani Foundation planned to supplement the ground level requirements of academics and lab material.
- ❖ 1496 pupils of 32 govt. primary schools in 4 nos. of mandals stood behind in their academic subjects were identified by our ULIC and AEEC Educators and get clarified their academic doubts before closing of the schools.
- ❖ Special care is being paid to more than 600 students of 4 Govt. schools to develop speaking, writing and reading of English Language among community wards studying in Anganwadi Centers, Primary, Upper Primary & High Schools and cultivated the habit of English News Papers aloud and develop the literature.
- ❖ Adani Foundation supported the school children of 2 govt. schools to overcome the drinking water problem by means of providing water storage bubbles as well as dispensers.

		
Inauguration programme EM Anganwadi Centre at Arkatpalem	Independence Day Programme EM Anganwadi Centre at Arkatpalem	Parents Meeting ZP HS - Krishnapatnam
		

ULIC Centre – Doruvulapalem	AEEC – English Class / Communication skills at ZP HS Krishnapatnam	CEO Sir visit at ZP HS Krishnapatnam
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Sustainable Livelihoods:

- ❖ New as well as 500 progressive farmers in peripheral villages of Adani Krishnapatnam Port Limited are awakened by means of conducting training sessions in association with Krishi Vignana Kendra as well as local Govt., Agriculture Officers and motivated them to cultivate agriculture on organic methods and putting an end to chemical fertilizer application to protected soil from erosion and pesticidal effect.
- ❖ 100 Village cattle owners have been identified and motivated them to bring the cattle for medical checkup being done by Adani Foundation in association with Local Govt., Veterinary Department staff and preparing the cattle owners to feed their cattle nutritious food for giving good amount of milk and keep cattle health good.
- ❖ Promoted skill development among 100 economically backward community women and imparted them training how to make pickles, nutritional food items, handwash liquid, organic floor cleaner, traditional basket making and train them to make business plans, organize small scale business units, marketing profit and loss assessment etc., in order to generate income to meet the livelihood of their family members.

		
<p align="center">Women Group Training at R & R Colony</p>	<p align="center">CEO Sir, AKPL and CEO Sir, AF Interaction with SLD Programmes</p>	
		
<p align="center">FPC Board Directors and Farmers Meeting</p>	<p align="center">Training on Livelihood activities</p>	

- ❖ Greater attention and care are being taken by Adani Foundation to redress the chronic problems being faced by the community families for drinking water in peripheral villages of Adani Krishnapatnam Port Limited.
- ❖ A close watch and supervision are carried out over the functioning of R/O water filter plants in community villages and striving to keep all plants premises in spic and span. 25000 villagers are being provided with filtered clean and safe drinking water on a daily basis.
- ❖ 10000 villagers were given mosquitoes free and water logging pits free ambience in and around their houses by diverting the discharge water from the R/o water filter plants to the mainstream of public drainage system through manholes erection and covered pipelines in 10 peripheral villages of AKPL and Adani Foundation at Krishnapatnam site.
- ❖ 500 village youths and girls were given sports training and given opportunities to take part in cricket, volleyball and Kabaddi tournaments for their behaving positively and remain physically fit.

			
R/O Filter Water at Gummalladibba	R/O Filter Water at Gummalladibba		Sports Activities
			
R/O Filter Water at R & R Colony, Muthukur	Interaction with Youth		Girls Cricket Match at ZP HS Krishnaaptnam



Plantation and Environment Protection Program



New Initiatives for effective Environment & Sustainability:

- Completed Electrification of Cranes & Compressor from diesel Cranes
- Usage of EV 4 – wheelers for Employee transportation
- Started plantation program 'Each One Own One Plant' with "Geotagging".
- Converted 9 no's Liebherr cranes from diesel operated to Electrically operated.

- Converted 1 diesel operated oil compressor to electrically operated.
- All Marine tugs provided with shore power 100% while at jetty.
- Established hooded conveyor belts to mitigate dust emission into the atmosphere.
- Provided Fire hydrant system for Wagon loading station.
- Provided facilities for truck tarpaulin covering stations of 27 nos. at various transit locations to facilitate and ensure tarpaulin coverage to all the outgoing cargo trucks.
- Provided facilities for Railway Rake to ensure tarpaulin coverage to all the outgoing cargo rakes.



EV vehicle

- We installed CC TV cameras and operating by trapping solar energy through panel installed on CC TV pole and Provided LED lights in their offices and port areas.



LED Lights

VI. ESG & Environment Sustainability Studies

- ✓ **Carbon sequestration & Mangrove Mapping and Flood Inundation study** through M/s. Falcon Resilient Infra Consultancy, Hyderabad. The value of greenbelt plantation in ports has long been recognized as a critical measure for environmental management. Estimate the carbon stock and sequestration potential of the green belt by analyzing total carbon content. In 2014, the area of mangroves outside the AKPL boundary was recorded at 656 acres. Over the course of the next decade, between 2014 and 2024, an additional 439 acres of mangroves were observed to have developed outside the port boundary. By 2024, the total area of mangroves had expanded to 1,095 acres. This represents a notable increase of approximately 66.92% in mangrove coverage over the ten-year period. The expansion of these mangrove ecosystems is significant because of their role in supporting coastal environments, providing habitats for various species, protecting shorelines from erosion, and acting as natural carbon sinks.

- AKPL is carrying out a comprehensive environmental monitoring program once in 4 years through National Centre for Sustainable Coastal Management (**NCSCM**).
- AKPL is carrying out Shoreline changes study through National Institute of Ocean Technology (**NIOT**) as per EC Compliance. As per the study & reports, the shoreline is in stable condition.
- Comprehensive Biodiversity Assessment, Impact Assessment and Management Plan for the Marine, Brackish-water and Freshwater Ecosystems in and around AKPL through Suganthi Devadason Marine Research Institute (**SDMRI**).
- Air Modeling at South Berths & a comprehensive Air Quality Study as per the APPCB Task Force (EAC) directions.

VII. EMP Budget Allocation

AKPL has earmarked budget for implementation of EMP to mitigate pollution.

Financial Year	Budget (Cr.)
FY 2024-25	20.82
FY 2023-24	2.41
FY 2022-23	17.38
FY 2021-22	4.36
FY 2020-21	4.14

AKPL has incurred an amount of Rs 49.11 Cr for implementation of Environment Management Plan in the past five years.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1313 of 2024 (PB)

In the matter of

V. Srikanth

...Applicant

Versus

State of Andhra Pradesh & Ors.

...Respondent(s)

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Filed by: Adv. Soni Singh

On behalf of Central Pollution Control Board

A-14, Nizamuddin East, New Delhi – 110013, E: vga@vgalegal.com

Place: Delhi

Date: 25.02.2025

**BEFORE
THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

REPORT OF THE JOINT COMMITTEE IN THE MATTER OF O.A. NO. 1313 OF 2024 (PB) (V. SRIKANTH VS. STATE OF ANDHRA PRADESH & ORS.) SUBMITTED TO THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI



February 2025

REPORT OF JOINT COMMITTEE IN COMPLIANCE TO THE ORDER DATED 19.12.2024 IN ORIGINAL APPLICATION NO. 1313/2024 (SUO MOTU) OF THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, DELHI

1.0 Background

Shri V. Srikanth S/o of Shri Narayana Rao resident of Chalivendra, Muthukur village, Muthukur Mandal, SPSR Nellore, District, Andhra Pradesh submitted a representation dated 11.07.2024 to the Hon'ble National Green Tribunal, Principal Bench, New Delhi, regarding pollution problems due to M/s. Adani Krishnapatnam Port Limited, SPSR Nellore District. The Hon'ble National Green Tribunal, Principal Bench, New Delhi, considered and registered the representation as O.A. No. 1313/2024.

2.0 Order of the Hon'ble NGT dated 19.12.2024

The Hon'ble National Green Tribunal (Principal Bench, New Delhi) had registered a Suo Motu case Original Application No. 1313 of 2024 based on a letter petition dated 11.07.2024 sent by Shri V. Srikanth S/o Shri Narayana R/o Chalivendra, Muthukur village, Muthukur Mandal, SPSR Nellore, District, Andhra Pradesh and directed the following in the order dated 19.12.2024:

“3. In our view a substantial question relating to environment has arisen out of the implementation of the enactments mentioned in Schedule I of the NGT Act, 2010, but before taking any further action in the matter, we find it appropriate to obtain a factual report for which we constitute a joint Committee comprising Andhra Pradesh State Pollution Control Board (hereinafter referred to as ‘State PCB’); Central Pollution Control Board (hereinafter referred to as ‘CPCB’); District Magistrate, Nellore; and Regional Officer, integrated Regional office Ministry of Environment, Forest and Climate Change (hereinafter referred to as MoEF&CC), Andhra Pradesh.

4. CPCB shall be nodal authority for coordination and compliance.

5. The above committee shall examine the complaint, visit the site, collect relevant information, interact with the stake holders and submit a factual report within two months.”

The copy of the Hon'ble NGT order dated 19.12.2024 is enclosed as **Annexure-1**.

3.0 Constitution of the Joint Committee

In compliance to the Hon'ble NGT (PB) Delhi order dated 19.12.2024, a Joint Committee was constituted with the following Members after the receipt of nominations from concerned departments/ agencies:

1. Smt. H. D. Varalaxmi, Regional Director, Regional Directorate, Central Pollution Control Board (CPCB), Chennai
2. Dr. Murali Krishna Chimata Scientist-E, Ministry of Environment, Forest and Climate Change, Sub Office, Vijayawada
3. Sh. K. Venkata Reddy, Spl Deputy Collector, Revenue Department, SPSR Nellore District (Nominated on behalf of the District Collector, SPSR Nellore District)
4. Sh. N Ashok Kumar, Environmental Engineer, Regional Office, Nellore, Andhra Pradesh Pollution Control Board.

4.0 Scope of Committee

The Joint Committee shall examine the complaint, visit the site, collect relevant information, interact with the stake holders and submit a factual report within two months.

5.0 Inspection of the Joint Committee

- i. The Joint Committee inspected M/s. Adani Krishnapatnam Port Limited (AKPL) on 29.01.2025 and 30.01.2025. During the inspection, the committee interacted with port management and verified the present compliance status with respect to conditions stipulated in the Environmental Clearance (EC) granted by MoEF&CC & Consents granted by APPCB.
- ii. The committee also reviewed the status of compliance made w.r.t directions dated 14.12.2023 issued by APPCB in connection with recommendations of Monitoring (Task Force) Committee of APPCB.
- iii. The committee visited the applicant village and interacted with him.
- iv. Additionally, the committee verified the current operations related to the loading, unloading, storage, and transportation of coal within the port premises.
- v. The committee further reviewed the status of pollution control measures implemented by M/s. AKPL.

Along with the Joint Committee following officials from CPCB were also present. The committee had meeting with following officers of M/s. AKPL.

Officials of CPCB	Officers of M/s. AKPL
Smt. Budigi Reddy Soni, Sc B, CPCB	Sh. Jagdish Patel, CEO
Sh. Prabhu H Ganchi. Sc B, CPCB	Sh. Rajan Babu, COO
	Sh. K.M. Ram, Head (Corporate Affairs)
	Sh. G. Venugopal, Head (PR)

6.0 M/s. Adani Krishnapatnam Port Limited (AKPL), Krishnapatnam (V), Muthukur (M), SPSR Nellore District, Andhra Pradesh.

6.1 General Information

M/s. Adani Krishnapatnam Port Limited is located at the confluence of the River Khandaleru (Upputeru) and the Bay of Bengal. The total area of the port is 6800 acres, consisting of 5800 acres of land and 1000 acres of water. The Port established the facilities under Phase-1 & Phase-II for handling Coal, Iron Ore and other cargo Fertilizers, granites, Edible Oil, Lube oils and others in Krishnapatnam Gram panchayath, Muthukur Mandal, SPSR Nellore District. Presently, Adani Krishnapatnam Port Limited operates with 13 Berths, of which 9 No. of Berths are mechanized berths, 3 Berths are semi mechanized berths, and One Berth (L4) is Liquid Jetty dedicated to POL products. The google map showing the location of port and surrounding villages is shown below:



Google Map showing Port and its surrounding villages

6.2 Status of Permissions/clearances obtained by M/s AKPL

6.2.1 Environmental Clearances & CRZ clearances

Phase I

Environmental Clearance has been issued under the CRZ Notification 1991, vide No. 10-22/2005-IA-III on 26.07.2006 for development of Krishnapatnam Deep Water Port permitted for construction of 2 Nos. of Berths, one for handling Coal (6 MTPA) and the other for handling iron ore (18 MTPA).

As the MoEF&CC has incorporated the total length of the berth in Phase-1 as 850 meters consisting of 3 berths for the handling of 3 types of cargos while issuing EC for Phase- II and accordingly, the port obtained for amendment for 3 No. of Berths in total length of the Berth, i.e. 850m. Additional berth was for handling general Cargo (4 MTPA)

Phase II

Environmental and CRZ Clearance vide No. 11-62/2009-IA.III dated 13.11.2009, permitted for additional construction of 14 Nos. of Berths and additional cargo handling capacity of 44.3 MTPA (39 MTPA coal, 5 MTPA general cargo and 0.3 MTPA Liquid cargo (POL) products) plus 3.3 MTEUs/Annum container cargo.

Later, the Port has proposed a change of Cargo Mix without change of the overall quantity of the cargo capacity accorded in EC & CFE i.e. increase in coal handling (+6 MTPA) & Bulk Liquid Cargo (POL) (+2 MTPA) and reduction in Iron ore handling at port (-8 MTPA), with a change in the Cargo Handling and obtained CFE from the Board vide No. 633/APPCB/CFE/RO-NLR/HO-2010 order dt.10.02.2016.

Further, the Port again proposed a change of Cargo Mix without change of the overall quantity of the cargo capacity accorded in EC & CFE i.e. increase in the Bulk liquid cargo (POL) (+2 MTPA) and reduction in Iron ore handling at port (-2 MTPA), with a change in the Cargo Handling and obtained CFE from the Board vide 633/APPCB/CFE/RO-NLR/HO-2010 order dt.22.02.2018.

Phase III

Environmental and CRZ Clearance vide No. 10-18/2016-IA.III dated 11.01.2021, permitted for additional construction of 16 Nos. of Berths (including 3 jetties for liquid cargo) + 3 Single Buoy Moorings and additional cargo handling capacity of 150.2 MTPA plus 1.1 MTEUs/Annum container cargo. M/s. AKPL proposed to establish the facilities in the phase III expansion in a phased manner, and cargo handling will also be increased gradually over a period of 10 years.

Later, 4.3 MTPA Liquid cargo and 1.3 MTEUs/ Annum container cargo was dropped due to expiry of EC validity period vide. Order No: 633/APPCB/CFE/RO-NLR/HO/2010 dated 25.02.2021.

6.2.2 Consent under Air & Water and Authorisation under H & OW rules

The APPCB issued a combined CTO order dt:11.11.2022 which is valid upto 31.08.2027

Table 1: Summary of Capacities of Cargo permitted by MoEF & CC and APPCB

S. No.	Details	Phase I permitted by MoEF&CC	Phase II permitted by MoEF&CC	Phase III permitted by MoEF&CC	Total of Phase I, II & III after Amendments	Permitted by APPCB
1	No of Berths	3	14 (13 + 1 POL berth) (Additional)	16 (includes 3 jetties for liquid cargo) + 3 Single Buoy Moorings (Additional)	28 Berths (including 3 Nos. of handling Liquid cargo) + 3 Single Buoy Moorings (SBM)	13 (12 + Liquid Jetty L4)
2	Coal	6 Million Tons/ Annum	39 Million Tons/ Annum (Additional) + 6 Million Tons/ Annum, due to change in cargo mix (Amendment)	88 Million Tons/ Annum (Additional)	139 Million Tons/ Annum	46 Million Tons/ Annum
3	Iron Ore	18 Million Tons/ Annum	-10 Million Tons/ Annum due to change in cargo mix (Amendment)	-	8 Million Tons/ Annum	8 Million Tons/Annum
4	General Cargo (Fertilizers, granites, Edible Oil and Lube oils, others)	4 Million Tons/Annum	5 Million Tons/Annum (Additional)	10.5 Million Tons/Annum (Additional)	19.5 Million Tons/Annum	14 Million Tons/Annum
5	Liquid Cargo (POL, LNG, LPG, Chemical products)	-	0.3 Million Tons/Annum + 4 Million Tons/ Annum, due to change in cargo mix (Amendment)	51.7 Million Tons/Annum (Additional) -4.3 Million Tons/ Annum, due to expiry of EC validity period (Amendment)	51.7 Million Tons/Annum	10 Million Tons/Annum

6	Container Cargo	-	3.3 MTEUs/Annum	1.1 MTEUs/Annum (Additional) -1.3 MTEUs/Annum , due to expiry of EC validity period (Amendment)	3.1 MTEUs/Annum	2.0 MTEUs/Annum
Total		28 Million Tons/Annum Non-container cargo	44.3 Million Tons/Annum Non-container cargo + 3.3 MTEUs/Annum container cargo	150.2 Million Tons/Annum Non-container cargo +1.1 MTEUs/Annum container cargo	218.2 Million Tons/Annum Non-container cargo +3.1 MTEUs/Annum container cargo	78.0 Million Tons/Annum Non-container cargo + 2.0 MTEUs/Annum container cargo

Table 2: Cargo handled by M/s. AKPL during April 2024 to January 2025

S. No.	Products/Line of Activity	Consented Quantity	Actual Quantity
1.	Coal	46 Million Tons/ Annum	34.14 Million Tons/ Annum
2.	Iron Ore	8 Million Tons/Annum	4.13 Million Tons/ Annum
3.	General Cargo (Fertilizers, granites, Edible Oil and Lube oils, others)	14 Million Tons/Annum	7.28 Million Tons/ Annum
4.	Liquid Cargo (POL, LNG, LPG, Chemical products)	10 Million Tons/Annum	0.98 Million Tons/ Annum
5.	Container Cargo	2.0 Million TEUs/A	0.33 Million TEUs/A
	Total	78.0 Million Tons/A Non-container cargo + 2.0 Million TEUs/A container cargo	46.53 Million Tons/A Non-container cargo + 0.33 Million TEUs/A container cargo

Table 3: The details of individual berth and cargo handled from April 2024 – January 2025

Berth No	Cargo Type	Quantity	Type of loading/unloading system
L4	HSD	0.75	Pipelines
	Oil	0.16	
	LPG	0.08	
N1	Container	0.33	Mechanized
N2	Container	0	Mechanized
N3	Barites	0.16	Semi mechanized
	Gypsum	1.02	
	Flyash	0.08	
	Limestone	2.31	
N4	Granite	0.75	Fully Mechanized
	Project cargo	0.01	
	Laterite	0.06	
	Quartz	0.01	
	Fertilizer	1.28	
N5	Coal	2.65	Semi Mechanized
N6	Coal	12.04	Fully Mechanized
N7	Coal	8.69	Fully Mechanized
N8	Coal	10.16	Fully Mechanized
S4	Coal	0.60	Semi Mechanized
NW1	Cement	0.16	Fully Mechanized
	OIL	0.52	
NW2	Iron ore	4.13	Fully Mechanized
NW3	Feldspar	0.1	Fully Mechanized
	Oil	0.82	

* All values are in MMT except container cargo which is measured in MTEUs

6.3 Complaints received against the port and action taken in past:

- (i) CPCB and APPCB have received several complaints against M/s. AKPL from Sh. V Srikanth, Sh. Pamanji Venkateswarlu, Sh. S. Venkateswarlu and Sh. Bonigi Rangaiah regarding air pollution due to handling of coal during the year 2023 and 2024.
- (ii) In 2023, Dr Suresh Babu. P. Scientist-D, MoEF&CC, IRO, Vijayawada and Sh. Ch. Rajasekhar, EE, APPCB, Regional office, Nellore inspected the M/s. Adani Krishnapatnam Port Limited and surroundings on 06.10.2023 and 07.10.2023. Based on the observations of the officials, the issue was placed before the Monitoring (Task Force) Committee Meeting of the A.P. Pollution Control Board on 06.12.2023. After a detailed review, the Committee recommended issuing directions to the Port. Accordingly, the APPCB issued directions to M/s. Adani Krishnapatnam Port Limited,

Krishnapatnam, SPSR Nellore District, under Section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974, and under Section 31(A) of the Air (Prevention & Control of Pollution) Act, 1981, and amendments thereof, for timely compliance. The latest compliance status of the directions issued dated 14.12.2023 is enclosed as **Annexure-2**.

- (iii) A complaint letter dated 20.02.2024 from Shri. Bonigi Rangaiah was addressed to the Registrar, Hon'ble National Green Tribunal, New Delhi. Hon'ble NGT Principle Bench registered the matter as O.A. No. 759/2023 (PB) and constituted a Joint Committee to verify the factual position and suggest appropriate remedial action vide Order dated 22.01.2024. Further, the case was transferred to the Southern Zone and renumbered as 69/2024 (SZ). The Joint Committee formed in O.A. No. 759/2023 (PB) had interacted with the complainant. Shri. Bonigi Rangaiah appeared before the Joint Committee along with an associate Sri Vedicherla Srikanth, i.e., the complainant in the present case. Shri. Bonigi Rangaiah informed that he was unaware of the contents of the letter dated 20.02.2024 and he withdrew the complaint unconditionally stating that the port has taken measures of the directions issued by the APPCB and submitted a representation to the Joint Committee. The Joint Committee submitted its report to Hon'ble NGT and has recommended various measures. The compliance status of recommendations is enclosed as **Annexure-3**.

7.0 Field Observations of Joint Committee

- a. The joint Committee had discussion with Representatives of M/s AKPL and reviewed the status of compliance made w.r.t conditions given in EC and CRZ. Detailed status of compliance against the conditions imposed in the EC and CRZ clearances are enclosed at **Annexure-4**.
- b. Conditions imposed in Consents under Air & Water Act were also discussed. Detailed status of Compliance/violations against conditions imposed in the CFO & H&OWA are enclosed at **Annexure-5**.
- c. M/s. AKPL established mechanized and closed operations associated with the mist sprinkling system to prevent fugitive emissions in fully mechanized berths namely N6, N7 and N8. Transverse points are provided with a mist sprinkling system to prevent

fugitive emissions. Dust suppression systems are provided at Hoppers, discharge/feeding points of belt conveyors and at the transfer tower.

- d. The Mechanical Dust Suppression System (MDSS) is equipped with cannons to spray water jets that form a blanket of mist. The mist captures the dust emissions that become heavier and settle down.
- e. During inspection, unloading and loading operation of coal was in progress at Berth No. N6, N7, and N8. The operation was fully mechanized, however housekeeping in the berth areas where coal handling required to be improved.
- f. The coal is stored in the designated coal stack yards. The coal heaps have been formed up to a height of 10 meters and are kept wet by sprinklers to prevent fugitive emissions.



Mechanized system for loading of coal into dumpers



Mist sprinkling system at yards to prevent fugitive emissions

- g. M/s. AKPL operating Stacker cum re-claimers for loading and unloading the coal. Mist sprinklers are provided to prevent fugitive emissions. Coal is loaded onto the railway wagons by a mechanical loading facility and properly covered prior to transportation.
- h. The unit has established 27 truck tarpaulin covering stations to ensure all outbound cargo trucks are covered with tarpaulin and tightened with rope to avoid transit spillages. Outbound cargo rakes are also covered with tarpaulin and tightened with rope to avoid transit spillages.



Mechanized system for loading of coal into wagons



Truck tarpaulin covering station

- i. Deploys 2 heavy-duty sweeping machines for cleaning berths, backup areas and roads. The unit has 8 tractor mounted hydraulic sweeping machines for cleaning roads, warehouse areas, and container yards. The unit also have Dust Suppression System (DSS) Tankers and cannon-mounted tankers to sprinkle water on haul roads and yards to arrest the dust caused by vehicular movement. However, during inspection joint committee observed that only few machines were in operation and significant amount of coal dust was deposited on roads and surrounding trees in the port premises. The committee also observed that the tractor-mounted sweeping machines were not effective and need to be replaced.
- j. The unit has provided the truck tyre washing facility in north and south side to ensure that all outgoing cargo-carrying truck tyres are properly cleaned before leaving the port premises.
- k. The unit has provided the wind shields of length 400 m upto the height of 14 m along the boundary of the port. Further, 1.8 km from wind shield Krishnapatnam village is located. In between, a 600 m wide mangrove area and a 40 m greenbelt have been developed. However, during inspection, it was observed that wind shields are damaged and need to be replaced.



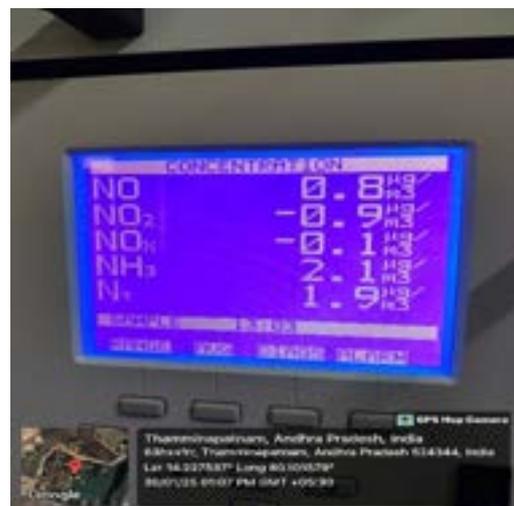
Truck tyre wash facility

Damaged wind shields towards
Krishnapatnam village

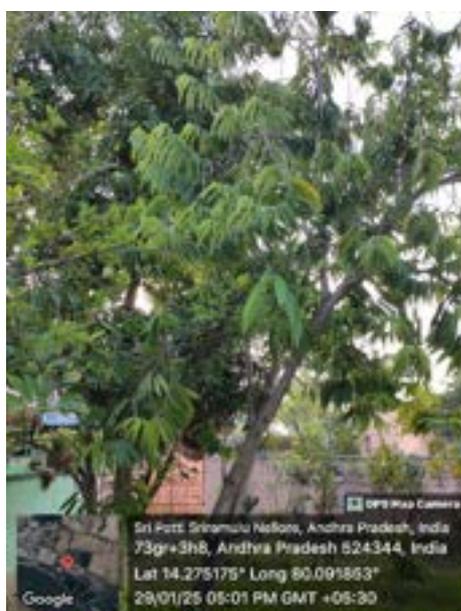
1. The unit has 3 No. of CAAQM stations to measure the parameters $PM_{2.5}$, PM_{10} , SO_2 , NO , NO_2 , CO located at CVR Amenities Complex, Thamminapatnam Village and Krishnapatnam Village and connected to the Andhra Pradesh Pollution Control Board (APPCB) website. Recently, port has installed 2 new CAAQM stations to monitor $PM_{2.5}$ and PM_{10} . However, the newly installed sensor based CAAQM instruments are not in line with conventional CAAQM instruments and do not comply with CPCB-approved technology and need to be replaced.
- m. During inspection, committee observed that CAAQM station are not working properly as CAAQM station located at Thamminapatnam village was showing negative values of NO_2 and NO_x . The analysis of data also shows that on many occasion the value of $PM_{2.5}$ was observed to be greater than PM_{10} indicating improper calibration of the CAAQM stations.



Newly installed CAAQM Station

CAAQM Station at Thamminapatnam
Village

- n. The unit is operating two Sewage Treatment Plants of 500 KLD and 40 KLD respectively. The treated water is used for greenbelt development, and STP sludge is used as manure.
- o. In total, 516.6 acres green belt has been developed and maintained within the port premises. The port is maintaining 100 m-wide greenbelts along the periphery and 20 m- wide greenbelt around the coal stack yards. Recently, the port has done plantation in the North side near the lighthouse and in the zone 3 and Zone 4 towards east side.
- p. During the inspection, the Committee members visited the nearby villages and couldn't find any deposition of coal ash on the plants and trees in the villages.



Trees located at Chalivendra Village

- q. **Observations of Joint Committee w.r.t to issues raised in the Hon'ble NGT order dated 19.12.2024 are tabulated below**

Issues	Field observation of the Joint Committee
The activities relate to import, storage and transportation of coal in dry and windy conditions inevitably resulting in dust drifting into surrounding villages	<ul style="list-style-type: none"> M/s AKPL has the infrastructure to handle coal, which is a major cargo. They have provided mechanical unloading facilities, conveyor belts, mobile hoppers, conveyor belts, stackers/reclaimers, etc. Transverse

	<p>points are provided with a mist sprinkling system to prevent fugitive emissions.</p> <ul style="list-style-type: none"> • During inspection, unloading and loading operation of coal was in progress at Berth No. N6, N7, and N8. The operation was fully mechanized and no fugitive emissions were observed. • M/s. AKPL is storing the coal in the designated coal stack yards. The coal heaps have been formed up to a height of 10 meters and are kept wet by sprinklers to prevent fugitive emissions.
<p>The spillages during course of handling i.e. loading, unloading, storage and transportation of coal is falling on the road and dumping yards transformed in powder form thereby fine dust emissions generation, during vehicle movement form dust clouds added with dry and windy conditions resulting in dust drifting into the rural area in the vicinity of the said port and also the area where the vehicles move.</p>	<ul style="list-style-type: none"> • As per the APPCB directions dated 14.12.2023, M/s AKPL increased the dust suppression measures, such as extensive road sweeping by deploying additional road sweeping machines, and increased the MDSS operations. Port has truck tyre washing facility in the north and south side to ensure that all outgoing cargo-carrying truck tyres are properly cleaned before leaving the port premises. • M/s. AKPL is in the process of providing MDSS at South Berth and South coal stacking yards. The installation is in progress and is expected to be completed by 31.04.2025. • M/s. AKPL has provided 12 truck mounted sprinklers, 3 Nos. of heavy duty atomized sprayers, 2 Nos. heavy duty sweeping machine and 8 Nos. of tractor mounted hydraulic broom sweeping machines. The tractor-mounted sweeping machines were not effective and need to be replaced.

<p>Inhalation of dust particles causes health hazards to the local people.</p>	<p>The committee checked the health data of last 3 years and interacted with the Doctor of Adani Chikitsalayam (Primary Health Centre) situated at R&R colonies, Muthukur, SPSR Nellore District. He informed that 4 nos of respiratory cases were recorded in the last 3 years.</p>
<p>The various environmental norms and conditions of environmental clearance and consent are being violated by the Port management in handling of the above material.</p>	<p>Non-compliances/violations of EC and CRZ clearances are as below:</p> <ul style="list-style-type: none"> • PP is required to establish a well-equipped Environmental Laboratory with standard equipment and qualified manpower for undertaking in-house monitoring of various environmental parameters. • PP needs to submit a detailed water balance sheet along with details of rainwater harvested, vis-à-vis utilized. • PP needs to erect more number of display boards clearly marking mangrove preservation/ conservation areas with details of area and plant details. • PP needs to submit the latest Shore Line Stability report conducted by reputed organizations like National Institute of Ocean Technology (NIOT) as the submitted reported was of 2018. • PP needs to submit a plan for the management of temperature differences between intake waters and discharge waters and to share the implementation status. • PP needs to install rooftop solar panels and solar lights in the port premises even though PP is currently sourcing the power from renewable sources.

	<ul style="list-style-type: none"> • PP needs to submit a detailed marine biodiversity conservation and management plan along with budgetary allocation to the Ministry. • PP needs to improve housekeeping in the coal handling berth areas. <p>The port has taken steps to comply with all the conditions imposed in the Schedule-B of CTO order dated 11.11.2022 except one condition that the unit is not maintaining and calibrating the CAAQM stations properly as some of the parameters are showing negative values.</p>
<p>For sprinkling of water the port management is relying on private water suppliers who are extracting water illegally from the ground water without any permission from the Competent Authorities</p>	<ul style="list-style-type: none"> • M/s. AKPL is not drawing any ground water. Currently, the port is withdrawing 1000 KLD of water from Muthukur Reservoir and 4000 KLD of water from Nakkalakalava drain. The agreement copy is enclosed as Annexure-6. • The port is also purchasing the water from outside through tankers as a part of CSR which is treated in RO plant and supplied to nearby villages.
<p>Even after the lapse of over and above 25 years, 33% green belt was not formed as on date – the existing plantation is less than 2% consisting of normal species which are not suitable for the particular climatic zone presently existing at the Adani Krishnapatnam Port</p>	<p>M/s. AKPL had developed total of 516.6 acres (9% of total land area) greenbelt in the port premises.</p>
<p>Absence of wind shields, plantation, overloading of transport vehicles/wagons, absence of</p>	<ul style="list-style-type: none"> • M/s. AKPL has provided the wind shields of length 400 m upto the height of 14 m along the boundary of the port. Further, 1.8 km from

<p>tarpaulin, sprinklers, remote controlled AAQ management monitored stations are having its own share in the high density of pollution</p>	<p>wind shield Krishnapatnam village is located. In between, a 600 m wide mangrove area and a 40 m greenbelt have been developed. However, during inspection, it was observed that wind shields are damaged and need to be replaced.</p> <ul style="list-style-type: none"> • M/s. AKPL has developed 516.6 acres of green belt in the port premises. Recently, the port has done plantation in the North side near the lighthouse and in the zone 3 and Zone 4 towards east side. • M/s. AKPL has established 27 no. of truck tarpaulin station to ensure that outbound cargo trucks are covered with tarpaulin and tightened with rope to avoid transit spillages till the truck reaches the destination.
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8.0 Status of Ambient Air Quality:

M/s. AKPL has installed 5 CAAQM stations, the details are as follow:

- i. CAAQM 1 station at the CVR Amenities Complex is located 1.4 km northwest from the center of port operation.
- ii. CAAQM 2 station at the Thamminapatnam village is located 3 km southwest from the center of port operation.
- iii. CAAQM 3 station at the Krishnapatnam village is located 3 km north from the center of port operation.
- iv. 2 new CAAQM stations, one each at North and South sides of the port.

The analysis of data of CAAQM stations for PM_{2.5}, PM₁₀, SO₂, NO₂ and NH₃ for the month of April –June 2024 and Nov-Jan 2025 are as below:

CAAQM 1 (Location - CVR Amenities Complex)							
Parameter	Month	April 2024	May 2024	June 2024	November 2024	December 2024	January 2025
PM_{2.5}	Minimum	1.45	2.42	2.21	3.36	11.84	19.14
	Average	13.13	10.69	10.05	14	31.98	34.17
	Maximum	42.48	34.21	27.41	30.95	77.27	43.25
PM₁₀	Minimum	11.45	3.25	1.71	3.03	11.25	11.98
	Average	35.42	25.95	19.47	33.20	42.60	37.10
	Maximum	70.04	67.37	84.59	62.4	91.17	55.13
SO₂	Minimum	6.91	8.34	8.64	11.32	9.03	9.16
	Average	7.84	8.99	9.1	15.10	13.12	10.57
	Maximum	10.14	16.22	10.27	34.27	21.32	16.48
NO₂	Minimum	8.84	8.47	10.22	9	8.1	8.87
	Average	16.14	15.67	17.71	13.94	12.58	17.64
	Maximum	22.89	24.51	26.71	33.74	18.59	27.7
NH₃	Minimum	4.53	6.01	8.89	5.24	5.41	6.89
	Average	12.63	10.05	18.96	6.96	11.65	13.83
	Maximum	20.3	21.21	35.83	9.74	19.79	18.87
CAAQM 2 (Location - Thamminapatnam Village)							

Parameter	Month	April 2024	May 2024	June 2024	November 2024	December 2024	January 2025
PM _{2.5}	Minimum	0.22	0	0.05	0	7.44	26.66
	Average	12.29	13.08	9.19	15.11	24.52	32.88
	Maximum	43.3	55.96	38.01	34.51	34.91	48.55
PM ₁₀	Minimum	0.9	0.01	0	0	4.35	23.58
	Average	25.91	23.17	21.94	16.71	36.60	54.74
	Maximum	60.79	87.52	71.29	39.71	74.2	77.19
SO ₂	Minimum	9.62	1.17	9.93	12.69	5.07	5.57
	Average	10.12	9.09	11.38	14.43	10.38	6.20
	Maximum	11.72	213.9	12.68	22.65	15.61	8.35
NO ₂	Minimum	0	0.43	2.21	7.18	1.86	0.44
	Average	3.78	6.87	10.91	15.42	9.73	4.38
	Maximum	20.17	39.23	57.38	25.22	20.69	8.89
NH ₃	Minimum	3.85	2.05	6.64	0	0	0.3
	Average	13.7	8.51	13.11	1.46	1.81	1.51
	Maximum	70.13	13.32	30.16	24.65	6.37	4.98
CAAQM 3 (Location - Krishnapatnam Village)							
Parameter	Month	April 2024	May 2024	June 2024	November 2024	December 2024	January 2025
PM _{2.5}	Minimum	0.15	0	0	16.71	17.15	28.5
	Average	13.38	25.74	5.07	29.53	31.87	34.92
	Maximum	54.12	80	26.61	47.24	53.06	48.55
PM ₁₀	Minimum	3.27	0.64	11.27	0	0.1	22.84
	Average	38.84	28.15	25.06	33.75	37.81	50.41
	Maximum	258.41	81.86	131.24	78.25	80.17	75.45
SO ₂	Minimum	10.88	10.55	10.52	7.98	9.77	10.01
	Average	12.29	11.53	11.6	11.02	11.65	11.53
	Maximum	19.95	13.74	13.47	17.92	26.15	14.26
NO ₂	Minimum	1.46	2.59	6.17	13.25	0.29	7.03
	Average	7.1	8.3	12.43	27.82	10.06	9.63
	Maximum	26.93	22.39	24.61	48.59	14.9	14.74

NH₃	Minimum	12.58	15.93	18.64	10.51	0	0
	Average	23.15	29.18	30.05	42.65	3.62	2.21
	Maximum	53.56	63.37	41.68	73.95	12.86	7.14

All values are in $\mu\text{g}/\text{m}^3$.

8.1 Observation based on analysis of CAAQM data:

- i. At CAAQM 1 station, 25% of the data corresponding to PM_{2.5} and PM₁₀ were invalid. On many occasion the value of PM_{2.5} was observed to be greater than PM₁₀ indicating improper calibration of the CAAQM station. Occasional exceedance of PM_{2.5} was observed in the month of December 2024.
- ii. At CAAQM 2 station, 15% of the data corresponding to PM_{2.5} and PM₁₀ were invalid. On many occasion the value of PM_{2.5} was observed to be greater than PM₁₀ indicating improper calibration of the CAAQM station. Occasional exceedance of SO₂ was observed in the month of May 2024.
- iii. At CAAQM 3 station, 25% of the data corresponding to PM_{2.5} and PM₁₀ were invalid. On many occasion the value of PM_{2.5} was observed to be greater than PM₁₀ indicating improper calibration of the CAAQM station. Occasional exceedance of PM₁₀ was observed in the month of April 2024.
- iv. In general, only a 10% invalid data is allowed due to instrument failure, calibration issues, or other technical reasons. However, at all CAAQM stations more than 10% data corresponding to PM_{2.5} and PM₁₀ were invalid and found poor operation and calibration of instruments.

9.0 Committee interaction with Applicant Shri V. Srikanth

The Joint Committee visited the residence of the complainant i.e. Shri V. Srikanth, and interacted with him regarding the grievance made in the letter dated 11.07.2024. After the interaction, it was understood that he was unaware of the representation made to the Hon'ble NGT. He informed the Joint Committee that he had not made the complaint and that the signature on the letter dated 11.07.2024 was not his. The representation submitted by the complainant during the interaction is enclosed as **Annexure-7**.



Discussions with complainant Sh. V. Srikanth

10.0 Overall Observations and Conclusions of Joint Committee:

- The unit M/s. Adani Krishnapatnam Port Limited was in operation during the Inspection of Joint Committee.
- The unit is handling Coal, Iron Ore and other cargo Fertilizers, granites, Edible Oil, Lube oils and others. Presently, AKPL operates with 13 Berths, of which 9 No. of Berths are mechanized berths, 3 Berths are semi mechanized berths, and One Berth (L4) is Liquid Jetty dedicated to POL products, as mentioned in Table 3.
- The unit is having environmental and CRZ clearance from MoEF&CC. The major non-compliances observed w.r.t conditions of EC and CRZ clearances are poor housekeeping in the coal handling berth areas, non-establishment of a well-equipped Environmental Monitoring Laboratory, non-submission of detailed marine biodiversity conservation and management plan, latest Shore Line Stability report and rainwater harvesting details, inadequate display boards marking mangrove preservation/conservation and non-installation of rooftop solar panels and solar lights in the port premises.
- The unit is having valid integrated consent under Water & Air and Authorization under H&OW Rule 2016. It is observed that the port has taken steps to comply with all the conditions imposed in the Schedule-B of CTO order dated 11.11.2022

except one condition that the unit is not maintaining and calibrating the CAAQM stations properly as some of the parameters are showing negative values.

- APPCB has issued directions dated 14.12.2023 to M/s. AKPL for timely compliance. The major non-compliances observed are non-submission of time bound action plan for mechanization of south berths and non-installation of fixed dust separation systems (MDSS) at South berth, which is currently under progress. In addition, the unit has not submitted action plan to treat the sewage generated from Nellore Municipal Corporation to utilize for dust suppression system in the port, as stipulated in the directions dated 14.12.2023.
- The various shortcomings observed by the Joint Committee during Inspection are as follows:
 - i. Deposition of significant amount of coal dust on roads and surrounding trees in the port premises
 - ii. Ineffective tractor-mounted sweeping machines
 - iii. Damaged wind shields in the coal storage yard
 - iv. As per the earlier committee recommendation, additional CAAQM stations are required to be installed to take swift measures in case of increase in PM levels. M/s AKPL installed 2 new sensor based CAAQM stations which are not in line with conventional CAAQM instruments.
 - v. Improper calibration and maintenance of the already existing 3 CAAQM stations
 - vi. Poor housekeeping in the coal handling berth areas
- The Joint Committee visited the residence of the complainant Shri V. Srikanth, and interacted with him regarding the grievances made in the letter dated 11.07.2024. The complainant informed that he had not made the complaint and signature on the letter dated 11.07.2024 doesn't belong to him. Shri V. Srikanth has also submitted a written representation.
- The Joint Committee noted that, earlier a similar complaint was made by Shri. Bonigi Rangaiah. Hon'ble NGT Principle Bench registered the matter as O.A. No. 759/2023 (PB) and constituted a Joint Committee vide Order dated 22.01.2024. As per the report submitted by the then Joint Committee, it is observed that Shri. Bonigi Rangaiah appeared before the Joint Committee along with an associate Sri Vedicherla Srikanth,

i.e., the complainant in the present case. Shri. Bonigi Rangaiah informed that he was unaware of the contents of the complaint and he withdrew the complaint unconditionally stating that the port has taken measures of the directions issued by the APPCB.

11.0 Recommendations of the Joint Committee:

Based on the field observations made during joint committee visit, following recommendations were suggested by the committee for better control of fugitive emissions during loading & unloading operations as well as transportation of goods from Berth to Storage yard and storage yard to outside of the premises;

- (i) To expedite the installation of dust suppression system (MDSS) at the south berth and South coal stacking yards.
- (ii) To ensure safe loading of trucks to avoid spillages while transporting from Berth to designated storage yard.
- (iii) To ensure the completion of mechanization of Berth No 5 as per the Committed timeline i.e., 31.04.2025. Extensive dust suppression measures shall be taken by installing MDSS till completion of mechanization.
- (iv) To establish Environmental Monitoring Laboratory in compliance to EC condition and to ensure the submission of detailed marine biodiversity conservation & management plan and latest shore line stability report.
- (v) To take steps to provide adequate display boards marking mangrove preservation/conservation.
- (vi) To provide proper adequate sprinkler and wind shields wherever damaged (due to Michaung cyclone in 2023) around the coal handling area.
- (vii) To replace the existing tractor mounted hydraulic broom sweeping machine with heavy duty sweeping machines.
- (viii) To replace the newly installed sensor based CAAQM monitoring stations with Conventional CAAQM instruments.

- (ix) To ensure proper operation and calibration of CAAQM stations to generate authentic data on Ambient air quality of the area.
- (x) To ensure that water supplied through tankers by private suppliers is from authorized sources.
- (xi) To comply with all the stipulated conditions of EC & CRZ Clearance and to rectify the non-compliances.
- (xii) To improve the housekeeping in the coal handling berth areas.

By considering the above facts and observations of the joint committee, the Hon'ble Tribunal may pass appropriate orders(s)/ direction(s) as deemed fit.

Dr. Murali Krishna

Dr. Murali Krishna Chimata
Scientist-E, MoEF&CC Sub Office,
Vijayawada.

K. Venkata Reddy

Sh. K. Venkata Reddy
Spl Deputy Collector,
Revenue Department, SPSR Nellore
District.

N. Ashok Kumar

Sh. N Ashok Kumar
EE, Regional Office, Nellore,
APPCB.

H. D. Varalaxmi

H. D. Varalaxmi
Regional Director,
CPCB, Chennai.

Item No. 5

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1313/2024

V. Srikanth

Applicant

Versus

State of Andhra Pradesh & Ors.

Respondent(s)

Date of hearing: 19.12.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

ORDER

1. This original application under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as '**NGT Act, 2010**') has been registered in exercise of *suo moto* jurisdiction in view of the law laid down in "*Municipal Corporation of Greater Mumbai vs. Ankita Sinha & Ors.*" reported in 2021 SCC Online SC 897, on the basis of a letter petition dated 11.07.2024 sent by V. Srikanth S/o Shri Narayana R/o Chalivendra, Muthukur village, Muthukur Mandal, SPSR Nellore, District, Andhra Pradesh.

2. The complainant has said that Adani Krishnapatnam Port in District Nellore is handling large cargo of Coal apart from other products. The activities relate to import, storage and transportation of coal in dry and windy conditions inevitably resulting in dust drifting into surrounding villages. The spillages during course of handling i.e. loading, unloading, storage and transportation of coal is falling on the road and dumping yards transformed in powder form thereby fine dust emissions

generation, during vehicle movement form dust clouds added with dry and windy conditions resulting in dust drifting into the rural area in the vicinity of the said port and also the area where the vehicles move. Inhalation of dust particles causes health hazards to the local people. The various environmental norms and conditions of environmental clearance and consent are being violated by the Port management in handling of the above material. For sprinkling of water the port management is relying on private water suppliers who are extracting water illegally from the ground water without any permission from the Competent Authorities and therefore various environmental laws are being violated by the management of said port.

3. In our view a substantial question relating to environment has arisen out of the implementation of the enactments mentioned in Schedule I of the NGT Act, 2010, but before taking any further action in the matter, we find it appropriate to obtain a factual report for which we constitute a joint Committee comprising Andhra Pradesh State Pollution Control Board (hereinafter referred to as 'State PCB'); Central Pollution Control Board (hereinafter referred to as 'CPCB'); District Magistrate, Nellore; and Regional Officer, integrated Regional office Ministry of Environment, Forest and Climate Change (hereinafter referred to as MoEF&CC), Andhra Pradesh.

4. CPCB shall be nodal authority for coordination and compliance.

5. The above committee shall examine the complaint, visit the site, collect relevant information, interact with the stake holders and submit a factual report within two months.

6. A copy of this order along with copy of complaint be sent to State PCB, CPCB, District Magistrate, Nellore and MoEF&CC, Andhra Pradesh by email for compliance.

7. List on 27.02.2025.

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

December 19, 2024
Original Application No. 1313/2024
A

Annexure-2

Compliance status of the industry with directions issued by the Board vide order dated. 14.12.2023.

Sl. No	Direction	Present compliance status
1	The port shall submit time bound action plan for mechanization of South berths to handle coal, within two months	<p>Yet to comply.</p> <p>M/s. AKPL sending the coal to the 3 nos of power plants existing at Muthukur Mandal through North side by mechanized closed coal conveyor system.</p> <p>There are 2 nos of thermal powers plants existing towards South side of the AKPL, namely M/s. Jindal Power Limited (Simhapuri) & M/s. Meenakshi Energy Limited (Vedanta power). Both power plants are operating at low capacities / operating intermittently.</p> <p>M/s. AKPL informed that they have conducted meeting with the above power plants on 08.08.2024, regarding mechanization of South berth to send coal to their thermal power plants and it will take at about 6 months time to enter MOU; thereafter, it will take 24 months for execution.</p>
2.	The port shall expedite installation of fixed dust separation systems (MDSS) at South berth for handling of coal and other dusty cargo.	<p>Yet to Comply.</p> <p>Works pertaining to installation of fixed dust separation systems (MDSS) is under progress and about 70% of works completed. The port authorities informed that it will be commenced by April,2025.</p>

3.	The port shall ensure water sprinkling system and other dust suppression measures are effective for suppression / containment of the dust emissions during handling of coal.	<p>Complied.</p> <p>M/s. AKPL mechanised coal handling Berths by providing the following:</p> <ul style="list-style-type: none"> • Hooded conveyor for transferring dusty cargo. • Mist sprinkling system at transfer points. • Dust suppression systems at hoopers, discharge/feeding points of belt conveyors. • stacker cum reclaimers for loading and unloading of coal with mist sprinklers. • mechanical loading facility for railway wagons. <p>Further, M/s. AKPL also provided MDSS with 248 sprinklers, deployed 12 Truck mounted sprinklers, 3 Nos. of heavy-duty Atomized Sprayers, Hoppers for cargo unloading, paved roads, road sweeping machines and 8 No. tractor-mounted hydraulic broom sweeping machines.</p>
4.	The port shall deploy road sweeping machines for frequent roads cleaning from berth to south gate and to deploy more no. of road- sweeping machines in consultation with RO, Nellore.	<p>Complied.</p> <p>M/s. AKPL provided 8 Nos tractor-mounted hydraulic broom sweeping machines.</p> <p>In addition to the above, 2nos of heavy-duty sweeping machines are provided for effective sweeping of roads, berths and operational areas in the port premises.</p>
5.	The port shall ensure to provide cover to trucks carrying the coal from berth to destination.	<p>Complied.</p> <p>Provided provision of 28nos at a time to cover the trucks carrying coal with tarpaulin.</p>
6.	The port shall expedite to provide a truck wheel wash facility on the Southside	<p>Complied.</p> <p>The port provided truck wheel wash facility to clean all outgoing trucks on the Southside by using advance automatic sensor-based technology with oil skimmer & separator from washed water, recycling & reusing provision.</p>

7.	The port shall provide STP to cater the domestic waste water generated at South berths.	<p>At the South berth, only 20 employees work in shifts, and 4 toilets were provided. The estimated sewage generation is 0.8 KLD, which is routed to the Septic tank.</p> <p>Hence, M/s. AKPL requested to withdraw this condition.</p>
8.	The port shall ensure to progressively increase more No. of water sprinklers and other required dust containment / suppression measures while increasing the cargo handling capacity.	<p>Complied.</p> <p>M/s. AKPL mechanised coal handling Berths by providing the following:</p> <ul style="list-style-type: none"> • Hooded conveyor for transferring dusty cargo. • Mist sprinkling system at transfer points. • Dust suppression systems at hoopers, discharge/feeding points of belt conveyors. • stacker cum reclaimers for loading and unloading of coal with mist sprinklers. • mechanical loading facility for railway wagons. <p>Further, M/s. AKPL also provided MDSS with 248 sprinklers, deployed 12 Truck mounted sprinklers, 3 Nos. of heavy-duty Atomized Sprayers, Hoppers for cargo unloading, paved roads, road sweeping machines and 8 No. tractor-mounted hydraulic broom sweeping machines.</p>
9.	The port shall install more No. of CAAQM stations to continuously monitor the air quality at representative locations and to implement adequate measures to prevent air borne dust pollution in the surrounding villages. The locations to install the additional CAAQM stations shall be identified through scientific modelling and shall install in consultation with RO, Nellore	<p>Complied.</p> <p>M/s. AKPL has installed 3 nos of CAAQM stations and connected to APPCB server.</p> <p>In addition to the above 3 nos of CAAQM stations, 2 nos of sensor based CAAQM stations installed and instead of sensor based, the port shall install conventional CAAQM stations.</p>

10.	The port shall furnish preparedness plan to contain the air borne dust emissions for each stock yard / zone wise and during unloading and handling of dusty cargo at berth front.	<p>Complied.</p> <p>M/s. AKPL taken the following measures to contain the air borne dust emissions from stock yard/zone wise and during unloading and handling of dusty cargo at berth front.</p> <ul style="list-style-type: none"> • Provided mist sprinkling system at Hoppers, Transfer Towers & stack yards. • Provided MDSS at all yards, including coal and iron ore storage areas, to suppress dust during the stacking of cargo in yards. • Ensure all outgoing cargo- carrying trucks and wagons are fully covered with tarpaulin and tightened with rope to avoid fugitive emissions/spillage. • Provided truck-mounted sprinklers, heavy-duty Atomized Sprayers, and Tractor hydraulic broom-mounted sweeping machines to suppress dust and prevent air-borne fugitive dust emissions due to vehicle movement. • Provided 2 No. of additional heavy-duty sweeping machines.
11.	The port shall not draw the ground water under any circumstances. The port shall furnish time bound action plan to meet the water requirement for the port activities, from the sustainable sources.	Complied.
12.	The port shall submit action plan to treat the sewage generated from Nellore Municipal Corporation, as to utilize for dust suppression system in the port	Yet to comply.
13.	The port shall periodically undertake de-silting of the drains and to keep them intact for free flow of the runoff.	Complied.

NawaruduAsale

ENVIRONMENTAL ENGINEER
APPCB, RO, NELLORE

Compliance status w.r.t to Joint Committee recommendations in the O.A. No. 69/2024(SZ).

S.no.	Recommendation	Compliance Status
1.	To expedite the dust control measures as per the timelines submitted to the APPCB.	<p>Environmental Control Measures at South side:</p> <ul style="list-style-type: none"> a. Presently, AKPL deployed Road sweeping machines to control dust at appropriate places. b. Dust Suppression System (DSS) tankers fitted with pressure pumps to suppress the dust emissions at yards and progressively increased water sprinklers & other required dust containment / suppression measures to mitigate the dust emissions on vehicular movement during cargo evacuation. c. Ensuring 100% Tarpaulin coverage to Coal Trucks on par with the cargo handling capacity.
2.	To expedite the mechanization of the project and ensure completion in 2-3 years. Till then, extensive dust suppression measures shall be taken by installing MDSS as per the direction of APPCB. M/s AKPL shall take the lead and ensure the execution of the mechanization project at an early date.	<ul style="list-style-type: none"> • AKPL is in the process of providing MDSS at South Berth and South coal stacking yards. The installation is in progress and is expected to be completed by 31.04.2025 • Power Plants have been evaluating technically for Mechanization of Coal transport from AKPL, once technical evaluation is completed, AKPL will enter into MOU with Power Plants. • The mechanization of the cargo handling system would take a minimum time of 24 months to execute after obtaining consent from the power plants.
3.	To ensure the installation of dust suppression system at the south as per schedule, i.e., by December 2024	AKPL is in the process of providing MDSS at South Berth and South coal stacking yards. The installation is in progress and is expected to be completed by 31.04.2025.

4.	<p>To expedite the installation of the additional CAAQMS to take swift measures in case of an increase in PM levels. M/s. AKPL shall install additional CAAQM stations by the end of September 2024.</p>	<p>Presently, AKPL has established and operating 3 nos. of Continuous Ambient Air Quality Monitoring stations, appointed NABL Accredited laboratory to monitor Air Quality at 7 locations on monthly basis covering upwind & downwind directions. As per scientific Air modelling study report, additional 2 more CAAQM stations are installed in the port premises, one station at Northwest direction and second station at South direction.</p> <p>The newly installed CAAQM station are not as per the CPCB approved technology and AKPL has been asked to replace the CAAQM station with CPCB approved technology.</p> <p><u>Coordinates of new 2 CAAQM Stations:</u> Northwest side of the port 14°16'0.36"N & 80° 4'36.95"E.</p> <p>South side of the port 14°14'2.49"N & 80° 6'34.63"E.</p>
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भारत सरकार / GOVERNMENT OF INDIA

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय / MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
उप-कार्यालय, विजयवाड़ा / SUB-OFFICE, VIJAYAWADA

E-File No. SO/VIJ/EPA/EC-A/101/S-NLR-01/2025/46

14.02.2025

To

The Member Secretary,

Impact Assessment Division (Infrastructure Division)
Ministry of Environment, Forest and Climate Change,
Government of India, Indira Paryavaran Bhawan
Jor Bagh Road, New Delhi - 110 003
E-mail: ad.raju@nic.in

Sub: Inspection Report of M/s. Adani Krishnapatnam Port Company Ltd, Andhra Pradesh—Reg

Sir/ Madam,

Please find attached Inspection Report of M/s. Adani Krishnapatnam Port Company Ltd, SPS Nellore District, Andhra Pradesh that has obtained Environmental Clearances / CRZ Clearances from the Ministry for Phase wise expansion of project vide EC/ CRZ No. 10-22/2005-IA-III dated 26.07.2006 (Phase-I), F. No. 11-62/2009-IA-III dated 13.11.2009 (Phase-II) and F. No. 10-18/2016-IA-III dated 11.01.2021 (Phase-3) with few Corrigendum's/ Amendments.

2. This project was inspected by the undersigned on 29.01.2025 along with Members of Hon'ble NGT Joint Committee constituted in OA No. 1313 of 2024 (Principal Bench) and during inspection, it was noted that this **PORT WAS IN OPERATIONAL PHASE.**

3. This issues with the approval of the Competent Authority.

Yours faithfully,

Ch. P. Murali Krishna
(Dr. Murali Krishna)

Additional Director (S)/ Scientist-E

Copy for Information and Necessary Action:

- The Director, Monitoring Division** (IA), Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh, New Delhi-110 003 (E-mail: mofecc-monitoring@gov.in)
- The Regional Director, CPCB**, 2nd Floor, 40-E, BSNL Building, TVK Industrial Estate, CIPET Road, Guindy, Chennai- 600 032 (E-mail: rdchennai.cpcb@gov.in)
- The District Collector**, Collectorate, Nellore, Andhra Pradesh- 524 001 (E-mail: collector-nlr@ap.gov.in)
- The Member Secretary**, Andhra Pradesh Pollution Control Board, Dr. YSR Paryavaran Bhawan, APIIC Colony Road, Gurunanak Colony, Autonagar, Vijayawada- 560 007 (E-mail: membersecy@appcb.gov.in)
- The CEO, M/s. Adani Krishnapatnam Port Company. Post Bag No.1, Gopalpuram, Near Muthukuru, SPS Nellore District-524 344

Ch. P. Murali Krishna

(Dr. Murali Krishna)

Additional Director (S)/Scientist-E

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
SUB-OFFICE, VIJAYAWADA
ANDHRA PRADESH – 520 010

INSPECTION REPORT

E-File No: SO/VIJ/EPA/EC-A/101/S-NLR-01/2025

1	Name of the Project	Development and Expansion of Krishnapatnam Port (Phase-I, Phase-II and Phase-III) at SPSR Nellore District, Andhra Pradesh by M/s. Krishnapatnam Port Company Ltd
2	Environmental Clearance Details	F. No. 10-22/2005-IA-III dated 26.07.2006 F. No. 11-62/2009-IA-III dated 13.11.2009 F. No. 10-18/2016-IA-III dated 11.01.2021
3	Address for Correspondence	To The Director and CEO M/s. Krishnapatnam Port Company. Post Bag No.1, Gopalpuram, Near Muthukuru SPS Nellore District-524 344
4	Date of visit for this Report	29.01.2025
5	Type of Project	Category 7 (e) Ports and Harbours

BRIEF OF THE PROJECT AND CURRENT STATUS:

M/s. Krishnapatnam Port (Now known as Adani Krishnapatnam Port Company Ltd) is located at 14°15'10" N Latitude and 80°08'05" E Longitude in Sri Potti Sri Ramulu (SPSR) Nellore District, Andhra Pradesh is developed by Krishnapatnam Port Company Ltd (KPCL) as an all-weather, deep water, multi-purpose port. The Phase I&II developments of Krishnapatnam Port comprising of 12 berths out of 17 approved berths with required marine infrastructure were developed in a designated land area of Ha. 1240 (3064 Acres) to cater to 68 MTPA of various types of cargo plus 2.0 MTEUsPA of container traffic. To cater to future traffic needs, KPCL has proposed to take up Phase III expansion of the port. The proposed phase III project comprising of 16 Berths including 3 jetties for liquid cargo and 3 SBM's in deep waters within Port Limits to cater 150.2 MTPA of various types of cargo plus 1.1 MTEUsPA of container cargo. The proposed expansion entail 60 million cum of dredging in soft soil, utilize 26 million cum of dredged sand for reclamation of low lying areas of port, stock pile 2 million cum on the coast north of north breakwater for long term coastal protection as recommended by NIOT and disposal of balance 32 million cum of dredged spoil in the identified dredge disposal area of 56 km² beyond (-) 20 m contour. In view of the severe floods that have occurred in the Nellore region during 2015, in order to improve the discharge through Kandaleru Creek the GoAP also suggested cutting through the islands in the Creek. The Masterplan development as well as the proposed Phase-III expansion of Krishnapatnam Port envisaged training the meanders of the Kandaleru creek by forming a straight cut across the sand bar existing in the Kandaleru Creek within the port limits and develop the west dock with berths on both sides of the straight cut and reclaim the erstwhile meanders of the creek. The proposed proposal falls under 7(e), Category A as per EIA notification 2006. The overall cost of the project is RS.9,07,000 Lakhs.

The total area of the proposed project is 1094 Ha (Ae.2703). The project does not involve any land acquisition and R&R as the proposed project activities will be developed within the existing designated Krishnapatnam port facility. There is no diversion of forest land. The patches of mangroves around 7.128 Ha of area is falling in proposed Phase-III development area will be protected. The total area of the proposed project is 1094 Ha (Ae.2703). There is no Eco-sensitive Zone (ESZ) Protected Areas such as National Parks, Sanctuaries and Tiger Reserves etc. within the 10km radius of the project area.

Ch. P. Prudhvi Krishna

The proposed project site is located in the coastal area and attracts CRZ Notification, 2011. The CRZ Area details of the proposed project activities as per the revised layout of the Phase-III expansion of KPCL. Has been provided by institute of Remote Sensing, Anna University, which is an authorized agency for CRZ map preparation. The layout superimposed on CRZ map was done at 1:4000 scales. The proposed project was appraised by the Andhra Pradesh Coastal Zone Management Authority (APCZMA) and the recommendation was obtained vide Letter No.202/CRZ/IND/201930 dated 21.05.2020. The project site is located on the east coast alongside Bay of Bengal. The Kandaleru Creek and Upputeru creeks, Buckingham canal passes through the project site. The other surface water bodies in the study area include irrigation drains from agricultural fields, Sarvepalli reservoir and Govindapalli reservoir. The ephemeral drains inside the project site will not be distributed and culvers CED1 and CED 2 are proposed to be provided for the road and rail bridges over the drains without affecting their flow. The mangroves inside the Phase-III developmental area will be conserved and pipelines from the nearby drain are provided for tidal exchange. The kandaleru Creek will be straightened to develop the west dock. NIOT has studied the impacts of creek rerouting, and it was found that there is only slight change in the water level and no impact on flushing and tidal exchange due to the proposed development. The existing port facility has a water supply of 5 MLD which includes 1 MLD of water from Muthukur Reservoir provided by Government of Andhra Pradesh and 4 MLD of water from Nakkala Kalava irrigation drain provided by irrigation Department of Andhra Pradesh. The present Port facility (Phase-I and Phase -II developments) utilizes 2.5 MLD of water and the water requirement for the proposed Phase-III development is estimated to be 2.5 MLD. No groundwater will be extracted/utilized for the proposed project.

The port is proposed to install a Sewage Treatment Plant (STP) of capacity 700 KLD to treat the sewage and an Efficient Treatment Plant (ETP) of 300 KLD capacities to treat the wastewater from the Port. The treated wastewater will be utilized for greenbelt and dust suppression systems. Greenbelt is proposed in an area of 120 Ha along the port boundary and around the coal storage areas with native species. The proposed development would generate large scale direct and indirect employment for the local people in both the skilled and unskilled working class. Further there would be an improvement to the local infrastructure in the vicinity of the port through CSR. About 6200 people will get employment during the construction and operation phase. The proposed development will help in handling the increased cargo demand due to industrialization. The Project proponent shall ensure that no creeks or rivers are blocked due to any activities at the project site and free flow of water is maintained. A creek water monitoring program shall be implemented during the construction phase. The development of green belt by native species with consultation with the state forest department shall be ensured.

The proposed expansion entails 60 million cum of dredging in soft soil. As proposed, the PP shall utilize 26 million cum of dredged sand for reclamation of low-lying areas of port, stock pile 2 million cum on the coast north of north breakwater for long term coastal protection as recommended by NIOT and disposal of balance 32 million cum of dredged spoil in the identified dredge disposal area 56 Km² beyond (-) 20 m contour. The impact of dredging on the marine environment should be monitored and necessary measures shall be taken priority basis if any adverse impact is observed NIOT will oversee for at least 5 years post project completion. Necessary financial assistance to be provided by project proponent to NIOT. The report of the same to be submitted to the regional office of MoEF&CC by project proponent. Marine ecological monitoring and its mitigation measures for protection of phytoplankton, zooplanktons, macrobenthos, estuaries, seagrass, algae, sea weeds, Crustaceans, Fishes coral reefs and mangroves etc. as given in the EIA-EMP Report shall be complied with in letter and spirit with the help of reputed organizations or individuals of national repute having knowledge in the said subject. Necessary financial assistance to be provided by project proponent. Continuous online monitoring of air and water covering the total area shall be carried out and the compliance report of the same shall be submitted along with the 6 monthly compliance reports to the regional office of MoEF&CC.

Ch. P. Laxmi Krishna

This project was inspected on 29.01.2025 by the undersigned based on the directions of the Hon'ble NGT along with the Joint Committee members comprising representatives of District Collector, SPS Nellore; Regional Director, CPCB; Environmental Engineer, APPCB for ascertaining the actual status of compliance to Environmental Clearance (EC) and Consent Conditions vide Orders of Hon'ble NGT dated 19.12.2024 in OA No. 1313 of 2024 (Principal Bench, New Delhi). Accordingly, based on the documents made available during and after the inspection for establishing compliance with EC conditions by the PP and as verified during the physical inspection of the project site, an inspection report is prepared detailing point wise compliance with EC conditions (3 ECs issued on 26.07.2006 (Phase-1); 13.11.2009 (Phase-2) and 11.01.2021 (Phase-3).

Since this being a Red-Category Deepwater Seaport project, PP is advised to ensure periodical conduct of Safety Audit /Trainings to Staff and Employees on aspects related to Safety, Disaster Management and Emergency Response Procedures and copies of the Risk Assessment, Disaster Management and Safety Audit Reports may also be shared with concerned local enforcement agencies like District Collector, APPCB, Boilers Inspector, Factories Inspector, Fire Services Department etc. who are responsible for ensuring the Safety and Disaster Management aspects and suitably empowered under various Acts like Environment (Protection) Act, 1986, The Air (Prevention and Control of Pollution) Act, 1981; The Water (Prevention and Control of Pollution) Act, 1974 etc. to take appropriate action as per Law.

Ch. Prasad Krishna

Detailed Pointwise Compliance of EC No.10-22/2005-IA-III dated 26.07.2006. (For Phase – 1)

S. No	EC CONDITION	STATUS OF COMPLIANCE
SPECIFIC CONDITIONS		
1.	All the conditions stipulated by Andhra Pradesh State Pollution Control Board in their letter No. APPCB/ VJA/ NLR/ 633/ HO /2004/ 9/ 467 dated 25.05.2004 should be strictly implemented.	Being Complied This EC condition is specifically to be monitored by the APPCB. Based on discussions held with officials of APPCB, PP was complying with most of the consent conditions issued by the APPCB.
2.	Detailed plan for protection of the 9 acres of the mangroves should be provided.	Complied Based on records provided by PP, it was noted that PP has been protecting more than 50 acres of mangroves and appropriate display boards, and fencing have been erected to safeguard the same.
3.	The fisherman and salt pan workers should be rehabilitated as per the Rules of Government of Andhra Pradesh.	Complied As per the information provided by PP, it was noted that Rehabilitation (R&R) of fishing villages was carried out by Government of Andhra Pradesh as per prevailing norms during that period and later land was handed to private agencies.
4.	Adequate shore protection measures, including construction of revetments/rip-raps, should be taken up based on the scientific studies. The action plan for implementing the shore protection measures should be submitted to this Ministry within 6 months from the date of receipt of this letter.	Being Complied Based on discussions held with PP, it is noted that several shore protection measures based on scientific studies conducted by reputed agencies have been undertaken by the project authorities and some of which inter-alia includes the following: <ul style="list-style-type: none"> ▪ Hydro dynamic studies were conducted by M/s. HR Wallingford, UK and recommendations are being implemented. ▪ Shore line monitoring & Marine biodiversity studies are being carried out regularly for shore protection. ▪ M/s. Indian National Centre for Ocean Information Services (INCOIS), Hyderabad has been monitoring the developments using satellite imagery ▪ AS per the INCOIS Report for the period October 2008 to January 2010, the coastline is found to be stable. ▪ Long time Shore line stability study was conducted by NIOT, Chennai in 2017-18 and based on the study report, coastal line was found to be stable and "caused negligible impacts on the environment".
5.	Green belt area should be developed along the project and budget earmarked.	Being Complied Based on information and records provided by PP, greenbelt has been developed in an area of ~210 Ha along the port boundary, around coal yards, avenue plantation etc.
6.	For rail and road connectivity of the project, separate applications should be submitted to this Ministry.	Refer Below Based on information provided by the PP, it is noted that the Government of Andhra Pradesh vide its Letter No.182/ K.P. Port/ ATO/04 Dt.22.07.2005 has accorded needful

ch. P. Prudhvi Krishna

		permissions. However, it is not clear whether PP has submitted separate applications for rail and road connectivity to the Ministry or not as per EC condition as PP has not submitted any documentary evidence in this regard to establish compliance to this EC condition.
7.	The Bay is reported to be calm for most of the days of the year. Even on the day of the visit, having a deep depression in South-West Bay of Bengal, the basin was calm, though the Bay experienced high waves. Hence, dredging operation in the estuary should not have any adverse impact on the existing mangroves blocks.	Being Complied Based on information provided by the PP, it is noted that needful measures were taken to prevent any adverse effect on the estuary due to dredging activities and no adverse impact observed on the existing mangroves as per the Mangrove Mapping study carried out by NIOT, Chennai in the year 2017-18 due to dredging in a phased manner without disturbing the existing mangroves blocks. Studies were also conducted by NCSCM during May 2022 & 2023 and reported that this condition is complied with.
8.	During the rough weather, resulting in high flood tides, dredging operation in the estuary should be stopped.	Refer Below Reportedly, no dredging activity was conducted during high flood tides & during rough weather conditions and since this being a 19-year-old EC condition, status of compliance as on date cannot be reported.
9.	Regarding the location of stock yard in the salt pan area to be acquired, the proponent should not take up any developmental works in the mangrove area and should ensure that no destruction of mangroves takes place.	
10.	A disaster management plan covering emergency evacuation mechanism etc., to deal with natural disaster events should be prepared and furnished to the Ministry.	Being Complied Based on verification of records, it is noted that PP has an updated Disaster Management Plan and the copy of the same has been shared with the Regional Office of the Ministry.
11.	The company must take up and earmark adequate funds for the socio-economic development and for welfare measures in the area including drinking water supply, vocational training, and fishery	Being Complied Based on verification of records, it is noted that PP has been undertaking several activities related to CSR socio-economic development schemes and welfare measures in the form of roads, drains, drinking water supply by providing tankers and overhead tanks, sanitation and public health, roads and street lighting in the R&R Colonies, educational assistance, women empowerment etc.
12.	The fishing activities by the fishermen living in the settlement along the creek should not be hindered and a mechanism may be evolved for the movement of fishing boats vis-a-vis shipping activities.	Being Complied Based on discussions held with PP, it is noted that the fisherman has been rehabilitated by the Government of Andhra Pradesh. Mechanism for the movement of fishing boats vis-à-vis shipping has evolved keeping in mind the safety, security, ISPS and customs requirements and is being followed to ensure no hindrance to fishermen.
13.	The Relocation of the fishermen and local communities in the area should be done strictly in accordance with the norms prescribed by the State Government. The relocated communities should be provided with all facilities including health care, education, sanitation and livelihood.	Complied Based on discussions held, it was noted that Government of Andhra Pradesh has Rehabilitated the Fishermen and Local Communities and subsequently, PP provided infrastructure facilities under CSR program at the rehabilitation colony in the form of development of roads, drains, drinking water

ch. PP
P. Prudh. Krishna

		supply, supply of cooking gas, housing, educational assistance, student hostels, old age homes, financial aid, imparting vocational trainings, skill development programs for women and conduct of medical camps.
14.	The company should take up green belt program in the project area including an ecological park and the plan may be submitted to the Ministry within one year.	<p>Being Complied</p> <p>Based on records furnished, discussions held and as observed during visit, it is noted that PP has developed greenbelt in an extent of about 210 Ha. During visit, it was noted that greenbelt was developed along port boundary, 100 m width coastal plantation, plantation roads and, around coal yards and avenue, median plantations all along the internal road networks and ecological park also maintained. However, PP has not provided the documentary evidence to confirm submission of the plan to the Ministry within 1 year.</p>

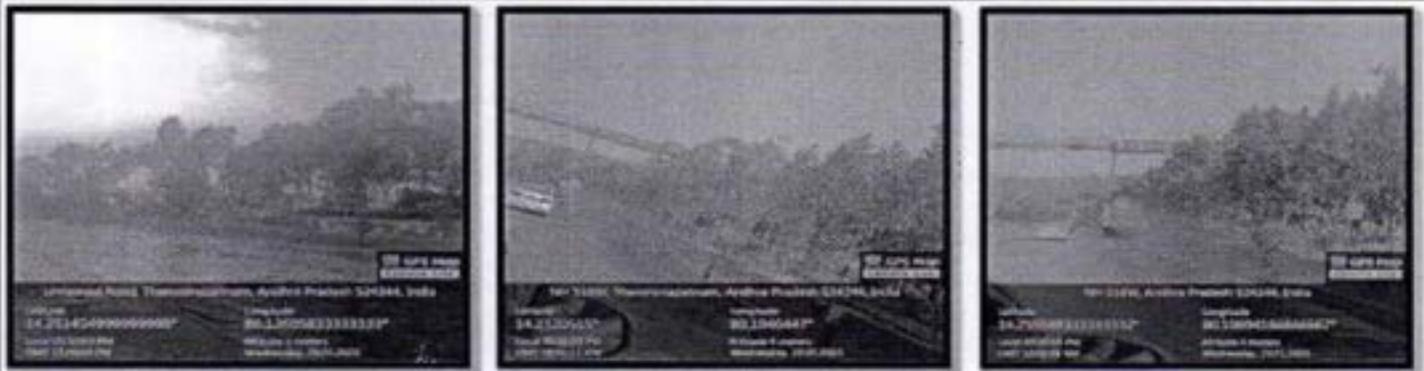


Fig 1-4: Greenbelt / Plantations in Port Area and Google Image Reflecting Greenbelt

15.	The company may suitably modify the alignment of channel entrance including its width, turning circle, taking into consideration the wave traversal, its intensity etc., to facilitate smoother navigation of ships.	<p>Refer Below</p> <p>Based on discussions held, it was noted that the channel alignment for well-ordered ship navigation is designed based on navigation simulation studies dated March 2009 conducted by M/s. HR Wallingford, UK. As per Allocation of Business Rules, this EC condition needs to be specifically</p>
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Ch. P. Pratik Krishna

		ensured from time to time by the Ministry of Shipping or other concerned Agency/ Department vested with this responsibility.
16.	The breakwater alignment and its design should be further modified based on relevant model studies, borehole data etc., keeping in view the tranquility condition required for berthing and maneuvering of ships and subsequent cargo handling operations.	Refer Below Based on discussions held, it was noted that the alignment and design of breakwaters are firmed based on geotechnical investigations, stability analysis, numerical modelling studies undertaken by M/s. HR Wallingford, UK and 3D modelling studies of tranquility conducted at Lanka Hydraulic Laboratories, Sri Lanka and Physical model studies of breakwaters at IIT Chennai. <u>As per Allocation of Business Rules, this EC condition needs to be specifically ensured from time to time by the Ministry of Shipping or other concerned Agency/ Department vested with this responsibility.</u>
17.	The height of dumping in the dumping site should be restricted to 30 cm against 90 cm proposed.	Refer Below As per the information provided by PP, the bathymetry of the dumping site is being monitored periodically to avoid build up and further, <u>as per Allocation of Business Rules, this EC condition needs to be specifically ensured from time to time by the Ministry of Shipping or other concerned Agency/ Department vested with this responsibility.</u>
18.	The project proponent will not undertake any destruction of mangroves during construction and operation of the project.	Being Complied During inspection, it was noted that this project was in operational phase and as per information and data provided by PP, it is noted that the existing mangrove areas are being protected and conserved with suitable barricading, erection of display boards and ensuring the tidal flow exchange.
19.	Sewage arising in the port area should be disposed off through septic tank – soak pit system or should be treated along with the industrial effluents to conform to the standards stipulated by Andhra Pradesh Pollution Control Board and should be utilized/ re-cycled for gardening, plantation and irrigation.	Being Complied During the inspection, it was noted that PP operated 2 No. of Sewage Treatment Plants (STP) of 1 X 500 KLD & 1 X 40 KLD for treatment of sewage generated in the port and the average wastewater treated during April 2024 to September 2024 is about 5302 KLD/ Month and the treated water was found to be utilized for greenbelt development and dust suppression.
20.	Adequate plantation should be carried out along the roads of the Port premises and a green belt should be developed.	Being Complied In continuation to the status detailed at Specific Condition No. 14, it is noted that greenbelt/ plantation is an ongoing process, and PP has been doing the same through establishment of a dedicated nursery and as per information provided by PP, it is noted that PP has planted about 1.0 lakh tree saplings during the last 6 months period from April- September 2024.
21.	Project proponent should prepare and regularly update the Disaster Management Plan from time to time.	Complied Based on verification of records, it is noted that PP has been updating the disaster management plan on a periodical

ch. / Punali Krishna

		basis and the latest plan was submitted to District Collector/ Magistrate on 30.08.2024.
22.	Fire Fighting arrangements are examined to the new proposal.	Being Complied PP is aware of this EC condition and agreed to comply with the same and as per documents provided and as observed during inspection, it is noted that PP has a well laid dedicated firefighting system with required equipment and trained professionals and have developed fire contingency plan and is implementing the same and further port tugs are also provided with firefighting equipment
23.	There should be no withdrawal of ground water in CRZ area, for this project. The proponent should ensure that as a result of the proposed constructions, ingress of saline water into ground water does not take place. Piezometers should be installed for regular monitoring for this purpose at appropriate locations on the project site.	Being Complied Based on discussions held with PP, there is no withdrawal of ground water and the source of water for this project is from Nakkala Kalava & DSS Tankers. Further, PP has installed Piezometers (Automatic water level monitoring system including temperature monitoring) for regular monitoring of water quality. Further, PP has been monitoring the quality of the groundwater from MoEF&CC NABL accredited laboratory.



Fig 4-6: NGT Joint Committee Inspection of Site and Interacting with the Complainant at his Residence and Mr Srikanth's Statement that Complaint was not filed by him in Hon'ble NGT

24.	The project should not be commissioned till the requisite water supply and electricity to the project are provided by the PWD/Electricity Department.	Complied Based on verification of records, it is noted that PP has obtained permission for drawl of water from Nakkala Kalava and Electricity from Southern Power Distribution Corporation Limited (SPDCL).
25.	Specific arrangements for harvesting rainwater should be made in the project design and the harvested rainwater should be optimally utilized. Details in this regard should be furnished to this Ministry's Regional Office at Bangalore within 3 months.	Partly Complied Based on documentary evidence and as per physical observations, it is noted that PP has made provisions for harvesting of rainwater through construction of 13 rainwater harvesting pits/ ponds at various locations and the water thus collected is utilized for various purposes. However, PP has not furnished the details relating to quantity of water collected and utilized etc. to the Regional Office of the Ministry.
26.	The facilities to be constructed in the CRZ area as part of this project should be strictly in conformity	Being Complied PP is aware of this EC condition and agreed to comply with the same.

Ch. P. K. Krishna

	with the provisions of the CRZ Notification, 1991 as amended subsequently.	
27.	Green buffer zone should be provided all around the project area in consultation with local forest department and the report submitted to this Ministry's Regional Office at Bangalore.	Same as detailed in Specific Condition No. 14
28.	No product other than those permissible in the Coastal Regulation Zone Notification, 1991 should be stored in the Coastal Regulation Zone area.	Being Complied PP is aware of this EC condition and agreed to comply with the same.
General Conditions		
1.	Construction of the proposed structures should be undertaken meticulously conforming to the existing Central/local rules and regulations including Coastal Regulation Zone Notification 1991 & its amendments. All the construction designs / drawings relating to the proposed construction activities must have approvals of the concerned State Government Departments / Agencies.	Same as detailed in Specific Condition No. 2, 11, 12 and 13.
2.	Adequate provisions for infrastructure facilities such as water supply, fuel, sanitation etc., should be ensured for construction workers during the construction phase of the project so as to avoid felling trees/mangroves and pollution of water and the surroundings.	Complied Based on perusal of records and discussions held, it is noted that this EC condition has been complied during construction phase and Phase-I development was completed on 01.09.2009 and commercial operations started on 20.03.2009.
3.	The project authorities must take necessary arrangements for disposal of solid wastes and for the treatment of effluents by providing a proper waste water treatment plant outside the CRZ area. The quality of treated effluents, solid waste and noise level etc., must conform to the standards laid down by the competent authorities including the Central / State Pollution Control Board and the Union Ministry of Environment and Forests under the Environment (Protection) Act, 1986, whichever are more stringent.	Being Complied Based on the perusal of records and discussions held, it is noted that solid waste has been collected, segregated and disposed through authorized vendors as per Rules and the waste water/ domestic sewage generated is treated in 2 No. of STP's of 1x500 KLD and 1x 40 KLD. Further, PP has been carrying out monitoring of various environmental parameters like ambient air quality, noise, groundwater quality etc. from a MoEF&CC and NABL accredited laboratory and reports submitted to Ministry and other agencies.
4.	The proponents should provide for a regular monitoring mechanism so as to ensure that the treated effluents conform to the prescribed standards. The records of analysis reports must be properly maintained and made available for inspection to the concerned State / Central officials during their visits.	Complied During the inspection, it is noted that PP has established 2 STPs of 1x500 KLD and 1x40 KLD and based on verification of treated water analysis report carried out by MoEF&CC recognized laboratory, all the measured values are found to be within stipulated norms.
5.	In order to carry out the environmental monitoring during the operational phase of the project, the project authorities should provide an environmental laboratory well equipped with standard equipment and facilities and qualified	Not Complied During the inspection, it is noted that PP has not established a well-equipped Environmental Monitoring Lab with adequate staff in the port. However, PP was undertaking monitoring of all environmental parameters through a MoEF&CC recognized laboratory.

ch. P. K. Krishna

	manpower to carry out the testing of various environmental parameters.	
6.	The sand dunes and mangroves, if any, on the site should not be disturbed in any way.	Reportedly Complied Based on information provided by PP, the sand dunes and mangroves in the site are not disturbed.
7.	A copy of the clearance letter will be marked to the concerned Panchayat/local NGO, if any, from whom any suggestion/ representation has been received while processing the proposal.	Complied Based on verification of records, it is noted that PP has shared a copy of the letter to Krishnapatnam Grama Panchayat, Nellore and to the President, Nellore District Mechanized Fishing Boat Operators Association on 10.08.2006.
8.	The Andhra Pradesh Pollution Control Board should display a copy of the clearance letter at the Regional Office, District Industries Centre and Collector's Office/Tehsildar's Office for 30 days.	Complied Reportedly, the copies of Environmental Clearance were displayed by APPCB for 30 days in their office after the grant.
9.	The funds earmarked for environment protection measures should be maintained, in a separate account and there should be no diversion of these funds for any other purpose. A year-wise expenditure on environmental safeguards should be reported to this Ministry's Regional Office at Bangalore and the State Pollution Control Board.	Complied Based on information provided by PP, it is noted that PP has incurred a budget of Rs. 89 Crores (capital expenditure) and Rs. 7.49 Crores (Avg of 2021-22, 2022-23 and 2023-24) as Recurring expenditure for implementation of EIA/EMP measures.
10.	Full support should be extended to the officers of this Ministry's Regional Office at Bangalore and the officers of the Central and State Pollution Control Boards by the project proponents during their inspection for monitoring purposes, by furnishing full details and action plans including the action taken reports in respect of mitigative measures and other environmental protection activities.	Being Complied PP is aware of this EC condition and agreed to comply with the same.
11.	In case of deviation or alteration in the project including the implementing agency, a fresh reference should be made to this Ministry for modification in the clearance conditions or imposition of new ones for ensuring environmental protection.	Being Complied PP is aware of this EC condition and agreed to comply with the same.
12.	The Ministry reserves the right to revoke this clearance, if any of the conditions stipulated are not complied with to the satisfaction of this Ministry.	Being Complied PP is aware of this EC condition and agreed to comply with the same.
13.	The Ministry or any other competent authority may stipulate any other additional conditions subsequently, if deemed necessary, for environmental protection, which should be complied with.	Being Complied PP is aware of this EC condition and agreed to comply with the same.
14.	The project proponent should advertise in at least two local newspapers widely circulated in the region around the project, one of which should be	Complied

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	in the vernacular language of the locality concerned, informing that the project has been accorded environmental clearance and copies of clearance letters are available with the State Pollution Control Board and may also be seen at Website of the Ministry of Environment & Forests at http://www.envforin.in . The advertisement should be made within 7 days from the date of issue of the clearance letter and a copy of the same should be forwarded to the Regional Office of this Ministry at Bangalore.	Based on verification of records, it is noted that PP has advertised regarding the grant of EC in a local newspaper namely Andhra Jyothi on 11.08.2006.
15.	The project proponents should inform the Regional Office at Bangalore as well as the Ministry the date of financial closure and final approval of the project by the concerned authorities and the date of start of Land Development Work.	Complied As per the information made available for verification, it is noted that PP has attained financial closure for this EC on 16.10.2006. Details were furnished to the MoEF&CC, Regional Office, Bangalore, vide their letter no. KP/MOEF/60 dated 16.02.2007 and the start of land development began in June, 2006.
16.	The above-mentioned stipulations will be enforced among others under the Water (Prevention and Control of Pollution) Act 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (protection) Act, 1986, the Hazardous Chemicals (Manufacture, Storage and Import) Rules, 1989, the Coastal Regulation Zone Notification, 1991 and its subsequent amendments and the Public Liability Insurance Act, 1991 and the Rules made there under from time to time. The proponents should also ensure that the proposal complies with the provisions of the approved Coastal Zone Management Plan of Andhra Pradesh State and the Supreme Court's order dated 18 th April 1996 in the Writ Petition No.664 of 1993 to the extent the same are applicable to this proposal.	Being Complied PP is aware of this EC condition and agreed to comply with the same.

*****End of Phase-1*****

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Detailed Compliance Report for Phase-2 EC issued vide EC No. 11-62/2009 IA-III dated 13.11.2009

S. No	EC CONDITION	STATUS OF COMPLIANCE
SPECIFIC CONDITIONS		
1.	All the conditions as stipulated by the Forests & Environment Department, Govt. of Andhra Pradesh vide letter No.2286/CZMA/2009; dated 11.05.2009 shall be strictly complied.	Being Complied Reportedly, PP is complying with most of the recommendations made by APCZMA and compliance to this condition needs to be specifically ensured from time to time by the APCZMA.
2.	All the details / information submitted by the project proponent vide letter No.KP/MOEF/PH-II/174, dated 17.08.2009 shall be strictly complied. The details are as follows: (i) Southern Boundary of proposed dredge disposal area of Phase-II shall be moved towards North to coincide with Northern Boundary of Phase-I dredge disposal area. (ii) Impact of bridges & conveyor across creeks to be re-examined to avoid impact on mangroves. (iii) To engage INCOIS or other reputed organization to monitor coastal behavior for a longer period. (iv) Runoff from Coal Stock piles shall be collected in dump ponds and recycled for dust suppression and fire protection.	Complied Based on discussions held with PP, it is noted that PP has complied with all the recommendations in Point No. 2 and the same is being ensured from time to time by APCZMA and in case of any violations observed, APCZMA has been suitably empowered to take appropriate action. Some of the activities carried out by PP includes the following: <ul style="list-style-type: none"> ▪ The southern boundary of proposed dredge disposal area of Phase-II has been moved towards North to coincide with Northern Boundary of Phase-I dredge disposal area. ▪ Belt Conveyors and Road Bridge crossings have no impact on Mangroves. Railway Bridge Location is reworked to avoid disturbance to mangroves. ▪ M/s. Indian National Centre for Ocean Information Services (INCOIS) was engaged for coastal monitoring. As per their Report for 2008-10, the port development has not impacted the coast. ▪ Runoff from coal storage yards is routed through peripheral drains, collection pits and guard (Dump) ponds with facility to recycle the water for dust suppression.
3.	The hydro-dynamic studies shall be undertaken to ascertain the impact to the shoreline in the stretch and ecologically sensitive areas and the report shall be submitted to the Ministry.	Complied Based on discussions held with PP, it was noted that Hydrodynamic studies were conducted by M/s. HR Wallingford, UK along with shore line monitoring & marine biodiversity studies are being carried out regularly for shore protection and the reports are submitted to the Ministry.
4.	Ministry has taken a decision that the plantation of mangroves shall be undertaken on an area of 50 ha. as the Phase-II of the project spreads over 800 ha.	Complied Based on records furnished and as observed during inspection, PP has developed mangrove plantation in about 50 Ha and appropriate signage boards and display boards are also erected for easy understanding.
5.	Six monthly monitoring shall be carried out and a comparative analysis shall be made to examine for any mitigative measures required.	Being complied Based on examination of records, it is noted that PP has been undertaking monitoring of all parameters by a recognized laboratory and reports submitted to the Regional Office of the Ministry.
6.	The temperature, salinity and tidal inflow shall be monitored weekly.	Being Complied Based on examination of records, it is noted that PP has been undertaking monitoring of temperature, salinity and tidal inflow by M/s. SV Enviro Labs.

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7.	The greenbelt of 100 m. width shall be developed around the coal stack yard as per the request in the public hearing.	<p>Partly Complied Based on discussions held with PP, it is noted that PP vide their letter dated 29.08.2012, made a request to Ministry seeking amendment to this EC condition. However, it appears that the Ministry has not provided any corrigendum to this EC condition. Based on records furnished, it is noted that PP has developed 20 m wide green belt around coal stack yards instead of 100 m width greenbelt.</p>
8.	Impact on the drawl of the water from the Kandaleru Creek shall be regularly monitored and report submitted to the Ministry.	<p>Complied Reportedly, PP is not drawing water from Kandaleru Creek instead drawing water Nakkala Kalava and the quality of water is being monitored and the reports are being submitted to APPCB on monthly basis and MoEF&CC on half-yearly basis.</p>
9.	Continuous monitoring on disposal of dredged material shall be put in place for both pre and post monsoon periods.	<p>Complied Based on discussions held with PP, it is noted that PP is undertaking bathymetry of the disposal area of dredged material i.e., the dumping grounds are being monitored periodically for both pre and post monsoon periods.</p>
10.	No construction work other than those permitted in Coastal Regulation Zone Notification shall be carried out in Coastal Regulation Zone area.	<p>Complied Reportedly, PP complied to this EC condition and the project has been completed.</p>
11.	Oil spills if any shall be properly collected and disposed as per the Rules.	<p>Being Complied Based on verification of records and discussions held with PP, the following is noted:</p> <ul style="list-style-type: none"> ▪ Oil Spills are being managed as per the approved Oil Spill Contingency Plan. ▪ PP has provided Oil Boom, Skimmer and chemicals to attend any accidental oil spills. ▪ Staff is being trained to meet Tier-I Oil spills. ▪ As per Disaster Management Plan, Indian Coast Guard will be alerted to coordinate. ▪ Details were furnished to the MoEF&CC Regional Office, Bangalore, vide letter no. KP/MoEF/PH-II/20 dated 02.02.2010. ▪ The latest OPR drill was conducted at the port on 19.06.2024.
12.	The approach channel shall be properly demarcated with lighted buoys for safe navigation and adequate traffic control guidelines shall be framed. The fishermen shall be suitably educated and informed about the traffic guidelines.	<p>Complied</p> <ul style="list-style-type: none"> • The approach channel has been marked with lighted buoys for safe navigation. • Adequate traffic control guidelines were framed, and copy was submitted to the Fisheries Department to suitably inform fishermen.
13.	The project proponent shall set up separate environmental management cell for effective implementation of the stipulated environmental safeguards under the supervision of a Senior Executive.	<p>Complied A separate Environmental Management cell was established headed by Vice President & supporting staff for effective implementation of the stipulated environmental safeguard.</p>

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14.	No destruction of mangrove is permitted. The project proponent shall take up mangrove plantation / green belt in the project area, wherever possible. Adequate budget shall be provided in the Environment Management Plan for such mangrove development.	Complied Based on records provided by PP, it was noted that PP has been protecting more than 50 acres of mangroves and appropriate display boards, and fencing have been erected to safeguard the same.
15.	The funds earmarked for the environment management plan shall be included in the budget and this shall not be diverted for any other purposes.	Complied Based on records provided by PP, it was noted that PP has been complying with this EC condition.
16.	There shall be no withdrawal of groundwater in Coastal Regulation Zone area, for this project. In case any groundwater is proposed to be withdrawn from outside the CRZ area, specific prior permission from the concerned State / Central Groundwater Board shall be obtained in this regard.	Being Complied Based on records provided by PP, it was noted that PP has been drawing water from Nakkala Kalava and accordingly, no groundwater is being drawn.
17.	The Hazardous waste generated shall be properly collected and handled as per the provisions of Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008.	Being Complied Based on records provided by PP, it was noted that hazardous waste like used oils / grease and batteries are being collected and handled as per the provisions of Hazardous Waste (Management, Handling and Trans boundary Movement) Rules, 2016 and their amendments.
18.	The wastewater generated from the activity shall be collected, treated and reused properly.	Being Complied During inspection, it is noted that PP has been operating 2 No. of Sewage Treatment Plants (STP) 1 X 500 KLD & 1 X 40 KLD for treatment of sewage generated in the port and the treated water is being reused for the green belt within port premises.
19.	Sewage Treatment facility should be provided in accordance with the CRZ Notification.	
20.	No solid waste will be disposed of in the Coastal Regulation Zone area. The solid waste shall be properly collected, segregated and disposed as per the provision of Solid Waste (Management and Handling) Rules, 2000.	Being complied Based on records provided by PP, it was noted that PP has provided solid waste collection bins of 120 numbers at different locations within the Port premises and regular collection arrangements have been made from the bins provided. Solid wastes are being collected, Segregated and disposed as per the Solid Waste (Management and Handling) Rules, 2016 and their amendment.
21.	Installation and operation of DG set if any shall comply with the guidelines of CPCB.	Being complied Reportedly, PP is complying with this EC condition and the same is monitored periodically by APPCB officials.
22.	There shall be no reclamation / dredging of areas.	Corrigendum Obtained for EC Condition Based on verification of records, it is noted that this condition was deleted by MoEF&CC vide letter no. F. No. 11-62/2009-IA.III dated 02.03.2010.
23.	Air quality, including the VOC shall be monitored regularly as per the guidelines of CPCB reported.	Corrigendum Obtained for EC Condition Based on verification of records, it is noted that this condition was deleted by MoEF&CC vide letter no. F. No. 11-62/2009-IA.III dated 02.03.2010.

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24.	The project proponent shall undertake green belt development.	Being Complied Based on discussions and as observed during inspection, it is noted that ddevelopment of greenbelt is a regular activity and PP has planted 1,07,070 saplings during FY. Further, PP was maintaining a greenbelt of 100 m width along the periphery and recently developed 3.5 Ha of greenbelt near liquid jetty area in phase III along the shoreline boundary. Further, it was also noted that a 20-meter width greenbelt around the coal stack yards is also maintained.
25.	Necessary clearances from all the concerned agencies shall be obtained before initiating the project.	Being complied Reportedly, PP has obtained all requisite approvals for operating a Port and this Port is in operation for more than 15 years.
26.	Project proponent shall install necessary oil spill mitigation measures in the shipyard. The details of the facilities provided shall be informed to this Ministry within 3 months from the date of receipt of this letter.	Same as detailed in Specific Condition No.11
27.	No hazardous chemicals shall be stored in the Coastal Regulation Zone area.	Being Complied Reportedly, PP is not storing any hazardous chemicals and the same is ensured from time to time by APPCB and APCZMA.
28.	The project shall not be commissioned till the requisite water supply and electricity to the project are provided by the PWD / Electricity Department.	Complied Based on verification of records, it is noted that PP has obtained permission for drawl of water from Nakkala Kalava and Electricity from Southern Power Distribution Corporation Limited (SPDCL).
29.	Specific arrangements for harvesting rainwater shall be made in the project design and the rainwater so harvested shall be optimally utilized.	Complied During inspection as observed and as per discussions held, it is noted that rainwater harvesting pits of 13 nos. are available within the port premises and the collected water is reused for dust suppression and greenbelt development to the extent possible.
30.	The facilities to be constructed in the CRZ area as part of this project shall be strictly in conformity with the provisions of the CRZ Notification, 1991 and its amendment. The facilities such as office building and residential buildings which do not require waterfront and foreshore facilities shall not be constructed within the Coastal Regulation Zone area.	Being complied Reportedly, all the construction activities are as per regulations including Coastal Regulation Zone Notification 1991 & its amendments.
GENERAL CONDITIONS		
1.	Adequate provision for infrastructure facilities including water supply, fuel and sanitation must be ensured for construction workers during the construction phase of the project to avoid any damage to the environment	Complied Reportedly, PP complied with this EC condition during construction and after

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X.	The project proponents shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work.	Complied As per documents provided for verification, it is noted that PP has informed the date of financial as 16.10.2006 and details furnished to the MoEF&CC, Regional Office, Bangalore, vide letter no. KP/MOEF/60 dated 16.02.2007 and date of start of the land development as June, 2006.
XI.	Andhra Pradesh Pollution Control Board shall display a copy of the Clearance letter at the Regional Office, District Industries Centre and Collector's Office / Tehsildar's Office for 30 days.	Complied Reportedly, APPCB has displayed the copy of Environmental Clearance at Regional Office, District Industries Centre and Collector's Office / Tehsildar's Office for 30 days after grant of EC.
XII.	These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act 1974, the Air (Prevention and Control of Pollution) Act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification 1994, including the amendments and rules made thereafter.	Being Complied PP is aware of this EC condition and agreed to comply with the same.
XIII.	All other statutory clearances such as the approvals for storage of diesel from Chief Controller of, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc., shall be obtained, as applicable by project proponents from the respective competent authorities.	Being Complied PP is aware of this EC condition and agreed to comply with the same.
XIV.	The project proponent shall advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded Environmental Clearance and copies of clearance letters are available with the Andhra Pradesh State Pollution Control Board and may also be seen on the website of the Ministry of Environment and Forests at http://www.envfor.nic.in The advertisement should be made within 10 days from the date of receipt of the Clearance letter and a copy of the same should be forwarded to the Regional Office of this Ministry at Bangalore.	Complied As per documents provided for verification, it is noted that PP has advertised regarding the grant of EC in two local newspapers namely The Deccan Chronicle (English) Andhra Jyothi (Telugu) on 22.11.2009.
XV.	Environmental Clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.	Being Complied PP is aware of this EC condition and agreed to comply with the same.
XVI.	Any appeal against this Environmental Clearance shall lie with the National Environment Appellate Authority, if preferred, within a period of 30 days	Being Complied PP is aware of this EC condition and agreed to comply with the same.

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	as prescribed under Section 11 of the National Environment Appellate Act, 1997.	
XVII.	A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zilla Parishad / Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions /representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.	Complied Reportedly, PP has shared the copy of the EC to all concerned agencies after the grant of EC.
XVIII.	The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant level namely; SPM, RSPM, SO ₂ , NO _x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the Company in the public domain.	Being complied Based on verification of records, it is noted that PP has been submitting the half yearly compliance reports on a periodical basis to the Regional Office of the Ministry and the same are also uploaded in company's website at https://www.adaniports.com/Downloads
XIX.	The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.	
XX.	The environmental statement for each financial year ending 31 st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the Company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.	Being complied Based on verification of records, it is noted that PP has submitted the environmental statement as Form-V to APPCB on 28.09.2024.

***** End of Phase-2*****

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Detailed Pointwise Compliance to Phase-3 EC No. 10-18/2016-IA-III dated 11.01.2021

S. No	EC CONDITION	STATUS OF COMPLIANCE
SPECIAL CONDITIONS		
i.	The Environmental and CRZ Clearance to the project is primarily under provisions of EIA Notification, 2006 and CRZ Notification, 2011. It does not amount to approvals/consent/ permissions etc., required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals / clearances under any other Acts/ Regulations or Statutes as applicable to the project.	Being Complied PP is aware of this EC condition and agreed to comply with the same.
ii.	The project proponent shall abide by all the commitments and recommendations made in the Form-II, EIA and EMP report, submissions made during Public Hearing and also that have been made during their presentation to EAC.	Being Complied PP is aware of this EC condition and agreed to comply with the same.
iii.	Construction activity shall be carried out strictly according to the provisions of the CRZ Notification, 2011. No construction works other than those permitted in Coastal Regulation Zone Notification shall be carried out in Coastal Regulation Zone area.	Being Complied PP is aware of this EC condition and agreed to comply with the same.
iv.	All the recommendations and conditions specified by the Andhra Pradesh Coastal Zone Management Authority (APCZMA) vide letter 202/CRZ/IND/201930 dated 21.05.2020 shall be complied with.	Being Complied PP is aware of this EC condition and agreed to comply with the same.
v.	The Project proponent shall ensure that no creeks or rivers are blocked due to any activities at the project site and free flow of water is maintained. Creek water monitoring program shall be implemented during the construction phase	Being Complied PP is aware of this EC condition and agreed to comply with the same.
vi.	The development of green belt by native species with consultation with state forest department shall be ensured.	Being Complied Based on discussions and as observed during inspection, it is noted that development of greenbelt is a regular activity and PP has planted 1,07,070 saplings during FY. Further, PP was maintaining a greenbelt of 100 m width along the periphery and recently developed 3.5 Ha of greenbelt near liquid jetty area in phase III along the shoreline boundary. Further, it was also noted that a 20-meter width greenbelt around the coal stack yards is also maintained.
vii.	The proposed expansion entails 60 million cum of dredging in soft soil. As proposed, the PP shall utilize 26 million cu m of dredged sand for reclamation of low lying areas of port, stock pile 2 million cu m on the coast north of north breakwater for long term coastal protection as recommended by NIOT and disposal of balance 32 million cu m of dredged spoil in the identified dredge disposal area of 56 Km ² beyond (-) 20 m contour. The impact of dredging on the marine environment should be monitored and	Refer Below Based on discussions held with PP, it was informed by PP that this condition has been complied with. Further, PP informed that the impact of dredging activities has been monitored by NIOT for 5 years post completion of the project. Since this being a specialized task assigned to NIOT having relevant experience and expertise, no specific comments have been made in compliance to this EC condition and the same needs to be verified by NIOT from time to time. Further, PP has obtained Consent to

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	necessary measures shall be taken on priority basis if any adverse impact is observed. NIOT will oversee the work as a scientific body and continue to monitor its impact/benefits for at least 5 years post project completion. Necessary financial assistance to be provided by project proponent to NIOT. The report of the same to be submitted to regional office of MoEF&CC by project proponent.	Establishment (CTE) from APPCB vide Order No. 633/ APPCB/ CFE/RO-NLR/HO/2010 dated 25.02.2021.
viii.	Marine ecological monitoring and its mitigation measures for protection of phytoplankton, zooplanktons, macrobenthos, estuaries, sea-grass, algae, sea weeds, Crustaceans, Fishes, coral reefs and mangroves etc. as given in the EIA-EMP Report shall be complied with in letter and spirit with the help of reputed organization or individuals of national repute having knowledge in the said subject. Necessary financial assistance to be provided by project proponent.	Refer Below Based on discussions held with PP, it was informed by PP that this condition has been complied and PP informed that PP engaged NABL Accredited Laboratory to conduct Environmental Monitoring i.e., Terrestrial & Marine parameters in addition, NCSCM is also monitoring the land, air quality, noise, water, marine, marine sediment parameters and mangroves, ones in four years and the recent report issued by NCSCM has been submitted to APPCB.
ix.	Continuous online monitoring of air and water covering the total area shall be carried out and the compliance report of the same shall be submitted along with the 6 monthly compliance reports to the regional office of MoEF&CC.	Being Complied During inspection, it was noted that PP has installed 3 Nos. of Continuous Ambient Air Quality Monitoring Stations (CAAQMS) and connected to APPCB website. Further, PP has been undertaking periodical monitoring of other parameters like terrestrial & marine parameters and reports are submitted to APPCB and MoEF&CC at regular intervals.

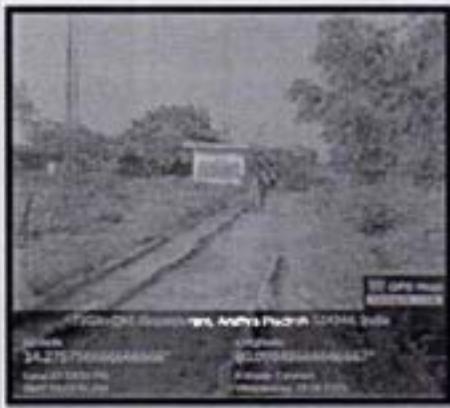


Fig 7-9: CAAQMS Stations and Uploading of EC, HYCR and Monitoring Reports in their Website

x.	The actions shall be in accordance with proposed landscape planning concepts to minimize major landscape changes. The change in land use pattern shall be limited to the proposed port limits and be carried out in such a way as to ensure proper drainage by providing surface drainage systems including storm water network.	Refer Below PP informed that this condition is being complied. However, this being a specialized condition, only concerned agency having relevant experience and expertise in handling / understanding landscape / land use pattern changes can verify the compliance and PP has been suggested to identify and engage some specialized agency, who can verify the compliance and submit the report to MoEF&CC, APPCB and CPCB for verification.
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xi.	Suitable preventive measures be taken to trap spillage of fuel / engine oil and lubricants from the construction site. Measures should be taken to contain, control and recover the accidental spills of fuel during cargo handling.	<p>Being complied</p> <p>Based on perusal of records, it is noted that this port has existing Tier-I oil spill response equipment to combat any oil spill and coordinate with Indian Coast Guard to contain, control, and recover the accidental spills of fuel during cargo handling. Further, PP has a well laid down oil contingency plan and disaster management plan also in place.</p>
xii.	All the mitigation measures submitted in the EIA report shall be prepared in a matrix format and the compliance for each mitigation plan shall be submitted to the RO, MoEF & CC along with a half yearly compliance report.	<p>Complied</p> <p>Based on perusal of records, it is noted that PP has prepared an environmental monitoring plan in a matrix format for the Phase-III expansion and is shared with the ministry and the same is being implemented.</p>
xiii.	The company shall draw up and implement the Corporate Social Responsibility Plan as per the Company's Act of 2013.	<p>Being Complied</p> <p>Based on records furnished, it is noted that this company has a well laid down CSR policy and as per records furnished, it is observed that PP has spent an amount of Rs. 17.94 crores towards implementation of various CSR activities in and around port during the period 2020-21 to 2024-25.</p>
xiv.	As per the Ministry's Office Memorandum F. No. 22-65/2017-IA.III dated 30th September, 2020, the project proponent shall abide by all the commitments made by them to address the concerns raised during the public consultation. The project proponent shall initiate the activities proposed by them, based on the commitment made in the public hearing, and incorporate in the Environmental Management Plan and submit to the Ministry. All other activities including pollution control, environmental protection and conservation, R&R, wildlife and forest conservation/protection measures including the NPV, Compensatory Afforestation etc., either proposed by the project proponent based on the social impact assessment and R&R action plan carried out during the preparation of EIA report or prescribed by EAC, shall also be implemented and become part of EMP.	<p>Being Complied</p> <p>Based on perusal of records, it is noted that PP has been in discussions with nearby villages and public and commitments made during Phase-II (in 2009) is being implemented in addition to commitments made in EIA/EMP reports some of which inter-alia includes pollution control measures, Environmental protection and conservation measure, R&R, Wildlife and forest conservation/ protection measures including the NPV, Compensatory Afforestation, etc., are being implemented.</p>
i.	Construction activity shall be carried out strictly according to the provisions of CRZ Notification, 2011 and the State Coastal Zone Management Plan as drawn up by the State Government. No construction works other than those permitted in Coastal Regulation Zone Notification shall be carried out in Coastal Regulation Zone area. A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.	<p>Being Complied</p> <p>PP is aware of this EC condition and agreed to comply with the same. Even though PP informed that Power supply is through Southern Power Distribution Corporation Limited (SPDCL), PP has not provided any certificate from the power supplying company certifying adequacy of power supply.</p>

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ii.	All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Coast Guard, Civil Aviation Department shall be obtained, as applicable by project proponents from the respective competent authorities.	<p>Being Complied PP is aware of this EC condition and agreed to comply with the same.</p>
Air Quality Monitoring and Preservation		
i.	The project proponent shall install a system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM10 and PM2.5 in reference to PM emission, and SO2 and Nox in reference to SO2 and Nox emissions) within and outside the project area at least at four locations covering upwind and downwind directions.	Same as detailed in Specific Condition No.9 above.
ii.	Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed emission standards.	<p>Being Complied Based on records furnished and also as noted during inspection, PP has been implementing several pollution control measures some of which inter-alia includes the following:</p> <ul style="list-style-type: none"> ▪ Established mechanical conveyor system for handling coal & Iron ore. ▪ Provided closed hoods for the conveyor system. ▪ Stacker cum re-claimers is being used for loading and unloading the coal. ▪ The railway wagons are being loaded mechanically. ▪ Installed fully mechanized coal handling systems with gantry grab type ship loaders/unloaders. ▪ Provided hooded conveyor belt for cargo transferring directly from ship to the designated stack yard by means of closed hoppers and transfer towers. ▪ Established closed warehouses for storage of weather sensitive cargoes. ▪ The loading and discharge points of the conveyor carrying material are covered with exhaust hoods to prevent the formation of dust clouds. ▪ All the conveyor galleries are covered to ensure zero dust emission during cargo transfer. ▪ Provided water sprinkling system at transfer towers to arrest the dust spreading into the atmosphere. ▪ Provided semi mechanized facilities for truck tarpaulin covering stations to ensuring all the outgoing cargos by trucks are covered with tarpaulin. ▪ Ensuring all the outgoing Railway Rakes are covered with Tarpaulin. ▪ Mist Canon systems provided for watering avenue plantations and road wetting on haul roads ▪ Operating Mechanical dust suppression system comprises of 248 canons.

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	<ul style="list-style-type: none"> • Deploying DSS Tankers of Cannon mounted for sprinkling water on haul roads and yards to arrest the dust causing by the vehicular movement • The Cargo stocks/heaps are covered with tarpaulin. • Provided 8 No. tractor mounted hydraulic broom sweeping machines for cleaning the roads and jetty areas, • 2 No of Heavy-Duty Sweeping Machines are being deployed at operational areas and all internal roads. • Erected & maintaining wind breaking wall of height 14 mtrs to prevent any dust nuisance towards habitation supported with high density greenbelt. • Greenbelt in an extent of 200.07 Ha Developed & maintaining green belt along the port covering, yards, roads and all operational areas.
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Fig 10-12: Mechanized Port Berths



Fig 13-15: Closed Conveyors and Covered Transportation of Coal

<p>iii. Shrouding shall be carried out in the work site enclosing the dock/proposed facility area. This will act as dust curtain as well achieving zero dust discharge from the site. These curtain or shroud will be immensely effective in restricting disturbance from wind in affecting the dry dock operations, preventing waste dispersion, improving working conditions through provision of shade for the workers.</p>	<p>Being Complied Based on records furnished and also as noted during inspection, PP has been implementing the following measures viz:</p> <ul style="list-style-type: none"> • Erected & maintaining wind breaking wall of height 14 mtrs to prevent any dust nuisance towards habitation supported with high density greenbelt. • Covered the operational area with rows of plantation which are acting as wind barricades. • Ensuring water sprinkling on haul roads.
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Fig 16-18: Mist Fog Guns, Sprinklers at Loading Points and Coal Yards for Dust Suppression

iv.	Dust collectors shall be deployed in all areas where blasting (surface cleaning) and painting operations are to be carried out, supplemented by stacks for effective dispersion.	Being Complied Reportedly, no blasting activities involved in the Port operations.
v.	The Vessels shall comply the emission norms prescribed from time to time.	Being Complied PP is aware of this EC condition and agreed to comply with the same.
vi.	Diesel power generating sets proposed as source of backup power should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use of low Sulphur diesel. The location of the DG sets may be decided with in consultation with State Pollution Control Board.	Being Complied Based on discussions held with PP, it is noted that this port is being supplied non-conventional source of energy through Power Grid for uninterrupted power supply. (BLYTH Wind Park Pvt. Ltd., Ananthapur Dist., Andhra Pradesh). The DG sets are being operated as back up for emergency lighting & safety during power breakdowns and retrofitting certification was carried-out for the DG Sets. Further, PP was undertaking stack emission monitoring of DG sets and verification of latest monitoring reports indicated, all measured values to be within stipulated norms.
vii.	A detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 kms radius of the project is maintained and improved upon after the implementation of the project. This plan should be based on cumulative impact of all development and increased habitation being carried out or proposed to be carried out by the project or other agencies in this 05 Kms radius of the site in different scenarios of space and time and the traffic management plan shall be duly validated and certified by the State Urban Development department and the P.W.D./ competent authority for road augmentation and shall also have their consent to the implementation of components of the plan which involve the participation of these departments.	Complied Based on perusal of records, it is noted that PP has undertaken a detailed Traffic Management and Decongestion Plan through M/s. FP Project Management and the report submitted to the competent authorities on 11.07.2024.

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Water Quality Monitoring and Preservation:	
i. The Project proponent shall ensure that no creeks or rivers are blocked due to any activities at the project site and free flow of water is maintained.	Being Complied No creeks or rivers are blocked in the port premises and ensuring free flow of water.
ii. Appropriate measures must be taken while undertaking digging activities to avoid any likely degradation of water quality. Silt curtains shall be used to contain the spreading of suspended sediment during dredging within the dredging area.	Being complied Reportedly, PP is taking appropriate measures for undertaking digging activities to avoid any likely degradation of water quality.
iii. No ships docking at the proposed project site will discharge its on-board waste water untreated in to the estuary / channel. All such wastewater load will be diverted to the proposed Effluent Treatment Plant of the project site.	Being complied Reportedly, no ships are allowed to discharge on board wastewater.
iv. Measures should be taken to contain, control and recover the accidental spills of fuel and cargo handle.	Being Complied As per the information provided by PP, port has existing Tier-I oil spill response equipment to combat any oil spill supported by Indian Coast Guard to contain, control and recover the oil spill.
v. The project proponents will draw up and implement a plan for the management of temperature differences between intake waters and discharge waters.	Refer Below As per the discussions held with PP, it was informed that this condition is Not Applicable to them and there is no intake and discharge of water involved in the Port operations. <u>PP has advised to seek a corrigendum to EC, in case the same is not applicable from FAC/ Ministry. Accordingly, Ministry may take a view on this EC condition.</u>
vi. Spillage of fuel / engine oil and lubricants from the construction site are a source of organic pollution which impacts marine life. This shall be prevented by suitable precautions and also by providing necessary mechanisms to trap the spillage.	Being Complied As per the discussions held with PP and as per records verified, the following is noted: <ul style="list-style-type: none"> Oil spills are being managed as per the approved Oil Spill Contingency Plan and PP has provided Oil Boom, Skimmer and chemicals to attend any accidental oil spills. Staff are being trained to deal with Tier-I Oil spills. As per Disaster Management Plan, Indian Coast Guard will be alerted to coordinate and the details were furnished to the MoEF&CC Regional Office, Bangalore, vide our letter no. KP/MoEF/PH-II/20 dated 02.02.2010. The latest OPR drill was conducted at the port on 19.06.2024. Copy attached as Annexure.
vii. Total freshwater use shall not exceed the proposed requirement as provided in the project details. Prior permission from competent authority shall be obtained for use of fresh water.	Being Complied As per records verified, PP has obtained permission for drawl of water from Nakkala Kalava.
viii. Sewage Treatment Plant shall be provided to treat the wastewater generated from the project. Treated water shall be reused for horticulture, flushing, backwash, HVAC purposes and dust suppression.	Being Complied During inspection, it is noted that PP has been operating 2 No. of Sewage Treatment Plants (STP) 1 X 500 KLD & 1 X 40 KLD for treatment of sewage generated in the port and the

ix.	A certificate from the competent authority for discharging treated effluent/ untreated effluents into the public sewer/ disposal/ drainage systems along with the final disposal point should be obtained.	treated water is being reused for the green belt within port premises.
x.	No diversion of the natural course of the river shall be made without prior permission from the Ministry of Water resources.	Being Complied Reportedly, PP is complying with this EC condition.
xi.	All the erosion control measures shall be taken at waterfront facilities. Earth protection work shall be carried out to avoid erosion of soil from the shoreline/boundary line from the land area into the marine water body.	Being Complied Reportedly, PP is complying with this EC condition.
Noise Monitoring and Prevention		
i.	The noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.	Being Complied Based on records verified, it is noted that PP has engaged a NABL Accredited Laboratory to monitor Noise quality at 7 different locations and verification of latest noise monitoring data indicated, all the measured values to be within stipulated norms.
ii.	Noise from vehicles, power machinery and equipment on-site should not exceed the prescribed limit. Equipment should be regularly serviced. Attention should also be given to muffler maintenance and enclosure of noisy equipment.	
iii.	Acoustic enclosures for DG sets, noise barriers for ground-run bays, ear plugs for operating personnel shall be implemented as mitigation measures for noise impact due to ground sources.	Being Complied During inspection, it was noted that PPEs have been provided for all staff and workers and DG sets are provided with acoustic enclosures and verification of latest ambient noise monitoring report indicates, all the measured values to be within stipulated norms.
iv.	The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during daytime & 70 dB(A) during night time.	
Energy Conservation Measures		
i.	Provide solar power generation on roof tops of buildings, for solar light system for all common areas, streetlights parking around project area and maintain the same regularly	Being Complied Based on verification of records, it is noted that the Port is being supplied with non-conventional sources of energy through Power Grid for uninterrupted power supply. (BLYTH Wind Park Pvt. Ltd., Ananthapur Dist., Andhra Pradesh) and all the office and other buildings are provided with LED lights.
ii.	Provide LED lights in their offices and port areas.	
Waste Management		
i.	Dredged material shall be disposed of safely in the designated areas.	Being Complied Reportedly, PP disposed off all the dredged materials safely in designated areas.
ii.	Shoreline should not be disturbed due to dumping. Periodical study on shoreline changes shall be conducted and mitigation carried out, if necessary. The details shall be submitted along with the six-monthly monitoring reports.	Being Complied Based on a recent study conducted by NIOT, it is noted that shoreline monitoring has been done and no major damage has been identified.
iii.	Necessary arrangements for the treatment of the effluents and solid wastes must be made and it must	Same as detailed in Specific Condition No.8

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	be ensured that they conform to the standards laid down by the competent authorities including the Central or State Pollution Control Board and under the Environment (Protection) Act, 1986.	
iv.	The solid wastes shall be managed and disposed as per the norms of the SWM Rules, 2016.	Being Complied As detailed in earlier EC conditions, all the solid and other wastes generated are disposed as per Rules.
v.	Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Waste Management Rules, 2016.	
vi.	A certificate from the competent authority handling municipal solid wastes should be obtained, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from project.	
vii.	Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination.	
viii.	Oil spill contingency plan shall be prepared and part of DMP to tackle emergencies. The equipment and recovery of oil from a spill would be assessed. Guidelines given in MARPOL and Shipping Acts for oil spill management would be followed. Mechanism for integration of terminals oil contingency plan with the overall area contingency plan under the coordination of Coast Guard.	Being Complied Based on verification of records, it is noted that PP has an Oil Spill Contingency Plan and this port has Tier-I Oil Spill response equipment for recovery of oil spill in coordination with ICG, Krishnapatnam and follows the guidelines given in MARPOL and Shipping Acts.
Greenbelt		
i.	Green belt shall be developed in area as provided in project details with a native tree species in accordance with CPCB guidelines.	Being Complied As per records furnished, it is noted that PP has undertaken greenbelt/ plantation in ~ 210 Ha and during last one year, PP has planted more than 1.0 lakh trees.
ii.	Top soil shall be separately stored and used in the development of greenbelt.	Being Complied. Reportedly, all the generated top soil has been utilized for greenbelt development and further, PP was found to be using coco peat, red soil and vermicompost for enriching the top soil.
Marine Ecology		
i.	The dredging schedule shall be so planned that the turbidity developed is dispersed soon enough to prevent any stress on the fish population.	Being Complied Reportedly, PP complied with this EC condition and PP has been undertaking studies through reputed institutes like NIOT and NCSCM for assessing any environmental damage to take appropriate steps to mitigate the same.
ii.	While carrying out dredging, an independent monitoring shall be carried out through a Government Agency/Institute to assess the impact and necessary measures shall be taken on priority basis if any adverse impact is observed.	
iii.	A detailed marine biodiversity management plan shall be prepared through the NIO or any other institute of repute on marine, brackish water	Being Complied Based on discussions held with PP, it is noted that PP has engaged Sugandhi Devadason Marine Research Institute

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	authority. The report shall be based on a study of the impact of the project activities on the intertidal biotopes, corals and coral communities, molluscs, sea grasses, sea weeds, sub-tidal habitats, fishes, other marine and aquatic micro, macro and mega flora and fauna including benthos, plankton, turtles, birds etc. as also the productivity. The data collection and IA shall be as per standards survey methods and include underwater photography.	for preparing detailed Biodiversity management plan. <u>Final study report is yet to be received.</u>
iv.	Marine ecology shall be monitored regularly also in terms of sea weeds, sea grasses, mudflats, sand dunes, fisheries, echinoderms, shrimps, turtles, corals, coastal vegetation, mangroves and other marine biodiversity components including all micro, macro and mega floral and faunal components of marine biodiversity.	Being Complied Based on records furnished, it is noted that PP has appointed M/s. SV Enviro Labs for Monitoring the Terrestrial & Marine parameters viz., marine water quality, marine sediment quality, surface water quality and ground water quality at regular intervals with NABL Laboratory.
v.	The project proponent shall ensure that water traffic does not impact the aquatic wildlife sanctuaries that fall along the stretch of the river.	Being Complied Reportedly, there are no aquatic wildlife sanctuaries in the vicinity of the Port and PP is taking adequate measures for that the water traffic does not impact the marine ecosystem for port operations.
Public Hearing and Human Health Issues		
i.	The work space shall be maintained as per international standards for occupational health and safety with provision of fresh air respirators, blowers, and fans to prevent any accumulation and inhalation of undesirable levels of pollutants including VOCs.	Being Complied During the inspection, it was noted that PP has established an occupational health centre (OHC) with all essential facilities and a doctor, and an ambulance are also made available for addressing any eventuality. Further, PP was conducting periodical health checkups for all workers and records are also maintained as per Factories Act.
ii.	Workers shall be strictly enforced to wear personal protective equipment's like dust mask, ear muffs or ear plugs, whenever and wherever necessary/required. Special visco-elastic gloves will be used by labour exposed to hazards from vibration.	Being Complied During the inspection, it was noted that all the workers, employees and stakeholders were wearing PPEs at operational areas.
iii.	Safety training shall be given to all workers specific to their work area and every worker and employee will be engaged in fire hazard awareness training and mock drills which will be conducted regularly. All standard safety and occupational hazard measures shall be implemented and monitored by the concerned officials to prevent the occurrence of untoward incidents/ accidents.	Being Complied Based on discussions held with PP and based on verification of records, it is noted that all the employees, workers & contractors are given daily toolbox talks, monthly review meetings with employees engaged in various activities of the port and periodical training are provided to all the staff.
iv.	An emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.	Being Complied Based on verification of records, it is noted that port has developed an emergency preparedness plan and a Disaster Management Plan and the same is being updated on a periodical basis and the latest DMP was updated on 30.08.2024.

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v.	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.	Being Complied Reportedly, PP complied with this EC condition during construction phase and have provided all essential facilities like fuel, toilets, STP, drinking water, medical facilities etc. and the same have been removed after completion of the project.
vi.	Occupational health surveillance of the workers shall be done on a regular basis.	Same as detailed in Point No. I above.
Environmental Responsibility		
i.	The company shall have a well-laid-down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/ deviation/ violation of the environmental / forest /wildlife norms/ conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.	Partly Complied Based on examination of records, it is noted that PP has a well laid down environmental policy ad SOPs with proper checks and balances for addressing environmental issues. However, a copy of the latest Board Resolution has not been received by the Regional Office along with half yearly compliance reports.
ii.	A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.	Being Complied During inspection, it was noted that PP has established a separate environmental cell with qualified people and reporting directly to the Vice President.
iii.	Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.	Being Complied Based on verification of records, it is noted that PP has spent an amount of Rs. 17.38 crores as capital expenditure and Rs. 2.41 crores as recurring expenditure for implementation of environmental protection measures and PP has submitted a responsibility matrix also. However, PP has not furnished the action plan for implementation of this plan to the Regional Office of the Ministry.
iv.	Self-environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.	Being Complied Based on verification of records, it is noted that PP has been submitting half yearly compliance reports as self-environmental audit report along with details of all monitoring reports and once in 3 years, the same is being carried out by a MoEF&CC and NABL accredited laboratory along with Terrestrial & Marine Monitoring reports to APPCB and MoEF&CC.

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Miscellaneous		
i.	The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.	Complied Based on verification of records, it is noted that PP has advertised regarding the grant of EC in two Newspapers namely Vaartha (Telugu) and The New Indian Express (English) on 21.01.2021 after the grant of EC.
ii.	The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.	Complied Based on verification of records, it is noted that PP has submitted the copy of the EC to the District Collector, local Panchayats and other agencies vide letter dated 01.02.2021.
iii.	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.	Being Complied Based on examination of records, it is noted that PP has been submitting the half yearly compliance reports along with results of monitoring data periodically to the Regional Office of the Ministry and have been uploading the same in their website at https://www.adaniports.com/Downloads
iv.	The project proponent shall submit six- monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.	
v.	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.	Being Complied Based on examination of records, it is noted that PP has submitted the Environmental Statement in Form-V to APPCB on 28.09.2024.
vi.	The criteria pollutant levels namely, PM2.5, PM10, SO2, Nox (ambient levels) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.	Being Complied Based on examination of records, it is noted that PP has been undertaking periodical monitoring of ambient air quality parameters by a MoEF&CC recognized laboratory and the results of the same are displayed near the entrance/ main gate.
vii.	The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.	Being Complied Based on examination of records, it is noted that PP has obtained CTE from APPCB vide Order No. 633/APPCB/CFE/RO- NLR/HO/2010 dated 25.02.2021 and as per records furnished, project is yet to be implemented.
viii.	The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.	Being Complied PP is aware of this EC condition and agreed to comply with the same.
ix.	The project proponent shall abide by all the commitments and recommendations made in the	Being Complied

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	EIA/EMP report, commitments made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.	PP is aware of this EC condition and agreed to comply with the same.
x.	No further expansion or modifications in the port area shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).	Being Complied PP is aware of this EC condition and agreed to comply with the same.
xi.	Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.	Being Complied PP is aware of this EC condition and agreed to comply with the same.
xii.	The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.	Being Complied PP is aware of this EC condition and agreed to comply with the same.
xiii.	The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time-bound manner shall implement these conditions.	Being Complied PP is aware of this EC condition and agreed to comply with the same.
xiv.	The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/ monitoring reports.	Being Complied PP is aware of this EC condition and agreed to comply with the same.
xv.	The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.	Being Complied PP is aware of this EC condition and agreed to comply with the same.

Dr. Murali Krishna

Dr. Murali Krishna
Additional Director (S)/ Scientist-E

***** End of The Report*****

ANNEXURE-5

Compliance status of the conditions stipulated in the schedule-B of CTO order dated. 11.11.2022.

S No	Condition	Compliance
Schedule - B		
1	The Port shall complete mechanizing of Berth no 6 by 31 st March, 2023	Complied. Mechanisation of berth no 6 is completed.
2	The port shall complete the mechanization of Berth no 5 within 24 months from the date when the coal handled at berth no 5 is adequate to handle through mechanization system. Till the mechanization is completed, the port shall do sprinkling along with MDSS to control dust pollution due to handling of coal	Complied. The port is handling coal in berth no.5 by deploying mobile hoppers and transporting through trucks to the stockyard. It is observed that the stockyard located opposite to coal berths is provided with MDSS.
3	The Port shall maintain the existing greenbelt of 100m width along the periphery. Further, development of 100 m green belt at other expansion areas shall be taken up at the time of expansion of the port facility and shall be completed within 3 years.	Complying. The port developed greenbelt in an extent of about 516.6 Acres The facility is maintaining a greenbelt of 100 m width along the periphery, except the lighthouse area(north) and towards A.P. Genco conveyor (north).
4	The port shall develop the 20 m width greenbelt along the existing coal stock yards as per EC & CFO conditions within a time period of 2 years	Complying. The facility is maintaining a 20-meter width greenbelt around the coal stack yards except towards the east side (Zone 3 & 4). Recently, the port has done plantation in the North side near the lighthouse and in the zone 3 and Zone 4 towards east side
5	The port shall maintain storm water drains and improvement of the storm water drains in new areas shall be taken up along with the expansion of the port.	Complying. Constructed stormwater drains along the coal stockyards and also provided settling pits.
Water		

6	<p>The source of water is Muthukur Reservoir 1000 KLD and 4 MLD of water from Nakkala kalava irrigation drain. The maximum permitted water consumption after proposed expansion is as following:</p> <table border="1" data-bbox="435 394 971 751"> <thead> <tr> <th>S. No.</th> <th>Purpose</th> <th>Quantity (KLD)</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Dust suppressions & Miscellaneous (Fire protection services)</td> <td>1950.0</td> </tr> <tr> <td>2.</td> <td>Gardening</td> <td>400.0</td> </tr> <tr> <td>3.</td> <td>Domestic</td> <td>650.0</td> </tr> <tr> <td></td> <td>Total</td> <td>3000.0</td> </tr> </tbody> </table> <p>Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above.</p>	S. No.	Purpose	Quantity (KLD)	1.	Dust suppressions & Miscellaneous (Fire protection services)	1950.0	2.	Gardening	400.0	3.	Domestic	650.0		Total	3000.0	<p>Complied.</p> <p>The port is meeting its water requirement from Nakkala kalava irrigation drain and muthukur Reservoir.</p>			
S. No.	Purpose	Quantity (KLD)																		
1.	Dust suppressions & Miscellaneous (Fire protection services)	1950.0																		
2.	Gardening	400.0																		
3.	Domestic	650.0																		
	Total	3000.0																		
7	<p>The port shall comply the following effluent discharged standards based on the disposal points permitted:</p> <table border="1" data-bbox="435 1024 987 1570"> <thead> <tr> <th>Outlet</th> <th>Parameter</th> <th>Concentration</th> </tr> </thead> <tbody> <tr> <td></td> <td>pH</td> <td>5.5 - 9.0</td> </tr> <tr> <td></td> <td>Total Suspended Solids (TSS)</td> <td><100 mg/l</td> </tr> <tr> <td></td> <td>Oil and Grease</td> <td>10 mg/l</td> </tr> <tr> <td></td> <td>Biochemical Oxygen Demand (BOD)</td> <td>30 mg/l</td> </tr> <tr> <td></td> <td>Fecal Coliform (FC) (Most Probable Number per 100 Milliliter, MPN/100ml)</td> <td><1000 MPN/100 ml</td> </tr> </tbody> </table>	Outlet	Parameter	Concentration		pH	5.5 - 9.0		Total Suspended Solids (TSS)	<100 mg/l		Oil and Grease	10 mg/l		Biochemical Oxygen Demand (BOD)	30 mg/l		Fecal Coliform (FC) (Most Probable Number per 100 Milliliter, MPN/100ml)	<1000 MPN/100 ml	<p>Complied.</p>
Outlet	Parameter	Concentration																		
	pH	5.5 - 9.0																		
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	Fecal Coliform (FC) (Most Probable Number per 100 Milliliter, MPN/100ml)	<1000 MPN/100 ml																		
Air																				
8	<p>The port shall comply with emission limits for DG sets of capacity upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004.</p>	<p>---</p>																		

	In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.	
9	<p>The port shall comply with ambient air quality standards of PM10 (Particulate Matter size less than 10µm) - 100 µg/ m³; PM2.5 (Particulate Matter size less than 2.5 µm) - 60 µg/ m³; SO₂ - 80 µg/ m³; NO_x - 80 µg/m³, outside the factory premises at the periphery of the industry.</p> <p>Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.</p> <p>Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A)</p>	<p>Complying.</p> <p>The industry has provided 3 no. of Continuous Ambient Air Quality Monitoring stations at CVR Amenities Complex, Thamminapatnam Village and Krishnapatnam Village for the parameters PM2.5, PM10, SO₂, NO_x, CO and NH₃.</p> <p>In addition to the above 3 nos of CAAQM stations, 2 nos of sensor based CAAQM stations installed and instead of sensor based, the port shall install conventional CAAQM stations.</p>
10	The Port shall take all measures including latest available technologies to comply with above ambient air quality standards	<p>Complying.</p> <p>M/s. AKPL provided mechanised coal handling berths, MDSS with 248 sprinklers, deployed 12 Truck mounted sprinklers, 3 Nos. of heavy-duty Atomized Sprayers, Hoppers for cargo unloading, paved roads, road sweeping machines and 8 No. tractor mounted hydraulic broom sweeping machines.</p> <p>In addition to the above, 2nos of heavy-duty sweeping machines are provided for effective sweeping of roads, berths and operational areas in the port premises.</p>
11	The Port shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE & CFO of the Board.	Complied.

12	Coal stack heights in all coal yards shall not be more than 12mts.	Complied.
13	The port shall ensure required wetness all the time on the surface of stockpiles to avoid the dust emissions from the stockpiles.	<p>Complied.</p> <p>M/s. AKPL provided MDSS with 248 No. of sprinklers at coal stacking and wagon loading areas and deployed 12 No. of truck-mounted sprinklers.</p> <p>Provided 2 No. of additional heavy-duty sweeping machines.</p>
14	The port shall install a sufficient number of CAAQM stations in between the villages and the port area. The stations shall be located at the periphery of the villages to monitor all the parameters given in the consent order.	<p>Being Complied.</p> <p>M/s. AKPL installed 3 No. of CAAQM stations to measure the parameters NOx, NH3, SO2, CO, PM 10, PM 2.5, at the following locations and data connected to APPCB website.</p> <ol style="list-style-type: none"> 1. Station - 1 – (CVR Amenities Complex) 2. Station - 2 – (Thamminapatnam Village) 3. Station - 3 – (Krishnapatnam Village) <p>In addition to the above 3 nos of CAAQM stations, 2 nos of sensor based CAAQM stations installed and instead of sensor based, the port shall install conventional CAAQM stations.</p>
15	The port shall maintain properly the three CAAQM stations provided and shall be connected to APPCB website	<p>Not complied.</p> <p>Not maintaining properly as the parameters are showing negative values. The port shall carry calibration regularly to rectify the same.</p>
16	Unloading of iron ore from the railway wagons house should be carried out with wagon tippers only, in case, handling of iron ore is more than 6 MTPA. As and when iron ore handling is to be done intermittently, it should	Complied.

	be handled with water sprinkling system at high pressure with swiveling type nozzles operated regularly to cover entire stockpile. Nozzles shall be operated along stockpile at regular Intervals to cover stockpile height and width.	M/s. AKPL is handling Iron ore intermittently and carrying out water sprinkling.
17	The port shall take adequate air pollution control measures with respect to the enhanced dusty materials handling capacities.	M/s. AKPL provided mechanised coal handling berths, MDSS with 248 sprinklers, deployed 12 Truck mounted sprinklers, 3 Nos. of heavy-duty Atomized Sprayers, Hoppers for cargo unloading, paved roads, road sweeping machines and 8 No. tractor-mounted hydraulic broom sweeping machines. In addition to the above, 2nos of heavy-duty sweeping machines are provided for effective sweeping of roads, berths and operational areas in the port premises.
18	The port shall stock all the dusty materials with in the designated storage yards only.	Complied.
19	The port activities are concentrating in north quay by construction of 12th Berth, hence the stocking of dusty materials shall not be extended towards the residential areas around the port area.	Complied.
20	The dusty materials transporting vehicles shall be closed in all respects/ covered with tarpaulin for controlling fugitive emissions.	Complied.
21	The port shall provide wheel washing facility near the dusty cargo stocking area, to the freighted vehicles going outside the port.	Complied. 2 nos. of washing facility provided at coal gate complex and South side gate.
22	The port shall inform the modifications made in port infrastructure developments to the MoEF&CC and to the Board time to time.	Agreed to comply.
23	The port shall obtain EC for any change of scope of the project and shall restrict the port activities as permitted vide EC Orders	Agreed to comply.

	Dt.26.07.2006 for Phase - I, 13.11.2009 for Phase - II & Phase-III (Expansion) 11.01.2021.	
24	The port shall continuously operate the 3 CAAQM stations installed in between villages and port area to monitor all the parameters given in the consent order and upload the data continuously to the APPCB / CPCB websites.	Complied.
General		
25	The MDSS system shall be in operation wherever the stock of any bulk material (Dusty cargo) is piled in a way to ensure wetness on the surface of stock piles.	Complying. M/s. AKPL shall increase the frequency of operation of MDSS particularly during sunny days.
26	As regards to deviation in location of facilities such as stock piles and other facilities, from the originally envisaged plan, amendments for the EC and CFE have to be obtained immediately.	Agreed to comply.
27	The port shall maintain the existing green belt with adequate width and density and in vacant places	The port developed greenbelt in an extent of about 516.6 Acres. Recently, the port has done plantation in the North side near the lighthouse and in the zone 3 and Zone 4 towards east side
28	The port shall use road sweeping machines to clean all port internal roads regularly.	M/s. AKPL provided 12 Truck mounted sprinklers, 3 Nos. of heavy-duty Atomized Sprayers, road sweeping machines and 8 No. tractor mounted hydraulic broom sweeping machines. In addition to the above, 2nos of heavy-duty sweeping machines are provided for effective sweeping of roads, berths and operational areas in the port premises.
29	The port shall ensure that the trucks transporting cargos to outside the port shall be covered with tarpaulin to avoid fugitive emissions / spillages.	Complied. Provided provision of 28nos at a time to cover the trucks carrying coal with tarpaulin
30	All conveyor belts and other transfer points shall be covered with GI sheets to mitigate	Complied. Provided GI Sheet covering to the Transfer points.

	fugitive emissions generated during conveying of dusty cargos.	
31	The port shall maintain water sprinklers for effective control of fugitive emissions generated during handling of cargo and increased volume of vehicular traffic.	Agreed to comply.
32	The port shall maintain Mechanical Dust Suppression System (MDSS) for stock yards, dusty cargo berths and conveyor belts.	Agreed to comply.
33	The port shall develop and maintain 100 m width greenbelt along the periphery & 20 m width around coal stack yards as per EC/CFE condition	The port developed greenbelt in an extent of about 516.6 Acres. The facility is maintaining greenbelt of 100 m width along the periphery, except lighthouse area (north) and towards AP Genco conveyor (north). Recently, the port has done plantation in the North side near the lighthouse and in the zone 3 and Zone 4 towards east side
34	The port shall maintain empty dusty cargo vehicles washing system to clean dusty cargo empty vehicles.	Complied. The facility provided a separate utility area inside the port premises.
35	The port shall record the energy consumption for the energy meters provided for Sewage Treatment Plant (STP), pump houses to water sprinklers / dust suppression measures and Air Pollution Control Equipment's (APCE)	Complied. Separate energy meters provided to STP and APCE.
36	The port shall not allow any hazardous wastes through the port other than waste oil from DG Set, Waste oil from Ship, Wastes / residues containing oil from ships, used oil generated in the Port without prior permission of Board and shall comply with EC conditions.	Complied.
37	The port shall not store any hazardous waste within the premises a per the time frame mentioned in HWM Rules.	Complied.
38	In case a leaky container of hazardous cargo is found, a separate permission of the Board may be obtained after establishing the quality and the type of waste for disposal	Agreed to comply.

39	All types of the fertilizers should be stored in the closed warehouses only. The Port should ensure that there should not be any open storage of urea or any other fertilizer materials. There shall not be any effluent generation	Complied. Fertiliser cargo are being stored in the closed shed.
40	The port shall store fuel oils used for construction equipment, vessels and vehicles in a well-designed manner and protect them against fire hazards by construction of compound wall to prevent access to unauthorized elements. The surface run off from storage area shall pass through oil water separator before being discharged.	Complied
41	The port shall provide fire detection and firefighting facilities with adequate water storage in fire prone areas in consultation with Directorate of firefighting.	Complied. The industry has obtained Fire NOC. 10 no. of fire monitoring tankers for control of dust suppression and spontaneous ignition
42	The port shall comply latest technologies for controlling fugitive emissions including the following: 1. Fully mechanized handling equipment for loading and unloading operations 2. Closed conveyor belt with water sprinkling arrangement for suppression of dust while conveying dusty cargoes like coal, iron ore etc. 3. Specially designed iron ore ship loader with necessary precautions to reduce drop height of iron ore into the ship. 4. Mechanical water sprinkling shall be provided on roads and at dusty cargo storage areas for suppression of dust.	Complied. a) Coal ship unloaders and conveyors are provided berths 6,7,8 b) Water sprinkling system provided in ship unloaders and conveyor system for dust control. c) Water sprinklers are provided. d) Provided Mechanical water sprinkling at the coal storage yard and tankers to suppress the dust.
43	The port shall maintain adequate number of ground water monitoring location on scientific basis and the same shall be monitored every six months.	Complying. Carrying out groundwater monitoring at 4 locations through 3 rd party.

44	The port shall construct the storm water drains to avoid the contamination of runoff with other effluents.	Complying. Constructed stormwater drains along the coal stockyards and also provided settling pits.
45	The port shall regularly clean the drains to avoid siltation.	
46	The port shall monitor compliance through Environment Management Cell with qualifies and trained staff	Complied.
47	The port shall maintain onsite emergency action plan after carrying out risk analysis and HAZOP studies.	Complied.
48	The port shall comply with the conditions of CFE order dated 08.05.2010, 22.02.2018 and 25.2.2021.	Agreed to comply
49	The port shall submit monthly monitoring reports to RO: Nellore	Complied.
50	The port shall comply with standards and directions issued by APPCB / CPCB / MoEF&CC as and when notifications are issued from time to time.	Agreed to comply.
51	The port shall install digital display boards at publicly visible places at the main gate indicating the products manufactured Vs permitted quantities, Treated effluent concentrations Vs discharge standards, Stack emission & AAQ concentrations Vs standards, hazardous waste generation, disposed, stock Vs permitted quantities and validity of CFO; and exhibit the CFO order at a prominent place in the factory premises, as per Hon'ble Supreme Court order	Complied.
52	The port shall submit Half yearly compliance reports to all the stipulated conditions in Environmental Clearance (EC), Consent for Establishment (CFE) and Consent for Operation (CFO) through website i.e., https://pcb.ap.gov.in by 1 st of January and 1st July of every year. The first half yearly compliance reports shall be furnished by the industry and second half yearly compliance	Complied.

	reports shall be the audited through MoEF&CC recognized and National Accreditation Board for Laboratory Testing (NABL) accredited third party.	
Special conditions		
53	The port shall possess valid NOC issued by the Andhra Pradesh State Disaster Response and Fire Service Dept., (APSDRFSD) and submit a copy at concerned Regional Office, APPCB.	Complied. Obtained valid fire NOC.
54	The port shall prepare a safety report and carry out an independent safety audit report of the respective industrial activities including chemical storages / isolated storages by an expert not associated with such industrial activity as required under Rule 10 of MSIHC Rules, 1989 and get it approved by the Factories Dept., and submit the compliance along with copy of the safety report, safety audit report and safety certificate at concerned Regional Office, APPCB.	Complied
55	The port shall extend training to the working personnel for the prevention of accidents and necessary antidotes to ensure safety, as per the MSIHC Rules, 1989	Complying. Carrying out training to the employees on regular intervals.
56	The port shall carryout calibration of safety equipment and leak detection systems at regular intervals and shall certify the same with the Factories Department. That certified copy shall be submitted to the APPCB, Regional Office.	Complying. Carrying out 3 rd party analysis.
57	The port shall install fluorescent Wind Vane at the highest point in the industry premises.	Complied
58	The port shall submit Risk analysis and risk assessment covering worst scenario clearly describing impact within the industry premises and outside the industry premises and emergency response system.	Complied.
59	The port shall submit the copy of the safety audit report and On-Site / Off Site Emergency	Complied.

	Plans as applicable after being certified by the Factories Department to the APPCB, Regional Office from time to time, if the storage quantity of hazardous chemicals is equal to or, in excess of the threshold quantities specified in schedule 2 & 3 of MSIHC Rules, 1989	
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Nawudu Asole
ENVIRONMENTAL ENGINEER
APPCB, RO, NELLORE

Jayesh Ranjan, I.A.S.,
Principal Secretary to Government (FAC)



INFRASTRUCTURE & INVESTMENT DEPARTMENT,
Room No. 117-A, D-Block, Ground Floor,
A.P. Secretariat, Hyderabad - 500 022.
☎ : (Off) +91-40-2345 0517
Tele/Fax : +91-40-2345 0518
e-mail : prlsecy_infra@ap.gov.in

D.O.Letter No.773/Ports.I/2012 Dated:19 -08-2013.

(Dear

Sub:- Development of M/s. Krishnapatnam Port Company Ltd –
External Infrastructure – Request for providing water supply
from Muthukur Reservoir - Regarding.

* * * * *

I would like to recall my tele talk on the above subject. I would like to inform you that as per the clause 3.15 of Revised Concession Agreement made by the Government with M/s Krishnapatnam Port, the State Government shall provide external infrastructure viz., road connecting the nearest N.H to the Port boundary, water supply upto Port boundary and power supply from nearest substation upto Port boundary.

In this regard, the Krishnapatnam Port Company Ltd in their letter dt 14.09.2012 (copy enclosed) have requested the Government, for supply of 1.0 MLD of water from Muthukur Reservoir to Krishnapatnam Port in terms of Clause 3.15 of Concession Agreement. In this regard, the Government vide G.O.Ms.No. 10, I & CAD (PW.M&MI-R1) Department Dt. 20.02.2013 (copy enclosed), accorded revised administrative approval for an amount of Rs. 110.34 Lakhs as against earlier administrative approval of Rs. 71.50 lakhs to take up the deposit work of "Providing Raw Water pumping main from Muthukur Large tank to Krishnapatnam Port MUSS (Main Utility Sub Station) area including construction of Head Works in Muthukur Village and Mandal in SPSR Nellore District", and directed the Chief Engineer, NTR TGP, Srikalahasti to take further action in the matter.

In this regard, I am to inform you that in the meeting held on 22.02.2013, the Chief Secretary have directed that the above work shall be completed by 31.08.2013 positively. It is learnt that even though the tenders have been finalized, the work could not be grounded due to local problems.

::2::

I request you to look into the matter personally and to issue necessary instructions to the officials for commencement of work by Irrigation Department for supply of raw water from Muthukur Large tank to Krishnapatnam Port MUSS (Main Utility Sub Station), at the earliest.

With

Yours sincerely,

Sd/-
(JAYESH RANJAN)

To
Sri. N.Srikant, I.A.S
Collector and District Magistrate,
SPSR Nellore District.

Copy to:
The Chief Engineer,
Telugu Ganga Project,
Srikalahasti.
Chittoor District.



(JAYESH RANJAN)

**GOVERNMENT OF ANDHRA PRADESH
WATER RESOURCES DEPARTMENT**

From
Sri P.M. Khan, B.E.,
Executive Engineer (FAC),
Drainage Division,
Nellore .

To
The Director & CEO.,
M/s Adani Krishnapatnam Port Ltd.,
Krishnapatnam Post Box - No.1,
Muthukur mandal,
SPSR Nellore District.

Letter No:EE/DB/TO/Nakkala Kalava/ 329^M Dated:16-10-2023.

Gentleman,

Sub:- Revised rates agreement - Drawal of 4.9 cusecs of water from Nakkala kalava by Adani Krishnapatnam Port Limited - supplemental Agreement accepted - Regarding.

- Ref:- 1) G.O. Ms.No.39, I&CAD (PWGC& IWS) Dept, date: 02-04-2002.
2) Agt No.01 DN Lease/2010-11, dated: 28-07-2010.
3) G.O.Rt.No.202, Industries & Commerce (INF) Dept., date: 6-12-2014.
4) G.O.Ms.No.1, Industries & Commerce (P&I) Dept., date: 12-01-2022.
5) Letter No.ENC (I) EE/DEE/AEE2/WS/Certain clarification related to G.O.Ms. No.1, date: 18-10-2022 vide SE/IC/NLR Endt No.551gl, date: 09-11-2022.
6) SE/IC/Nellore/DEE2/(1) AEE-1/Royalty charges 241gl, date: 14-07-2023.
7) This office Letter No.EE/DB/TO/ Nakkalakaluva 184M, date: 14-08-2023.
8) Adani Krishnapatnam port Limited dated: 24-08-2023.

The revised rate of agreement for " Drawal of 4.9 cusecs of water from Nakkala Kalava drain is accepted in your favour and Registered as Divisional supplemental Agreement No. 01 /2023-24.

A copy of the supplemental agreement is here with enclosed. You are requested to contact the Deputy Executive Engineer, Drainage Sub Division No.1, Nellore who is the authorized representative at all times at site of work.

Encl:- Copy of Agreement.

Yours Sincerely,

[Signature]
16/10/2023
Executive Engineer,
Drainage Division, Nellore.

16/10/2023

Government of Andhra Pradesh

IN-AP27270750489761V

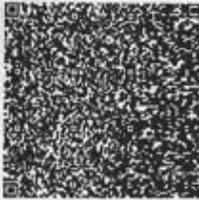
e-Stamp



सत्यमेव जयते

Certificate No. : IN-AP27270750489761V
 Certificate Issued Date : 13-Sep-2023 01:33 PM
 Account Reference : NEWIMPACC (SV)/ ap18063304/ AP-NLR/ AP-MTK/apkassilu
 DDO Code : 27002308001 O/o IG R
 Unique Doc. Reference : SUBIN-APAP1806330444790885961923V
 Purchased by : SATEESH GANGA
 Description of Document : Article 6 Agreement
 Property Description : Not Applicable
 Consideration Price (Rs.) : 0
 (Zero)

First Party : ADANI KRISHNAPATNAM PORT LTD
 Second Party : Not Applicable
 Paid By : ADANI KRISHNAPATNAM PORT LTD
 Stamp Duty Amount(Rs.) : 100
 (One Hundred only)



₹100



Please write or type below this line

This Original Agreement No.1 /2010-11, dated 28-07-2010 ("Supplemental Agreement") is made on this 16th day of October . 2023

Between his excellency the Governor of Andhra Pradesh represented by the Executive Engineer, Water Resources Department, Drainage Division, Nellore herein after called the "Government." As one part

And

ADANI KRISHNAPATNAM PORT LTD a company incorporated under the provisions of the Companies Act, 1956 or 2013 having its site office P.O Bag No.01, Muthukur Mandal, SPSR Nellore District, Andhra Pradesh 524344 and its Registered Office at Adani Corporate House, Shanti gram, Near Vaishno Devi Circle, S.G. Highway, Khodiyar, Ahmedabad-382421, Gujarat, India (Hereinafter referred to as the "Company" or "AKPL") of the other part

Supplemental agreement No. /2023-24, dt:/10/2023

[Signature]
For Adani Krishnapatnam Port Limited

[Signature]
16/10/2023
Executive Engineer,
Drainage Division, Nellore.

0015581087

Managing Director

Statutory Alert:

- The authenticity of this Stamp certificate should be verified at www.e-stamp.com or use the e-Stamp Mobile App of State Machine. Any discrepancy in the details on this Certificate, and be available on the website / Mobile App reported to a court.
- The onus of checking the legitimacy is on the users of the certificate

Recitals:

- A. **Whereas the Company has applied to the Government for License to draw 4.9 cusecs (17640 cft drain water per hour) for 8 hrs. in a day for a period every year from Nakkala Kaluva Drain. The Government agreed to grant License and the Company has agreed to accept the license for the terms and conditions set forth therein and executed the same through an Agreement No.1 Lease /2010-11 dated 28-07-2010 (Herein after referred as "Original Agreement")**
- B. **Where as the company has paid an amount of Rs 1,19,070/- (Rupees One Lakh Nineteen Thousand Seventy Only) Vide DD. No,202979 dated 24-07-2010 at State Bank of India Krishnapatnam Port Branch SPSR Nellore District in favor of Assistant Pay & Accounts Officer, Somasila Project, Nellore as and for security for fulfillment and observance of the conditions, covenants and stipulations in these presents of the Original Agreement.**
- C. **Where as it has been agreed between the Company and the Government that the Original Agreement is required to be amended to incorporate the revised Clauses of Preamble, Water Charges by executing this Supplemental Agreement (herein after referred as "Original Agreement").**
- D. **Where as the Company has paid an amount Rs 3,17,520/- (Rupees Three lakhs Seventeen thousand Five Hundred and twenty Only) Vide challan. No: 71269405462023 dated 04.09.2023 for difference of three months initial advance security for fulfillment and observance of the conditions, covenants and stipulations in these presents in order to renew the agreement with the amendments set forth here under.**

NOW IT IS HEREBY AGREED AND DECLARED BY THE PARTIES TO THE SUPPLEMENT AGREEMENT AS FOLLOWS:

1. The Preamble of the Original Agreement is amended and now be read as below:

"ADANI KRISHNAPATNAM PORT LTD a company incorporated under the Provisions of the Companies Act 1956/2013 having its site office P.O Bag No.01, Muthukur Mandal, SPSR Nellore District, Andhra Pradesh 524344 and its Registered Office at Adani Corporate House, Shanti gram, Near Vaishno Devi Circle, S.G. Highway, Khodiyar, Ahmedabad-382421, Gujarat, India (Hereinafter referred to as the "Company" or "AKPL") which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors and assigns). of the one part and:

For Adani Krishnapatnam Port Limited

 Managing Director


 Executive Engineer,
 Drainage Division, Nellore.

2. The following clause 4 of the Original Agreement is amended and now be read as follows:

"4: The Company Shall pay Water charges at Rs 5.50 per 1000 Gallons in terms of G.O.Ms. No. 202 Industries & Commerce (INF) Dept dated 06-12-2014 or at any other rate fixed by the Government from time to time payable every month as agreed with the supplier. This rate is subject to revision by the Government from time to time."

3. As G.O.Rt. No.1, Industries & Commerce (INF) Dept., date: 12-01-2022 is kept under abeyance temporarily present rate applicable is Rs. 5.50/1000 gallons only. In the event of modification of rate in future by the Government due to final verdict in the court or otherwise, subject to applicability of Government order to AKPL for consumption of Nakkala kalava drain water, AKPL shall pay new rates applicable and from the effective date as mentioned in Government Order.

4. Miscellaneous:

- I. The Company and the Government hereby agree that this supplemental Agreement is amalgamated with Original Agreement and be constituted as a Complete Original Agreement.
- II. The provisions of this Supplemental Agreement shall modify the terms and conditions set forth in the Original Agreement to the limited extent only as set out in the Supplemental Agreement. Except as specifically and expressly provided under this Supplemental Agreement, all other provisions of the Original Agreement shall remain unchanged and in full force and effect and shall continue to remain applicable and binding on Parties thereto and hereto. Any reference to the Original Agreement in any other agreement or document shall be deemed to mean a reference to the Original Agreement as amended by this Amendment Agreement.
- III. In the event of any conflict or inconsistency between the Original Agreement and this Supplemental Agreement in respect of provisions set out herein, the provisions of this Supplemental Agreement shall prevail over Original Agreement.
- IV. This Supplemental Agreement shall be deemed co-terminus with the Original Agreement and shall terminate automatically upon the termination of the Original Agreement without any further actions from the Parties.

In witness whereof the parties have duly executed this Supplemental Agreement to the Original Agreement hereunto set their hands and seal on the day and year above mentioned.

For Aqian Krishnapatnam Port Limited

 Managing Director


 16/10/2023
 Executive Engineer,
 Drainage Division, Nellore.

IRRIGATION & CAD DEPARTMENT

Suteuper

From

Sri Md. Nayeem, B.E.,
Executive Engineer,
Drainage Division,
S.P.S.R. Nellore.

To

✓ Krishnapatnam Port Company Ltd.,
(M/s. Narayana Engineer & Co.,)
Krishnapatnam Port,
Krishnapatnam Village,
Muthukur Mandal.

Letter No. DB/ATO/ 366^M

Dated: 28-7-10

Gentle man,

Sub:- Agreement - Drawal of 4.9 Cusecs of water
from Nakkala Kalaya drain by Krishnapatnam
Port Company Ltd. - Agreement accepted -
Regarding.

Ref:- S.E's Memo.No.DE/ATO.1/Krishnapatnam/767 NC,
dated 19.9.09.

The Agreement for "Drawal of 4.9 Cusecs of Water from
Nakkala Kalaya drain is accepted in your favour and
Registered as Divisional Agreement No. ^{Dr} 1-lease /2010-11.

A Copy of the Agreement is herewith enclosed. You
are requested to Contact the Deputy Executive Engineer,
Drainage Sub-division No.III, Nellore is the authorised
representation at all times at site of work.

End. Copy of *Asst*

Yours sincerely,

A. S. S. S.
Executive Engineer, I&CAD.,
Drainage Division, Nellore.

J
28/7



ఆంధ్ర ప్రదేశ్ రాష్ట్రం ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

AF 771741

Srno: 17630 Date: 12.07.2010 Pr 100/-

Krishnapatnam Port Company Limited Muthukur
G. Penchalatah S.V.
 L.No. 1/1993, R.L. No. 3/2008
 Sujatamma Colony, NELLORE - 4.

Agreement for the drawal of 4.9 Cusecs (17640 cft Water per hour) for 8 hours in a day from Nakkala kalava drain in Muthukur (M) S.P.S.R. Nellore District by Krishnapatnam Port Company.

Agreement made between his excellency the Governor of Andhra Pradesh represented by the Executive Engineer, I&CAD Department, Drainage Division, Nellore (here in after called the Government) and Krishnapatnam Port Company Limited.

Agreement No: *Pr lease/2010-11* dt. 28.7.10.

28/07/2010
 Executive Engineer, I&CAD.,
 Drainage Division, Nellore.

K.S. S. S. S.

-3- 12
-2-

during the scarcity year at the cost of irrigation needs and the other public purposes such as drinking water needs. The quantum of water drawn shall be measured by suitable measuring devices to be installed by the Company at their cost and measurements will be recorded by the supplier and such measurements are final for both the parties and not questionable in any Court of Law.

(b) Water will be made available to the Company at source i.e., Nakkala Kalva drain.

© The Company has to make its own arrangements for storing water in the storage reservoir by drawing water of sufficient Quantity and

(d) The supplier is no way be responsible for non supply of water at sources due to reasons, which are beyond the control of the supplier. The Company shall invariably store water in its premises.

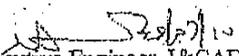
3. The licence, liberties and privileges here by granted shall be held and exercised by the company from the day of first drawal of water

4. The Company shall pay water charges at Rs.1.50 per 1000 Gallons in terms of G.O.Ms.No.39 I&CAD PW QC & IWS COD Dept.,dt:2-4-2007 of at any other rate fixed by the government from time to time payable every month as agreed with the supplier. This rate is subject to revision by the government from time to time.

5. The company to the intent that the obligation may continue through out the continuance of this grant covenants hereby with the Governot as follows;

(a) to pay the water charges referred to in clause 4 above the water charges shall be payable every month against the bills raised by the Department and initially for 3 months in advance.

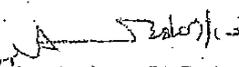
(b) to pay the subsequent monthly payment on or before the 15th day of each month provide, however that if the Company fails to pay to the Government the water charges and other amounts if any payable under those presents on the respective. dates on which they are made payable here under, the company shall pay interest at 12% per annum on such amounts from the dates which they were so payable until the date of payment or recovery.


Executive Engineer, I&CAD,
Nellore Division, Nellore



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- 4 - 5 -

- (h) not to assign under let or part with the possession and benefit of the said company or of the liberties and privileges hereby granted or any part there of, without first obtaining the written consent of the Government;
- (i) not without previous consent in writing of the government has obtained to add, any new or additional machinery or replace the machinery installed at the time to the grant provided that any part or parts of the same may be renewed without such consent;
- (j) no field body, or pipe line should be taken through out or along Government land without prior approval of the Government, no cross bund or structure should be placed across any irrigation source along the alignment of the pipeline for drawing water by the company and the entire cost of pipe line construction of works including their maintenance should be borne by the company.
- (k) The prior concurrence of the Roads and Buildings Department or Panchayat Raj Department should be obtained by the company for laying of pipe line if any across the roads etc.,
- (l) the location, erection and arrangements to draw water shall be accordance with the plan approved by the suppliers
- (m) in the event, the company drawing excess water beyond the fixed quantity as agreed in the Agreement without prior consent of the Department and if the same is noticed by the Government subsequently the Government shall be at liberty to impose penalty i.e., sit may double the rates fixed in the agreement or as the Government deem fit; and
- (n) Violation of any of the conditions mentioned above shall entitle the cancellation of permission granted for drawal of water after (15)days of notice.
6. The company has to abide by any other condition *laid by the Government/irrigation department from time to time.
7. The Government of Andhra Pradesh shall have the right to modify or change or delete the terms of conditions of this agreement after giving one month notice to the company.


Executive Engineer, I&CAD.,
Drainage Division, Nellore.



them and in either of the company at its registered office either by registered post or left there on to determine these presents and the licence hereby granted shall immediately cease and determine but without prejudice to any right of section of remedy of the Government in respect of any previous breach or any convenient of on the part of the company herein contained or in the alternative the Government may step and prevent the taking and using by the company the water from the said source and for that purpose set up such intake wells, machinery, pumps, pipe line, Cross Masonry and Cross Drainage works, and other works as may be necessary until such sums of money as shall be in arrears shall be fully paid together with the expenses attending such hindrance or stoppage.

5) The sum of Rs.1,19,070/- deposited by the company under clause 8 above or such portion thereof as may be returnable to the company on the expiration or sooner determination of the terms hereby created.

6) The conditions and terms as laid forth by the Government in G.O.Ms.No.118 I&CAD., (Irri.VII-I) Department dt:21-1-2008 forms as integral part of this agreement which are annexed there to. Except as other wise provided on the Agreement any disputes and difference arising out of or relating to the agreement shall be referred to adjudication as follows.

1) Settlement of claims up to Rs.50,000/- in value and below by way of Arbitration to be referred as follows:-

- a) Claims above Rs.10,000 /- in Value: Superintending Engineer,
Irrigation Circle, Nellore
- b) Claims above Rs.10,00 and up to 50,000 in Value: Chief Engineer, Sri ram sagar,
Project, Hyderabad.

The arbitration proceedings will be conducted in accordance with the provisions of the Arbitration and conciliation Act, 1996 as amended from time to time. The Arbitrator shall invariably give reasons in the award.

ii) Settlement of all claims above Rs.50,000/- in value:-

All claims above Rs.50,000/- in value shall be decided by the Civil Court of competent jurisdiction by way of regular suit and not by Arbitration.

In witness where of the parties here to have set hands and seal and the company here set their hands and seal the day and year first above written.

Executive Engineer, I&CAD,
Drainage Division, Nellore.

Executive Engineer (I & C A
DRAINAGE DIVISION, NELLORE



To
The NGT joint committee,
OA NO: 1313 of 2024 (PB)

నెట్లర్ల క్లబ్ ముఖ్యమంత్రి మంజుల చలవంక

అమరావతి చెరువు V. శ్రీనివాస్ S/o Narayana గారు ము.అమరావతి

NGT మంజుల కమిటీ నంబర్లు వచ్చి విచారించారు

కాని కాని NGT కి వివరాలు పోషించి చెప్పారని

కాని OA NO: 1313 of 2024 (PB) కి వివరాలు వివరాలు

సంబంధించి తెలియ పోషించి పోషించి చెప్పిన సంగతి

నాకే కాని గా తెలియజేస్తారు

|| Deposited before us ||

శ్రీ. P. Malik Krishna
మంజుల కమిటీ
K. Venkata Reddy
H. D. Rao

26

V. శ్రీనివాస్

WIND ROSE PLOT:

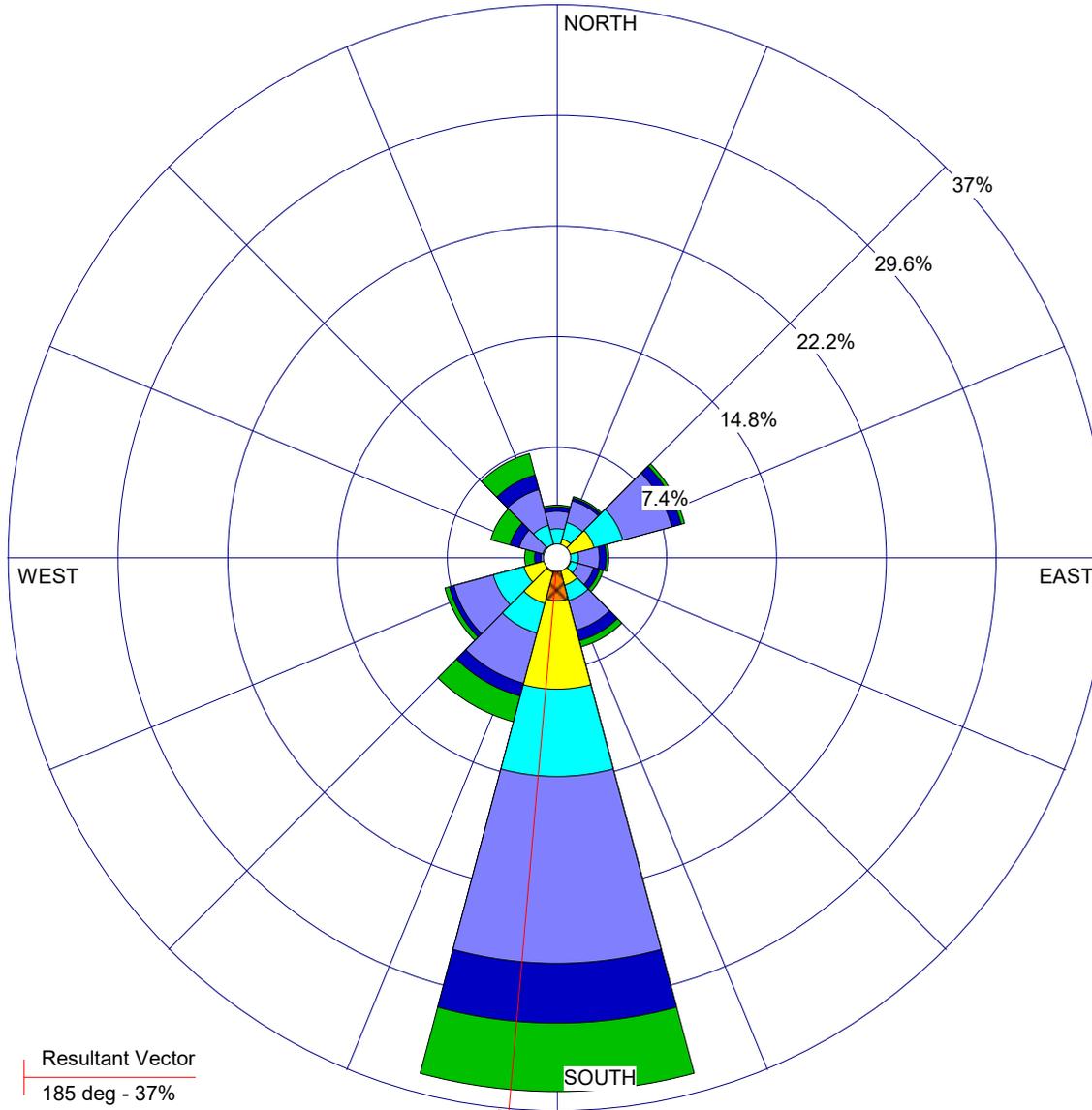
Adani Krishnapatnam port Limited
Wind rose diagram

DISPLAY:

Wind Speed
Flow Vector (blowing to)

COMMENTS:

AKPL- Wind rose diagram



WIND SPEED
(m/s)

- >= 11.10
- 8.80 - 11.10
- 5.70 - 8.80
- 3.60 - 5.70
- 2.10 - 3.60
- 0.50 - 2.10

Calms: 1.12%

DATA PERIOD:

Start Date: 6/1/2024 - 00:00
End Date: 7/4/2025 - 16:00

TOTAL COUNT:

9382 hrs.

CALM WINDS:

1.12%

AVG. WIND SPEED:

6.55 m/s

COMPANY NAME:

Adani Krishnapatnam Port

MODELER:

DATE:

7/7/2025

PROJECT NO.:

Online Pollution Monitoring Portal

Site Name: Adani Krishnapatnam Port Comapany Ltd

From Date: 2025/05/01 To Date: 2025/05/31

Report Name: Custom Report

Report Created by KPCL on 2025-06-16 09:43:28

SI No.	Time	CAAQMS_1- PM10 - (ug/m3) Raw	CAAQMS_1- PM2.5 - (ug/m3) Raw	CAAQMS_1- SO2 - (ug/m3) Raw	CAAQMS_1- NO2 - (ug/m3) Raw	CAAQMS_1- CO - (mg/m3) Raw	CAAQMS_2- PM10 - (ug/m3) Raw	CAAQMS_2- PM2.5 - (ug/m3) Raw	CAAQMS_2- SO2 - (ug/m3) Raw	CAAQMS_2- NO2 - (ug/m3) Raw	CAAQMS_2- CO - (mg/m3) Raw	CAAQMS_3- PM10 - (ug/m3) Raw	CAAQMS_3- PM2.5 - (ug/m3) Raw	CAAQMS_3- SO2 - (ug/m3) Raw	CAAQMS_3- NO2 - (ug/m3) Raw	CAAQMS_3- CO - (mg/m3) Raw	CAAQMS_Nor th_West_Side- PM10 - (ug/m3) Raw	CAAQMS_ North_Wes t_Side- PM2.5 - (ug/m3)	CAAQMS_ outh_West _Side- PM10 - (ug/m3)	CAAQMS_ uth_West_Si de-PM2.5 - (ug/m3) Raw
1	2025-05-01	43.26	21.77	12.22	17.32	0.59	37.52	19.05	9.35	8.68	0.18	53	29.94	17.18	15.68	0.85	75.2	42.66	53.15	27.57
2	2025-05-02	43.87	26.81	13.17	17.36	0.57	40.39	16.68	8.96	9.74	0.19	50.58	26.5	16.68	16.46	0.86	74.83	42.36	51.8	26.49
3	2025-05-03	42.88	18.93	12.53	21.02	0.55	48.63	21.61	9.24	9.52	0.23	59.96	33.39	17.62	21.7	0.87	75.17	42.64	63.59	33.22
4	2025-05-04	41.47	18.09	12.26	25.53	0.56	50.82	22.96	9.16	12.29	0.25	61.42	34.8	19.4	21.78	0.87	75.05	42.54	72.57	38.35
5	2025-05-05	40.91	23.42	12.49	26.23	0.57	48.72	30.36	9.5	15.93	0.29	57.79	42.08	15.68	23.25	0.91	74.94	42.46	75.71	41.55
6	2025-05-06	39.15	23.04	13.23	18.99	0.58	45.9	25.26	9.24	11.7	0.28	57.06	36.27	17	18.49	0.93	75.01	42.51	67.15	36.23
7	2025-05-07	43.93	19.95	14.68	20.57	0.58	64.56	33	9.47	13.23	0.34	58.04	44.28	14.05	16.24	0.91	75.37	42.81	74.42	40.38
8	2025-05-08	46.79	21.72	13.67	20.44	0.63	63.85	36.31	9.42	12.76	0.24	60.07	42.09	16.66	18.51	0.97	75.19	42.66	75.78	41.6
9	2025-05-09	43.21	24.46	12.93	19.85	0.64	59.3	32.28	9.51	4.75	0.26	62.24	38.38	18.15	17.65	0.95	74.97	42.48	78.58	43.59
10	2025-05-10	50.75	27.07	12.79	19.56	0.68	42.27	22.91	9.59	10.09	0.4	65.41	42.49	16.23	17.16	0.98	74.99	42.49	79.57	42.85
11	2025-05-11	50.84	27.01	12.81	18.69	0.74	78.21	37	9.53	11.79	0.33	70.67	46.01	18.71	20.82	1.01	74.63	42.19	86.07	47.23
12	2025-05-12	55.58	26.96	12.8	18.48	0.83	75.33	44.82	9.54	12.42	0.31	69.57	40.59	17.18	21.84	1.05	74.94	42.45	82.52	44.46
13	2025-05-13	56.58	28.23	13.07	18.28	0.85	71.64	48.57	9.55	11.45	0.33	64.8	39.57	17.37	21.64	1.08	74.27	41.89	82.81	44.03
14	2025-05-14	52.93	31.85	13.12	18.19	0.88	63.82	47.58	9.48	9.53	0.32	63.24	39.44	19.37	20.81	1.05	75	42.5	81.6	44.33
15	2025-05-15	49.6	27.27	13.03	18.75	0.91	79.16	42.18	9.22	8.95	0.27	71.46	39.45	20.58	17.36	1.03	75.26	42.72	84.93	45.84
16	2025-05-16	31.93	19.26	12.17	19.88	0.94	50.5	25	9.28	11.67	0.27	49.27	33.91	17.12	19.81	1.01	74.95	42.46	67.08	35.25
17	2025-05-17	32.83	21.59	13.12	NA	0.94	51.62	27.55	9.07	11.5	0.31	61.82	37.86	16.52	17.7	1.05	74.63	42.2	77.99	42.78
18	2025-05-18	25.59	17.03	13.51	NA	0.96	49.74	21.48	9.05	12.65	0.29	47.24	34.24	14.34	17.06	1.06	74.72	42.27	66.99	35.57
19	2025-05-19	16.71	12.64	12.42	3.14	0.92	19.26	9.17	8.47	14.2	0.24	19.13	19.39	11.86	16.53	0.98	75.08	42.56	43.65	21.1
20	2025-05-20	22.62	8.48	12.43	3.04	0.93	21.42	5.92	8.75	14.61	0.23	23.24	18.05	13.99	16.1	0.98	75.07	42.56	26.67	11.05
21	2025-05-21	20.65	11.5	12.58	2.72	0.97	37.8	14.85	8.64	12.51	0.27	40.69	24.72	14.63	17.44	1	75.04	42.53	27.38	11.36
22	2025-05-22	35.27	12.12	12.83	2.42	0.97	48.91	20.33	8.92	9.16	0.23	50.21	28.48	12.01	16.28	0.98	75	42.5	52.82	25.55
23	2025-05-23	54.47	18.53	13.05	2.56	1.03	66.43	31.32	8.94	12.2	0.3	72.23	39.81	14.74	18.94	1.02	74.93	42.44	74.15	39.37
24	2025-05-24	30.04	10.1	13.58	2.57	1.01	43.4	12.73	9.61	12.15	0.31	60.1	24.27	14.31	19.72	1.01	75.08	42.57	25.79	11.15
25	2025-05-25	25.54	11.27	13	2.64	0.99	45.31	11.3	9.06	11.9	0.27	35.63	21.87	12.62	21.45	1	74.7	42.25	24.79	9.57
26	2025-05-26	17.67	8.44	12.86	2.5	1.01	19.41	7.67	9.09	11.72	0.29	37.53	23.22	12.34	20.93	1.03	75	42.5	31.59	14.48
27	2025-05-27	22.37	8.01	12.79	2.74	1.03	29.82	13.89	8.84	10.47	0.3	41.01	26.51	12.29	18.12	1.04	75.13	42.61	42.26	20.89
28	2025-05-28	25.58	9.34	13.08	2.95	1.05	37.13	15.52	8.86	9.1	0.29	46.38	28.29	12.8	17.81	1.04	75.29	42.74	38.93	19.61

Online Pollution Monitoring Portal

Site Name: Adani Krishnapatnam Port Comapany Ltd

From Date: 2025/05/01 To Date: 2025/05/31

Report Name: Custom Report

Report Created by KPCL on 2025-06-16 09:43:28

SI No.	Time	CAAQMS_1- PM10 - (ug/m3) Raw	CAAQMS_1- PM2.5 - (ug/m3) Raw	CAAQMS_1- SO2 - (ug/m3) Raw	CAAQMS_1- NO2 - (ug/m3) Raw	CAAQMS_1- CO - (mg/m3) Raw	CAAQMS_2- PM10 - (ug/m3) Raw	CAAQMS_2- PM2.5 - (ug/m3) Raw	CAAQMS_2- SO2 - (ug/m3) Raw	CAAQMS_2- NO2 - (ug/m3) Raw	CAAQMS_2- CO - (mg/m3) Raw	CAAQMS_3- PM10 - (ug/m3) Raw	CAAQMS_3- PM2.5 - (ug/m3) Raw	CAAQMS_3- SO2 - (ug/m3) Raw	CAAQMS_3- NO2 - (ug/m3) Raw	CAAQMS_3- CO - (mg/m3) Raw	CAAQMS_Nor th_West_Side- PM10 - (ug/m3) Raw	CAAQMS_ North_Wes t_Side- PM2.5 - (ug/m3)	CAAQMS_ outh_West _Side- PM10 - (ug/m3)	CAAQMS_ uth_West_Si de-PM2.5 - (ug/m3) Raw
1	2025-05-01	43.26	21.77	12.22	17.32	0.59	37.52	19.05	9.35	8.68	0.18	53	29.94	17.18	15.68	0.85	75.2	42.66	53.15	27.57
2	2025-05-02	43.87	26.81	13.17	17.36	0.57	40.39	16.68	8.96	9.74	0.19	50.58	26.5	16.68	16.46	0.86	74.83	42.36	51.8	26.49
3	2025-05-03	42.88	18.93	12.53	21.02	0.55	48.63	21.61	9.24	9.52	0.23	59.96	33.39	17.62	21.7	0.87	75.17	42.64	63.59	33.22
4	2025-05-04	41.47	18.09	12.26	25.53	0.56	50.82	22.96	9.16	12.29	0.25	61.42	34.8	19.4	21.78	0.87	75.05	42.54	72.57	38.35
5	2025-05-05	40.91	23.42	12.49	26.23	0.57	48.72	30.36	9.5	15.93	0.29	57.79	42.08	15.68	23.25	0.91	74.94	42.46	75.71	41.55
6	2025-05-06	39.15	23.04	13.23	18.99	0.58	45.9	25.26	9.24	11.7	0.28	57.06	36.27	17	18.49	0.93	75.01	42.51	67.15	36.23
7	2025-05-07	43.93	19.95	14.68	20.57	0.58	64.56	33	9.47	13.23	0.34	58.04	44.28	14.05	16.24	0.91	75.37	42.81	74.42	40.38
8	2025-05-08	46.79	21.72	13.67	20.44	0.63	63.85	36.31	9.42	12.76	0.24	60.07	42.09	16.66	18.51	0.97	75.19	42.66	75.78	41.6
9	2025-05-09	43.21	24.46	12.93	19.85	0.64	59.3	32.28	9.51	4.75	0.26	62.24	38.38	18.15	17.65	0.95	74.97	42.48	78.58	43.59
10	2025-05-10	50.75	27.07	12.79	19.56	0.68	42.27	22.91	9.59	10.09	0.4	65.41	42.49	16.23	17.16	0.98	74.99	42.49	79.57	42.85
11	2025-05-11	50.84	27.01	12.81	18.69	0.74	78.21	37	9.53	11.79	0.33	70.67	46.01	18.71	20.82	1.01	74.63	42.19	86.07	47.23
12	2025-05-12	55.58	26.96	12.8	18.48	0.83	75.33	44.82	9.54	12.42	0.31	69.57	40.59	17.18	21.84	1.05	74.94	42.45	82.52	44.46
13	2025-05-13	56.58	28.23	13.07	18.28	0.85	71.64	48.57	9.55	11.45	0.33	64.8	39.57	17.37	21.64	1.08	74.27	41.89	82.81	44.03
14	2025-05-14	52.93	31.85	13.12	18.19	0.88	63.82	47.58	9.48	9.53	0.32	63.24	39.44	19.37	20.81	1.05	75	42.5	81.6	44.33
15	2025-05-15	49.6	27.27	13.03	18.75	0.91	79.16	42.18	9.22	8.95	0.27	71.46	39.45	20.58	17.36	1.03	75.26	42.72	84.93	45.84
16	2025-05-16	31.93	19.26	12.17	19.88	0.94	50.5	25	9.28	11.67	0.27	49.27	33.91	17.12	19.81	1.01	74.95	42.46	67.08	35.25
17	2025-05-17	32.83	21.59	13.12	NA	0.94	51.62	27.55	9.07	11.5	0.31	61.82	37.86	16.52	17.7	1.05	74.63	42.2	77.99	42.78
18	2025-05-18	25.59	17.03	13.51	NA	0.96	49.74	21.48	9.05	12.65	0.29	47.24	34.24	14.34	17.06	1.06	74.72	42.27	66.99	35.57
19	2025-05-19	16.71	12.64	12.42	3.14	0.92	19.26	9.17	8.47	14.2	0.24	19.13	19.39	11.86	16.53	0.98	75.08	42.56	43.65	21.1
20	2025-05-20	22.62	8.48	12.43	3.04	0.93	21.42	5.92	8.75	14.61	0.23	23.24	18.05	13.99	16.1	0.98	75.07	42.56	26.67	11.05
21	2025-05-21	20.65	11.5	12.58	2.72	0.97	37.8	14.85	8.64	12.51	0.27	40.69	24.72	14.63	17.44	1	75.04	42.53	27.38	11.36
22	2025-05-22	35.27	12.12	12.83	2.42	0.97	48.91	20.33	8.92	9.16	0.23	50.21	28.48	12.01	16.28	0.98	75	42.5	52.82	25.55
23	2025-05-23	54.47	18.53	13.05	2.56	1.03	66.43	31.32	8.94	12.2	0.3	72.23	39.81	14.74	18.94	1.02	74.93	42.44	74.15	39.37
24	2025-05-24	30.04	10.1	13.58	2.57	1.01	43.4	12.73	9.61	12.15	0.31	60.1	24.27	14.31	19.72	1.01	75.08	42.57	25.79	11.15
25	2025-05-25	25.54	11.27	13	2.64	0.99	45.31	11.3	9.06	11.9	0.27	35.63	21.87	12.62	21.45	1	74.7	42.25	24.79	9.57
26	2025-05-26	17.67	8.44	12.86	2.5	1.01	19.41	7.67	9.09	11.72	0.29	37.53	23.22	12.34	20.93	1.03	75	42.5	31.59	14.48
27	2025-05-27	22.37	8.01	12.79	2.74	1.03	29.82	13.89	8.84	10.47	0.3	41.01	26.51	12.29	18.12	1.04	75.13	42.61	42.26	20.89
28	2025-05-28	25.58	9.34	13.08	2.95	1.05	37.13	15.52	8.86	9.1	0.29	46.38	28.29	12.8	17.81	1.04	75.29	42.74	38.93	19.61

Item No. 17

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1313/2024

V Srikanth

Applicant

Versus

State of Andhra Pradesh & Ors.

Respondent(s)

Date of hearing: 29.05.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: None appeared

Respondents: Ms. Soni Singh, Adv. for CPCB
Mr. TVS Raghavendra Sreyas, Mr. Siddhanth Vasudev & Mr. Brahma
Prakash Soni, Advs. for APPCB

ORDER

1. In this Original Application (OA), the Applicant has raised an issue of non-compliance of the norms by Adani Krishnapatnam Port Limited in District Nallore. The Tribunal by order dated 19.12.2024 had appointed the joint Committee which has submitted the report dated 25.02.2025 disclosing the status which was found in respect of the observations contained in the order dated 19.12.2024 is as under:-

“q. Observations of Joint Committee w.r.t to issues raised in the Hon'ble NGT order dated 19.12.2024 are tabulated below:-

Issues	Field observation of the Joint Committee
The activities relate to import, storage and transportation of coal in dry and windy conditions inevitably resulting in dust drifting into surrounding villages	<ul style="list-style-type: none"> M/s AKPL has the infrastructure to handle coal, which is a major cargo. They have provided mechanical unloading facilities, conveyor belts, mobile hoppers, conveyor belts, stackers/reclaimers, etc. Transverse points are

	<p>provided with a mist sprinkling system to prevent fugitive emissions.</p> <ul style="list-style-type: none"> • During inspection, unloading and loading operation of coal was in progress at Berth No. N6, N7, and N8. The operation was fully mechanized and no fugitive emissions were observed. • M/s. AKPL is storing the coal in the designated coal stack yards. The coal heaps have been formed up to a height of 10 meters and are kept wet by sprinklers to prevent fugitive emissions.
<p>The spillages during course of handling i.e. loading, unloading, storage and transportation of coal is falling on the road and dumping yards transformed in powder form thereby fine dust emissions generation, during vehicle movement form dust clouds added with dry and windy conditions resulting in dust drifting into the rural area in the vicinity of the said port and also the area where the vehicles move.</p>	<ul style="list-style-type: none"> • As per the APPCB directions dated 14.12.2023, M/s AKPL increased the dust suppression measures, such as extensive road sweeping by deploying additional road sweeping machines, and increased the MDSS operations. Port has truck tyre washing facility in the north and south side to ensure that all outgoing cargo-carrying truck tyres are properly cleaned before leaving the port premises. • M/s. AKPL is in the process of providing MDSS at South Berth and South coal stacking yards. The installation is in progress and is expected to be completed by 31.04.2025. • M/s. AKPL has provided 12 truck mounted sprinklers, 3 Nos. of heavy duty atomized sprayers, 2 Nos. heavy duty sweeping machine and 8 Nos. of tractor mounted hydraulic broom sweeping machines. The tractor-mounted sweeping machines were not effective and need to be replaced.
<p>Inhalation of dust particles causes health hazards to the local people.</p>	<p>The committee checked the health data of last 3 years and interacted with the Doctor of</p>

	Adani Chikitsalayam (Primary Health Centre) situated at R&R colonies, Muthukur, SPSR Nellore District. He informed that 4 nos of respiratory cases were recorded in the last 3 years.
The various environmental norms and conditions of environmental clearance and consent are being violated by the Port management in handling of the above material.	<p>Non-compliances/violations of EC and CRZ clearances are as below:</p> <ul style="list-style-type: none"> • PP is required to establish a well-equipped Environmental Laboratory with standard equipment and qualified manpower for undertaking in-house monitoring of various environmental parameters. • PP needs to submit a detailed water balance sheet along with details of rainwater harvested, vis-à-vis utilized. • PP needs to erect more number of display boards clearly marking mangrove preservation/ conservation areas with details of area and plant details. • PP needs to submit the latest Shore Line Stability report conducted by reputed organizations like National Institute of Ocean Technology (NIOT) as the submitted reported was of 2018. • PP needs to submit a plan for the management of temperature differences between intake waters and discharge waters and to share the implementation status. • PP needs to install rooftop solar panels and solar lights in the port premises even though PP is currently sourcing the power from renewable sources. • PP needs to submit a detailed marine biodiversity

	<p>conservation and management plan along with budgetary allocation to the Ministry.</p> <ul style="list-style-type: none"> • PP needs to improve housekeeping in the coal handling berth areas.
	<p>The port has taken steps to comply with all the conditions imposed in the Schedule-B of CTO order dated 11.11.2022 except one condition that the unit is not maintaining and calibrating the CAAQM stations properly as some of the parameters are showing negative values.</p>
<p>For sprinkling of water the port management is relying on private water suppliers who are extracting water illegally from the ground water without any permission from the Competent Authorities</p>	<ul style="list-style-type: none"> • M/s. AKPL is not drawing any ground water. Currently, the port is withdrawing 1000 KLD of water from Muthukur Reservoir and 4000 KLD of water from Nakkalakalava drain. The agreement copy is enclosed as Annexure-6. • The port is also purchasing the water from outside through tankers as a part of CSR which is treated in RO plant and supplied to nearby villages.
<p>Even after the lapse of over and above 25 years, 33% green belt was not formed as on date – the existing plantation is less than 2% consisting of normal species which are not suitable for the particular climatic zone presently existing at the Adani Krishnapatnam Port</p>	<p>M/s. AKPL had developed total of 516.6 acres (9% of total land area) greenbelt in the port premises.</p>
<p>Absence of wind shields, plantation, overloading of transport vehicles/wagons, absence of tarpaulin, sprinklers, remote controlled AAQ management monitored stations are having its own share in the high density of pollution</p>	<ul style="list-style-type: none"> • M/s. AKPL has provided the wind shields of length 400 m upto the height of 14 m along the boundary of the port. Further, 1.8 km from wind shield Krishnapatnam village is located. In between, a 600 m wide mangrove area and a 40 m greenbelt have been developed. However, during inspection, it was observed that wind shields are

	<p>damaged and need to be replaced.</p> <ul style="list-style-type: none"> • M/s. AKPL has developed 516.6 acres of green belt in the port premises. Recently, the port has done plantation in the North side near the lighthouse and in the zone 3 and Zone 4 towards east sides. • M/s. AKPL has established 27 no. of truck tarpaulin station to ensure that outbound cargo trucks are covered with tarpaulin and tightened with rope to avoid transit spillages till the truck reaches the destination.
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2. In respect of the status of air quality the shortcomings observed by the joint Committee in the report are as under:-

- *The various shortcomings observed by the Joint Committee during Inspection are as follows:*
 - i. *Deposition of significant amount of coal dust on roads and surrounding trees in the port premises.*
 - ii. *Ineffective tractor-mounted sweeping machines.*
 - iii. *Damaged wind shields in the coal storage yard.*
 - iv. *As per the earlier committee recommendation, additional CAAQM stations are required to be installed to take swift measures in case of increase in PM levels. M/s AKPL installed 2 new sensor based CAAQM stations which are not in line with conventional CAAQM instruments.*
 - v. *Improper calibration and maintenance of the already existing 3 CAAQM stations.*
 - vi. *Poor housekeeping in the coal handling berth areas.*

3. The joint Committed has made following recommendation in the report:-

“11.0 Recommendations of the Joint Committee:

Based on the field observations made during joint committee visit, following recommendations were suggested by the committee for better control of fugitive emissions during loading & unloading operations as well as transportation of goods from Berth to Storage yard and storage yard to outside of the premises;

- (i) *To expedite the installation of dust suppression system (MDSS) at the south berth and South coal stacking yards.*

- (ii) *To ensure safe loading of trucks to avoid spillages while transporting from Berth to designated storage yard.*
- (iii) *To ensure the completion of mechanization of Berth No 5 as per the Committed timeline i.e., 31.04.2025. Extensive dust suppression measures shall be taken by installing MDSS till completion of mechanization.*
- (iv) *To establish Environmental Monitoring Laboratory in compliance to EC condition and to ensure the submission of detailed marine biodiversity conservation & management plan and latest shore line stability report.*
- (v) *To take steps to provide adequate display boards marking mangrove preservation/conservation.*
- (vi) *To provide proper adequate sprinkler and wind shields wherever damaged (due to Michaung cyclone in 2023) around the coal handling area.*
- (vii) *To replace the existing tractor mounted hydraulic broom sweeping machine with heavy duty sweeping machines.*
- (viii) *To replace the newly installed sensor based CAAQM monitoring stations with Conventional CAAQM instruments.*
- (ix) *To ensure proper operation and calibration of CAAQM stations to generate authentic data on Ambient air quality of the area.*
- (x) *To ensure that water supplied through tankers by private suppliers is from authorized sources.*
- (xi) *To comply with all the stipulated conditions of EC & CRZ Clearance and to rectify the non-compliances.*
- (xii) *To improve the housekeeping in the coal handling berth areas."*

4. In view of the findings of the joint Committee, we implead the following as Respondents in this OA:-

1. Central Pollution Control Board (CPCB),
Through its Member Secretary
Parivesh Bhawan, East Arjun Nagar,
Delhi-110032
2. Andhra Pradesh Pollution Control Board,
Through its Member Secretary
Paryavaran Bhawan, APIIC Colony Road,
Gurunanak Colony, Autonagar,
Vijaywada- 520007
3. Deputy Collector, Nellore
Achari street Collector's office,
0861-2324374, Fax:0861-2331626
4. Adani Krishnapatnam Port Limited,
Through its Chief Executive Officer
Post Bagh No. 1, Gopalapuram near Muthukur SPS
Nellore -524344
5. Ministry of Environment, Forest and Climate Change, Through its
Secretary
Indira Paryavaran Bhawan Jorbagh Road,

New Delhi – 110 003

5. The Registry is directed to serve the unrepresented Respondents. The Respondents are granted six weeks' time to file the reply and objection to the report of the joint Committee.

6. List on 08.10.2025

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

May 29, 2025
Original Application No. 1313/2024
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